

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI**

O.A No. 119 of 2021 (SZ)

BETWEEN:

Suo Moto based on News Item
published in Dinamalar Tamil Newspaper
Chennai Edition dt.14.04.2021 under the
caption "All over the village is dust land.
It deforms the village along with lives"

VS

The Chief Secretary to Government
of Tamil Nadu,
Govt.Secretariat, Fort St.George,
Chennai 600 009
Ph: 044- 2567 1555
E.mail: cs@tn.gov.in
& 16 Ors

... Respondents

**OBJECTIONS TO JOINT COMMITTEE REPORT FILED BY
RESPONDENTS 14 TO 16**

I,T.M.S.Rajendran, S/O Subiah Gouder aged about 72 years residing at 14/15 North Street, Chinnathadagam, Coimbatore - 641 108 do hereby solemnly affirm and sincerely state as follows:

1. I am the 14th Respondent herein and am competent to affirm on behalf of Respondent Nos.15 and 16.
2. I state that the I, along with Respondent Nos.15 and 16 have studied the report submitted by the Joint Committee in compliance to the orders passed by this Hon'ble Tribunal dated 13.05.2022 in O.A.119 of 2021 thoroughly and require to present to our understanding about the scientific validity of the report.

S. T. M. Rajendran

Santhala Devi

S. M. S. Rajendran

A. Background

3. The report is concerned about addressing the following directions given to it by the Hon'ble Tribunal on 04.06.2021:

- 1) *whether environmental clearance are obtained for the purpose of extracting mud for commercial purpose,*
- 2) *whether necessary permissions have been obtained from the Mining Department and how the Mining Department is regulating the activities to check over exploitation of minerals,*
- 3) *whether there was any excessive mining done by any of the persons who have been authorised to do such work,*
- 4) *whether action has been taken against those persons,*
- 5) *whether there was any violation of excessive mining and if so, what is the nature of action taken against offenders by the regulators,*
- 6) *whether the brick kiln industries are following the directions issued by the Principal Bench of National Green Tribunal in similar matters in North India, with modifications if any, required considering the situation prevailing in these areas to protect environment,*
- 7) *whether any damage has been caused to any of the water bodies nearby,*
- 8) *whether it has affected the water bodies like rivers and streams etc.,*
- 9) *Whether any depletion in ground water level has happened on account of unscientific manner in which such industries are being run by the persons involving in such activities. If any damage has been caused to the environment, the committee shall indicate what is the nature of damage caused and offer recommendations for restoring the damage caused to the environment and also assess the environmental*



Sandhya Devi



compensation to be recovered from those persons who are responsible for such degradation

B. Legal and Regulatory Issues

4. The report states that all the brick kilns and brick earth quarries in Thadagam Valley were operating without getting the necessary clearance from the District Administration and other statutory agencies.

5. The Report further states that the District Administration has closed and sealed 177 illegal brick kilns temporarily on 19.03.2021 (para 6 -page 3) as per the order of the Hon'ble Madras High Court dated 6.01.2021 and 10.02.2021 passed in WP Nos.27356 and 28475 of 2019 filed by the 14th respondent here and one Mr.Muralidharan respectively. Following the Common Orders passed by Hon'ble Madras High Court on 30.04.2021 in W.P.Nos.9606, 9726, 9738, 9741, 9745, 9748/2021, the closure and sealing of these 177 kilns were confirmed, based on the proceedings from the District Collector, Coimbatore dated 01.06.20021, 13.06.2021, 14.06.2021, 15.06.2021 and 15.06.2021 (page 10). It also states that The Tahsildar, Coimbatore North has been directed on 01.6.2021 to seize the entire quantum of brick earth, finished goods of bricks illegally stored in the premises of the brick kiln units under Section 21(4) of MMDR Act, 1957. Further, it states that the RDO, Coimbatore North has been directed by the District Collector to file complaints before the competent Special Court as per the powers delegated under Section 22 of the Act, 1957 against the brick kiln unit owners for the offenses committed under Section 21 of the Act, 1957 and for making prayer for confiscation of the finished bricks kept in the premises at Veerapandi, Chinna Thadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages of Coimbatore North Taluk, Coimbatore District (pages 10&11).

S. Govindarajan

Santhala Devi

S. Prasad

6. The Report fails to mention the Show Cause notice served to 141 illegal brick kilns dated 29.10.2019 by the District Collector, Coimbatore (ந.க.10/கனிமம்/2019, நாள்: 29.10.2019). It also fails to note that this notice was served to the illegal brick kilns only after the Hon'ble Madras High Court admitted the Writ petitions by T.M.S.Rajendran and Muralidharan on 06.9.2019 and 10.09.2019. It should also be noted that this Notice was served only after the letter written by the Chairman, TNPCB to the District Collector, Coimbatore, the Commissioner of Town and Country Planning, Chennai and the Principal Chief Conservator of Forests and Wildlife Warden, Chennai to take necessary action against the brick kilns and the mining activities who are operating in the eco sensitive area vide letter dated 09.10.2019.
7. The notice states that the District Administration has not given permission for quarrying and stocking brick earth for the operation of brick kilns and hence required the brick kiln operators to provide their justification within the next 15 days as to why the District Administration should not proceed against them legally. The notice also mentions that if the brick kilns operate without due permission in future, necessary criminal proceedings would be taken.
8. The Report also fails to mention the Order passed by the District Collector, Coimbatore on 21.10.2020 (ந.க.எண்.11/கனிமம்/2020). This Order was passed following two Writ Petitions filed by brick manufacturers Yuvaraj of Somayampalayam and K.Sundarraaj of Kalayanur in the Hon'ble Madras High Court in W.P.Ns.35166, 35167/2019) with the prayer to quash the notice given by the District Administration on 29.10.2019 to 141 brick kilns to stop their illegal activity. The District Collector's Order dated 21.10.2020 states that this demand can not be accepted and that the activity of the illegal kilns and quarrying should be stopped immediately.

ச.க.சி. அ.க.சி.

Sandhya Devi

ச.க.சி.

the continued total absence of Human Elephant Conflict inside the Valley for more than a year, after the closing and sealing of the illegal brick kilns.

12.a) The Status Report filed by the Chief Secretary to Tamil Nadu Government on 30.03.2021 before the Hon'ble Madras High Court stated:

"The Assistant Director of Geology and Mining, Coimbatore' is carrying out assessment of the quantum of brick earth unlawfully stored in each brick kiln units in the above said villages and the assessment of the stocks will be completed within 30 days time. After the receipt of report on the assessment of the brick earth stored unlawfully from the assistant Director of Geology and Mining, Coimbatore North necessary action will be initiated by the Revenue Divisional Officer, Coimbatore North against the owners of the brick kiln units for unlawful storage of brick earth, in accordance with the penal provisions of the Mines and Minerals (Development & Regulation) Act, 1957 and the Tamil Nadu Minor Mineral Concession Rules, 1959. Four weeks time is required for the completion of the assessment of the brick earth stored unlawfully in the 186 brick kilns located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai villages of Coimbatore North Taluk and therefore it is prayed that four weeks time may be granted for completion of the above said works."

However, the Status Report filed by the District Collector, Coimbatore barely three and a half months later on 15.07.2021 in the Hon'ble National Green Tribunal (SZ) stated the following (para 15):

"The process of assessment of the quantum of brick earth unlawfully stored in brick kiln units is not possible with the available manpower,

S. R. M. Arisara

Sandhala Devi

S. R. M. Arisara

since the assessment area is wide range (approximately 50 square kilometers) and all the brick kilns were scatterly situated. Hence it was already requested by the District Collector to the Director of Geology and Mining, Chennai vide Rc.650/Mines/2020 dated 08.04.2021 that an Expert Committee along with latest equipment may be deputed for assessing the quantum of brick earth unlawfully stored in the above (172) brick kiln units."

b) The Chief Secretary submitted in his status report before the Hon'ble Madras High Court on 30.03.2021, that the assessment of the brick earth stored unlawfully in the brick kiln units is being done by the Assistant Director of Geology and Mining, Coimbatore and that the work would be over within 30 days (30 April 2021) and that necessary action will be taken against the owners by the RDO, Coimbatore North for unlawfully storing the material. However, the District Collector stated in his status report before the Hon'ble NGT, that he had requested the Director of Geology and Mining, Chennai on 08.04.2021 to depute an Expert Committee along with latest equipment for assessing the unlawfully stored brick earth as it is not possible to conduct the same with the available manpower with the District Administration.

c) These observations in the two status reports filed in two Hon'ble Courts reveal that the Chief Secretary had falsely reported in writing to the Hon'ble Madras High Court that an activity of assessment of the unlawfully stored brick earth in the brick kilns by the Assistant Director of Geology and Mining, Coimbatore, when in reality it was not being done. He had also falsely submitted before the Hon'ble Madras High Court that the assessment would be completed within 30 April 2021(30 days) and that due action would be taken against the brick kilns that have stored the brick earth unlawfully.

சென்னை. அ. சிவசுந்தரன்

Sandhala Dewi

சுப்பிரமணியன்

concerned and filed an interim report of its findings before the Hon'ble NGT on 25.08.2021. This report dealt with the illegality of the brick kilns, their closure on 19.03.2021 as directed by the Hon'ble Madras High Court, directions given to Tahsildar and RDO to seize the unlawfully stored brick earth and finished goods and file cases against them in the competent Special Court to confiscate them and prayed to co-opt an agency like National Environmental Engineering Research Institute (NEERI) to assess the damages done to the water bodies, underground water and Agricultural fields. However, in this interim report, it did not mention that the requested Expert Committee from the Department of Geology and Mining had not arrived to assess the illegally stored brick earth and finished goods in the brick kilns even after two months. It also did not mention that the Tahsildar and RDO have not implemented the directions given to them by the District Collector to cease and confiscate these materials.

g) These lapses of the District Administration and the Department of Geology and Mining were not communicated to the Hon'ble NGT by the Joint Committee. It is in this background, the Hon'ble NGT reconstituted the Joint Committee to include a Senior Scientist from CPCB on 22.09.2021. The Scientist from CPCB was appointed as a member on 30.09.2021 (para 17, page 13). The reconstituted Joint Committee carried out a field visit on 26.10.2021 (para 18, page 13). A new member to replace the older one was appointed by SEIAA on 03.03.2022 (para 17, page 13). The Commissioner of Geology and Mining had empanelled an agency to survey the quarries present in the Valley and to calculate the volume of brick earth mined from them on 09.03.2021 (Rc.No.2921/MM4/2016 dated 09.03.2021). The survey work was completed after one year on 10.03.2022 (para 20, page 15). However, the Department of Geology and Mining failed to depute a similar Expert Committee to assess the unlawfully stored brick earth in the brick kiln premises.

S. K. M. R. S. R.

Sankala Devi,,

S. S. S.

h) The Expert Committee with the latest equipments to assess the unlawfully stored brick earth in the brick kilns has not been deputed by the Director of Geology and Mining, Chennai till 20.08.2022, that is even after 500 days of the District Collector's request letter dated 08.04.2021. The Tahsildar, Coimbatore North has not implemented the directions given to him by the District Collector (under Rc.No.456/Mines/2021 dated 01.06.2021) to seize the entire quantity of brick earth and finished goods of bricks etc., unlawfully stored in the brick kilns and the RDO, Coimbatore North has not filed complaints before the competent Special Court to confiscate the finished bricks kept in the brick kilns till 20.08.2022.

i) The district administration had failed completely to discharge its legal responsibility of a regulator twice. The report of the Joint Committee fails to record this important fact. The first failure was when it failed to take the undertaken given to initiate legal action on the illegal brick kiln operators after serving its 29.10.2019 till their closure on 19.03.2021. It is stated that the Hon'ble Madras High Court in its order dated 10.02.2021 had taken cognisance of this negligence and had stated that "*the local authorities have turned a Nelson's eye to the illegal operations of brick kilns*". The second failure was when the district administration refrained once again from taking action on these brick kilns for storing brick earth unlawfully from the day of their closure (19.03.2021) to the present (26.08.2022), citing technical and departmental reasons.

j) This refrain on the part of District Administration had given the illegal brick kiln operators the freedom to transport all their illegal machinery, illegally stored brick earth and finished products from the closed and sealed units clandestinely. Cases filed occasionally by Thadagam police station and the

S. R. Govindarajan, Director

Santhala Devi,,

S. R. Govindarajan

Revenue Officials for transporting the unlawfully stored brick earth and finished products remain the mute proof for this.

k) The persistent refusal of the District Administration to file cases against the illegal brick kiln operators for the past 1032 days (29.10.2019 to 26.08.2022) has encouraged the illegal brick kiln operators to shift their illegal kilns and quarries to the nearby Boluvampatti, Govanur and Tholampalayam Valleys and to areas near Palani. They have set up their production centres there again illegally, without obtaining the required permissions from the respective District Administrations. Three illegal brick kiln owners have started new fly ash brick factories inside the Valley. Among them, one is inside 24-Veerapandi Village which is a designated Ecologically Sensitive Area and this factory has converted a pond named Karunkalan Kuttai for its siting and has made a stream into a road for its transport vehicles. It is located very near to the foothill and is directly on the Elephant migratory path. The other two fly ash factories have come up just adjacent to Ramanathapuram and Nanjundapuram villages, in irrigated garden lands without getting the necessary land use conversion permission from the district administration. The Report of the Joint Committee has failed to record and present these facts.

C. Tamil Nadu Pollution Control Board - Issues in calculating Compensation

13.a) Annexure-4 of the report prepared by TNPCB has calculated the compensation for the environmental damage caused by brick kiln units by operating without 'Consent To Establish' and 'Consent To Operate' from the Board. The calculated number of days is from the day when the Show Cause Notice was issued to the brick kiln owners (17.10.2019) by TNPCB to the day of closure of the kilns (19.03.2021). This amounts to 519 days.



Sankala Devi //



b) The Report has failed to take note that Show Cause Notices were sent by TNPCB to all the illegal brick kilns of the Valley even before ie. in 2011 and 2016 (29.01.2016). Proceeding No. T2/TNPSC/F.24093/Brickkiln/59/CBN/2019, dated 25.07.2022 establishes this fact.

c) In addition to these, visual record of the presence of these kilns in the Valley is available in Google Earth from the year 2006.

d) Hence, it would be prudent not to calculate the compensation amount for the environmental damage caused by illegal brick kiln units from 17.10.2019. It should be calculated from the date from which there is irrefutable evidence for the presence of the brick kilns in the area.

D. DGPS Survey, its Flaws and Usefulness

14.a) Status Report filed by the District Collector on 05.01.2022 before the Hon'ble NGT(SZ) states (in para14. iii, pages 7 & 8):

*Survey to carryout the mining activities in the entire subject areas such as river courses, stream, Odai, drain etc., leased land, patta land, poramboku land etc.,to assess the quantum of mining carried out legally and illegally and notified/prescribed penalty for illegal mining has been requested from Revenue Divisional Officer, Coimbatore North Taluk vide District Collector Rc.No.650/Mines/2021 dated 13.09.2021. The above said survey work has been completed **in around 600 survey fields** in Chinnathadagam, Veerapandi, Nanjundapuram, Somayampalayam and Pannimadai Villages. Currently, the voluminous and time consuming post-survey works such as compilation of data, verification of the results,*

S. Senthil Kumar.  Senthil Kumar



c) The status report filed by the District Collector dated 05.01.2022 informs that the maps for the survey fields were being created. However, the final report has failed to furnish them.

15.a) This is a DGPS Survey, having an accuracy of about 1-3 cm when implemented properly. "It is based on collection of Ground Control Points (GCP) in X,Y (eg., latitude, and longitude) and Z (e.g., height above mean sea level in metres). The processed points data (Pt.ID., Latitude, Longitude, Elevation,X,Y,Z) is submitted in various formats like MS Excel, AutoCAD dwg files, Google KML files as per the requirement of the client." (<https://www.prashantsurveys.com/dgps-base-rtk-survey-for-ground-control-points.php>).

b) The Report suggested that a complete Remote Sensing Survey has to be conducted by a reputed Government Organisation/institution to estimate the total quantum of material quarried in the streams, drains, riverine system, tanks, inaccessible poramboke and patta lands etc., at regular intervals of five years (Period from 2000 to 2020). It goes on to state that such a survey will provide complete data on the complete material quarried as well as validate the data already surveyed/quantified through DGPS. After the completion of the survey through Remote Sensing and validation of the earlier data, the exact compensation which will be arrived shall be imposed on brick kiln owners. (para E.ii, page 23)

c) Strangely, the report has not provided the location co-ordinates of the latitude and longitude of each quarry; it has also not provided the Depth Data (value of Z Axis) for each quarry surveyed. It has provided only the Volume Data and the Survey Field/ Sub Field (SF) numbers of each quarry surveyed. It

S. N. M. A. S. S.

Santhala Devi //

S. N. M. A. S. S.

has even failed to provide the area of each quarry and a map that depicts their location. Hence, one is left to wonder as to how the recommended future Remote Sensing Survey can validate the results of the DGPS survey with its own finding and arrive at the exact compensation that needs to be imposed on the illegal brick kiln owners accurately.

d) It is important to note here that the Ministry of Environment, Forest and Climate Change Notification dated 15.01.2016 states in Appendix VIII, Form 1 M (Application for Mining of Minerals under Category "B2" for less than and equal to five hectare) requires Location/site (GPS Co-ordinates), size of mining Lease (Hectare), and Capacity of Mining Lease (TPA) along with the Name of the mining site as the BASIC INFORMATION to be provided for a quarry. The DGPS Survey fails to provide these basic information.

d) The stand alone Volume data presented by the report can not be verified accurately by an independent body as to whether this is an arbitrary or a real value unless the geo-coordinates and the depth data of the quarry fields are provided.

e) In addition to these flaws, the Report has chosen to complicate the whole issue by providing a single cumulative value for the whole volume quarried in each Survey Field, instead of providing a separate value of volume quarried in each Sub Field of a Survey Field. As there is gross difference among the Sub Fields in the extent of quarrying, this approach of clubbing the Volume Data of all the Sub Fields of a Survey Field into a single value is flawed.

e) Despite these flaws, we wanted to evaluate the usefulness of DGPS survey results on other counts like the nearness of the surveyed quarries to streams and waterbodies and to the elephant migratory paths and habitat in the Valley.



Santhala Devi //



The method that we followed were:

i) We joined the Cadastre Maps that depict the Survey Fields of the 4 revenue villages located inside the Valley into one single TIFF File and Geo referenced them (We did not include Somayampalayam as it is located in the neighbouring Maruthamalai Valle. We also did not include the hill section of the 24- Veerapandi village as it falls under another River Basin namely Bhavani).

ii) We opened this GeoTiff Cadastre Map in Quantum GIS Software, where Maps like Google Earth and Open Street Maps can be paced underneath as separate layers. By changing the opacity of the Geo Referenced Cadastre Tiff File, the pits in the Google imagery could be visualised through each SF number depicted in the Cadastre Map. In addition to this, we had already created a Shape file of all the Streams with their Names, Strahler Order and Length. We over layered this Shape file over the Cadastre Map. Then we classified the DGPS Surveyed Fields into Patta (PTA) Fields and Patta-Stream Bank (PT-ST) Fields. PTA Fields are those that are not adjacent to streams. PT-ST Fields are those that are adjacent to Stream Banks. Over these layers, we over layered the Shape Files of the Boundaries of Revenue Villages and also the Boundaries of the Five Micro Watersheds (delineated by the Soil and Land Use Survey Department, Government of India in 1990) to know the number of DGPS surveyed PT-ST and PTA quarries in each Revenue Village and Micro Watershed.

The results that we arrived at were:

S. Aravind. Aravind

Sandhya Devi

S. Aravind

DGPS SURVEYED QUARRIES AND STREAMS IN REVENUE VILLAGES OF THADAGAM VALLEY						
Revenue Villages	Total DGPS Nos	1 PT-ST	2 PTA	3 Govt Vari t Porambo ke	Stream adjacen Quarrie s (1+3)	% of Stream Adjacent Quarries
24 Veerapandi	121	87	21	11	98	80.99%
Chinnathadagam	139	99	33	7	106	76.26%
2 Nanjundapuram	15	10	4	1	11	73.33%
Pannimadai	3	2	1	-	3	66.66%

iii) a)

b)

DGPS SURVEYED QUARRIES AND STREAMS IN THE MICRO WATERSHEDS OF THADAGAM VALLEY						
Micro-watersheds	Total DGPS Nos	1 PT-ST	2 PTA	3 Govt Vari t Porambo ke	Stream adjacen Quarrie s (1+3)	% of Stream Adjacent Quarries
4B2C5b3	80	61	13	6	67	83.75%
4B2C5b4	72	52	13	7	59	81.94%
4B2C5b5	91	62	26	3	65	71.43%

S. K. S. Senthala Devi,,

[Handwritten Signature]

DGPS SURVEYED QUARRIES AND STREAMS IN THE MICRO WATERSHEDS OF THADAGAM VALLEY						
Micro - watersheds	Total DGP S F Nos	1 PT-ST	2 PT-A	3 Govt Vari Poramb oke	Stream adjace t Quarrie s (1+3)	% of Stream Adjacent Quarries
4B2C5b6	39	28	7	3	31	79.49%

c) These calculations show that more than 70% of the DGPS surveyed Quarries are located adjacent to the Streams of the Valley.

d) This finding gives us the direct proof to the fact that the heavy vehicles plying to and from these Quarries were using the stream beds as their roads for the past two decades as there are no other approach roads to the Quarries. This activity had compacted the stream beds and damaged them structurally and ecologically. This is a direct contravention to the MoEF&CC Notification dated 22.02.2022, G.S.R.143(E), Notes.9 which states that "the brick kiln owners shall ensure that the road utilized for transporting raw materials or bricks are paved roads".

e) Quarries located adjacent to the streams have caused severe damage to their banks and has caused diversion of streamflow in many places. This is the direct cause for the failure of the Sangatur Stream, once known for its floods, to flow beyond the Valley from the year 2006. Photographs showing these destructions of the streams are presented in the Appendix.

[Handwritten signature]

Sankhala Devi,

[Handwritten signature]

f) It is a sad fact that the Report has not mentioned even once the name Sanganur Stream. This is the stream of the valley, about whose damage it was designated to study by the Hon'ble NGT. This is a 5th Order Stream which is a major tributary of the 6th Order Noyyal River. It has a total length of 24 kilometers, with its first 7 kilometers located inside the Valley. The Report is blind to the fact that Sanganur Stream, historically known for its flash floods is unable to flow beyond its first five kilometers length from the year 2006. Its stream bed has been extensively quarried, a fact grossly missed by the DGPS Survey. "Stuck in the Days of Abundance - The Strange Case of Streams at Thadagam Valley" is a book length analytical report on this issue of the stream's lack of flow for 15 years. It was written by the then 17 year old Respondent 15, in December 2021. She had presented it to the Head of the Joint Committee (The District Collector) and the District Revenue Officer (DRO) on 04.01.2022. It is sad to note that the Joint Committee has failed to take cognisance of the facts presented in this book and include them in its Final Report.

g) i) The Report, is blind to the fact that Thadagam Valley is where 5 out of the 6 micro watersheds of the Sanganur sub watershed of Noyyal River are located. Since it is not aware of this fact, it does not know that 49% of the Mangarai Microwatershed (4B2C5b6) and 25% of the Jalli- Anuvavi Micro watershed (4B2C5b4) have been deranged structurally by the illegal brick earth quarries, destroying their natural hydrological regime. 20% of the Seengi-Thuvarappadi Micro watershed (4B2C5b5) is occupied by the quarries and only 9% of the Mallandai-Ponnuthu Watershed (4B2C5b3) is occupied by the quarries.

ii) Our own study using Geographical Information System (Quantum GIS) has revealed that the easternmost Mallandai-Ponnuthu micro watershed (4CB5b3)

S. Ramesh. N. R. S. S. S.

Santhala Devi

S. Ramesh

has a total area of about 2025 Hectares in which the hilly region occupies 800 Hectares and Valley region occupy 1225 Hectares. There are 77 streams with a total length of 39.79 kilometers in the hilly region and 26 streams with a total length of 40.84 kilometers in the Valley land. These streams are identified by the local populace as Odamathurai, Rangasamy, Thaenvarai, Mallandayappan and Ponnuthu Streams. About 107 Hectare area of brick earth quarries occupy this watershed (8.7%), and thus they are relatively less damaged. It has a stream density of 3.98 km/sq.km.

iii) Jalli-Anuvavi micro watershed (4B2C5b4) is located in the southern side of the valley and has a total area of about 2090 Hectares. This is located in the Eco Sensitive Area of 24 Veerapandi Village. 955 Hectares fall under the hilly region with 30 streams having a total length of 35.51 kms. The 1135 Hectare valley land has 45 streams with a cumulative length of 38.55 km. These are called Anuvavi, Kanji, Thaen and Thoppumathi streams by the village folks. About 288.75 hectare area of brick earth quarries (25.44% of the total valley portion of the micro watershed) have been dug here causing very serious derangement of the stream flow in this micro watershed. The stream density here is 3.86 km/sq.km.

iv) Seengi-Thuvarappadi Micro watershed (4B2C5b5) is located in the north western part of the Valley and has a total area of about 1411 Hectares. It occupies the western half of the Chinna Thadagam revenue Village and eastern half of 24 Veerapandi Village. 797 Hectares of this micro watershed fall in the hilly region with 124 streams having a total length of about 51.33 kms. 614 hectares of the Valley land has 37 streams with a cumulative length of 25.85 km. These streams are named Seengi, Thuvarappadi, Karumpaaraai and Ottappaali. About 122.79 Hectares of quarries have occupied the valley portion of this micro watershed (19.99%) causing very serious disturbance to the

சுலபா. அனுவவி

Santhia Devi

Seengi

traditional migratory path and habitat of the elephants of the Coimbatore Elephant Reserve. (C.No.8360/D1. dated. 11.03.2021 - Communication from DFO, Coimbatore Forest Division to the District Collector, Coimbatore). Usage of the stream beds by the heavy vehicles of the illegal brick kilns have caused high intensity conflicts between Elephants and Humans in the Valley.

ii) Out of the 140 Human Elephant Conflict deaths that were reported in the Coimbatore Forest Division for the 10 year period 2010-2021, 53 deaths (38%) had occurred in the forest ranges where in Thadagam valley is located (RTI data from Forest department dated 17.8.2021 obtained by Thadagam S.Ganesh அலுவலகக் கடித எண் ப2/5524/2021) . The number of deaths showed a sharp increase in the years 2019 and 2020. In these two years alone, 14 people had died in the Thadagam valley due to HEC. An earlier study by K.Ramkumar et al., conducted for the period between 1999 to 2014, revealed that out of the total 96 deaths, 41 (43%) deaths have occurred in the Coimbatore and Periyanaickanpalayam Ranges of Coimbatore Forest Division (K.Ramkumar, B.Ramakrishnan, S.Karthick, R.Saravanamuthu, "Human and Elephant (Elephas maximus) deaths due to conflict in Coimbatore Forest Division, Tamil Nadu India", in Zoo's Print, Volume XXIX, Number 8 August 2014).

iii) The number of elephant deaths in the forest ranges where Thadagam Valley is located is also very high. The same 2014 study by Ramkumar et al., has found that out of 133 elephants that had died between 1998 and 2014, 44 (33%) elephants have died in this area. For the period between 2010 and 2021, out of the 146 elephant deaths that had occurred in the Coimbatore Forest Division, 41 (28%) have died in these forest ranges ((RTI data from Forest department dated 17.8.2021 obtained by Thadagam S.Ganesh அலுவலகக் கடித எண் ப2/5524/2021).

iv) B.Ramakrishnan et al's 2014 study on crop raiding by elephants in Coimbatore Forest Division found the maximum number of incidences happening inside this valley (46 out of 436 crop raids) highlights the immensity

சென்னை. 17/08/2021

Sankala Devi

S. Prasad

of problems faced by ordinary citizens (especially tribal folk who live inside or adjacent to the forest) and elephants (B.Ramakrishnan et al., "Crop Damage by Asian Elephants *Elephas maximus* and Effectiveness of Mitigating Measures in Coimbatore Forest Division, India, in In.Res.J.Biological Sci., Vol(38), 1-11, August 2014).

i) If the streams in the Valley are rejuvenated, the elephant migratory path inside the Valley would be restored as a consequence. The Joint Committee is ignorant about this fact.

j) In addition to this, the failure by the Report to depict the surveyed quarries on the map has been the reason for its silence about the pattern of clustering of the quarries located in the Valley. It fails to note that 24 Veerapandi and Chinnathadagam Revenue Villages which are located in the western half of the Valley are the ones that have more than 80% of the Valley's brick kilns and brick earth quarries. Sadly, it fails to mention that 24-Veerapandi is both an MoEF designated Ecologically Sensitive Area (ESA) and a Village that comes under the Tamil Nadu Hill Area Conservation Authority (HACA). Chinnathadagam is a HACA Village.

k) As the focus of DGPS Survey was just to calculate the volume of brick earth quarried illegally, it failed to note that 24 Veerapandi Village alone has three brick earth quarry clusters with respective areas of 131 Hectares, 70 Hectares and 67 hectares. In addition to these there are two more quarry clusters in this designated ESA, mostly located on the stream banks, having areas of 47 Hectares and 35 Hectares respectively. Chinnathadagam, for its part, has one quarry cluster with an area of 65 Hectares.

Sd/- Mr. P. S. Sandhala
Sandhala Davi

Sd/- Mr. P. S. Sandhala

16.a) The data generated by DGPS Survey is important even if there might be flaws in its presentation. The data needs to be checked, validated and refined. There needs to be some easy way to check this data by all stakeholders of the issue.

b) We have used a simple method that everyone interested can use for free. It is submitted that many are already using this method to calculate the volume of pits around the world. However, the accuracy of its calculation needs to be checked using other survey methods.

c) This method uses the freely available version 3 of the Advanced Spaceborne Thermal Emission and Reflection Radiometer (ASTER) Global Digital Model (GDEM) with a spatial resolution of 30 metres [released on 05 August 2019 by USA's NASA and Japan's Ministry of Economy, Trade and Industry (METI)] along with the Open Source Volume Calculation Tool (now in Version 0.4) of Quantum Geographical Information System (QGIS) (released in mid 2020 with 15,535 downloads and appreciated by many). Volume Calculation Tool is a plugin for QGIS developed and released by REDCATCH Company of Germany. REDCATCH is a company involved in works related to surveying using direct geo-referencing techniques from drone images from 2009. We have given it a try and have presented our results in the appendix.

c) The method we used is as follows:

1. Joined the four Revenue Village Cadastre Maps into one single raster image file and geo referenced it and saved it as a Geotiff file. This map file contains the visual data needed to identify the Surface Fields (SF Nos).

ச. சீதா. அனந்தா

Santhala Devi //

Santhala Devi

2. Imported the village georeferenced file into QGIS. Open a Google Earth Satellite image below this file. Reduced the opacity of the village map file layer to look through each surface field the nature of the corresponding terrain in Google Earth image.
3. Created a polygon for each Survey Field using the Add Polygon Feature Tool of QGIS. Save them as an ESRI Shape file. Converted this from WGS 84 - EPSG 4326 Coordinate Reference System (CRS) into a Projected Co-ordinate System namely WGS84/UTM ZONE 43N EPSG 32643.
4. Imported the portion of downloaded ASTER GDEM file for the Valley area into QGIS. Converted its CRS into EPSG 32643.
5. Opened the "Volume Calculation Tool" Plugin. Loaded the Polygon Layer for the Survey Fields and the ASTER GEM file.
6. Set the Sampling Step Size to 0.4 Units. Then clicked the Run button to receive the calculated Volume Result in Cubic Meters in the attribute table of the Polygon Layer.

d) The Results:

1. a) We selected the Sub Field 1 of the Survey Field.No.672 (671/1) of 24 Veerapandi Village belonging to Mr.Masani. SF No.672 has 5 more Sub Fields namely 2A,2B,3,4 and 5. These Subfields were not surveyed by the DGPS team and might have considered them not having any quarries. We selected this land parcel as our test site for two reasons:

- 1) It has an almost perfect rectangle shape and that the DGPS Survey has calculated and presented its volume separately.
- 2) In most other Survey Fields, where more than one Sub Field has been quarried (and each sub field usually belonging to a different owner),

S. Arini. N. R. R. Sandhala Devi //



DGPS team has surveyed them and given the resulting volume as a cumulative value and not as a separate volume for each sub field.

b) So, the goal was to compare our results from QGIS with the one presented by the DGPS Survey team for a) the volume calculated for a single sub field of land and b) volume presented cumulatively for the many sub fields of a Survey Field.

2. Comparison of the Volume of brick earth quarried in 672/1 of 24-Veerapandi calculated by the DGPS Survey Team and QGIS Volume Calculation Tool using ASTER GDEM:

Method	Area m2	Stand alone Volume for land parcel 671/1 in m3	Depth of the Quarry in m
DGPS Team	-	87224	10.88
QGIS	8015	31770	3.96

3. Here we find the Volume returned by QGIS is just 36% of the Value calculated by the DGPS team.

4. However, when a cumulative volume is calculated for more than one Sub Field present in a Survey Field Number, the value returned by QGIS is mostly on the higher side. For example in the case of SF No.160 of Chinnathadagam which has 9 Sub Fields, 6 have been surveyed by DGPS team. The following are the values from DGPS and QGIS:

சுபாஷ். அனந்தன்

Sarithala Dewi

Method	Area m2	Cumulative Volume for land parcel 160/ 2A, 2B, 2C, 2D, 3A, 5 m3	Depth of the Quarry m
DGPS Team	-	46707	0.83
QGIS	56542	715101	12.64

Here in the case of SF No 160 of Chinnathadagam we find the Volume of DGPS team seems to be grossly understated than the one returned by QGIS. The value of QGIS is about 15.3 times higher than the value presented in the Report. We have given the list of comparative values between the ones presented by the DGPS team in the Report and the ones calculated by QGIS and the difference between them in the Appendix.

5. To know the Ground Truth, that is - which value (whether DGPS Cumulative or QGIS) is correct, we have provided field photographs with their respective geo coordinates. QGIS value seems to be correct in these situations.

6. The discrepancy between the values of DGPS and QGIS in the DGPS Cumulative Value Survey Fields is huge.

7. Hence, before any decision is taken with respect to the "Interim Compensation Amount", the values presented by the DGPS team in the Report should be verified scientifically by an independent Expert Committee.

[Handwritten signature]

Sandhala Devi //

[Handwritten signature]

E. OMITTED QUARRIES IN DGPS SURVEY FROM THE MOST ACCESSIBLE AREAS

17.a) The Report states in para 22, pages 15 & 16 the following:

"The quantity of brick earth quarried illegally from the inaccessible areas such as water logged, bushy terrain and undulating terrains could not be assessed."

b) Quarries that are located East of Periya Thadagam are the exemplary examples of omission by the DGPS team's survey in survey accessible areas. In fact, they are the most accessible ones inside the Valley. Out of about 53 quarries present in this region, DGPS team has surveyed only 9. The remaining 44 quarries are omitted in the name of being located in the most in accessible area. It should be noted here that this is the area studied in depth by the Book "Stuck in the Days of Abundance", published by the 15th respondent and submitted to the Joint Committee on 04.01.2022. She had studied 47 quarries that are located on the stream banks. It happens to be an area where some of the most politically influential persons owned and operated their illegal kins and quarries for the past 20 years.

UN SURVEYED QUARRIES BY DGPS TEAM EAST OF PERIYATHADAGAM			
Village	NUMBER OF QUARRIES	AREA m2	TOTAL VOLUME m3
East of Periyathadagam	53	870420	7026256

S. M. R. R.

Sandhya Devi

[Handwritten signature]

We have provided the list of these quarries along with their x,y centroid coordinates in the appendix.

19. Apart from these 234 un surveyed quarries, 7 in-stream quarries located within the main 5th Order Sanganur Stream itself remain un surveyed. These in-stream quarries are responsible for water logging that does not allow the stream to flow downstream. The detailed list is provided in the Appendix.

UN SURVEYED SANGANUR IN-STREAM QUARRIES BY DGPS TEAM		
SF NO	AREA m2	QGIS VOLUME m3
534	49533	105016
478	28864	133697
445	34334	23018
444	23295	110661
805	22418	74876
831	50338	86781
622	19838	10210
TOTAL	228620	544259

F. EFFECT OF LACK OF STREAM FLOW TO CHINNAVEDAMPATTI AND SINGANALLUR LAKES

20.a) The Report has failed to mention the consequences of the lack of flow of Sanganur Stream beyond the Valley. Chinnavedampatti and Singanallur Lakes drain the stream. While Singanallur Lake is a natural drain, Chinnavedampatti Lake was created in an area of 200 Acres to receive the

சென்னை, 15/05/2023

Sandhya Devi

Sprang

excess flood waters from the Kanuvai check dam of the Sanganur Stream in the year 1984.

b) The increased illegal brick earth quarrying on the banks of the tributaries of Sanganur Stream and also in-stream quarrying in the Sanganur Stream itself were the direct causes of the stoppage of stream flow from the year 2006. This has grievously affected the Singanallur lake ecology. The fresh water flow in the Sanganur stream stopped and instead storm water from city drains and sewage became the main water replenishment sources of the Singanallur lake.

c) Agriculture activities dependent on the Chinnavedampatti lake came to a halt from the year 2006.

d) The Report fails to mention the loss suffered by the farmers of Chinnavedampatti region due to the lack of flow in the Sanganur Stream from 2006.

G: CONCLUSION

A. The Report undoubtedly is the first major study by Government authorities on the environment of the Valley. However, it remains scientifically flawed. Hence, it has to be rejected and re-done. Based on the experiences gained in preparing the joint committee report, a Competent Expert Body from various necessary fields has to be appointed by the Hon'ble Green Tribunal to re-do this study. This Expert Body can build on the positive aspects of the report now submitted.

B. The District Administration has failed to regulate the illegal brick kilns in Thadagam Valley for the past two decades. The Report fails to state this

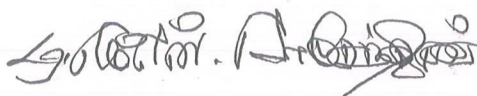
சுதேச சர்க்கார்

Santhala Devi

சுதேச சர்க்கார்

fact. All the Officials of the District Administration who were responsible for this colossal governance failure should be named and be penalised.

- C. Even after issuing show cause notices to the illegal brick kiln operators on 29.10.2019, the District Administration refrained itself from taking penal actions till 19.03.2021 when the brick kilns were closed by the persistent insistence of the Hon'ble Madras High Court. This was a direct cause to the extensive damage to the flora, fauna, ecology and human health in the Valley during this period.
- D. Even after closing and sealing the illegal brick kilns, the District Administration is refraining itself till the present date, from assessing the tools, equipment, brick earth and finished bricks unlawfully stored in the brick kilns. This has given the illegal operators to shift these to other areas nearby clandestinely to start their business once again illegally. Some of the erstwhile illegal brick kiln operators have opened fly ash brick units on the stream banks and have started using the streams for plying their heavy vehicles as before. They are also not bothered about siting their units in the paths of elephants and also near human habitations. The District Administration continues to fail in its regulatory responsibility to the environment and the common citizens.
- E. The report by the Joint Committee fails to mention that it is the continued refusal of the District Administration that has encouraged the illegal operation to go on in the Valley.
- F. The Report fails to mention the existence of 5 micro watersheds in the Valley. It also fails to mention that 24 Veerapandi is a designated Ecologically Sensitive Area (ESA).



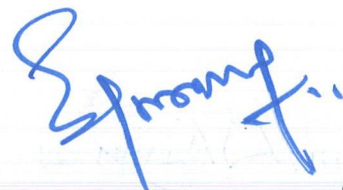
Santhala Devi //



- G. Even though the joint committee has surveyed 565 Survey Fields in the Valley, it does not know as to how many quarries are present adjacent to the streams. This lack of knowledge emanates from the lack of depicting the surveyed quarries in a map of the streams of the Valley. Since it has not mentioned the name of even one single stream of the Valley, it should be considered that the Joint Committee has failed to create a map of the streams of the Valley.
- H. The report does not state that more than 80% of the quarries and kilns are located in the western half of the valley. It does not state that the streams of this part of the Valley are the ones that are severely deranged by quarrying activity.
- I. The report does not mention that the 27 km long Sanganur Stream, once known for its flash floods, is the source of two lakes namely Singanallur Lake and Chinnavedampatti Lake. It has failed to mention the ecological services that were given by the Sanganur Stream to the Singanallur Lake and the Groundwater recharge services given by it to the Chinnavedampatti Lake. It has totally forgotten to mention that the stream is incapable of flowing beyond its first five kms stretch from the year 2006, because of the damages caused to it by the illegal brick earth quarrying industry.
- J. The report also does not mention the exact number of brick kilns inside the Valley. The District Collector's count is 177 while the TNPCB's count is 183 and the numbers committed by the Chief Secretary in his status report before the Hon'ble Madras High Court on 30.03.2021 is 186. Tamizhaga Vivasayigal Sangam, Coimbatore, in its letter dated



Sandhya Devi,



11.04.2021 to the District Collector, Coimbatore had provided 24 more brick kiln names in addition to the 186 brick kilns closed and sealed on 19.03.2021. This increases the total count of brick kilns operating in the Valley from 186 to 210. So, even without ascertaining the exact number of brick kilns inside the Valley, the Joint Committee has proceeded to calculate the compensation amount for the environmental damages caused.

K. The advanced DGPS Survey Method is capable of constructing and providing even 3 Dimensional Models of the Quarries and Brick Earth Dumps stored illegally in the brick kiln premises. However, the present survey chose not even to provide the basic mandatory details of location co-ordinates, area and the depth values of the illegal Quarries. This has caused immense difficulty to independent researchers and also stakeholders who wish to scientifically verify the credibility of the surveyed results.

L. The Report has clubbed the volumes of brick earth quarried in the Sub Fields located in a single Survey Filed into one single value. Comparing the DGPS calculated volume in one stand alone single sub filed with the volume value arrived using QGIS for the same, indicated that the QGIS value was lesser than the DGPS Value. However, when the DGPS clubbed volumes of quarried mud from more than one sub filed located in a single Survey Field is compared with the value received from QGIS for the same, DGPS value is conspicuously lower than the value returned by QGIS. The cause for this discrepancy should be thoroughly ascertained before the calculation of any interim compensation.

சுலதர்மீ. பி. சிவசுப்ரமணியன்

Sandhala Devi //

S. Praveen

M. The Joint Committee has stated that it has surveyed 600 plus survey fields in its status report dated 05.01.2022. However, its Final Report submitted 7 months after, on 20.08.2022 has reduced it to 565 Survey Fields. The Report has failed to record this. It does not mention that it has omitted 35 plus surveyed quarries in the period between 05.01.2022 and 20.08.2022. Our assumption is that these omitted 35 plus quarries could be the ones that are located in the region of the Valley east of Periyathadagam village, owned and operated by politically influential individuals. If this is the case, then these are the quarries studied by the book submitted by the 15th Respondent to the Joint Committee on 04.01.2022. This Hon'ble Tribunal may direct the Joint Committee to provide the reasons for reducing the number of surveyed quarries from 600 plus to 565 and the reasons for clubbing the volumes quarried in individual Sub Fields of a Survey Field into one single volume rather than as separate unique Volumes. It is further submitted that the Joint Committee should be directed by the Hon'ble Tribunal to submit the location co-ordinates, area and depth data for the 600 plus the quarries surveyed. The Joint Committee had stated in its Status Report dated 05.01.2022 that maps of the surveyed quarries were being created. This Hon'ble Tribunal may direct the Joint Committee to provide these maps.

N. The Joint Committee has not taken any effort to find out the damages caused to water bodies like streams, Odai or lakes of the Valley. It has not mentioned the name of even one single stream in the entire report. Similarly, it has not surveyed any of the in-stream quarries in the Sanganur Stream. It seems to have deliberately omitted some large quarries from its survey, even though it had surveyed relatively smaller adjacent quarries. SF No.662 of Veerapandi Village is one striking example of this.

S. O. P. N. Santhala Devi //



- O. In addition to these quarries, it has failed to survey about 190 additional quarries whose volume is about 1,58,25,146 Cu.m. 7 in-stream quarries in the Sanganur stream have also been left out. The Report had highlighted that Government Poramboke Vari Lands, Bhoomidhan Lands, Bharathiar University Lands, Temple Lands and Tamil Nadu Electricity Board lands have been quarried extensively. The nature of penal action that would deter such crimes in future needs to be contemplated.
- P. The total volume from all these omitted quarries (44 Periyathadagam East, 7 Sanganur in-stream and the 190 Other Quarries) calculated using QGIS 'Volume Calculating Tool' is 2,32,06,961 Cubic Meters. (These are only provisional values. There is every chance that there may be more number of left out quarries as the abandoned quarries before 2010 have vegetation now. Quarries in the entire stretch of Anaikatti hills have been left out. We have not included them here. Also we have not counted the number of left out quarries in Somayampalayam and Pannimadai Villages.) In addition to this, the value arrived from QGIS for 565 Quarries is 3,38,90,628 Cubic Meters MORE than the volume of brick earth put forward the Joint Committee , that is 1,10,77,276 Cubic Meters. So, the Report's value falls short from our calculated value by of 5,70,97,589 Cubic Meters.
- Q. However, the volume of brick earth put forward by the Joint Committee from 565 survey fields is 1,10,77,276 Cubic Metres. The compensation is usually calculated based on the volume of brick earth quarried and the loss of ecological services it would provide for the future. However, the calculation should also take into consideration the nearness of quarries and kilns to waterbodies, elephant habitation and migratory paths, human habitations, gardens and fruit orchards and contemplate on the



Santhala Devi



amount that would be necessary to revive them back to their original undisturbed state.

- R. The amount collected should be able to revive the environment wherein the stream would be able to flow its full length, people would be able to live without the fear of pollution related chronic incurable illnesses, agriculture in the Chinnavedampatti region would start once again, Singanallur Lake would renew itself into a freshwater lake and the elephants living and migrating would be able to complete their path seasonally without any hindrance. Furthermore, the lands amassed by the illegal brick kiln operators in their or kin's name for converting them into quarries and brick kiln related activities should be taken over by the Government. Activities that would enhance environmental health of the Valley should be contemplated upon for these lands.
- S. The newly mushrooming Fly Ash brick factories use the stream beds for the transport of goods, underground water for manufacture. If they allowed, they will bring back the Human Elephant Conflict and damage the streams of the Valley once again. Hence, they should be banned completely in the Valley.
- T. In addition to all these shortcomings, The Joint Committee Report does not mention anything about the health effects that the illegal brick kilns imposed on the local population and wildlife.
- U. The Joint Committee has failed to mention in its report the positive results noticed in the Valley after the closure of brick kilns on 19.03.2021. Human Elephant Conflict, which was the hallmark of the Valley for the last two decades, has come to a complete stop after this



Sankala Devi,



most wanted legal action. The Hon'ble NGT may be pleased to oversee the rejuvenation of the Valley's Ecosystem before disposing off the suo motu petition.

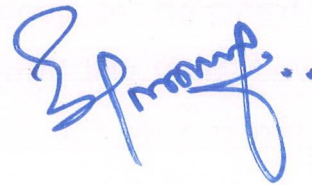
V. The illegal brick kiln operators should be penalised under the MMDR Act, 1957 and Tamil Nadu Minor Mineral Concession Rules, 1959, Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981.

W. The Hon'ble Tribunal may be pleased to pass an order recommending the Tamil Nadu Government and MoEF&CC to declare the entire area as an Ecologically Sensitive Area (ESA).

It is therefore prayed that this Hon'ble Tribunal may be pleased to take on record the objections to the joint committee report filed by respondents 14-16 and thus render justice.



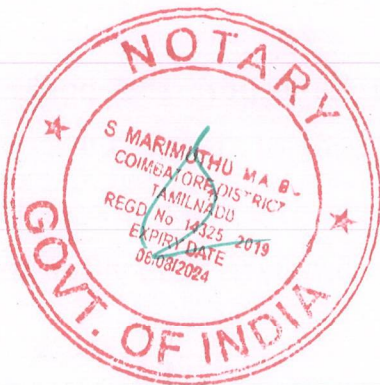
Santhala Devi,



Solemnly affirmed at Coimbatore on this the 25th day of August 2022 and signed his name in my presence

BEFORE ME

Advocate, Coimbatore



SIGNED BEFORE ME

 26/08/2022
S. MARIMUTHU, M.A., B.L.,
ADVOCATE & NOTARY PUBLIC
(GOVT OF INDIA) ENR No 891/2000
No: 108, ADVOCATE CHAMBER
DISTRICT COURT CAMPUS,
COIMBATORE - 641 018.
Cell No: 93605 30744

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No:119 of 2021 (SZ)**

INDEX TO THE SET OF DOCUMENTS FILED

S.NO	DESCRIPTION OF DOCUMENTS	PAGE NO
ANNEXURE -1 DOCUMENTS RELATED TO LEGAL AND REGULATORY ISSUES		
1	மாவட்ட ஆட்சித் தலைவர், கோயம்புத்தூர் ந.க.10/கனிமம்/2019	2
2	மாவட்ட ஆட்சித் தலைவர், கோயம்புத்தூர் ந.க. எண்: 11/கனிமம்/2020 நாள்: 21.10.2020	4
3	மாவட்ட ஆட்சித் தலைவர், கோயம்புத்தூர் ந.க. எண்: 47/கனிமம்/2020 நாள் 21.10.2020	11
4	INDEPENDENT REPORT OF THE TAMIL NADU POLLUTION CONTROL BOARD IN THE MATTER OF O.A.NO.119 OF 2021	18
5	ORDER OF HO'BLE HIGH COURT IN W.P.NOS.27356 AND 28475 OF 2019 DATED 06.01.2021	28
6	ORDER OF HO'BLE HIGH COURT IN W.P.NOS.27356 AND 28475 OF 2019 DATED 10.02.2021	33
7	TAMIL NADU FOREST DEPARTMENT C.No.8360/2019/D1. dated. 11.03.2021	35
8	HUMAN DEATH IN COIMBATORE THADAGAM FOREST RANGE 2012-2020 RTI REPLY TO	38
9	மாவட்ட ஆட்சித் தலைவர், கோயம்புத்தூர் ந.க.எண்.5329/2021/L dated 08.03.2021	40
10	கோயம்புத்தூர் மாவட்ட ஆட்சித் தலைவர் அவர்களின் செயல்முறை ஆணைகள் ந.க. 5329/2021 நாள் 17.03.2021	42
11	Communication for District Collector, Coimbatore to The Principal Secretary, Industries Department Secretariat, Chennai Rc.No.650/Mines/2019 dated 26.03.2021	44
12	Status Report filed by the Chief Secretary to Government dated 30.03.2021	72
13	Status Report filed by the District Collector, Coimbatore in NGT(SZ) dated 15.007.2021	97
14	Dhinakaran News Report on illegal transport of bricks from Thadagam valley 17.06.2022	135

15	Dinamalar News Report on Thadagam Valley illegal brick kiln owners starting new brick kilns in nearby Thondamuthur Valley illegally dated 26.05.2022	136
16	STATUS REPORT FILED BY THE DISTRICT COLLECTOR, COIMBATORE IN NGT DATED 05.01.2022	137
17	NOTICE ISSUED BY TNPCB TO ILLEGAL BRICK KILN OPERATORS ABOUT COMPENSATION AMOUNT DATE 25.07.2022	145
18	THAMIZHAGA VIVASAYIGAL SANGAM'S LETTER TO THE DISTRICT COLLECTOR ON THE LEFT OUT 24 BRICK KILN UNITS IN THADAGAM VALLEY DATED 11.04.2021	147
19	DETAILS ABOUT DGPS SURVEY METHOD BY PRASHANT SURVEYS	151
20	MOEF&CC NOTIFICATION DATED 15.01.2016 REGARDING THE BASIC LOCATION INFORMATION TO BE PROVIDED IN A MINING LEASE	152
ANNEXURE II - DOCUMENTS RELATED TO THE VERIFICATION OF THE RESULTS OF DGPS SURVEY		
21	JOINED CADASTRAL MAP OF 4 REVENUE VILLAGES WITH SF NUMBERS	178
22	TRANSPARENT MAP WITH SF NUMBERS LAYERED OVER GOOGLE EARTH MAP SHOWING TERRAIN DETAILS	179
23	MAP OF MICROWATERSHEDS OF THADAGAM VALLEY	180
24	MAP OF STREAMS OF THADAGAM VALLEY SEEN THROUGH THE BOUNDARIES OF MICROWATERSHEDS AND REVENUE VILLAGES	181
25	MAP SHOWING JOINT COMMITTEE'S DGPS SURVEYED QUARRIES WITH THE NUMBER OF SURVEY FIELDS WITH CLUBBED VOLUMES OF THEIR SUB FIELDS	182
26	MAP OF JOINT COMMITTEE'S SURVEYED QUARRIES DEPICTED IN THE MICROWATERSHED AND STREAM NETWORK MAP	183
27	COMPARISON OF JOINT COMMITTEE'S DGPS VOLUME WITH QGIS VOLUME - CHINNATHADAGAM, VEERAPANDI, NANJUNDAPURAM AND PANNIMADAI VILLAGES	184
28	MAP SHOWING THE 44 OMITTED QUARRIES EAST OF PERIYATHADAGAM VILLAGE BY THE JOINT COMMITTEE'S SURVEY	190
29	LIST AND VOLUME CALCULATION BY QGIS OF JOINT COMMITTEE OMITTED PERIYATHADAGAM EAST QUARRIES	191

30	MAP SHOWING OTHER OMITTED 190 QUARRIES AND OMITTED 7 INSTREAM QUARRIES IN SANGANUR STREAM BY JOINT COMMITTEE SURVEY	194
31	LIST AND THE VOLUME VALUES OF THE OMITTED 190 OTHER QUARRIES AND THE 7 INSTREAM SANGANUR STREAM QUARRIES	195
ANNEXURE III - GROUND TRUTH VERIFICATION OF DAMAGES		
32	MAPS AND IMAGES WITH GEO CO-ORDINATES	202-214

ANNEXURE -1
DOCUMENTS RELATED TO
LEGAL AND REGULATORY ISSUES

மாவட்ட ஆட்சித்தலைவர் அலுவலகம்
கோயம்புத்தூர்.

ந.க.10/கனிமம்/2019

நாள்: 29.10.2019

அறிவிப்பு

பொருள் கனிமங்களும் சுரங்கங்களும் - கோயம்புத்தூர் மாவட்டம் தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத்தடாகம், வீரபாண்டி, நஞ்சண்டாபுரம், சோமையம்பாளையம், பன்னிமடை ஆகிய பகுதிகளில் அனுமதியின்றி செயல்படும் செங்கல் குளைகளுக்கு அனுமதியின்றி செம்மண், கடத்தகப்படுவதாக புகார் வரப்பெற்றது - புகார் குறித்து விளக்கம் கோருவது - தொடர்பாக.

கனிமங்கள் மற்றும் சுரங்கங்கள் (முறைப்படுத்துதல் மற்றும் மேம்படுத்துதல்) சட்டம் 1957 பிரிவு 4(1)-ன்படி உரிய அனுமதியின்றி கனிமங்கள் வெட்டியெடுப்பதும் பிரிவு 4(1-A) -ன்படி உரிய அனுமதியின்றி கனிமங்கள் எடுத்துச்செல்வதும் இருப்பு வைப்பதும் குற்றமாகும் மேலும் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் விதி 19-2-ன் படி செங்கல் தயாரிக்கும் ஆலைகளுக்கு (சேம்பர்/செங்கல் குளை) மண் எடுப்பதற்கு மாவட்ட ஆட்சியரிடம் அனுமதி பெற படிவம் I இணைப்பு IV-A -ன் படி பதிவுச்சான்றினை இணைத்து உரிய விண்ணப்பக்கட்டணம் மற்றும் ஆண்டு செங்கல் கனிமக்கட்டணம் ஆகியவற்றை சலான் மூலம் செலுத்தி விண்ணப்பம் செய்து அங்கீகரிக்கப்பட்ட சுரங்கத்திட்டம் மாநில சுற்றகுழல் தாக்க மதிப்பீட்டு அமைப்பின் இசைவு மலைப்பாதுகாப்பு சட்டத்தின் கீழையின்மை சான்று மற்றும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் இசைவு ஆகியவற்றை பெற்று சமர்ப்பித்து பதிவுச்சான்றும், மண் எடுக்க குவாரி அனுமதியும் பெற்றாயின்பின் செங்கல் குளை உற்பத்தியினை தொடங்கவேண்டும்.

கோயம்புத்தூர் மாவட்டம் தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத்தடாகம், வீரபாண்டி, நஞ்சண்டாபுரம், சோமையம்பாளையம், பன்னிமடை ஆகிய பகுதிகளில் சுமார் 141 செங்கல் தயாரிக்கும் ஆலைகள் (சேம்பர்/செங்கல் குளை) இயங்கி வருகின்றன என்பது புகாராளின் அடிப்படையில் தெரியவருகிறது. மேற்கண்ட சேம்பர்/செங்கல் குளைகள் இயங்குவதற்கும் அவற்றிற்கு தேவையான குளை மண் வெட்டி எடுத்துச் செல்வதற்கும், இருப்பு வைப்பதற்கும் முறையான அனுமதி ஏதும் வழங்கப்படவில்லை.

கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், சோமையம்பாளையம் கிராமத்தில் தி/வா. SRT சேம்பர் பிரிசன் என்ற பெயரில் இயங்கிவரும் தங்களது சேம்பர்/செங்கல் குளை இயங்குவதற்கும் அதற்கு தேவையான குளை மண் வெட்டி எடுத்துச் செல்வதற்கும், இருப்பு வைப்பதற்கும் முறையான அனுமதி ஏதும் வழங்கப்படவில்லை என்பது தெரியவருவதால் உடனடியாக செங்கல் குளை உற்பத்தியினை நிறுத்தி வேண்டும் எனவும், இதுவரை அனுமதியின்றி செயல்பட்டுவந்ததற்காக தங்கள் மீது நடைமுறையிலுள்ள சட்டம் மற்றும் விதிகளின்படி ஏன் நடவடிக்கை எடுக்கக் கூடாது என்பதற்கான தங்களது எழுத்தப்பூர்வமான

172 விளக்கத்தினை இவ்வறிவிப்பு கிடைக்கப்பெற்ற 15 நாட்களுக்குள் அளிக்குமாறு தெரிவிக்கப்படுகிறது. மேலும், இனிவருங்காலங்களில் அனுமதியின்றி செங்கல் சூளை உற்பத்திப்பணியினை தொடர்ந்தால் உரிய குற்றவியல் நடவடிக்கை தொடரப்படும் எனவும் இதன்மூலம் தெரிவிக்கப்படுகிறது.

ஓம்/- கு.இராசாமணி
மாவட்ட ஆட்சித்தலைவர்
கோயம்புத்தூர்

பெற்றுநர்:

திரு.இராசப்பன்,
SRT சேம்பர் பிரிக்ஸ்,
காளப்பநாயக்கன்பாளையம்,
சோமையம்பாளையம்.

நகல்:

1.வருவாய் கோட்டாட்சியர்
கோயம்புத்தூர் வடக்கு.

2.வட்டாட்சியர், கோயம்புத்தூர் வடக்கு. தொடர்படைய கிராம நிர்வாக அலுவலர்கள்மூலம் இவ்வறிவிப்பினை செங்கல் சூளை உரிமையாளர்களுக்கு சார்வு செய்து சார்வு நகலை இவ்வலுவலகத்திற்கு மீள சமர்ப்பிப்பதற்காக.

3.கிராம நிர்வாக அலுவலர்-
(i)சின்னத்தடாகம்,
(ii)வீரபாண்டி,
(iii)நஞ்சண்டாபுரம்,
(IV)சோமையம்பாளையம்,
(V)பன்னிமடை.

//உண்மை நகல்/உத்தரவுப்படி//

29.10.2024
உதவி இயக்குநர்(பொ)/
இணை இயக்குநர்
புவியியல் மற்றும் சுரங்கத்துறை
கோயம்புத்தூர்.

சிறப்பு தகவல்களை, தகவல் அறிவுச் சபை 2005-ன் சிங்க
வழங் கப்படுகிறது.

29.10.2024
வாதுத்தலைவர் அலுவலர்.

29.10.2024

இணை இயக்குநர்/உதவி இயக்குநர் (பொ)
புவியியல் மற்றும் சுரங்கத்துறை,
கோயம்புத்தூர்.

17
கோயம்புத்தூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணைகள்
முன்னிலை: திரு.கு.இராசாமணி.இ.ஆ.ப.,

ந.க.எண்: 11/கனிமம்/2020

நாள்: 21.10.2020

பொருள் : கனிமங்களும் சுரங்கங்களும் - கோயம்புத்தூர் மாவட்டம் தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத்தடாகம், வீரபாண்டி, நஞ்சண்டாபுரம், சோமையம்பாளையம் ஆகிய பகுதிகளில் அனுமதியின்றி செயல்படும் செங்கல் குளைகளுக்கு செம்மண் கடத்தப்படுவதாக வரப்பெற்ற புகார் மனு குறித்து விளக்கம் கோரி அறிவிப்பு சார்வு செய்யப்பட்டது - செங்கல் குளை உற்பத்திக்கான செயல்பாடுகளை தொடர்ந்து மேற்கொள்ள அனுமதியளிக்க உத்தரவிடக்கோரி திரு.யுவராஜ் என்பவரால் நீதிப்பேராணை வழக்கு (W.P.No.35167/2019) தொடரப்பட்டது - சட்டத்திற்குட்பட்டு பரிசீலனை செய்து நேரடி விசாரணைக்கு ஆஜராகிட வாய்ப்பளித்து 3 வாரங்களுக்குள் உத்தரவு வழங்கிட உத்தரவிடப்பட்டது - விசாரணை செய்து உத்தரவு வழங்கப்படுகிறது.

பார்வை : 1. மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பு ந.க.10/கனிமம்/2019 நாள்: 29.10.2019.
2. திரு.யுவராஜ் என்பவரது விளக்கம் நாள்: 25.11.2019
3. திரு.யுவராஜ் என்பவரால் தொடரப்பட்ட நீதிப்பேராணை வழக்கு (W.P.No.35167/2019)-ன் மீது மாண்புமிகு சென்னை உச்சநீதிமன்றத்தால் பகரப்பட்ட தீர்ப்புரை நாள்:09.03.2020.
4. அரசாணை எண்:49-Housing and Urban Development Department நாள்:24.03.2003.
5. அரசாணை எண்:39-Industries (MMC-2) Department நாள்:04.04.2017.
6. இவ்வலுவலக கடிதம் ந.க.11/கனிமம்/2020 நாள்: 24.09.2020.
7. திரு.யுவராஜ் என்பவரது வாக்குமூலம் நாள்:05.10.2020.

உத்தரவுகள்:

கோயம்புத்தூர் மாவட்டம், தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத்தடாகம், வீரபாண்டி, நஞ்சண்டாபுரம், சோமையம்பாளையம் ஆகிய பகுதிகளில் அனுமதியின்றி செயல்படும் செங்கல் குளைகளுக்கு செம்மண் கடத்தப்படுவதாக

174

வரப்பெற்ற புகார் மனுவினை தொடர்ந்து, கோயம்புத்தூர் வடக்கு வட்டம், சோமையம்பாளையம் கிராமத்தில் தி/வா. ABW சேம்பர் பிரிக்ஸ் என்ற பெயரில் சேம்பர் / செங்கல் சூளை அனுமதியின்றி இயங்குவதாக தெரியவருவதால் உடனடியாக செங்கல் சூளை உற்பத்தியினை நிறுத்துவதுடன், இதுவரை அனுமதியின்றி செயல்பட்டு வந்ததற்காக சட்டம் மற்றும் விதிகளின்படி ஏன் நடவடிக்கை எடுக்கக் கூடாது என்பதற்கான எழுத்துப்பூர்வமான விளக்கத்தினை 15 தினங்களுக்குள் அளிக்குமாறு பார்வை 1-ல் காணும் அறிவிப்பில் தெரிவிக்கப்பட்டது.

மேற்படி அறிவிப்பினை தொடர்ந்து திரு.யுவராஜ் என்பவரால் அளிக்கப்பட்ட விளக்கத்தில் தடாகம் பகுதியில் சுமார் 40 ஆண்டுகளாக செங்கல் தொழில் நடைபெற்று வருகிறது எனவும் ஆரம்ப காலத்தில் தரைக்கல் (BOX செங்கல் OR BOX BRICKS) வரும் காலத்தில் டேபிள் மோல்ட் ஆக மாறி சமீப காலத்தில் MACHINE செங்கல் WIRE CUT BRICKS ஆக மாறி தொழில் நடைபெற்று வருகிறது எனவும், 25 ஆண்டுகளாக செங்கல் தொழில் செய்து வருகிறேன் எனவும், இதுவரையிலும் பட்டா பூமியில் தான் செம்மண் எடுக்கிறேன் அதற்கு முறையாக கனிம வளத்துறையிடம் உரிமம் (PERMIT) பெற்றுள்ளேன் எனவும் தெரிவிக்கப்பட்டுள்ளது. மேலும் 2008-ம் ஆண்டு வரை எங்களுக்கு கனிம வளத்துறையில் செங்கல் எடுக்க உரிமம் (PERMIT) வழங்கப்பட்டன, அதன் பின்னர் செம்மண் எடுக்க உரிமம் வழங்கப்படவில்லை எனவும், இன்று வரை பட்டா பூமியில் செம்மண் எடுப்பதற்கு ஆண்டு கட்டணம், பதிவு கட்டணம், சேம்பர் கட்டணம் என மொத்தம் ரூ.62500 (ரூபாய் அறுபத்து இரண்டாயிரத்து ஐநூறு மட்டும்) ஒவ்வொரு ஆண்டும் சலான் மூலம் கனிம வளத்துறைக்கு செலுத்தி செம்மண் எடுத்து தொழில் செய்து வருகிறேன் எனவும், இதுவரை பஞ்சாயத்திற்கு தொழில் வரி, தொழிற்சாலை உரிமம், வணிக வரி, தற்சமயம் GST AND INCOME TAX ஆண்டுதோறும் முறையாக செலுத்தி வருகிறேன் எனவும், இந்த செங்கல் தொழிலை நம்பி நேரடியாகவும், மறைமுகமாகவும் சுமார் ஒரு லட்சம் தொழிலாளர்கள் இருக்கிறார்கள் எனவே கனிம வளத்துறை, மாநில சுற்றுச்சூழல் தாக்க மதிப்பீட்டு அமைப்பின் இசைவு, மலைப்பாதுகாப்பு குழுமத்தின் தடையின்மை சான்று மற்றும் மாசுகட்டுப்பாட்டு வாரியம் ஆகிய அனைத்து துறைகளிலும் அனுமதி பெற்று உரிமம் பெற எங்களுக்கு கால அவகாசம் தேவைப்படுவதால் போதிய கால அவகாசம் தந்து தொழில் செய்ய அனுமதி தருமாறு கேட்டுக்கொள்வதாக தெரிவிக்கப்பட்டுள்ளது.

மேலும் மேற்படி அறிவிப்பினை எதிர்த்து திரு.யுவராஜ் என்பவரால் மாண்புமிகு சென்னை உயர் நீதிமன்றத்தில் தாக்கல் செய்யப்பட்டுள்ள நீதிப்பேராணை வழக்கில் (W.P.No.35167/2019) தெரிவிக்கப்பட்ட வாதுரையில் கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், 24 வீரபாண்டி கிராமம் புல எண்கள். 76/1A, 1B, 7/2, 78/2B, 93, 404, 405, 45/1, 25/2B1, 558/1,2 559/1,2 சின்னத்தடாகம் கிராமம் புல

எண்.1111/2 மற்றும் தொண்டாமுத்துர் கிராமம் புல எண்கள் 29/1A, 35/2B மற்றும் வீரபாண்டி கிராமத்தில் பல புல எண்களில் தனக்கு பாத்தியப்பட்ட பூமிகள் உள்ளதாகவும் மேற்படி பூமிகளில் உள்ள மண் செங்கல் தயாரிக்க ஏற்றதாக உள்ளது எனவும், கோயம்புத்தூர் வடக்கு வட்டம் சோமையம்பாளையம் கிராமம் புல எண்கள் 451/1 & 452/1B-ல் ABW சேம்பர் பிரிக்ஸ் என்ற பெயரில் 1981-ல் செங்கல் சூளை தொட்கி கடந்த 40 ஆண்டுகளுக்கு மேலாக எவ்வித இடையூறுமின்றி செங்கல் உற்பத்தி செய்து வந்ததாகவும், மேலும் செங்கல் தயாரிக்க சூளை மண் எடுப்பதற்காக செலுத்தப்பட்ட கட்டணத்தின் அடிப்படையில் இவ்வழக்கின் எதிர்மனுதாரர்களால் மேற்படி புலங்களில் சூளை மண் எடுக்க அனுமதிக்கப்பட்டதாகவும், மேற்படி செங்கல் சூளைக்கு 2006 ஆம் ஆண்டு 1-வது எதிர்மனுதாரரான மாவட்ட ஆட்சித்தலைவரிடமிருந்து பதிவுச்சான்று பெறப்பட்டுள்ளதுடன், தனக்குபாத்தியப்பட்ட பட்டா புலத்திலிருந்து செங்கல் உற்பத்திக்கான சூளை மண் எடுக்கும் குவாரிப் பணி மேற்கொள்வதற்கு பதிவுச்சான்றும் அனுமதியும் 09.05.2005-ல் 1-வது எதிர்மனுதாரரான மாவட்ட ஆட்சித்தலைவரால் வழங்கப்பட்டுள்ளதாகவும், அதனைத் தொடர்ந்து 2010-ஆம் ஆண்டுவரையிலும் அனுமதி வழங்கப்பட்டதாகவும் தெரிவிக்கப்பட்டுள்ளது. மேலும் செங்கல் சூளைக்கு சூளை மண் வெட்டியெடுப்பதற்கு தமிழ்நாடு சிறு கனிம விதிகளின்படி விண்ணப்பிக்கப் பதிவு செய்வதற்காக கடந்த 01.08.2017 அன்று கட்டணம் செலுத்தப்பட்டதை தொடர்ந்து மாவட்ட ஆட்சித்தலைவரால் 18.09.2017 அன்று பிறப்பிக்கப்பட்ட செயல்முறைகளில் மேற்படி விண்ணப்பம் தொடர்பாக புவியியல் மற்றும் சுரங்கத்துறை இணை இயக்குநர் அறிக்கை சமர்ப்பிக்குமாறு கேட்டுக்கொள்ளப்பட்டதாகவும் தெரிவிக்கப்பட்டுள்ளது.

மேலும் மேற்படி புலங்களில் தன்னால் தொடர்ந்து சூளை மண் எடுக்கவும் குவாரிப் பணிகள் மற்றும் செங்கல் சூளையில் செங்கல் தயாரிக்கும் பணிகளும் மேற்கொள்ளப்பட்டு வருவதாகவும், 2019-2020 ஆம் ஆண்டிற்கு செலுத்த வேண்டிய கட்டணத்தினை 05.04.2019 அன்று செலுத்தியுள்ளதாகவும் இந்நிலையில் 1வது எதிர் மனுதாரரால் கடந்த 29.10.2019 அன்று சார்வு செய்யப்பட்ட மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பில் சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம், சோமையம்பாளையம், பன்னிமடை ஆகிய பகுதிகளில் அனுமதி பெறாமல் செயல்படும் 141 செங்கல் சூளைகளின் செயல்பாடுகளை உடனடியாக நிறுத்துவதுடன், அனுமதியின்றி செயல்பட்டதற்கு ஏன் நடவடிக்கை எடுக்கக்கூடாது என்பதற்கான விளக்கத்தினை 15 தினங்களுக்குள் சமர்ப்பிக்குமாறும் தெரிவிக்கப்பட்டதை தொடர்ந்து அங்கீகாரம் மற்றும் பதிவுச்சான்றுடன் செங்கல் சூளை உற்பத்தியை தொடங்குவதற்கு வேறு அனுமதி பெற வேண்டியிருப்பின் அதனைப் பெறுவதற்கு தயாராக உள்ளதாக விரிவான விளக்கம் அளிக்கப்பட்ட போதிலும் 1-வது எதிர்மனுதாரரால் நாளதுவரை எவ்வித உத்தரவும் பிறப்பிக்கப்படாததால் 1-வது எதிர்மனுதாரரால் 29.10.2019 அன்று

176

பிறப்பிக்கப்பட்ட உத்தரவு ந.ச.எண்.10/Minerals/2019-ஐ இல்லா நிலையானதாக்கி செங்கல் உற்பத்திக்கான சூளை மண் எடுக்கவும் அனுமதி அளிக்க உத்தரவு வழங்கிட கோரி மாண்பும சென்னை உயர்நீதிமன்றத்தில் நீதிப்பேராணை வழக்கு (W.P.No.35167 /2019) கோரப்பட்டது.

மேற்படி நீதிப்பேராணை வழக்கு (W.P.No.35167/2019) மற்றும் திரு.க.சுந்தர்ராஜ் என்பவரால் தொடரப்பட்ட நீதிப்பேராணை வழக்கு (W.P.No.35166) ஆகியவற்றின் மீது மாண்பும சென்னை உயர்நீதிமன்றத்தில் பகரப்பட்ட பார்வை 2-ல் காணும் பொது உத்தரவில் மேற்படி வழக்கின் 1-வது பிரதிவாதியான மாவட்ட ஆட்சித்தலைவர் மனுதாரருக்கு நேரடி விசாரணைக்கு ஆஜராகிட வாய்ப்பளித்து மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பு (10/கனிமம்/2019 நாள் 29.10.2019) தொடர்பாக மனுதாரரால் அளிக்கப்பட்ட விளக்கத்தினை சட்டம் மற்றும் விதிகளுக்குட்பட்டு பரிசீலனை செய்து தகுதியின் அடிப்படையில் 3 வாரங்களுக்குள் உத்தரவு பிறப்பிக்குமாறு உத்தரவிடப்பட்டுள்ளது.

மாண்பும சென்னை உயர்நீதிமன்ற உத்தரவின் அடிப்படையில் தி/வா.ABW சேம்பர் பிரிக்ஸ் உரிமையாளர் திரு.யுவராஜ் என்பவரை மாவட்ட ஆட்சித்தலைவர் அவர்களின் நேரடி விசாரணைக்கு ஆஜராகுமாறு பார்வை 5-ல் காணும் அழைப்பாணையின் மூலம் தெரிவிக்கப்பட்டது. அதனைத் தொடர்ந்து மாவட்ட ஆட்சித்தலைவரின் நேரடி விசாரணைக்கு உடல்நிலை சரியில்லாததன் காரணமாக கலந்து கொள்ள இயலவில்லை என்பதால் தனக்கு பதிலாக தன்னால் அங்கீகரிக்கப்பட்ட நபராக தனது சகோதரர் திரு.க.வெங்கடேசன் கலந்து கொள்வார் என தெரிவித்து கடிதம் சமர்ப்பித்துள்ளார். அதன் அடிப்படையில் திரு.யுவராஜ் என்பவருக்கு பதிலாக நேரடி விசாரணைக்கு ஆஜரான அவரது சகோதரர் திரு.க.வெங்கடேசன் என்பவரால் திரு.யுவராஜ் என்பவருக்காக எழுத்துப்பூர்வமான வாக்குமூலம் கீழ்க்கண்டவாறு சமர்ப்பிக்கப்பட்டது.

கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், சோமையம்பாளையம் கிராமம், காளப்பநாயக்கன்பாளையம், க.ச.எண்.452/1B காலையில் அமைந்துள்ள ABW சேம்பர் பிரிக்ஸ் என்ற பெயரில் செங்கல் தயாரிக்கும் தொழிலை கடந்த 1978 முதல் செய்து வருகிறேன் எனவும், மேற்படி செங்கல் உற்பத்தி செய்வதற்கு தேவையான மண் எனக்கு பாத்தியப்பட்ட நிலங்களிலிருந்து மாவட்ட ஆட்சியரிடம் உரிய அனுமதி பெற்று உரிய கட்டணம் செலுத்தி மண் எடுத்து தயாரித்து வருகிறேன் எனவும் நாளது தேதிவரை மண் எடுப்பதற்கு அரசிற்கு செலுத்த வேண்டிய வருடாந்திர செங்கல் மண் கட்டணம் செலுத்தி தொழில் செய்து வருகிறேன் எனவும் தெரிவிக்கப்பட்டுள்ளது. மேலும் சில தினங்களாக தொழில் போட்டி மற்றும் விளம்பரத்திற்காக சமூக ஆர்வலர்

என்கிற போர்வையில் சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம் ஆகிய பகுதிகளில் அனுமதியின்றி செங்கல் சூளைகள் செயல்படுவதாக வதந்தியை பரப்பி வருகின்றனர் எனவும், மேற்சொன்ன வதந்திகள் அனைத்தும் உண்மைக்கு புறம்பானவை எனவும் தனது செங்கல் சூளையில் வேலை செய்யும் அனைவருக்கும் உரிய பாதுகாப்பு ஏற்பாடுகளும் காப்பீடும் செய்யப்பட்டுள்ளதோடு பணியாளர்களின் குழந்தைகள் படிக்கவும் உரிய ஏற்பாடுகளும் செய்யப்பட்டுள்ளது எனவும் தெரிவிக்கப்பட்டுள்ளது.

மேலும் சேம்பர் நடத்த மாவட்ட ஆட்சியர் அலுவலகத்தில் விண்ணப்பித்து உரிய பதிவு கட்டணம் செலுத்தி எங்கள் நிறுவன தயாரிப்பு விற்பனைக்கு GST பதிவு செய்து வரி செலுத்தி வருகிறோம் எனவும் ஊராட்சிக்கு செலுத்த வேண்டிய தொழில் வரியும் தவறாமல் செலுத்தி வருகிறோம் எனவும் தெரிவித்துள்ளதோடு தங்களது அறிவிப்பில் செங்கல் சூளை இயக்குவதற்கும் தேவையான மண் வெட்டி எடுத்து செல்வதற்கும் இருப்பு வைப்பதற்கும் அனுமதி வழங்கப்படவில்லை என்றும் உற்பத்தியினை உடனடியாக நிறுத்திட வேண்டும் என்றும் அனுமதியின்றி செயல்பட்டதற்காக நடவடிக்கை எடுப்பதாக தெரிவித்திருப்பது முற்றிலும் உண்மைக்கு மாறானது எனவும், இத்தொழிலை நம்பி சுமார் 100 குடும்பங்கள் பணிபுரிந்து வருகிறார்கள், அவர்களது வாழ்வாதாரத்தையும் கருத்தில் கொண்டு உதவுமாறும், மேற்குறிப்பிட்டுள்ளது தவிர வேறு ஏதாவது அனுமதி அரசிடம் பெற வேண்டி இருப்பினும் அதற்குரிய கட்டணம் மனு செய்து அனுமதி பெற்று செங்கல் சூளை உற்பத்தியினை தொடர சம்மதம் தெரிவிக்கிறேன் எனவும் தனது விரிவான விளக்கத்தினை ஏற்று செங்கல் சூளை உற்பத்தி தொடர ஆவண செய்து உதவுமாறும் கேட்டுக் கொள்கிறேன் எனவும் தெரிவிக்கப்பட்டுள்ளது.

1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பிரிவு 19(2)-ல் செங்கல் சூளை உரிமம் வழங்குதல் தொடர்பான நடைமுறைகளாக செங்கல் சூளைக்கு பதிவுச்சான்று பெற்று மேற்படி பதிவுச்சான்றுடன் சூளை மண் எடுப்பதற்கு விண்ணப்பக்கட்டணம் மற்றும் செங்கல் சூளையிலுள்ள அடுப்புகளின் எண்ணிக்கையின் அடிப்படையில் நிர்ணயிக்கப்பட்டுள்ள ஆண்டுக்கட்டணம் ஆகியவற்றுடன் விண்ணப்பிக்க வேண்டும் என தெரியவிக்கப்பட்டுள்ளது. அதனடிப்படையில் மேற்கண்ட கட்டணங்கள் செலுத்தப்பட்டு தொடர்புடைய ஆவணங்களுடன் அளிக்கப்படும் விண்ணப்பங்கள் பெறப்பட்டு வருவாய்த்துறை உள்ளிட்ட தொடர்புடைய துறைகளின் அறிக்கை கோரி அனுப்பப்பட்டு மேற்படி துறைகளிடமிருந்து ஆட்சேபணையின்மை அறிக்கை கிடைக்கப்பெற்ற பிறகு பிரஸ்தாப புலம் தணிக்கை செய்யப்பட்டு அளிக்கப்படும் புலத்தணிக்கை குறிப்பு மற்றும் அறிக்கைகளின் அடிப்படையில் செங்கல் சூளைகளுக்கு மண் எடுக்க அனுமதி அளித்து உத்தரவு வழங்கப்படும்.

178

மேற்கண்ட நடைமுறைகளின்படி செங்கல் சூளைக்கு மண் எடுக்க 2012-ம் ஆண்டுவரை அனுமதி வழங்கப்பட்டு வந்த நிலையில் பார்வை 4-ல் காணும் அரசாணையின் இணைப்பு 2-ன் படி மலையிடப் பாதுகாப்பு குழுமத்தின் (Hill Area Conservation Authority) அனுமதி பெற வேண்டிய தொழில்களில் சுரங்கத்தொழில்கள் பட்டியலிடப்பட்டதுடன் கோயம்புத்தூர் மாவட்டத்திலுள்ள வீரபாண்டி, சின்னத்தடாகம், நஞ்சுண்டாபுரம் உள்ளிட்ட 23 கிராமங்களில் திட்டப்பணிகள் மேற்கொள்ள மலையிடப் பாதுகாப்பு குழுவினின் (Hill Area Conservation Authority) ஒப்புதல் பெறப்பட வேண்டும் எனத் தெரிவிக்கப்பட்டுள்ளதால் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் படி விண்ணப்பக் கட்டணம், ஆண்டு கனிமக் கட்டணம் செலுத்தப்பட்டு அளிக்கப்படும் விண்ணப்பங்களின் மீது வருவாய்த்துறை உள்ளிட்ட துறைகளின் ஆட்சேபணையிணைமை அறிக்கை கிடைக்கப்பெறாததாலும் மலையிடப்பாதுகாப்புக் குழுவினின் ஒப்புதல் பெற்று சமர்ப்பிக்கப்படாததாலும் 2013-ம் ஆண்டிலிருந்து வீரபாண்டி சின்னத்தடாகம், நஞ்சுண்டாபுரம் உள்ளிட்ட மலையிடப் பாதுகாப்பு குழுவினின் அனுமதி பெறவேண்டிய பட்டியலில் உள்ள கிராமங்களில் செங்கல் சூளை அனுமதி ஏதும் வழங்கப்படவில்லை என்பது தெரியவருகிறது.

மேலும், பார்வை 4-ல் காணும் அரசாணையில் மலையிடப் பாதுகாப்புக் குழுவினின் ஒப்புதல் மற்றும் தொடர்புடைய துறைகளின் அறிக்கை பெற்று அனுமதி வழங்கப்பட வேண்டும் எனத் தெரிவிக்கப்பட்டுள்ளதேயன்றி விண்ணப்பம் ஏதும் பெறக்கூடாது என தெரிவிக்கப்படவில்லை என்பதால் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படி பதிவுச்சான்றுடன் விண்ணப்பக் கட்டணம் மற்றும் ஆண்டுக்கட்டணம் செலுத்தி அதன் செலுத்து சீட்டுடன் விண்ணப்பிக்க வேண்டும் எனத் தெரிவிக்கப்பட்டுள்ளதால் மேற்படி கட்டணங்கள் செலுத்தப்பட்ட விண்ணப்பங்கள் பெறப்பட்டன என்பது தெரியவருகிறது.

இந்நேரில் மாண்புமிகு சென்னை உயர்நீதிமன்ற உத்தரவின் அடிப்படையில் மனுதாரரை நேரடி விசாரணை செய்யப்பட்டு விசாரணையின் போது சமர்ப்பிக்கப்பட்ட ஆவணங்கள் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் மற்றும் தொடர்புடைய ஆவணங்கள் கவனமாக பரிசீலனை செய்யப்பட்டதில் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பிரிவு 19(2)-ல் தெரிவிக்கப்பட்டுள்ள மேற்கண்ட நடைமுறைகளின்படி செங்கல் சூளைக்கு பதிவுச்சான்று பெற்று சூளை மண் எடுப்பதற்கு ஆண்டுக் கட்டணம் மற்றும் விண்ணப்பக் கட்டணம் செலுத்தப்பட்ட செலுத்துச் சீட்டுடன் அளிக்கப்படும் விண்ணப்பம் பெறப்பட்டுவிட்டாலே சூளைகளுக்கு மண் எடுக்க அனுமதி வழங்கப்பட்டுவிட்டது என கருத இயலாது என்பதால் விண்ணப்ப கட்டணம், ஆண்டு கட்டணம் செலுத்திய செலுத்துச் சீட்டு ஆகியவற்றை மட்டும் வைத்துக்

கொண்டு செங்கல் சூளைகளுக்கு மண் எடுத்துச் செல்லப்பட்டால் அதனை அனுமதியின்றி கனிமம் கடத்தப்படுவதாகவே கருதி நடவடிக்கை எடுக்க வேண்டும்.

எனவே கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத் தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம், சோமையம்பாளையம் ஆகிய பகுதிகளில் 2012 ஆம் ஆண்டிற்கு பிறகு சூளை மண் எடுக்க அனுமதி வழங்கி உத்தரவு ஏதும் வழங்கப்படாத நிலையில் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறு கனிம சலுகை விதிகளில் தெரிவிக்கப்பட்டுள்ள நடைமுறைகளின் படி சூளை மண் எடுக்க விண்ணப்பம் அளித்ததை மட்டுமே அடிப்படையாக கொண்டு செங்கல் சூளை உற்பத்தியினை தொடர அனுமதியளிக்க வேண்டுமெனவும், அனுமதியின்றி செயல்படும் 141 செங்கல் சூளைகளின் செயல்பாடுகளை உடனடியாக நிறுத்தக் கோரி சார்வு செய்யப்பட்ட பார்வை 1-ல் காணும் அறிவிப்பினை ரத்து செய்ய வேண்டும் எனவும் அளிக்கப்பட்டுள்ள மனுதாரரின் கோரிக்கைகளை நிராகரித்தும், அனுமதி பெறாத செங்கல் சூளை மற்றும் சூளை மண் எடுக்கும் நடவடிக்கைகளை உடனடியாக நிறுத்துமாறும் இதன் மூலம் உத்தரவிடப்படுகிறது.

ஓம்XXX

மாவட்ட ஆட்சித்தலைவர்
கோயம்புத்தூர்.

பெறுநர்:

திரு.யுவராஜ்,
த/பெ.ஆறுமுகம்,
A.B.W.சேம்பர் பிரிக்ஸ்,
காளப்பநாயக்கன்பாளையம்,
சோமையம்பாளையம்,
கோயம்புத்தூர் 641 108.

நகல்:

1. பதிவாளர், உயர்நீதிமன்றம்,
சென்னை - 600 104.
2. அரசு வழக்கறிஞர், சென்னை உயர்நீதி மன்றம்,
சென்னை 600104
3. இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை,
கிண்டி, சென்னை - 600 032

//உண்மை நகல் /உத்திரவுபடி//

பக்கம் எண் 1 முதல் 7 வரை வழங்கப்பட்டுள்ள தகவல்கள் தகவல் அறியும் உரிமை சட்டம் 2005-ன் கீழ் வழங்கப்படுகிறது.

பொதுத்தகவல் அலுவலர் மற்றும் உதவி இயக்குநர்
புவியியல் மற்றும் சுரங்கத்துறை
கோயம்புத்தூர்.

06/03/2014

கோயம்புத்தூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணைகள்
முன்னிலை: திரு.கு.இராசாமணி, இ.ஆ.ப.,

ந.க.எண்:47/கனிமம்/2020

நாள்: 21.10.2020

பொருள் : கனிமங்களும் சுரங்கங்களும் - கோயம்புத்தூர் மாவட்டம் தடாகம் பள்ளதாக்கு கிராமங்களான சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம், சோமையம்பாளையம் ஆகிய பகுதிகளில் அனுமதியின்றி செயல்படும் செங்கல் சூளைகளுக்கு செம்மண் கடத்தப்படுவதாக வரப்பெற்ற புகார் மனு குறித்து விளக்கம் கோரி அறிவிப்பு சார்வு செய்யப்பட்டது - செங்கல் சூளை உற்பத்திக்கான செயல்பாடுகளை தொடர்ந்து மேற்கொள்ள அனுமதியளிக்க உத்தரவிடக்கோரி திரு.K.சுந்தர்ராஜ் என்பவரால் நீதிப்பேராணை வழக்கு (W.P.No.35166/2019) தொடரப்பட்டது - சட்டத்திற்குட்பட்டு பரிசீலனை செய்து நேரடி விசாரணைக்கு ஆஜராகிட வாய்ப்பளித்து 3 வாரங்களுக்குள் உத்தரவு வழங்கிட உத்தரவிடப்பட்டது - விசாரணை செய்து உத்தரவு வழங்கப்படுகிறது.

- பார்வை : 1. மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பு ந.க.10/கனிமம்/2019 நாள்: 29.10.2019.
2. திரு.K.சுந்தர்ராஜ் என்பவரது விளக்கம் நாள்: இல்லை.
3. திரு.K.சுந்தர்ராஜ் என்பவரால் தொடரப்பட்ட நீதிப்பேராணை வழக்கு (W.P.No.35166/2019)-ன் மீது மாண்புமிகு சென்னை உச்சநீதிமன்றத்தால் பகரப்பட்ட தீர்ப்புரை நாள்:09.03.2020.
4. அரசாணை எண்:49-Housing and Urban Development Department நாள்:24.03.2003.
5. அரசாணை எண்: 39-Industries (MMC-2) Department நாள்:04.04.2017.
6. இவ்வலுவலக கடிதம் ந.க.47/கனிமம்/2020 நாள்: 24.09.2020.
7. திரு.K.சுந்தர்ராஜ் என்பவரது வாக்குமூலம் நாள்:05.10.2020.

உத்தரவுகள்:

கோயம்புத்தூர் மாவட்டம், தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம், சோமையம்பாளையம் ஆகிய பகுதிகளில் அனுமதியின்றி செயல்படும் செங்கல் சூளைகளுக்கு செம்மண் கடத்தப்படுவதாக வரப்பெற்ற புகார் மனுவினை தொடர்ந்து, கோயம்புத்தூர் வடக்கு வட்டம்,

182

சோமையம்பாளையம் கிராமத்தில் தி/வா.VKV சேம்பர் பிரிக்ஸ் என்ற பெயரில் சேம்பர் / செங்கல் சூளை அனுமதியின்றி இயங்குவதாக தெரியவருவதால் உடனடியாக செங்கல் சூளை உற்பத்தியினை நிறுத்துவதுடன், இதுவரை அனுமதியின்றி செயல்பட்டு வந்ததற்காக சட்டம் மற்றும் விதிகளின்படி ஏன் நடவடிக்கை எடுக்கக் கூடாது என்பதற்கான எழுத்துப்பூர்வமான விளக்கத்தினை 15 தினங்களுக்குள் அளிக்குமாறு பார்வை 1-ல் காணும் அறிவிப்பில் தெரிவிக்கப்பட்டது.

மேற்படி அறிவிப்பினை தொடர்ந்து திரு.K.சுந்தர்ராஜ் என்பவரால் அளிக்கப்பட்ட பார்வை 2-ல் காணும் விளக்கத்தில் கோயம்புத்தூர் மவாட்டம், கோயம்புத்தூர் வடக்கு வட்டம், 11 வீரபாண்டி கிராமம் காளையனூர் பின்புறம் க.ச.529/1-ல் VKV சேம்பர் என்ற பெயரில் செங்கல் தயாரிக்கும் தொழிலை கடந்த 1995 முதல் செய்து வருகிறேன் எனவும், மேற்படி செங்கல் உற்பத்தி செய்வதற்கு தேவையான மண்ணை தனக்கு பாத்தியப்பட்ட பட்டா நிலங்களிலிருந்து மாவட்ட ஆட்சியரிடம் உரிய அனுமதி பெற்று உரிய கட்டணம் செலுத்தி மண் எடுத்து தயாரித்து வருகிறேன் எனவும், நாளது தேதி வரை மண் எடுப்பதற்கு அரசுக்கு செலுத்த வேண்டிய வருடாந்திர செங்கல் மண் கட்டணம் செலுத்தி தொழில் செய்து வருகிறேன் எனவும், கடந்த சில தினங்களாக தொழில் போட்டி மற்றும் விளம்பரத்திற்காக சமூக ஆர்வலர் என்கிற போர்வையில் சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம் ஆகிய பகுதிகளில் அனுமதியின்றி செங்கல் சூளைகள் செயல்படுவதாக வதந்தியை பரப்பி வருகின்றனர் எனவும், மேற்சொன்ன வதந்திகள் அனைத்தும் உண்மைக்கு புறம்பானவை எனவும், VKV சேம்பர் பிரிக்ஸ் என்ற தனது செங்கல் சூளையில் வேலை செய்யும் அனைவருக்கும் உரிய பாதுகாப்பு ஏற்பாடுகளும் காப்பீடும் செய்யப்பட்டுள்ளதோடு பணியாளர்களின் குழந்தைகள் படிக்க உரிய ஏற்பாடுகளும் செய்யப்பட்டுள்ளது என்றும் தெரிவிக்கப்பட்டுள்ளது.

மேலும் சேம்பர் நடத்த மாவட்ட ஆட்சியர் அலுவலகத்தில் விண்ணப்பித்து உரிய பதிவு கட்டணம் செலுத்தி BRICK KILN REGISTRATION CERTIFICATE பெற்றுள்ளேன் எனவும், எங்கள் நிறுவன தயாரிப்பு விற்பனைக்கு GST பதிவு செய்து வரி செலுத்தி வருகிறோம் எனவும் ஊராட்சிக்கு செலுத்த வேண்டிய தொழில் வரியும் தவறாமல் செலுத்தி வருகிறோம் எனவும் தெரிவித்துள்ளதோடு தங்களது அறிவிப்பில் செங்கல் சூளை இயக்குவதற்கும் தேவையான மண் வெட்டி எடுத்து செல்வதற்கும் இருப்பு வைப்பதற்கும் அனுமதி வழங்கப்படவில்லை என்றும் உற்பத்தியினை உடனடியாக நிறுத்திட வேண்டும் என்றும் அனுமதியின்றி செயல்பட்டதற்காக நடவடிக்கை எடுப்பதாக தெரிவித்திருப்பது முற்றிலும் உண்மைக்கு மாறானது எனவும், இத்தொழிலை நம்பி சுமார் 100 குடும்பங்கள் பணிபுரிந்து வருகிறார்கள், அவர்களது வாழ்வாதாரத்தையும் கருத்தில் கொண்டு உதவுமாறும், மேற்குறிப்பிட்டுள்ளது தவிர வேறு ஏதாவது அனுமதி அரசிடம் பெற வேண்டி இருப்பினும் அதற்குரிய கட்டணம், மனு செய்து அனுமதி பெற்று செங்கல்

சூளை உற்பத்தியினை தொடர சம்மதம் தெரிவிக்கிறேன் எனவும் செங்கல் சூளை உற்பத்தி தொடர ஆவண செய்து உதவுமாறும் கேட்டுக் கொள்கிறேன் எனவும் தெரிவிக்கப்பட்டுள்ளது.

மேலும் மேற்படி அறிவிப்பினை எதிர்த்து திரு.K.சுந்தர்ராஜ் என்பவரால் மாண்புமிகு சென்னை உயர்நீதிமன்றத்தில் தாக்கல் செய்யப்பட்டுள்ள நீதிப்பேராணை வழக்கில் (W.P.No.35166/2019) தெரிவிக்கப்பட்ட வாதுரையில் கோயம்புத்தூர் வடக்கு வட்டம் 24 வீரபாண்டி கிராமம் புல எண். 529/1, 509/3, 164/2B ஆகிய புலங்களில் தனக்கு பாத்தியப்பட்ட பூமி உள்ளதாகவும் மேற்படி பூமியில் உள்ள மண் செங்கல் தயாரிக்க ஏற்றதாக உள்ளதால் செங்கல் சூளை தொடங்கப்பட்டதாகவும், அவற்றில் புல எண்.529/1-ல் செயல்படும் செங்கல் சூளைக்கு புல எண். 509/3, 164/2B ஆகியவற்றில் 1.84 ஏக்கர் பரப்பளவில் சூளை மண் குவாரியும் செங்கல் சூளையும் நடத்திட அனுமதி கோரி அளிக்கப்பட்ட விண்ணப்பத்தினை பரிசீலனை செய்து தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பிரிவு 19(2)-ன் படி 1-வது பிரதிவாதியான மாவட்ட ஆட்சித்தலைவரால் ந.க.எண். 1126/2005/XI நாள் 09.05.2005-ல் ஓராண்டு செல்லத்தக்கதாக அனுமதி அளிக்கப்பட்டதுடன் புல எண்.529/1-ல் செங்கல் சூளை நடத்த 18.08.2006-ல் பதிவுச்சான்றும் வழங்கப்பட்டதாகவும் அதனைத் தொடர்ந்து ஒவ்வொரு ஆண்டும் செங்கல் சூளைக்கான பதிவுக் கட்டணம் மற்றும் சூளை மண் எடுப்பதற்கான அனுமதி கட்டணம் ஆகியன செலுத்தப்பட்டு வந்ததாகவும் தெரிவிக்கப்பட்டுள்ளது.

மேலும் தனக்கு 24 வீரபாண்டி கிராமத்தில் பாத்தியப்பட்ட புல எண். 529/1-ல் சூளைப்பணி மேற்கொள்வதற்கு 19.07.2006-ல் கட்டணம் செலுத்தி விண்ணப்பித்ததன் பேரில் 08.09.2006 அன்றும், மேற்படி செங்கல் சூளைக்கு 22 நஞ்சுண்டாபுரம் கிராமத்தில் தனக்கு பாத்தியப்பட்ட புல எண்.164/2B மற்றும் 715/2 ஆகியவற்றில் குவாரிப் பணிகள் மேற்கொள்ள 05.09.2008 வரை செல்லத்தக்கதாக 06.12.2007 அன்றும் 1-வது பிரதிவாதியான மாவட்ட ஆட்சித்தலைவரால் அனுமதி அளிக்கப்பட்டதுடன், செங்கல் சூளை 08.09.2009 வரை செல்லத்தக்கதாக 20.10.2008 அன்று பதிவுச்சான்று அளிக்கப்பட்டதாகவும் இறுதியாக 07.09.2011 வரையிலும் அனுமதி வழங்கப்பட்டதாக தெரிவிக்கப்பட்டுள்ளது. மேலும், செங்கல் சூளை மற்றும் சூளை மண் குவாரிப் பணிகள் மேற்கொள்ள தொடர்ச்சியாக கட்டணம் செலுத்தி வந்ததாகவும் இறுதியாக 15.09.2017 அன்று குவாரிக் கட்டணமாக ரூ.1,80,000/-, பதிவுச்சான்று கட்டணமாக ரூ.3,000/- மற்றும் விண்ணப்பக் கட்டணமாக ரூ.1,500/- ம் செலுத்தப்பட்ட நிலையில் கடந்த 29.10.2019 அன்று சார்வு செய்யப்பட்ட மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பில் சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம், சோமையம்பாளையம், பன்னிமடை ஆகிய பகுதிகளில் அனுமதி பெறாமல் செயல்படும் 141 செங்கல் சூளைகளின் செயல்பாடுகளை உடனடியாக நிறுத்துவதுடன், அனுமதியின்றி

184

செயல்பட்டதற்கு ஏன் நடவடிக்கை எடுக்கக்கூடாது என்பதற்கான விளக்கத்தினை 15 தினங்களுக்குள் சமர்ப்பிக்குமாறும் தெரிவிக்கப்பட்டதை தொடர்ந்து அங்கீகாரம் மற்றும் பதிவுச்சான்றுடன் செங்கல் சூளை உற்பத்தியை தொடங்குவதற்கு வேறு அனுமதி பெற வேண்டியிருப்பின் அதனைப் பெறுவதற்கு தயாராக உள்ளதாக விரிவான விளக்கம் அளிக்கப்பட்ட போதிலும் 1-வது எதிர்மனுதாரரால் நாளதுவரை எவ்வித உத்தரவும் பிறப்பிக்கப்படாததால் 1-வது எதிர்மனுதாரரால் 29.10.2019 அன்று பிறப்பிக்கப்பட்ட உத்தரவு ந.க.எண்.10/Minerals/2019-ஐ இல்லாநிலையானதாக்கி செங்கல் சூளை உற்பத்தி நடவடிக்கையை தொடர்ந்து மேற்கொள்ள அனுமதி அளிக்க உத்தரவு வழங்குமாறு கோரப்பட்டது.

மேற்படி நீதிப்பேராணை வழக்கு (W.P.No.35166/2019) மற்றும் திரு.யுவராஜ் என்பவரால் தொடரப்பட்ட நீதிப்பேராணை வழக்கு (W.P.No.35167/2019) ஆகியவற்றின் மீது மாண்புமிகு சென்னை உயர்நீதிமன்றத்தில் பகரப்பட்ட பார்வை 2-ல் காணும் பொது உத்தரவில் மேற்படி வழக்கின் 1-வது பிரதிவாதியான மாவட்ட ஆட்சித்தலைவர் மனுதாரருக்கு நேரடி விசாரணைக்கு ஆஜராகிட வாய்ப்பளித்து மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பு (10/கனிமம்/2019 நாள் 29.10.2019) தொடர்பாக மனுதாரரால் அளிக்கப்பட்ட விளக்கத்தினை சட்டம் மற்றும் விதிகளுக்குட்பட்டு பரிசீலனை செய்து தகுதியின் அடிப்படையில் 3 வாரங்களுக்குள் உத்தரவு பிறப்பிக்குமாறு உத்தரவிடப்பட்டுள்ளது.

மாண்புமிகு சென்னை உயர்நீதிமன்ற உத்தரவின் அடிப்படையில் தி/வா. வி.கே.வி.சேம்பர் பிரிக்ஸ், உரிமையாளர் திரு.K.சுந்தர்ராஜ் என்பவரை மாவட்ட ஆட்சித்தலைவர் அவர்களின் நேரடி விசாரணைக்கு ஆஜராகுமாறு பார்வை 5-ல் காணும் அழைப்பாணையின் மூலம் தெரிவிக்கப்பட்டது. அதனைத் தொடர்ந்து திரு.K.சுந்தர்ராஜ் என்பவர் தனக்கு Covid-19 பாஸ்டிவ் இருப்பதால் தன்னால் ஆஜராக முடியாத காரணத்தால் தனது சார்பாக தனது மேளாளர் திரு.சுரேஷ் என்பவர் தனக்கு பதிலாக தன்னால் அங்கீகரிக்கப்பட்ட நபராக கலந்து கொள்வார் என தெரிவித்து கடிதம் சமர்ப்பித்துள்ளார். அதன் அடிப்படையில் திரு.K.சுந்தர்ராஜ் என்பவருக்கு பதிலாக நேரடி விசாரணைக்கு 05.10.2020 அன்று ஆஜரான திரு.சுரேஷ் என்பவரால் திரு.K.சுந்தர்ராஜ் என்பவருக்காக எழுத்துப்பூர்வமான வாக்குமூலம் கீழ்க்கண்டவாறு சமர்ப்பிக்கப்பட்டது.

கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், 24 வீரபாண்டி கிராமம், காளையனூர் பின்புறம், க.ச.எண்.529/1 காலையில் அமைந்துள்ள VKV சேம்பர் பிரிக்ஸ் என்ற பெயரில் செங்கல் தயாரிக்கும் தொழிலை கடந்த 1995 முதல் செய்து வருகிறேன் எனவும், மேற்படி செங்கல் உற்பத்தி செய்வதற்கு தேவையான மண் எனக்கு பாத்தியப்பட்ட நிலங்களிலிருந்து மாவட்ட ஆட்சியரிடம் உரிய அனுமதி பெற்று உரிய கட்டணம் செலுத்தி மண் எடுத்து தயாரித்து வருகிறேன் எனவும் நாளது தேதிவரை மண்

எடுப்பதற்கு அரசிற்கு செலுத்த வேண்டிய வருடாந்திர செங்கல் மண் கட்டணம் செலுத்தி தொழில் செய்து வருகிறேன் எனவும் தெரிவிக்கப்பட்டுள்ளது. மேலும், தொழில் போட்டி மற்றும் விளம்பரத்திற்காக சமூக ஆர்வலர் என்கிற போர்வையில் சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம் ஆகிய பகுதிகளில் அனுமதியின்றி செங்கல் சூளைகள் செயல்படுவதாக வதந்தியை பரப்பி வருகின்றனர் மேற்சொன்ன வதந்திகள் அனைத்தும் உண்மைக்கு புறம்பானவை எனவும் தனது செங்கல் சூளையில் வேலை செய்யும் அனைவருக்கும் உரிய பாதுகாப்பு ஏற்பாடுகளும் காப்பீடும் செய்யப்பட்டுள்ளதோடு பணியாளர்களின் குழந்தைகள் படிக்க உரிய ஏற்பாடுகளும் செய்யப்பட்டுள்ளது என்றும் தெரிவிக்கப்பட்டுள்ளது.

மேலும் சேம்பர் நடத்த மாவட்ட ஆட்சியர் அலுவலகத்தில் விண்ணப்பித்து உரிய பதிவு கட்டணம் செலுத்தி BRICK KILN REGISTRATION CERTIFICATE எங்கள் நிறுவன தயாரிப்பு விற்பனைக்கு GST பதிவு செய்து வரி செலுத்தி வருகிறோம் எனவும் ஊராட்சிக்கு செலுத்த வேண்டிய தொழில் வரியும் தவறாமல் செலுத்தி வருகிறோம் எனவும் தெரிவித்துள்ளதோடு தங்களது அறிவிப்பில் செங்கல் சூளை இயக்குவதற்கும் தேவையான மண் வெட்டி எடுத்து செல்வதற்கும் இருப்பு வைப்பதற்கும் அனுமதி வழங்கப்படவில்லை என்றும் உற்பத்தியினை உடனடியாக நிறுத்திட வேண்டும் என்றும் அனுமதியின்றி செயல்பட்டதற்காக நடவடிக்கை எடுப்பதாக தெரிவித்திருப்பது முற்றிலும் உண்மைக்கு மாறானது எனவும், இத்தொழிலை நம்பி சுமார் 100 குடும்பங்கள் பணிபுரிந்து வருகிறார்கள், அவர்களது வாழ்வாதாரத்தையும் கருத்தில் கொண்டு உதவுமாறும், மேற்குறிப்பிட்டுள்ளது தவிர வேறு ஏதாவது அனுமதி அரசிடம் பெற வேண்டி இருப்பினும் அதற்குரிய கட்டணம், மனு செய்து அனுமதி பெற்று செங்கல் சூளை உற்பத்தியினை தொடர சம்மதம் தெரிவிக்கிறேன் எனவும் தனது விரிவான விளக்கத்தினை ஏற்று செங்கல் சூளை உற்பத்தி தொடர ஆவண செய்து உதவுமாறும் கேட்டுக் கொள்கிறேன் எனவும் தெரிவிக்கப்பட்டுள்ளது.

1959 ஆம் ஆண்டு தமிழ்நாடு சிறுகனிம சலுகை விதிகளின் பிரிவு 19(2)-ல் செங்கல் சூளை உரிமம் வழங்குதல் தொடர்பான நடைமுறைகளாக செங்கல் சூளைக்கு பதிவுச்சான்று பெற்று மேற்படி பதிவுச்சான்றுடன் சூளை மண் எடுப்பதற்கு விண்ணப்பக்கட்டணம் மற்றும் செங்கல் சூளையிலுள்ள அடுப்புகளின் எண்ணிக்கையின் அடிப்படையில் நிர்ணயிக்கப்பட்டுள்ள ஆண்டுக்கட்டணம் ஆகியவற்றுடன் விண்ணப்பிக்க வேண்டும் என தெரியவிக்கப்பட்டுள்ளது. அதனடிப்படையில் மேற்கண்ட கட்டணங்கள் செலுத்தப்பட்டு தொடர்புடைய ஆவணங்களுடன் அளிக்கப்படும் விண்ணப்பங்கள் பெறப்பட்டு வருவாய்த்துறை உள்ளிட்ட தொடர்புடைய துறைகளின் அறிக்கை கோரி அனுப்பப்பட்டு மேற்படி துறைகளிடமிருந்து ஆட்சேபணையின்மை அறிக்கை கிடைக்கப்பெற்ற பிறகு பிரஸ்தாப புலம் தணிக்கை செய்யப்பட்டு

1846

அளிக்கப்படும் புலத்தணிக்கை குறிப்பு மற்றும் அறிக்கைகளின் அடிப்படையில் செங்கல் சூளைகளுக்கு மண் எடுக்க அனுமதி அளித்து உத்தரவு வழங்கப்படும்.

மேற்கண்ட நடைமுறைகளின்படி செங்கல் சூளைக்கு மண் எடுக்க 2012-ம் ஆண்டுவரை அனுமதி வழங்கப்பட்டு வந்த நிலையில் பார்வை 4-ல் காணும் அரசாணையின் இணைப்பு 2-ன் படி மலையிடப் பாதுகாப்பு குழுமத்தின் (Hill Area Conservation Authority) அனுமதி பெற வேண்டிய தொழில்களில் சுரங்கத்தொழில்கள் பட்டியலிடப்பட்டதுடன் கோயம்புத்தூர் மாவட்டத்திலுள்ள வீரபாண்டி, சின்னத்தடாகம், நஞ்சுண்டாபுரம் உள்ளிட்ட 23 கிராமங்களில் திட்டப்பணிகள் மேற்கொள்ள மலையிடப் பாதுகாப்பு குழுவின் (Hill Area Conservation Authority) ஒப்புதல் பெறப்பட வேண்டும் எனத் தெரிவிக்கப்பட்டுள்ளதால் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் 1959-ன் படி விண்ணப்பக் கட்டணம், ஆண்டு கனிமக் கட்டணம் செலுத்தப்பட்டு அளிக்கப்படும் விண்ணப்பங்களின் மீது வருவாய்த்துறை உள்ளிட்ட துறைகளின் ஆட்சேபனையிணைமை அறிக்கை கிடைக்கப்பெறாததாலும் மலையிடப்பாதுகாப்புக் குழுவின் ஒப்புதல் பெற்று சமர்ப்பிக்கப்படாததாலும் 2013-ம் ஆண்டிலிருந்து வீரபாண்டி சின்னத்தடாகம், நஞ்சுண்டாபுரம் உள்ளிட்ட மலையிடப் பாதுகாப்பு குழுவின் அனுமதி பெறவேண்டிய பட்டியலில் உள்ள கிராமங்களில் செங்கல் சூளை அனுமதி ஏதும் வழங்கப்படவில்லை என்பது தெரியவருகிறது.

மேலும், பார்வை 4-ல் காணும் அரசாணையில் மலையிடப் பாதுகாப்புக் குழுவின் ஒப்புதல் மற்றும் தொடர்புடைய துறைகளின் அறிக்கை பெற்று அனுமதி வழங்கப்பட வேண்டும் எனத் தெரிவிக்கப்பட்டுள்ளதேயன்றி விண்ணப்பம் ஏதும் பெறக்கூடாது என தெரிவிக்கப்படவில்லை என்பதால் தமிழ்நாடு சிறுகனிம சலுகை விதிகளின்படி பதிவுச்சான்றுடன் விண்ணப்பக் கட்டணம் மற்றும் ஆண்டுக்கட்டணம் செலுத்தி அதன் செலுத்து சீட்டுடன் விண்ணப்பிக்க வேண்டும் எனத் தெரிவிக்கப்பட்டுள்ளதால் மேற்படி கட்டணங்கள் செலுத்தப்பட்ட விண்ணப்பங்கள் பெறப்பட்டன என்பது தெரியவருகிறது.

இந்நேர்வில் மாண்புமிகு சென்னை உயர்நீதிமன்ற உத்தரவின் அடிப்படையில் மனுதாரரை நேரடி விசாரணை செய்யப்பட்டு விசாரணையின் போது சமர்ப்பிக்கப்பட்ட ஆவணங்கள் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் மற்றும் தொடர்புடைய ஆவணங்கள் கவனமாக பரிசீலனை செய்யப்பட்டதில் தமிழ்நாடு சிறுகனிம சலுகை விதிகள் பிரிவு 19(2)-ல் தெரிவிக்கப்பட்டுள்ள மேற்கண்ட நடைமுறைகளின்படி செங்கல் சூளைக்கு பதிவுச்சான்று பெற்று சூளை மண் எடுப்பதற்கு ஆண்டுக் கட்டணம் மற்றும் விண்ணப்பக் கட்டணம் செலுத்தப்பட்ட செலுத்துச் சீட்டுடன் அளிக்கப்படும் விண்ணப்பம் பெறப்பட்டுவிட்டாலே சூளைகளுக்கு மண் எடுக்க அனுமதி வழங்கப்பட்டுவிட்டது என கருத இயலாது என்பதால் விண்ணப்ப கட்டணம், ஆண்டு கட்டணம் செலுத்திய செலுத்துச் சீட்டு ஆகியவற்றை மட்டும் வைத்துக் கொண்டு

செங்கல் சூளைகளுக்கு மண் எடுத்துச் செல்லப்பட்டால் அதனை அனுமதியின்றி கனிமம் கடத்தப்படுவதாகவே கருதி நடவடிக்கை எடுக்க வேண்டும்.

எனவே கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், தடாகம் பள்ளத்தாக்கு கிராமங்களான சின்னத் தடாகம், வீரபாண்டி, நஞ்சண்டாபுரம், சோமையம்பாளையம் ஆகிய பகுதிகளில் 2012 ஆம் ஆண்டிற்கு பிறகு சூளை மண் எடுக்க அனுமதி வழங்கி உத்தரவு ஏதும் வழங்கப்படாத நிலையில் 1959 ஆம் ஆண்டு தமிழ்நாடு சிறு கனிம சலுகை விதிகளில் தெரிவிக்கப்பட்டுள்ள நடைமுறைகளின் படி சூளை மண் எடுக்க விண்ணப்பம் அளித்ததை மட்டுமே அடிப்படையாக கொண்டு செங்கல் சூளை உற்பத்தியினை தொடர அனுமதியளிக்க வேண்டுமெனவும், அனுமதியின்றி செயல்படும் 141 செங்கல் சூளைகளின் செயல்பாடுகளை உடனடியாக நிறுத்தக் கோரி சார்வு செய்யப்பட்ட பார்வை 1-ல் காணும் அறிவிப்பினை ரத்து செய்ய வேண்டும் எனவும் அளிக்கப்பட்டுள்ள மனுதாரரின் கோரிக்கைகளை நிராகரித்தும், அனுமதி பெறாத செங்கல் சூளை மற்றும் சூளை மண் எடுக்கும் நடவடிக்கைகளை உடனடியாக நிறுத்துமாறும் இதன் மூலம் உத்தரவிடப்படுகிறது.

ஓம்.xxx
மாவட்ட ஆட்சித்தலைவர்
கோயம்புத்தூர்.

பெறுநர்:

திரு.K.சுந்தர்ராஜ்,
த/பெ.கருப்பண்ணகவுடர்,
V.K.V.சேம்பர் பிரிக்ஸ்,
காளையனூர்,
சோமையனூர் அஞ்சல்,
சின்னத்தடாகம்,
கோயம்புத்தூர் 641 108.

நகல்:

1. பதிவாளர், உயர்நீதிமன்றம்,
சென்னை - 600 104.
2. அரசு வழக்கறிஞர், சென்னை உயர்நீதி மன்றம்,
சென்னை 600104
3. இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை,
கிண்டி, சென்னை - 600 032

//உண்மை நகல் /உத்திரவுபடி//

பக்கம் எண் 1 முதல் 7 வரை வழங்கப்பட்டுள்ள தகவல்கள் தகவல் அறியும் உரிமை சட்டம் 2005-ன் கீழ் வழங்கப்படுகிறது.

(சு)

பொதுத்தகவல் அலுவலர் மற்றும் உதவி இயக்குநர்
புவியியல் மற்றும் சுரங்கத்துறை
கோயம்புத்தூர்.

01.03.2024

2/10/21

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI.**

Original Application No.119 of 2021

Suo Motu based on the News Item published
in Dinamalar Tamil Newspaper, Chennai edition
dt. 14.04.2021 under the caption "All over the village is
dust land. It deforms the village along with lives".

Vs

The Chief Secretary to Govt. of Tamil Nadu,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu – 600 009 & 11 Others.

... Respondents

INDEX

S.No	Description	Page No.
1.	INDEPENDENT REPORT OF THE TAMIL NADU POLLUTION CONTROL BOARD IN THE MATTER OF O.A.NO.119 OF 2021	1 - 9

**Filed by
Thiru. C. Kasirajan
Advocate, Chennai.**

INDEPENDENT REPORT FOR THE HONOURABLE NGT SOUTH ZONE IN THE MATTER OF O.A.NO.119 OF 2021 SUBMITTED BEFORE THE HONOURABLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI AS PER THE ORDER DATED JUNE 04, 2021

1.0 Background

The Hon'ble National Green Tribunal, Southern Zone, Chennai in O.A.No. 119 of 2021 has directed as follows in its order dated: 04.06.2021;

“ In order to ascertain the real nature of things going on in that area and how these activities are being regulated, we feel it appropriate to appoint a Joint Committee comprising of (1) The District Collector, Coimbatore District (2) a Senior Officer from Tamilnadu State Environment Impact Assessment Authority (TNSEIAA), designated by its Chairman, (3) a Senior Officer from Tamilnadu Pollution Control Board (TNPCB) designated by its Chairman, (4) a Senior Officer from Department of Geology and Mining deputed by its Commissioner to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.

- i. The committee is also directed to consider as to whether environmental clearance are obtained for the purpose of extracting mud for commercial purpose,
- ii. Whether necessary permissions have been obtained from the Mining Department and how the Mining Department is regulating the activities to check over exploitation of minerals,
- iii. Whether there was any excessive mining done by any of the persons who have been authorized to do such work
- iv. Whether any action has been taken against those persons,
- v. Whether there was any violation of excessive mining and if so, what is the nature of action taken against offenders by the regulators
- vi. Whether the brick kiln industries are following the directions issued by the Principle Bench of National Green Tribunal in similar matters in North India, with modification if any, required considering the situation prevailing in these areas to protect environment,
- vii. Whether any damage has been caused to any of the water bodies nearby
- viii. Whether it has affected the water bodies like rivers and streams etc.,
- ix. Whether any depletion in ground water level has happened on account of unscientific manner in which such industries are being run by the persons involving in such

activities. If any damage has been caused to environment, the committee shall indicate what is the nature of damage caused and offer recommendations for restoring the damage caused to the environment and also assess the environmental compensation to be recovered recover from those persons who are responsible for such degradation.

The mining Department will be the nodal agency for co-ordination and also for providing necessary logistics for this purpose.

The committee is directed to submit the report to this Tribunal on or before 16.07.2021"

2.0 Introduction

Thadagam valley is located in Periyayakkanpalayam Block in Coimbatore District of Tamil Nadu State, India. It is located 17 KM towards west from District head quarters Coimbatore and 7 KM from Periyayakkanpalayam. There are five Villages located in Thadagam valley namely 1. Pannimadai 2. Somaiyampalayam 3. Nanjundapuram 4. Chinna Thadagam 5. No.24 Veerapandi. Except Pannimadai Village above all the said villages are located in the Hill Area Conservation Authority notified area.

The Hon'ble High Court of Judicature at Madras in it order dated :23.10.2009 in W.P No.1064 of 2009 and M.P.No. 1 of 2009 filed by Thiru.V.K.Mani, Vs 1. The Chairman, TNPC Board, Chennai, 2. The District Environmental Engineer, TNPC Board, Erode & 3. The Velmurugan Brick Chamber, has ordered that

"Brick Kiln should be established preferable at least two kilometers away from the residential areas and fruit gardens.

Installation of brick kiln should not be allowed in sensitive areas as notified by State Pollution Control Boards under National Air Quality Standards.

To avoid clustering of brick kilns in a locality the distance between two kilns should be more than one kilometre.

The Pollution Control Board will ensure that these guidelines are adhered to not only by the third respondent, taut all the brick kilns"

Whereas the brick kiln units located in 1. Pannimadai 2. Somaiyampalayam 3. Nanjundapuram 4. Chinna Thadagam 5. Veerapandi Villages have neither applied in full shape nor obtained the consent of the Board so far. Because most of the brick kiln units were located in HACA villages, not having approved layout plan and not meeting the siting criteria cited in the High Court of Judicature at Madras order dated : 23.10.2009.

Meanwhile, the Hon'ble Minister for Environment, Forest & Climate Change, GOI had visited Coimbatore on 24.08.2019. During the visit the Hon'ble Minister had noticed the emissions from the brick kiln units located in Thadagam valley and informed to CPCB to take necessary action.

Based on the instructions of the Hon'ble Minister for Environment, Forest & Climate Change, GOI to CPCB, the CPCB has deputed Thiru. Rajkumar. R, SEE to carry out the joint inspection of brick kiln units in Coimbatore with officials of TNPCB vide letter dated: 27.08.2019. Accordingly the brick kilns area in Thadagam valley was inspected along with Thiru. Rajkumar.R, SEE/CPCB and officials of TNPCB, Coimbatore North on 29.08.2019 regarding the status of operation of Brick kiln units and for preparation of Action plan. Further a meeting was conducted with the owners of Brick kiln at their Association building located at Thadagam and briefed about the Guidelines of CPCB and SPCB for the operation of Brick kilns. Also, the following two brick kilns were inspected 1. M/s. RSK Chamber Wire cut Bricks, SF No.491 Chinna Thadagam, Coimbatore & 2. M/s. NPK Chamber Bricks, SF No.527 Chinna Thadagam, Coimbatore and few other conventional brick making units.

Mining areas were also inspected in the surroundings. Brick manufacturer's association members have reported that the red soil is being excavated from the patta land. Almost all the brick kiln chambers are operating with fixed chimneys. No movable chimneys are being noticed. All the brick kilns are operating with Natural draft brick kiln and insisted them to convert as Induced Draft Brick Kiln (zig-zag brick setting with rectangular shape of kiln). All the brick kilns were instructed to obtain necessary approvals from the competent authority and to apply for Consent to Operate of the TNPC Board under the Water Act and Air Act.

In this regard, Thiru Rajkumar.R, SEE/CPCB had submitted the inspection report with recommendations to the CPCB as detailed below;

- a) The TNPCB to form a committee involving various departments such as Department of Geology & Mining, HACA, Forest department, SEIAA etc. to implement the following and submit an action plan in abatement of pollution due to brick kiln units within two months:
- b) Inventory of brick kiln chambers and brick block makers and directing them to obtain consents and necessary legal permission from concerned departments like HACA, mining and if required, EC from SELAA
- c) Preparation & Implementation of guidelines for brick kiln units, which shall includes
 - Siting criteria for establishment of brick kilns such as location of land, plant machinery and brick earth mining. No brick kilns and mining activities in the path of elephants.

- Adopting zig-zag technology
 - Standards to be achieved by Brick Kiln units
 - Pollution control measures required for abatement of pollution such as, approach road within the premises of brick kiln area should be paved, using of crushed coal for better burning efficiency, staging of bricks for better baking, proper designed gravity chamber etc.
 - Green belt development in the units
 - Procedure to apply to obtain consents to establish & operate
- d) Since the manufacturing activities are in clusters, carrying capacity studied of the area is to be carried out and accordingly the activities to be allowed.
- e) Department of Geology & Mining, Govt. of Tamilnadu shall take up a survey of brick earth mining in this valley to assess the quantum of mining and its carrying capacity, to identify & confirm whether mining activities is being carried out in approved patta land as well as to stop mining activities behind 2 mts. Action plan shall be submitted in this regard to regularise mining activity and restoration of the mined area.

3.0 Action taken by Tamilnadu Pollution Control Board

The Member Secretary, TNPCB, Chennai has instructed the DEE, Coimbatore North to carry out inspection and identify all the brick kilns and issue show cause notices for operating without getting consent of the Board and also instructed to carryout AAQ survey in all five Villages in the Thadagam Valley through Board's mobile van continuous AAQ monitoring station vide memo dated: 04.10.2019

3.1 Ambient Air Quality Survey

Accordingly, Ambient Air Quality survey was conducted from 09.10.2019 to 15.10.2019 through TNPC Board's mobile van continuous AAQ monitoring station for the following locations as requested by the Complainant Thiru.Ganesh S/o. R.Subbaiyan:

- Brindavan Garden S-Bend, No 24 - Veerapandi Village, Veerapandipuram, Coimbatore.
- Thaneerpandal junction, Anaikatty road, Coimbatore.
- Anuvavi subramaniam thirukoil pirivu, near Periyathadagam, Anaikatti road Coimbatore.
- Panchayat office, 22 Nanjundapuram, Coimbatore.
- Govt Middle School, No-24, Veerapandi Village.

Report of Analysis of AAQ reveals that the parameters are within the limits prescribed by the Board, except PM10 (average) in the following two locations.

- Thaneerpandal junction, Anaikatty road, Coimbatore.
- Anuvavi subramaniam thirukoil Pirivu, near periya thadagam, Anaikatti Road coimbatore.

3.2 Inventorisation of Brick Kiln units

All the five Villages in the Thadagam Valley were inspected on 11.10.2019, 16.10.2019, 17.10.2019, 19.10.2019 & 22.10.2019 and indentified totally 183 numbers of brick kiln units were in operation. Hence, show cause notices were issued to all the 183 units under the Water (P&CP) Acts, 1974 as amended 1988 and the Air (P&CP) Act 1981, as amended in 1987, since the units were established and commissioned without the consent of TNPC Board.

3.3 TNPC Board's Joint Committee Inspection and its Recommendations

A committee was constituted by the Board with an objective to study the operation of Brick Kiln units in the Villages of Pannimadai, Somaiyampalayam, Nanjundapuram, Chinnathadagam, Veerapandi villages located at Thadagam Valley in Periyayakkanpalayam Block in Coimbatore District to furnish a report on Total Pollution Management Plan. The committee consists of the members of Tamilnadu Pollution Control Board, Er. R. Vijayabaskaran, JCEE(M), Madurai, Er. G. Ravichandran, AEE, Hosur, Er. R. Dhilip Kumar, AEE, Nagapattinam, Er. D.M. Krishna Babu, AE, Ramanathapuram. Accordingly the Committee members have randomly inspected 12 Nos of brick kiln units located in Thadagam valley on 08/01/2020 and it was noted that all the brick kilns are modern one with fixed chimneys and has a capacity to produce 15000 – 25000 numbers of bricks on an average daily.

The followings were observed during inspection

- I. The brick kilns were located very near to each other and located near to habitations also.
- II. All the brick kilns were provided with fixed chimneys.
- III. No movable chimneys were noticed.
- IV. It is found that the raw material, i.e. brick earth, for the brick kilns were brought from their own mines located in the two villages namely, Chinnathadagam and 24. Veerapandi.
- V. It is informed by the mining department that the Mining Department has stopped giving Mining Lease from year, 2012. However, the mines, which are under operation, are still remitting the royalty to Mining Department.

- VI. Most of the chambers were found to be upgraded to wire cut brick making.
- VII. The raw material, i.e. brick earth, was mixed with required amount of water and fed through a mixing machine and cut into bricks through wire cut machine. It is said that the raw bricks will be open dried for a period of 10 – 15 days before stacked in to kiln for baking. After the baking process is over, the bricks were allowed to cool for another, 7 to 10 days and then removed and dispatched to the customers.
- VIII. Both coal and fire woods were utilized as fuel.
- IX. Most of the inspected units were having their own bore wells for extracting ground water for their operation.
- X. During inspection, dust emissions were found in the following places –
 - a. Fugitive sand dust depositions were found in entire premises due to vehicle movement and movement of raw material and products.
 - b. Unloading of raw material.
 - c. Stacking and covering of raw bricks with sand.

In this regard, the committee had submitted the inspection report with recommendations as detailed below;

1. First and foremost all the 183 illegally operating brick kilns shall be closed in view of the following:
 - a. Operating without consent of the Board.
 - b. No permission is obtained for brick kilns/mines operating in HACA Village from Competent Authority.
 - c. Hon'ble High Court direction in W.P.No. 1064 of 2009 is not complied.
 - d. The direction of CPCB is not complied.
 - e. No Environmental Clearance is obtained for mining.
 - f. Ambient Air Quality Survey reveals PM10 is above the Standards.
 - g. Operation of these industries invited complaints and court cases seeking remedy for affected persons.
2. On closure, if these industries apply for Consent of Board along with valid Environmental Clearance, HACA clearance, Local body Clearance, Mining Department clearance and all other statutory authorities along with a Comprehensive Environmental Impact Assessment study followed by an Environmental Management Plan wetted by a reputed Institution, revocation of closure direction can be considered.
3. In the two court cases W.P.No. 27356 of 2019 by Thiru S. Muralidaran, Chennai, before the Hon'ble High Court of Madras and W.P.No. 28475 of 2019 filed by

Thiru.T.M.S.Rajendran, Chennai, all related departments were included. As TNPCB is also a Respondent, it is humbly submitted again to arrange to issue closure Directions to all the Brick Kilns operating illegally by way of disconnection of power supply/seal the Brick kiln through the Revenue Department and to issue necessary Directions to Department of mines to take appropriate actions to stop the illegal mining activities.

3.4 Action taken to comply the TNPC Board's Joint Committee's Recommendations

The DEE, Coimbatore North vide letter dated: 10.01.2020 has recommended to the Board to issue directions for closure, sealing of machineries and disconnection of power supply connection pertaining to 183 brick kiln units.

3.5 Subsequent Actions by TNPCB

The Assistant Director, Geology and Mining Department, Coimbatore District was requested to take action against the illegal mining in HACA declared area vide this office letter dated. 17.06.2020

Whereas, the Chairman, TNPCB has requested the Assistant Director, Department of Geology and Mining, Coimbatore to take appropriate action against the brick kiln units under the Mining Acts and Rules vide letter dated:20.02.2020, 27.06.2020 and 17.08.2020.

Further the Chairman, TNPCB has requested the District Collector, Coimbatore, the Commissioner of Town and Country Planning, Chennai and the Principal Chief Conservator of Forests & Chief Wild Life Warden, Chennai to take necessary action against the brick kilns and the mining activities who are operating in the eco sensitive area vide letter dated:09.10.2019.

Whereas, the Central Pollution Control Board had directed all the State Pollution Control Boards to follows certain guidelines for the Brick Kiln units vide letter dated:27.06.2017. Also the CPCB has requested to issue necessary directions to all the Brick Kilns in the entire state of Tamilnadu vide vide letter dated: 21.01.2021 and to furnish a status report on compliance.

In this regard, directions have been issued to all the 183 numbers of Brick Kiln Units located in Thadagam Valley, Coimbatore vide letter dated: 16.02.2021 and requested to furnish the compliance of direction issued to the office of District Environmental Engineer, Tamilnadu Pollution Control Board, Coimbatore North within 7 days time and so far most of the Brick Kilns units have furnished reply letter and requesting one year time for compliance of the directions issued.

Whereas, the Chairman, TNPCB, Chennai has requested the Director, Directorate of Geology and Mining, Chennai vide letter dated:05.03.2021 to issue necessary instructions to Assistant Director, Department of Geology and Mining, Coimbatore to take appropriate action

against the illegal Brick Kiln Units and furnish action taken report to the Tamilnadu Pollution Control Board.

4.0 Court Case

A Writ Petition No.27356 of 2019 filed before the Hon'ble High Court of Madras by Mr. S. Muralidharan, Son of Mr.P.Sivalingam, 2A, 3rd Main Road, Kottur Gardens, Chennai Vs 1. Principal Chief Conservator of Forests & Chief Wildlife Warden, Department of Forests, Govt. of Tamil Nadu, 2. The Chief Secretary, State of Tamil Nadu, 3. District Collector, Coimbatore District, 4. Principal Secretary/The Chairman, The Tamil Nadu Pollution Control Board, 5. The Commissioner, Department of Geology and Mining, Chennai & 6. The Government of India, ministry of Environment, Forest and Climate Change, New Delhi with a prayer to Honorable High Court of Madras to direct the 1st respondent to identify and secure the elephant corridor and to direct the 4th & 5th respondents to close all the illegal brick kilns operating in Thadagam valley.

Further an another Writ Petition No.28475 of 2019 was filed before the Hon'ble High Court of Madras by Mr. T.M.S.Rajendran, Son of late Subbiah Gowder, No.4/15, North Street, Chinnathadagam Post, Coimbatore Vs The Chairman/Principal Secretary, Tamil Nadu Pollution Control Board, Chennai, The District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore and other 11 officials with a prayer to close down the illegal brick kilns functioning in the 5 villages and to direct the 6th & 13th respondents to disconnect power supply to the illegal brick kilns in the 5 villages and to constitute a committee to assess the damage done to the ecology and general public by the illegal brick kilns in all 5 villages.

5.0 Action taken by TNPCB along with the District Administration to comply the orders passed by the Hon'ble Madras High Court dated : 06.01.2021 and 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019

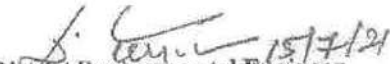
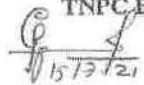
As directed by the Hon'ble First Bench of Madras High Court dated 06.01.2021 and 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019, the steps taken by the District Administration for closure of Brick Kilns operating in Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai villages of Coimbatore North Taluk, Coimbatore District and other steps taken are detailed as follows:

- i. In this regard, the District collector Coimbatore has asked the Assistant Director, Geology and Mining vide Roc.No.5329/2021/1 dt: 04/03/2021, with a copy to District Forest Officer, District Environmental Engineer, Revenue Divisional Officer, Tahsildar and Block Development Officer, to take immediate action to identify the units in coordination with Forest Department, Local bodies and Revenue department. A detailed action taken report

after taking action against encroachment should be sent before 10/03/2021 which is to be filed by the Chief Secretary to the Hon'ble High Court within six weeks as the matter has been posted to 31/03/2021.

- ii. Subsequent to this, a meeting was convened by the District Collector, Coimbatore on 08.03.2021. A meeting was again convened by the District Collector on 16/03/2021 and discussed about the action plan to be implemented on the illegal brick kiln units
- iii. The District Collector, Coimbatore vide letter Re.No.5329/2021 dated 17.03.2021 ordered the Tahsildar, Coimbatore North to close down and seal the Brick Kiln Units functioning in the Elephant corridor Thadagam Valley (Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai villages) Coimbatore North Taluk, Coimbatore District and to furnish the action taken report.
- iv. The Executive Engineer, TANGEDCO has been directed to disconnect the electricity given to the Brick Kiln Units with immediate effect.
- v. The Assistant Director of Geology and Mining, Coimbatore and the District Environmental Engineer, Coimbatore North have been directed to coordinate with the Departments concerned and to submit an action taken report in this regard.
- vi. Closure orders were issued on 19.03.2021, 24.03.2021 and 25.03.2021 to all the 186 brick kiln units operating in the areas without obtaining Registration certificate from the District Collector and without obtaining necessary permission from the District Collector as required under sub-rule(2) of Rule 19 of the Tamil Nadu Minor Mineral Concession Rules, 1959 were banned from carrying out any activities from 19.03.2021 onwards and notices have been properly served/posted in respect of the 186 brick kiln units.

This is submitted for favour of kind information please.


District Environmental Engineer
TNPC Board, Coimbatore North


**THE HON'BLE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE,
CHENNAI.**

Original Application No.119 of 2021

Suo Motu based on the News Item published in Dinamalar Tamil Newspaper, Chennai edition dt. 14.04.2021 under the caption "All over the village is dust land. It deforms the village along with lives".

Vs

The Chief Secretary to Government
of Tamil Nadu,
Govt. Secretariat,
Fort St. George, Chennai,
Tamil Nadu – 600 009 & 11 Others.

... Respondents

**INDEPENDENT REPORT OF THE
TAMIL NADU POLLUTION
CONTROL BOARD IN THE MATTER
OF O.A.NO.119 OF 2021**

**Advocate for Respondent: - TNPCB
Thiru.C. Kasirajan,
Advocate, Chennai.**

Date:15.07.2021.

Next date of hearing on :16.07.2021

107
W.P.Nos.27356 and 28475 of 2019

W.P.Nos.27356 and 28475 of 2019

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by The Hon'ble Chief Justice)

The matter relates to the vanishing elephant corridors across the forest regions, particularly in Coimbatore District. The petitioners contend that while the forest area may be demarcated and preserved, the passageway from one forest tract to another is not covered by any protective order. As a consequence, the petitioners assert, the elephants are perceived to be straying into areas inhabited by men only because humans have encroached on the traditional corridors used by elephants for passing from one forest to another.

2. The petitioners say that the third respondent has filed an affidavit and has more or less accepted the case made out by the petitioners, except that a casual remark has been made about removal of illegal brick kilns and related businesses. The petitioners also point out that the first respondent has filed an affidavit indicating that the huge encroachment which has taken place over the years

190

W.P.Nos.27356 and 28475 of 2019

cannot be undone and it would involve a mammoth task to restore all the corridors to their pristine glory.

3. It is imperative that some measures be taken for ensuring the unhindered passage of the elephants from one tract of land to another without straying into areas inhabited by humans. Towards such end, some corridors must be restored, though it may not be feasible to restore all.

4. The State in consultation with the Principal Chief Conservator of Forests will file a report when the matter appears next six weeks hence to indicate how conflict between the large animal and man can be avoided and the right of passage be given to the elephants to move from one tract of land to another in such manner that it does not cause much displacement to humans yet allows the animals the freedom they deserve. A copy of such report should be made available to the petitioners at least two days before the matter appears.

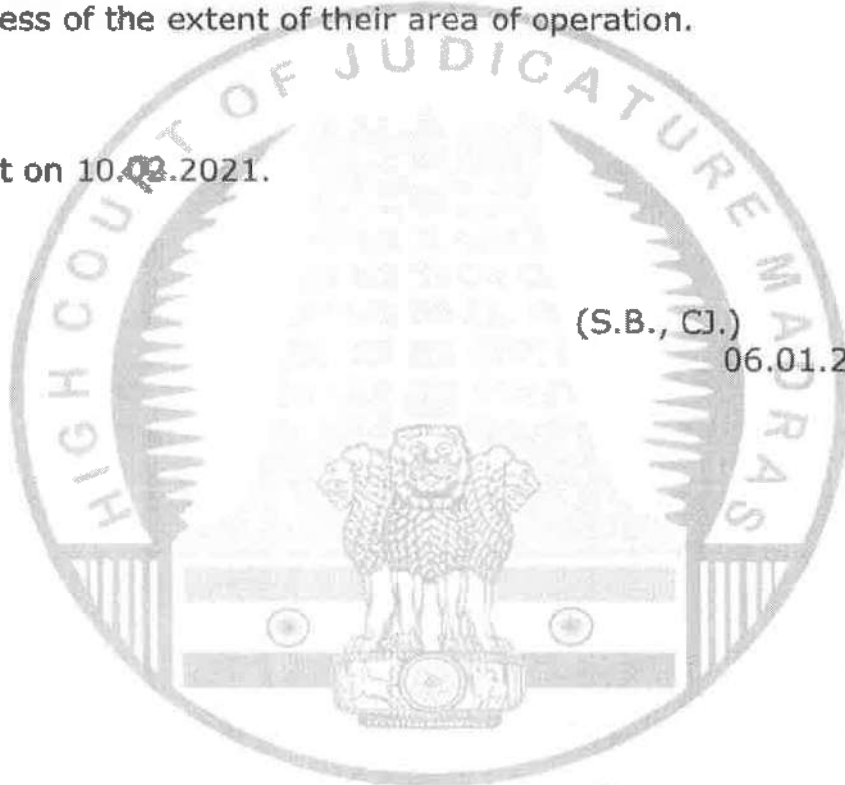
W.P.Nos.27356 and 28475 of 2019

5. The pendency of these writ petitions should not deter the respondent authorities from taking immediate appropriate action against brick kilns which may be operating illegally or without license or in excess of the extent of their area of operation.

List on 10.02.2021.

(S.B., C.J.) (S.K.R.,J.)
06.01.2021

bbr



सत्यमेव जयते

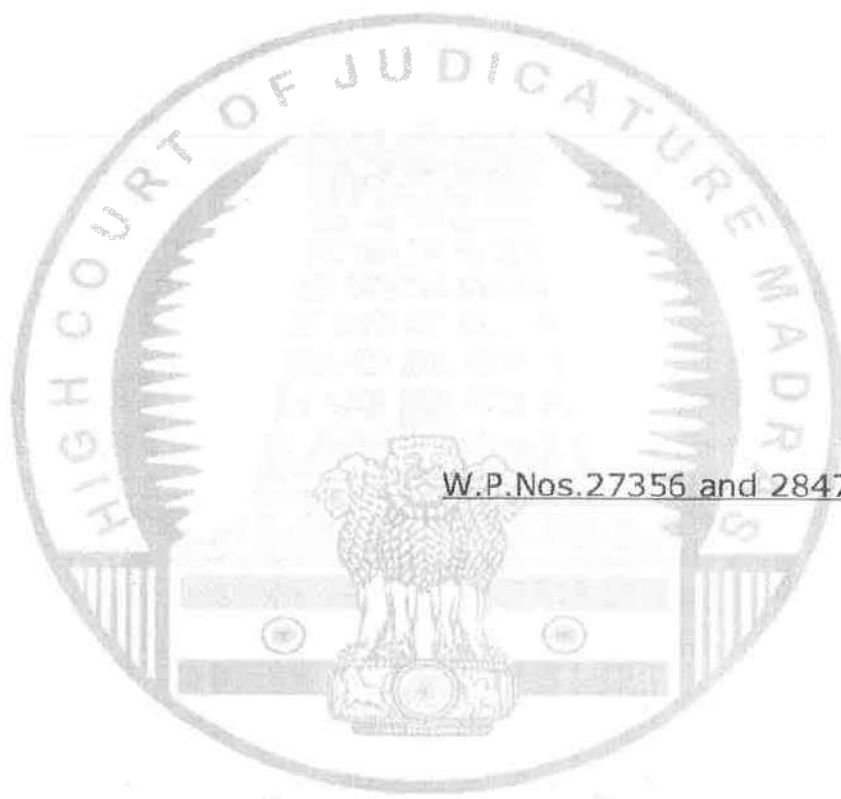
WEB COPY

192

W.P.Nos.27356 and 28475 of 2019

THE HON'BLE CHIEF JUSTICE
and
SENTHILKUMAR RAMAMOORTHY, J.

bbr



W.P.Nos.27356 and 28475 of 2019

सत्यमेव जयते

WEB COPY

06.01.2021

W.P.Nos.27356 and 28475 of 2019

W.P.Nos.27356 and 28475 of 2019

THE HON'BLE CHIEF JUSTICE
AND
SENTHILKUMAR RAMAMOORTHY, J.

(Order of the Court was made by the Hon'ble Chief Justice)

In W.P.No.27356 of 2019, it is submitted on behalf of the Mines Department of the State that a coordinated strategy has to be worked out by the State after consultation with all the departments so that the elephant corridors can be left untouched or those corridors that have been encroached upon can be restored.

2. In some of the other matters, the grievances appear to be directed against brick kilns which have mushroomed all over the State and the general refrain is that the local authorities have turned a Nelson's eye to the illegal operations of brick kilns. The official respondents must take immediate remedial measures to ensure that brick kilns function within the parameters set down and upon obtaining license remain confined to the areas demarcated. Burgeoning brick kilns that encroach into forest lands or elephant

194

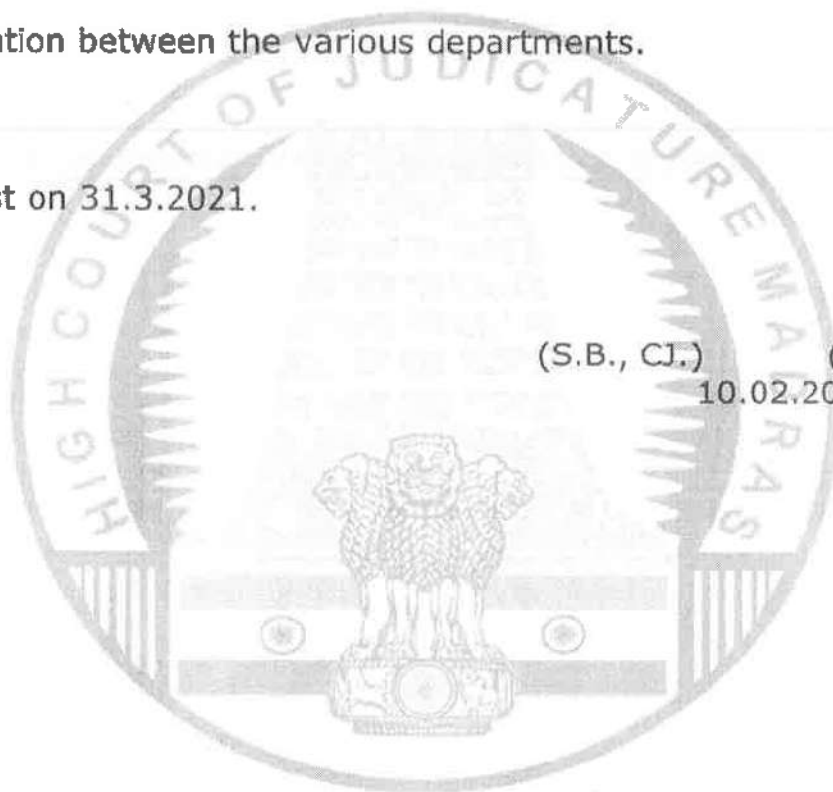
W.P.Nos.27356 and 28475 of 2019

corridors should be proceeded against without undue delay.

3. These matters will now appear six weeks hence for a status report to be filed by the State through its Chief Secretary upon due coordination between the various departments.

List on 31.3.2021.

sasi



(S.B., CJ.)

(S.K.R., J.)

10.02.2021

WEB COPY

63

☎ 2456911

E- Mail: dfocbe@tn.nic.in**TAMIL NADU FOREST DEPARTMENT**

From
Thiru.D.Venkatesh, I.F.S.,
District Forest Officer,
Coimbatore Division,
Coimbatore – 43.

To
The District Collector,
Coimbatore District,
Coimbatore.

C. No. 8360/2019 / D1, dated.11.03.2021

Sir,

Sub: Mines – W.P.No.27356/2019 and W.P.No.28475/2019 –
Illegal operation of Brick Kilns – Encroachment into forest
land or Elephant corridors – Regarding.

Ref: 1. Hon'ble High Court of Madras W.P.No.27356/2019
and W.P.No.28475 of 2019 order dated: 10.02.2021.
2. The District Collector, Coimbatore Roc. No.
5329/2021/2019/L dated: 04.03.2021.

I am in receipt of the letter issued by the District Collector, Coimbatore vide Reference 2nd cited above. I invite kind attention to the direction issued by the Hon'ble High Court, Madras in W.P.No.27356/2019 directing the official respondents must take immediate remedial measures to ensure that brick kilns function within the parameters set down and upon obtaining license remain confined to the areas demarcated.

I also invite your kind attention to the following letters sent from this office regarding the issue of operation of brickkilns in Thadagam valley.

Sl. No	Reference No	Dated	Subject
1.	இவ்வலுவலக கடித எண் 12987/2014/வ1	26.10.2015	வனவிலங்குகள் நடமாட்டம் பாதிப்பது, விளை நிலங்களை சேதப்படுத்துவது, மலைதலபாதுகாப்பு கிராமங்களில் வனத்தை ஒட்டி அனுமதியில்லாமல் நடைபெறும் கட்டுமானங்கள், கனிமங்கள் எடுக்க அனுமதிப்பது தொடர்பாக.
2.	இவ்வலுவலக கடித எண் 12987/2014/வ1	21.01.2019	வனவிலங்குகள் நடமாட்டம் பாதிப்பது, விளை நிலங்களை சேதப்படுத்துவது, தடாகம் காப்புக்காடு – தடாகம் பகுதியில் அனுமதியில்லாமல் செயல்படும் செங்கல் குளைகள் – வனத்தை ஒட்டி அமைந்துள்ளது - தொடர்பாக.
3.	இவ்வலுவலக கடித எண் 12987/2014/வ1	04.03.2019	
4.	இவ்வலுவலக கடித எண் 12987/2014/வ1	09.08.2020	
5.	இவ்வலுவலக கடித எண் 8360/202019/வ1	15.02.2021	

64

6.	இவ்வலுவலக கடித எண் 8360/202019/வ1	05.03.2021	வனப்பகுதிக்கு அருகிலுள்ள பட்டா நிலங்களிலிருந்து செம்மண் வெட்டி எடுத்து, செங்கல் குளைக்கு கடத்துவது - திரு.எஸ்.முரளிதரன் என்பவர் சென்னை உயர்நீதிமன்றத்தில் தொடர்ந்த ரிட் மனு எண். 27356/2019-ன் மீது வழங்கப்பட்ட இடைக்கால ஆணையின்படி நடவடிக்கை எடுக்க வலியுறுத்தியது - கோவை வடக்கு வட்டம், 24 வீரபாண்டி கிராம புல எண். 709/1 என்ற வனப்பகுதிக்கு அருகிலுள்ள பட்டா நிலத்தில், புதிதாக மண் வெட்டி எடுத்து, டிப்பர் லாரிகள் மூலம் கடத்துவதாக புதிய புகார்கள் வரப்பெற்றது - வனவிலங்குள் நடமாட்டம் மற்றும் சுற்று சூழல் பாதிப்புகள் ஏற்படுவது - வருவாய்த்துறை மூலம் நடவடிக்கை எடுக்க கோருதல் - தொடர்பாக.
7.	இவ்வலுவலக கடித எண் 8360/202019/வ1	05.03.2021	வனப்பகுதிக்கு அருகிலுள்ள பட்டா நிலங்களிலிருந்து செம்மண் வெட்டி எடுத்து, செங்கல் குளைக்கு கடத்துவது - திரு.எஸ்.முரளிதரன் என்பவர் சென்னை உயர்நீதிமன்றத்தில் தொடர்ந்த ரிட் மனு எண். 27356/2019-ன் மீது வழங்கப்பட்ட இடைக்கால ஆணையின்படி நடவடிக்கை எடுக்க வலியுறுத்தியது - முறைகேடாக இயங்கும் செங்கல் குளைகளின் மின் இணைப்பினை துண்டிக்க கோருதல் - தொடர்பாக

I wish to bring it to your notice that the Reserved forest boundaries in Thadagam valley is intact and there is no encroachments of any sort. Neither the brick kilns are situated inside the Reserved forest nor any illegal mining is going on inside the forests.

I wish to state that the forest department has no legal jurisdiction over the functioning of the brick kilns, which is governed by departments like Revenue, Mines, Industry and Tamil Nadu Pollution Control Board. As far as the Forest Department is concerned there is no landscape connectivity issue or corridor issue in safe passage of the elephants as forest is continuous. However I wish to state that the seasonal streams originating from forest and running through the valley have been traditionally used by elephants to return to reserve forest in seasonal occasion of crop raiding and the same may be identified in the ground and kept free of any kind of encroachments or wrong usage such as paths for plying vehicles.

I further state that as per the information available with the Forest Department staff, large number of the brick kilns are functioning without any licence. It is also not clear as to which agency / Department has to issue licence for operations of the brick kilns. It is also not clear as to the different statutory provisions that governs the activity of operations of brick

kilns. I wish to state that there is also issue of rampant sand mining in private lands in the valley for supply to the brick kilns.

I wish to state that, Gudalur, Nanjundapuram, Chinnathadagam, 24-Veerapandi, Somaiyampalayam villages are notified under Hill Area Conservation Authority (HACA) in Thadagam valley.

I also wish to state that 24 Veerapandi Panchayat is identified as Eco Sensitive area in the draft notification of Government of India No.598, dated: 27.02.2017 in which also the operation of Brick kilns falls.

Hence I request that the concerned Departments namely Mines, Revenue, Industry and Pollution Control Board and any other Department concerned with the operation of brick kilns/ sand mining from private lands may be directed to take necessary action to implement the order dated 10.02.2021 issued by the Hon'ble High Court of Madras.

Yours sincerely,
Sd/-D.Venkatesh
District Forest Officer,
Coimbatore Division,
Coimbatore.

Copy submitted to the Principal Chief Conservator of Forests and Chief Wild life Warden through proper channel.

Copy submitted to the Additional Principal Chief Conservator of Forests, Coimbatore Circle, Coimbatore.

Copy to the District Revenue Officer, Coimbatore.

Copy to the Assistant Director, Mining Department,

Copy to the Assistant Engineer, Pollution Control Board Coimbatore.

/t.c.b.o/

Superintendent

Human Death in Coimbatore Thadagam Forest Range 2012 - 2020

2012	1	Outside	Periyathadagam, Thadagam South Beat	30.12.2012	11 PM	45	Male	
2014	1	Outside	Thadagam Section, Anaikatti Central Beat, Anaikatti South RF	24.11.2014	11 PM	51	Male	
2015	1	Inside RF	Thadagam Section, Thadagam Central Beat, Arnadkadu	21.10.2015		70	Male	
2016	1	Outside	Coimbatore Range, Thadagam South Beat	18.1.2016	7.30 pm	40	Male	
2017	1	Outside	Thadagam Central Section 1 Km from Thadagam RF Karuvarai Kalamalai Village	16.4.2017	8 PM	45	Male	
2017	1	Outside	Thadagam Central Beat, LSK Chamber, Veerapandi	7.8.2017	5.30 am	65	Male	
2017	1	Outside	Thadagam Beat 1.5 km out of RF, Senguttai Pallam, ChinnaThadagam Village	8.9.2017	6.00 am	61	Male	
2018	1	Inside RF	Coimbatore Range Sembukarai Village	29.8.2018	10 AM	42	Male	
2018	1	Outside	Coimbatore Range Thudiyalur Section Thadagam North	25.10.2018	1.30 am	28	Male	Venkatesh RRT
2018	1	Outside	Coimbatore Range Thudiyalur Section Thadagam North	17.11.2018	6.45 am	52	Male	
2018	1	Outside	Coimbatore Range Periyanaickenpalayam Section Mettupalayam NH Road	6.12.2018	3.30 am	45	Female	
2019	1	Outside	Coimbatore Range Thadagam Range Injured near DSP Bus Stop	5.2.2019, 10.2.2019		40	Male	
2019	1	Outside	Coimbatore Range Thadagam Section Thadagam South Beat Mangarai	29.3.2019, 21.4.2019	3 PM	48	Male	

2019	1	Outside	Thudiyalur Section Thadagam Central Beat Kondanur Pudur near Forest	8.5.2019	6.30 am	60	Female	
2019	1	Outside	Coimbatore Range Thudiyalur Section Mangarai to Anaikatty near Ganga Kalvay	3.8.2019	9.30 pm	51	Male	
2019	1	Outside	Coimbatore Range Thudiyalur Section North Beat outside Pannimadai Road	18.8.2019	11.30 pm	27	Male	
2019	1	Outside	Coimbatore Range Thudiyalur Section North Beat outside Pannimadai Road	19.8.2019			Male	
2020	1	Outside	Thudiyalur Section Thadagam Beat	2.5.2020		50	Male	
2020	1	Outside	MadhuSri Chamber Periyathadagam	8.8.2020		23	Male	
2020	1	Outside	Thadagam Beat	15.9.2020	5.30 am	73	Female	
2020	1	Inside	Thadagam Section, Mangarai Saragam, No.8 Water Tank inside Forest	4.10.2020	6.15 pm	64	Male	
2020	1	Outside	Thadagam section, Thadagam South Beat near ARS Brick Chamber	11.10.2020	8.45 pm	20	Male	
2020	1	Outside	Thondamuthur about 3.5 km away from Kembanur Forest Beat	12.12.2020		75	Male	
2020	1	Outside	Pannimadai to Varapalayam Thadagam North Beat Sri Nagar Area	16.12.2020	9 PM	63	Male	
2020	1	Outside	In front of Law College thadagai Section Marudhamalai Marudhamalai Beat	28.12.2020	6.00 am	65	Male	

மாவட்ட ஆட்சித்தலைவர் அலுவலகம்
கோயம்புத்தூர்-18.

ந.க.எண்.5329/2021/L

நாள்: 08.03.2021.

கோவை கோட்ட வனப்பகுதி மற்றும் யானை வழித்தடங்களில் விதிமுறைகளுக்கு முரணாக செயல்படும் செங்கல் சூளைகளை மூடுவதற்கான நடவடிக்கை குறிப்பு

கோயம்புத்தூர் மாவட்டம், ஆணைக்கட்டி, மாங்கரை, சின்னத்தடாகம், பெரியதடாகம், வீரபாண்டி மற்றும் அதன் சுற்று வட்டாரங்களில் யானைகளின் வழித்தடங்களை ஆக்கிரமித்து செங்கல் சூளை தொழில் செய்து வருவதாக திரு.எஸ்.முரளிதரன் மற்றும் திரு.டி.எம்.எஸ்.ராஜேந்திரன் ஆகிய இருவரும் சென்னை உயர்நீதி மன்றத்தில் WP.No.27356/2019 & WP.No.28475/2019-ல் தொடர்ந்த வழக்கில் 06.01.2021 அன்று சென்னை உயர்நீதி மன்றம் பிறப்பித்த உத்தரவு தொடர்பாக 08.03.2021 மாலை 4.30 மணியளவில் கோயம்புத்தூர் மாவட்ட ஆட்சியர் அலுவலகத்தில் மாவட்ட ஆட்சியர் தலைமையில் மாவட்ட வருவாய் அலுவலர் முன்னிலையில் ஆய்வுக் கூட்டம் நடைபெற்றது.

கூட்டத்தில் கீழ்க்கண்ட அலுவலர்கள் கலந்து கொண்டனர் :

- 1.வருவாய் கோட்டாட்சியர், கோயம்புத்தூர் வடக்கு.
- 2.உதவி இயக்குநர், புனியியல் மற்றும் சுரங்கத் துறை, கோயம்புத்தூர்.
- 3.மாவட்ட சுற்றுச்சூழல் பொறியாளர், மாசு கட்டுப்பாட்டு வாரியம், கோயம்புத்தூர்.
- 4.உதவி இயக்குநர், ஊரக வளர்ச்சி மற்றும் ஊராட்சித் துறை, கோயம்புத்தூர்.
- 5.உதவி வன பாதுகாவலர், கோயம்புத்தூர்.
- 6.வட்டாட்சியர், கோயம்புத்தூர் வடக்கு.
- 7.வட்டார வளர்ச்சி அலுவலர், பெரியநாயக்கன்பாளையம்(வ.ஊ).
- 8.வட்டார வளர்ச்சி அலுவலர், பெரியநாயக்கன்பாளையம்(கி.ஊ).
- 9.வன வரம்பு அலுவலர், கோயம்புத்தூர்.

ஆய்வுக் கூட்ட நடவடிக்கைகள் :

1. கோவை வடக்கு வட்டம், தடாகம் மற்றும் அதனை சுற்றியுள்ள பகுதிகளில் வனத்தறை எல்லைக்குட்பட்ட பகுதிகள் மற்றும் யானை வழித்தடங்களில் உள்ள செங்கல் சூளைகளின் விவரங்களை முழுமையாக ஆய்வு செய்து அதன் பட்டியலை உடனடியாக அனுப்பிடத் தெரிவிக்கப்பட்டது.

2. வருவாய்த்துறை, காவல்துறை, கனிம வளத்துறை, மாசு கட்டுப்பாட்டு வாரியம் மற்றும் வட்டார வளர்ச்சி அலுவலர் துறைகளைச் சார்ந்த அலுவலர்கள் உடனடியாக மாவட்ட வன அலுவலர் அளிக்கும் பட்டியல் அடிப்படையில் ஆய்வினை மேற்கொண்டு உரிய அனுமதியின்றி செயல்படும் அனைத்து செங்கல் சூளைகளை மூடுவதற்கும்.

தேவையெனில் மின் இணைப்பைத் துண்டிக்க கோவை மின் பகிர்மான வட்டம் வடக்கு / தெற்கு மற்றும் துடியலூர் உதவி செயற்பொறியாளர்களின் துணையுடன் அதற்கான நடவடிக்கை எடுக்க வேண்டும்.

3.மேற்கண்ட வனம் மற்றும் யானை வழித்தடங்களில் அனுமதியின்றி செயல்படும் அனைத்து செங்கல் குளைகளையும் (Chamber) மூடி முத்திரையிட வருவாய்துறை, காவல்துறை, கனிம வளத்துறை, மாசு கட்டுப்பாட்டு வாரியம், மின்சார வாரியம் மற்றும் உள்ளாட்சித்துறை ஆகிய அனைத்து துறைகளும் ஒருங்கிணைந்து செயல்பட்டு நடவடிக்கை எடுத்து அதற்கான புகைப்பட ஆவணங்களுடன் மாவட்ட ஆட்சியரிடம் அறிக்கை அனுப்பிட வேண்டும்.

4. மாவட்ட வனப் பகுதி, வருவாய் துறைக்கு சொந்தமான நிலங்கள் மற்றும் தனியாருக்கு சொந்தமான பட்டா நிலங்களில் முறையான அனுமதியில்லாமல் செங்கல் குளைக்கு தேவையான மண் எடுப்பதை முழுமையாக நிறுத்திட வேண்டும்.

5. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை அவர்கள் அனைத்து துறைகளையும் ஒருங்கிணைத்து இந்த நடவடிக்கையினை எடுத்திட வேண்டும்.

மேற்கண்ட வழக்கு 31.03.2021 அன்று மீண்டும் விசாரணைக்கு வர உள்ளதால் நடவடிக்கையினை முழுமையாக எடுத்து 15.03.2021க்குள் அறிக்கை அளிக்கப்பட வேண்டும். இது குறித்து வாராந்திர ஆய்வுக் கூட்டம் நடத்தி நடவடிக்கை எடுத்த விபரம் குறித்து அறிக்கையை அரசு முதன்மை செயலாளர், புவியியல் மற்றும் சுரங்கத்துறை மற்றும் தலைமை செயலாளருக்கு அனுப்பிட வேண்டியுள்ளதால் இந்நேரவில் எவ்வித சுணக்கமும் இல்லாமல் அனைத்து அலுவலர்களும் நடவடிக்கை எடுத்திட வேண்டும் என தெரிவிக்கப்பட்டது.

மாவட்ட ஆட்சித்தலைவர்
கோயம்புத்தூர்.

பெறுநர்

- 1.வருவாய் கோட்டாட்சியர், கோயம்புத்தூர் வடக்கு, *யு.சி.சி.சி.*
- 2.உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத் துறை, கோயம்புத்தூர்.
- 3.மாவட்ட சுற்றுச்சூழல் பொறியாளர், மாசு கட்டுப்பாட்டு வாரியம், கோயம்புத்தூர்.
- 4.உதவி இயக்குநர், ஊரக வளர்ச்சி மற்றும் ஊராட்சித் துறை, கோயம்புத்தூர்.
- 5.உதவி வன பாதுகாவலர், கோயம்புத்தூர்.
- 6.வட்டாட்சியர், கோயம்புத்தூர் வடக்கு.
- 7.வட்டார வளர்ச்சி அலுவலர், பெரியநாயக்கன்பாளையம்(வ.உ).
- 8.வட்டார வளர்ச்சி அலுவலர், பெரியநாயக்கன்பாளையம்(கி.உ).
- 9.வன வரம்பு அலுவலர், கோயம்புத்தூர்.

194

கோயம்புத்தூர் மாவட்ட ஆட்சித்தலைவர் அவர்களின் செயல்முறை ஆணைகள்
முன்னிலை.கு.இராசாமணி, இ.ஆ.ப.

ந.க.5329/2021

நாள்: 17.03.2021.

- பொருள் கனிமங்களும் சுரங்கங்களும் - கோயம்புத்தூர் மாவட்டம் - கோயம்புத்தூர் வடக்கு வட்டம் - தடாகம் பகுதிகளில் யானை வழித்தடங்களில் அனுமதியின்றி செயல்பட்டுவரும் செங்கல் சூளைகள் / சேம்பர்கள் - உடனடியாக முடி முத்திரையிட்டு அறிக்கை சமர்ப்பிக்க உத்தரவு - தொடர்பாக.
- பார்வை 1. திரு.முரளிதரன் என்பவரால் தொடரப்பட்ட மாண்பமை சென்னை உயர்நீதி மன்ற நீதிப்பேராணை வழக்கு W.P.27356/2019
2. திரு.T.M.S இராஜேந்திரன் என்பவரால் தொடரப்பட்ட மாண்பமை சென்னை உயர்நீதி மன்ற நீதிப்பேராணை வழக்கு W.P.28475/2019
3. மாவட்ட ஆட்சித்தலைவரின் அறிவிப்பு ந.க.எண்.10/கனிமம்/2019 நாள்: 29.10.2019
4. தமிழ்நாடு மாசுக் கட்டுப்பாட்டு வாரியத்தின் அறிவிப்பு எண். TNPCB/O&G/F.024093/CBE/2019 நாள். 04.10.2019.
5. மாண்பமை சென்னை உயர்நீதிமன்ற இடைக்கால உத்தரவு நாள். 10.02.2021.
6. ஆணையாளர், புவியியல் மற்றும் சுரங்கத்துறை, கிண்டி, சென்னை அவர்களின் கடிதம் ந.க.எண்.681/MM1/2021 நாள்.11.03.2021.
7. 16.03.2021 அன்று மாவட்ட ஆட்சித்தலைவர் தலைமையில் நடைபெற்ற கலந்தாய்வு கூட்ட முடிவு.

உத்தரவு:

கோயம்புத்தூர் மாவட்டம், கோயம்புத்தூர் வடக்கு வட்டம், வனப்பகுதிகளில் உள்ள யானை வழித்தடங்களை பாதுகாக்கக் கோரியும், சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாபுரம், சோமையம்பாளையம், பன்னிமடை ஆகிய பகுதிகளில் அனுமதியின்றி செயல்பட்டுவரும் செங்கல் சூளைகளை/சேம்பர்களை மூட கோரியும் மாண்பமை சென்னை உயர்நீதிமன்றத்தில் பார்வை 1 மற்றும் 2-ல் காணும் வழக்குகள் தொடரப்பட்டன.

மேற்கண்ட நீதிமன்ற வழக்குகளின் தொடர்ச்சியாக அனுமதியின்றி செயல்படுவதாக தெரிய வந்த செங்கல் சூளைகளுக்கு, சேம்பர்/செங்கல் சூளை உற்பத்தியை உடனடியாக நிறுத்திடுமாறும் அதுவரை அனுமதியின்றி செயல்பட்டதற்காக நடைமுறையில் உள்ள சட்டம் மற்றும் விதிகளின் படி ஏன் நடவடிக்கை எடுக்கக்கூடாது என்பதற்கான எழுத்துப்பூர்வமான விளக்கத்தினை 15 நாட்களுக்குள் அளிக்கமாறும், இனிவரும் காலங்களில் செங்கல் சூளை/சேம்பர் உற்பத்தியை தொடர்ந்தால் உரிய குற்றவியல் நடவடிக்கை எடுக்கப்படும் எனவும் தெரிவித்து பார்வை 3-ல் காணும் அறிவிப்பு சார்வு செய்யப்பட்டது.

மேலும் தமிழ்நாடு மாசுக்கட்டுப்பாட்டு வாரியத்தின் மூலம் முறையான இசைவாணை பெறாமல் தடைசெய்யப்பட்ட பகுதிகளில் செயல்பட்டதற்காக மேற்படி செங்கல் சூளைகளை/சேம்பர்களை வாரியத்தின் சட்டப்பிரிவு 33டி-ன்படி உடனடியாக மூடவும், மின்சாரத்தை துண்டிக்கவும் ஏன் நடவடிக்கை எடுக்கக் கூடாது எனத் தெரிவித்து பார்வை 4-ல் கண்ட அறிவிப்பு சார்வு செய்யப்பட்டது.

இந்நிலையில் மேற்படி வழக்கில் மாண்பும சென்னை உயர்நீதிமன்றம் யானை வழித்தடங்கள் மற்றும் அனுமதியின்றி செயல்படும் செங்கல் சூளைகளை/சேம்பர்களை உடனடியாக மூடுமாறு தெரிவித்து, இது தொடர்பான அறிக்கையை 6 வார காலத்திற்குள் சமர்ப்பிக்குமாறு சென்னை தலைமைச் செயலாளருக்கு பார்வை 5-ல் கண்ட 10.02.2021 தாளிட்ட இடைக்கால உத்தரவின் மூலம் உத்தரவிட்டுள்ளது.

எனவே, மாண்பும சென்னை உயர்நீதிமன்ற உத்தரவிற்கிணங்க வனப்பகுதிகளில் யானை வழித்தடங்களாகிய சின்னத்தடாகம், வீரபாண்டி, நஞ்சுண்டாடூர், சேமையம்பாளையம், பன்னிமடை ஆகிய பகுதிகளில் அனுமதியின்றி செயல்பட்டுவரும் செங்கல் சூளைகளை/சேம்பர்களை உடனடியாக மூடி முத்திரையிடுமாறு கோயம்புத்தூர் வடக்கு வட்டாட்சியர் மேற்படி செங்கல் சூளைகளின் மின் இணைப்பை உடனடியாக துண்டிக்குமாறு கு.வடமதுரை, தமிழ்நாடு மின் உற்பத்தி மற்றும் பகிர்மான கழகம், செயற்பொறியாளர் (விநியோகம்), மேலும் மேற்படி அவைத்துறைகளையும் ஒருங்கிணைத்து நடவடிக்கை எடுத்து அதன் அறிக்கையை சமர்ப்பிக்குமாறு புவியியல் மற்றும் சுரங்கத்துறை உதவி இயக்குநர் மற்றும் கோயம்புத்தூர் வடக்கு மாவட்ட சுற்றுச்சூழல் பொறியாளர் ஆகியோருக்கு உத்தரவிடப்படுகிறது.

மாவட்ட ஆட்சித்தலைவர்,
கோயம்புத்தூர்

பெறுநர்:

1. மாவட்ட சுற்றுச்சூழல் பொறியாளர், தமிழ்நாடு மாகக் கட்டுப்பாட்டு வாரியம், கோயம்புத்தூர் வடக்கு.
2. உதவி இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, கோயம்புத்தூர்.
3. செயற்பொறியாளர், விநியோகம், தமிழ்நாடு மின் உற்பத்தி மற்றும் பகிர்மான கழகம், கு.வடமதுரை.
4. வட்டாட்சியர், கோயம்புத்தூர் வடக்கு.

நகல்:

1. மாவட்ட வன அலுவலர், கோயம்புத்தூர்.
2. மண்டல இணை இயக்குநர், புவியியல் மற்றும் சுரங்கத்துறை, சேலம்.
3. வருவாய் கோட்டாட்சியர், கோயம்புத்தூர் வடக்கு.
4. மேற்பார்வை செயற்பொறியாளர், கோவை மின் பகிர்மான வட்டம், கோயம்புத்தூர்(உ.செ.பொ./மேம்பாடு).
5. உதவி இயக்குநர், கிராம ஊராட்சிகள், கோயம்புத்தூர்.

201 #

From
Thiru.S.Nagarajan, I.A.S.,
District Collector,
Coimbatore.

To
The Principal Secretary
Industries Department
Secretariat,
Chennai-600 009.

Through
The Commissioner of Geology
and Mining,
Industrial Estate,
Guindy, Chennai - 600 032.

Rc.No.650/Mines/2019 dated .03.2021

Sir,

Sub: Mines and Minerals - Coimbatore District -
Public Interest Litigation in
W.P.No.28475/2019 and 27356/2019 filed
before the Madras High Court - Order dated
06.01.2021 and 10.02.2021 passed by the
Madras High Court - Action taken report
sent - reg.

- Ref:
1. District Collector Notice Na.Ka.10/
Mines/2019 dated 29.10.2019.
 2. District Collector Notice Na.Ka.
238/Mines/2020 dated 23.06.2020.
 3. District Collector Notice Na.Ka.11/
Mines/2020 dated 21.10.2020.
 4. District Collector Notice Na.Ka.47/
Mines/2020 dt: 21.10.2020.
 5. The High Court of Madras Order dated
06.01.2021 in W.P.No.27356 of 2019 and
28475 of 2019
 6. The High Court of Madras Order dated
10.02.2021 in W.P.No.27356 of 2019 and
28475 of 2019
 7. District Collector Notice Na.Ka.284/
Mines/20211-10 dated 20.02.2021.
 8. Commissioner of Geology and Mining
letter Rc.No.681/MM1/2021 dated
11.03.2021
 9. Proceedings of the District Collector
Coimbatore in Rc.No.5236/2021/L dated
17.03.2021.

-o0o-

Kind attention is invited to the referenccs cited.

202

2) One Thiru S.Muralidharan has filed a Public Interest Litigation in W.P.No.27356/2019 before the Hon'ble Madras High Court with a prayer to issue a Writ of Mandamus or any other Writs or directions, directing the 1st respondent to identify and secure the elephant corridors in Coimbatore Forest Division with the support of the other respondents.

3) One Thiru.TMS.Rajendran has filed a Public Interest Litigation in W.P.No.28475/2019 before the Hon'ble Madras High Court with a prayer to direct the respondents to take necessary action to close down the illegal brick kilns being operated in all the villages of Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai panchayats of Coimbatore District within the time frame stipulated by the Hon'ble Court.

4) The Hon'ble High Court of Madras by Order dated 06.01.2021 in W.P.No.27356 of 2019 and 28475 of 2019 under para 4 & 5 ordered as follows:-

4. *The State in consultation with the Principal Chief Conservator of Forests will file a report when the matter appears next six weeks hence to indicate how conflict between the large animal and man can be avoided and the right of passage be given to the elephants to move from one tract of land to another in such manner that it does not cause much displacement to humans yet allows the animals the freedom they deserve. A copy of such report should be available to the petitioners at least two days before the matter appeal petition.*
5. *The pendency of these Writ Petitions should not deter the respondent authorities from taking immediate appropriate action against brick kilns which may be operating illegally or without license or in excess of the extent of their area of operation.*

205 8

5) The Hon'ble First Bench of Madras High Court by Order dated 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019 under para 2 & 3 ordered as follows:-

2. *In some of the other matters, the grievances appear to be directed against brick kilns which have mushroomed all over the State and the general refrain is that the local authorities have turned a Nelson's eye to the illegal operations of brick kilns. The official respondents must take immediate remedial measures to ensure that brick kilns function within the parameters set down and upon obtaining license remain confined to the areas demarcated. Burgeoning brick kilns that encroach into forest lands or elephant corridors should be proceeded against without undue delay.*
3. *These matters will now appear six weeks hence for a status report to be filed by the State through its Chief Secretary upon due coordination between the various departments.*

6) The Commissioner of Geology and Mining vide reference 8th cited has requested to send an action taken report for filing a status report before the Hon'ble High Court.

7) As directed by the Hon'ble First Bench of Madras High Court dated 06.01.2021 and 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019, the steps taken by the District Administration for closure of Brick Kilns operating in Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai villages of Coimbatore North Taluk, Coimbatore District and other steps taken are detailed as follows:-

- i) In compliance to the orders passed by the Hon'ble First Bench of Madras High Court dated 06.01.2021 and

204

10.02.2021 in W.P.No.27356/2019 and 28475 of 2019, orders have been issued by District Collector, Coimbatore in Rc.No.5329/2021 dated 17.03.2021 directing the Tahsildar, Coimbatore North to close down and seal the Brick Kiln Units functioning in Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai villages without obtaining permission from the District Collector, Coimbatore.

- ii) The Executive Engineer, TANGEDCO has been directed to disconnect the electricity given to the Brick Kiln Units with immediate effect.
- iii) The Assistant Director of Geology and Mining, Coimbatore and the District Environmental Engineer, Coimbatore North have been directed to coordinate with the Departments concerned and to submit an action taken report in this regard.
- iv) Accordingly, the Tahsildar, Coimbatore North, District Environmental Engineer, Tamil Nadu Pollution Control Board and the Assistant Director of Geology and Mining, Coimbatore have inspected the areas in Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages in Coimbatore North Taluk on 19.03.2021, 24.03.2021 and 25.03.2021 and a total number of 186 brick kiln units operating in the areas without obtaining Registration certificate from the District Collector and without obtaining necessary permission from the District Collector as required under sub-rule(2) of Rule 19 of the Tamil Nadu Minor Mineral Concession Rules, 1959 were banned from carrying out any activities from 19.03.2021 onwards and notices have been properly served/posted in respect of the 186 brick kiln units.

205

- v) The details of 186 brick kiln units closed down in Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai are tabulated as below (Village wise)

S.1 No.	Name and address of the Owners of the Chamber	Name of the Chamber	Village
1	Thiru.K.Rajan, S/o.Krishnasamy, Yamuna Chamber Bricks, Veerapandi, Salayanur	Yamuna Chamber Bricks	Veerapandi
2	Thiru.Rajkumar, S/o.Selvaraj, Tvl.KRG Chamber Bricks, No.24. Veerapandipudur, 11.Veerapandi	KRG Chamber Bricks	Veerapandi
3	Tvl.KMT Chamber Bricks, DSP Bus Stop, Anaikatti Road, Chinnathadagam, 11.Veerapandi	KMT Chamber Bricks	Veerapandi
4	Thiru.Sabari and Thiru.Kumar, New S.K.G Chamber, S.F.No.11/1, DSP Stop, 11-Veerapandi	New S.K.G Chamber	Veerapandi
5	Thiru.K.R.Ramakrishn an,S/o.K.R.Ramasamy , KR D Chambers, S.F.No.157/2C, Salangai Bus Stop, 11- Veerapandi	KRD Chamber	Veerapandi
6	Thiru.Nanjan, S/o.Mannan, M.S Chamber, Mangarai, 11- Veerapandi	MS Chamber	Veerapandi

206

b

7	Thiru.Saravanan, Kavi Chamber Bricks, Mangarai, Veerapandi	Kavi Chamber Bricks	Veerapandi
8	Thiru.Sundarraaj, V.K.V.Chamber Bricks I, Salaiyanur, Veerapandi	V.K.V.Chamber Bricks - I	Veerapandi
9	Thiru.S.Anandan, S/o.Soundaravadivu, RAJ Chamber Bricks, Veerapandi Road, 11-Veerapandi	RAJ Chamber Bricks	Veerapandi
10	Thiru.K.Chinnasamy, TVS Chamber Bricks, 11.Veerapandi	TVS Chamber Bricks	Veerapandi
11	Thiru.Sundarraaj, VKV Chamber Bricks II, Somayanur, 11.Veerapandi	VKV Chamber Bricks II	Veerapandi
12	Thiru.Sundarraaj, V.K.V.Chamber Bricks III, Somayanur, Veerapandi	VKV Chamber Bricks- III	Veerapandi
13	Thiru.Sundarraaj, VKV Chamber Bricks-IV, Somayanur, 11-Veerapandi	VKV Chamber Bricks - IV	Veerapandi
14	Thiru.Rajan, YBC Chamber Bricks, Veerapandi Pirivu, 11.Veerapandi	YBC Chamber Bricks	Veerapandi
15	Thiru.Jaganathan,S/o. Nanjappagoundar, NKN Chamber Bricks,Mangarai, 11.Veerapandi	NKN Chamber Bricks	Veerapandi

20+7

16	Thiru.Rajan, POWER Chamber Bricks, Veerapandipudur, 11. Veerapandi	POWER Chamber Bricks	Veerapandi
17	Thiru.Sivasakthivel, S/o.Jayabal, JBW Chamber Bricks, Veerapandipudur, 11.Veerapandi	JBW Chamber Bricks	Veerapandi
18	Thiru.Dinesh, PKR Chamber Bricks, Mangarai, 11.Veerapandi	PKR Chamber Bricks	Veerapandi
19	Thiru.Ravichandaran, RVS Chamber Bricks, 11.Veerapandi	RVS Chamber Bricks	Veerapandi
20	Thiru.Selvaraj, MRT Chamber Bricks, 11.Veerapandi	MRT Chamber Bricks	Veerapandi
21	Thiru.Mahendhiran, S/o.Ramasamy, Vasu Chamber Bricks, 11.Veerapandi	Vasu Chamber Bricks	Veerapandi
22	Tmt.J,Shanthy, W/o.G.P.Chandarasekar, ACB Chamber Bricks, 11.Veerapandi	ACB Chamber Bricks	Veerapandi
23	Thiru.Saravanakumar, Sriram Chamber Bricks, Veerapandi Pirivu, 11.Veerapandi	Sriram Chamber Bricks	Veerapandi
24	Tmt.Krishnaveni, W/o.Erattaimuthu, KNN Chamber Bricks, 11. Veerapandi	KNN Chamber Bricks	Veerapandi

208

8

25	Tmt.Poongodi, W/o.Ponnusamy, SMT Chamber Bricks, 11.Veerapandi	SMT Chamber Bricks	Veerapandi
26	Thiru.Murugan, KPM Chamber Bricks, 11.Veerapandi	KPM Chamber Bricks	Veerapandi
27	Thiru.Natarajan, S/o.Nanjappagoundar. NMS Chamber Bricks, 11.Veerapandi	NMS Chamber Bricks	Veerapandi
28	Thiru. Santhoshkumar, S/o.Soundarrajan TMS Chamber Bricks, 11. Veerapandi	TMS Chamber Bricks	Veerapandi
29	Tmt.E.Krishnaveni, W/o.Erattaimuthu, Tvl.SKK Chamber Bricks, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	SKK Chamber Bricks	Veerapandi
30	Thiru.Yashvanth, S/o.Govindaraj, Tvl.India Wiregate Chamber Bricks, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	India Wiregate Chamber Bricks	Veerapandi
31	Thiru.R.Karthick, Tvl.LNT Chamber, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	LNT Chamber	Veerapandi
32	Thiru.Srinivasan, Tvl.A1 Chamber, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	A1 Chamber	Veerapandi

33	Thiru.P.Velligiri, Tvl.VNS Chamber, S.F.No.82/2B, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	VNS Chamber	Veerapandi
34	Thiru.Abimanue, S/o.Subramaniam, Tvl.ABI Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	ABI Bricks	Veerapandi
35	Thiru.V.G.Kannapiran, S/o.Gopal, Tvl.Sree Sakthi Chamber Bricks, S.F.No.42C/2C, Veerapandi Pirivu, 11.Veerapandi	Sree Sakthi Chamber Bricks	Veerapandi
36	Thiru.R.Sakthivel, S/o.Ramasamy, Tvl.RSV Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	RSV Chamber Bricks	Veerapandi
37	Thiru.G.Krishnamoort hy, S/o.Gopal, s.F.143/A2B, Tvl.RKG Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	RKG Chamber Bricks	Veerapandi
38	Thiru.Ponnusamy, S/o.Rangasamy, Tvl.VCR Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	VCR Chamber Bricks	Veerapandi

39	Thiru.R.Krishnasamy, S/o.Ramanudaiyar, Tvl.RAK Chamber Bricks, Veerapandipudur, 11.Veerapandi	RAK Chamber Bricks	Veerapandi
40	Thiru.Sathyamoorthi, S/o.KK Maruthachalam, Tvl.SGK Chamber Bricks, Veerapandipudur, 11.Veerapandi	SGK Chamber Bricks	Veerapandi
41	Thiru.Ragunathasamy, S/o.T.Ramasamy, BMT Chambers, S.F.Ni,85/32A1, Thailamara stop, Mangarai	BMT Chamber Bricks	Veerapandi
42	Thiru.Mayilsamy, S/o.Palanisamy goundar, Tvl.TSM Chamber Bricks, Veerapandipudur, 11.Veerapandi	TSM Chamber Bricks	Veerapandi
43	Thiru.Madhankumar, S/o.Marannan, Tvl.CMM Chamber Bricks, Veerapandipudur, 11.Veerapandi	CMM Chamber Bricks	Veerapandi
44	Thiru.Rajamani, S/o.Gopal, Tvl.ABT Chamber Bricks, Veerapandipudur, 11.Veerapandi	ABT Chamber Bricks	Veerapandi

45	Tmt.Eswari, W/o.Krishnasamy, Tvl.APC Chamber Bricks, Veerapandipudur, 11.Veerapandi	APC Chamber Bricks	Veerapandi
46	Thiru.Krishnasamy, S/o.Perumal goudar, Tvl.SKT Chamber Bricks, Veerapandipudur, 11.Veerapandi	SKT Chamber Bricks,	Veerapandi
47	Tmt.J.Sanathi, W/o.G.P.Chandrasekar , Tvl.Anjaneya Chamber Bricks, Anaikatti Road, 11.Veerapandi	Anjaneya Chamber Bricks	Veerapandi
48	Thiru.Shanmugakuma resan, Tvl.ASK Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	ASK Chamber Bricks	Veerapandi
49	Tvl.NIR Chamber Bricks, Chinnathadagam, Veerapandipudur, 11.Veerapandi	NIR Chamber Bricks	Veerapandi
50	Thiru.Kunasekaran, S/o.Dhamotharan, Tvl.ACC Chamber Bricks, S.F.No.1020/2B, Arcade Nadu, Anaikatti	ACC Chamber Bricks	Veerapandi
51	Thiru.Surendhiran, S/o.Suppaiyagoudar, Tvl.NCC Chamber Bricks, S.F.No.1027/2, Arcade Nadu, Anaikatti	NCC Chamber Bricks	Veerapandi

212

12

52	Thiru.Jegatheesh, S/o.Balasubramaniya m, Tvl.Nithya Chamber Bricks, S.F.No.936, Vadakkalur, Anaikatti	Nithya Chamber Bricks	Veerapandi
53	Thiru.Ranganathan, S/o.Siddhanayudu, Tvl.RCC Chamber Bricks, S.F.No.876, Anaikatti	RCC Chamber Bricks	Veerapandi
54	Thiru.Kunjumon, KSK Chamber, Kandi Via, Anaikatti	KSK Chamber	Veerapandi
55	Thiru.Balusamy, S/o.Rangasamygounda r, RPB Chamber, S.F.No.774/2, Kondanur, Anaikatti	RPB Chamber Bricks	Veerapandi
56	Thiru.Sundarrajan, S/o.Subbaiyan, Kumar Chambers, Kondanur, Anaikatti	Kumar Chambers	Veerapandi
57	Thiru.Puviyarasu, S/o.Palanisamy, Puvi Bricks, Kondanurpudur, Anaikatti	Puvi Bricks	Veerapandi
58	Thiru.Hariprakash, S/o.K.M.Chinnasamy, Tvl.AAT Chamber Bricks, Veerapandi	AAT Chamber Bricks	Veerapandi
59	Thiru.Nandheesh, S.N.B Chamber Bricks, near BSNL, Chinnathadagam.	S.N.B.Cham ber Bricks	Veerapandi
60	Thiru.Sounthirarajan, Sumathi Chamber Bricks, Mangarai Road, 11.Veerapandi	Sumathi Chamber Bricks	Veerapandi
61	Thiru.Anandan, ABC Chamber Bricks, .11.Veerapandi	ABC Chamber Bricks	Veerapandi

62	Tvl. KKG Chamber Bricks, Periya Thadagam road, Chinnathadagam	KKG Chamber Bricks	Veerapandi
63	Tvl.SUN Chamber Bricks, Anaikatti Road, Chinnathadagam	SUN Chamber Bricks	Veerapandi
64	Tvl.SD Kousik Chamber Bricks, Anaikatti Road, Chinnathadagam	SD Kousik Chamber Bricks	Veerapandi
65	Thiru.Ramasubbu, T.M.T Chamber Bricks, Anakatti road, Chinnathadagam	T.M.T Chamber Bricks	Veerapandi
66	Thiru.R.Venkatesh, C.V.R Chamber Bricks, Chinnathadagam,.	C.V.R. Chamber Bricks	veerapandi
67	Thiru.Mahendhiran, A.V.M Chamber Bricks, Anakatti road, Chinnathadagam	A.V.M.Chamber Bricks	veerapandi
68	Thiru.Rangasamy, S/o.Ponnusamygounder, Tvl.MSK Chamber Bricks, S.F.No.117, 118/1A, Near Mariamman Koil	MSK Chamber Bricks	Nanjundapuram
69	Thiru.Arunkumar, S/o.D.Chandrasekaran, Tvl.INCA Bricks, S.F.No.59/4, Chinnathadagam Gokul Thottam.	INCA Bricks	Nanjundapuram
70	Thiru.R.Palansamy, S/o.Ramukuti goundar, KNK Chamber Bricks, Nanjundapuram, Chinnathadagam	KNK Chamber Bricks	Nanjundapuram

214

14

71	Thiru. Manojkumar, S/o. Subramaniam, Sakthi Chamber Bricks, Varapalayam, Nanjundapuram,	Sakthi Chamber Bricks	Nanjundapura m
72	Thiru. Pachaimuthu, S/o. Solaimuthur, SPM Chamber Bricks, Nanjundapuram	SPM Chamber Bricks	Nanjundapura m
73	Thiru. Chandra Mohan, S/o. Kandasamy, NCK Chamber Bricks, Nanjundapuram	NCK Chamber Bricks	Nanjundapura m
74	Thiru. Vinothkumar, S/o. J.V. Gopal, SNT Chamber Bricks, Nanjundapuram	SNT Chamber Bricks	Nanjundapura m
75	Thiru. Vinothkumar, S/o. J.V. Gopal, MVN Chamber Bricks, Nanjundapuram	MVN Chamber Bricks	Nanjundapura m
76	Thiru. Murali, S/o. Palanisamy APS Chamber Bricks, Nanjundapuram	APS Chamber Bricks	Nanjundapura m
77	Thiru. Mohanraj, S/o. Palanisamy, RNP Chamber Bricks, Nanjundapuram	RNP Chamber Bricks	Nanjundapura m
78	Thiru. Sukumaran, S/o. Palanisamy, INDU Chamber Bricks, Ramanathapuram, Nanjundapuram	INDU Chamber Bricks	Nanjundapura m
79	Thiru. Sampathkumar, S/o. Velumani, CVS Chamber Bricks, Pappanaickenpalayam, Nanjundapuram	CVS Chamber Bricks	Nanjundapura m

210

80	Thiru.Ramasamy, S/o.Chinnasamygound ar, AB Chamber Bricks, Pappanaickenpalayam, Nanjundapuram	AB Chamber Bricks	Nanjundapura m
81	Thiru.Narayanasamy, S/o.Appunaudu, LBI Chamber Bricks, Nanjudapuram	LBI Chamber Bricks	Nanjundapura m
82	Thiru.Jaganathan, JB Chamber Bricks, Somayanur, Nanajundapuram	JB Chamber Bricks	Nanjundapura m
83	Thiru.Ravi, S/o.Maruthappagound ar, VMT Chamber Bricks, Nanjundapuram	VMT Chamber Bricks	Nanjundapura m
84	Thiru.R.Ranganathan, S/o.Raj, Tvl.CNA Bricks, Nanjundapuram, Pappanaickenpalayam	CNA Bricks	Nanjundapura m
85	Thiru.Ravi, S/o.Maruthappagound ar, Tvl.New VMT Chamber Bricks, 6/241-4-1A, Nanjundapuram, Near Police Station	NewVMT Chamber Bricks	Nanjundapura m
86	Tmt.Rukmani, W/o.Kandasamy, Tvl.Chandru Chamber Bricks, S.F.No.55/B, Nanjundapuram, Chinnathadagam	Chandru Chamber Bricks	Nanjundapura m
87	Thiru.Magesh S/o.KaruppaKonar MKM Bricks Nanjudapuram	MKM Chamber Bricks	Nanjundapura m
88	Thiru.Maruthachalam, S/o.Kuttiyagounder, PSM Maruthachalam Chamber Bricks, Kanuvai, Pannimadai	PSM Maruthacha lam Chamber Bricks	Pannimadai

89	Thiru.Murugesan, S/o.Chinnegoundar, SMP Murugesan Chamber Bricks, Kanuvai, Pannimadai	SMP Murugesan Chamber Bricks	Pannimadai
90	Thiru.K.Devaraj, S/o.Karuppannagound ar, Tvl.PSK Bricks, 299/2, Pannimadai	PSK Bricks	Pannimadai
91	Thiru.Ramachandran, Tvl.Devi Bricks, S.F.No.209&210, Pannimadai Village, . 3/161, Pakkumarathottam	DEVI Bricks	Pannimadai
92	Thiru.Saravanakumar, S/o.Duraisamy, Tvl.KAVI Chamber Bricks, Pannimadai Village, Thaliyur Post	Kavi Chamber Bricks	Pannimadai
93	Tvl.MPS Bricks, S.F.NO.381/1B, 383/1D, Pannimadai Village, Thaliyur Post	MPS Bricks	Pannimadai
94	Thiru.Kannan, S/o.Sundaram, Tvl.MSV Chamber Bricks, Pannimadai Village, Thaliyur Post	MSV Chamber Bricks	Pannimadai
95	Tvl.RANI Bricks, S.F.No..311/1A, 5/22, Kalappanaickenpalaya m,Somayampalayam	RANI Bricks	Somayampalay am
96	Thiru.S.Rajappan, New Rani chamber, Kalappanaickenpalaya m, Somayampalayam	New Rani chamber	Somayampalay am
97	Thiru.Muhammed Salim, CCW Chamber Bricks, Yamuna Nagar, Somayampalayam	CCW Chamber Bricks	Somayampalay am
98	Thiru.K.R.Rangasamy, KRR Chamber Bricks, Near Together Mill, Kallapanaickenpalaya m, Somayampalayam	KRR Chamber Bricks	Somayampalay am

99	Thiru.Ramalingam, SKS Chamber Bricks, Kallapanaickenpalaya m	SKS Chamber Bricks	Somayampalay am
100	Thiru.Subramaniam S/o.RAMUKUTTY GOUNDER , KRS Chamber Bricks,Kallapanaicke npalayam,	KRS Chamber Bricks	Somayampalay am
101	Thiru.Yuvaraj, ABW Chamber Bricks, Kallapanaickenpalaya m, Somayampalayam	ABW Chamber Bricks	Somayampalay am
102	Thiru.Chinnasamy, TVS Chamber Bricks I Bricks,Kallapanaicken palayam, Somayampalayam	TVS Chamber Bricks I	Somayampalay am
103	Thiru.Sampathkumar, TVS Chamber Bricks,Kallapanaicken palayam, Somayampalayam	TVS Chamber Bricks II	Somayampalay am
104	THIRU. N. Ponnusamy Vani Chamber Kallapanaickenpalaya m,	Vani Chamber Bricks	Somayampalay am
105	Thiru.Ponnusamy, S/o.Marapagounder, Tvl.SAT Chamber Bricks, Thadagam	SAT Chamber Bricks	Chinna Thadagam
106	Thiru.Natarajan, S/o.Nanjundagoudar, TOP Chamber Bricks,	TOP Chamber Bricks	Chinna Thadagam
107	Thiru.Kambaliyappan, M.S.K. Chamber Bricks, Veerapandi road, Chinnathadagam	M.S.K Chamber Bricks	Chinna Thadagam
108	Thiru.T.N.Palanisamy, S/o.Narayasamy, GEM Chamber Bricks, Veerapanndi Road, Chinnathadagam	GEM chamber Bricks	Chinna Thadagam

109	Thiru.Ravichandran, Lakshmi Chamber Bricks, Chinna Thadagam	Lakshmi Chamber Bricks	Chinna Thadagam
110	Thiru.Arivudai nambi, S/o.Murukannagound ar, Sumathi Chamber Bricks, Veerapandi Road, Chinnathadagam	Sumathi Chamber Bricks	Chinna Thadagam
111	Thiru.Kengan,S/o.Nar ayanasamy, N.K.S.Chamber Bricks, Veerapandi road, Chinnathadagam	N.K.S.Cham ber Bricks	Chinna Thadagam
112	Thiru.P.Dharmaraj, Ramya Chamber Bricks, Veerapandi road, Chinnathadagam	Ramya Chamber Bricks	Chinna Thadagam
113	Thiru.Devaraj, S/o.Duraisamy, C.S.D Chamber Bricks, Veerapandi road, Chinnathadagam	C.S.D Chamber Bricks	Chinna Thadagam
114	Thiru.Subash, J.J.B Chamber Bricks, Veerapandi road, Chinnathadagam	J.J.B. Chamber Bricks	Chinna Thadagam
115	Thiru.Rajkumar, S/o.Masthannagouder, C.M.R. Chamber Bricks, Veerapandi Road, Chinnathadagam	C.M.R. Chamber Bricks	Chinna Thadagam
116	Thiru.Bened Abiragam, STAR Chamber Bricks, Thanneer pandal, Chinnathadagam	STAR Chamber Bricks	Chinna Thadagam

117	Thiru.Somasundaram, S/o.Rajachettiyar, R.V.R.Chamber Bricks, Thanneer pandal, Chinnathadagam	R.V.R Chamber Bricks	Chinna Thadagam
118	Thiru.Balasubramani, ASHOK Chamber Bricks, Thaneer pandal, Chinnathadagam	ASHOK Chamber Bricks	Chinna Thadagam
119	Thiru.Krishnasamy, S/o.Raj chettiyar, R.S.K.Chamber Bricks, Anakatti road, Chinnathadagam	R.S.K.Cham ber Bricks	Chinna Thadagam
120	Thiru.Palanisamy, N.P.K. Chamber Bricks, Kovil Pirivu, Chinnathadagam	N.P.K. Chamber Bricks	Chinna Thadagam
121	Thiru.Vasudevan, G.J. Chamber Bricks, Kovil Pirivu, Chinnathadagam	G.J. Chamber Bricks	Chinna Thadagam
122	Thiru.Jeganathan, J.K.B Chamber Bricks, Kovil Pirivu, Chinnathadagam	J.K.B Chamber Bricks	Chinna Thadagam
123	Thiru.Saravanan, S/o.K.N.Krishnan, MVN Chamber Bricks, Kovil Pirivu, Chinnathadagam	MVN Chamber Bricks	Chinna Thadagam
124	Thiru.Karuppasamy, K.R.B Chamber Bricks, Kovil Pirivu, Chinnathadagam	K.R.B Chamber Bricks	Chinna Thadagam
125	Thiru.Arivuselvan, A.R.S Chamber Bricks, Anuvavi Kovil Road, Chinnathadagam	A.R.S. Chamber Bricks	Chinna Thadagam

126	Thiru.Sambathkumar, MINI Chamber Bricks, Anuvavi Kovil Road, Chinnathadagam	MINI Chamber Brick Unit I	Chinna Thadagam
127	Thiru.Satheeshkumar, S/o.Duraisamy, MINI Chamber Brick, Anakatti road, Chinnathadagam	MINI Chamber Bricks - Unit II	Chinna Thadagam
128	Thiru.Rajamani, Mani Chamber Bricks, Periyathadagam Road, Chinnathadagam	Mani Chamber Bricks	Chinna Thadagam
129	Thiru.Anandakumar, 105 Chamber Bricks, Periya Thadagam Road, Chinnathadagam	105 Chamber Bricks	Chinna Thadagam
130	Thiru.Saravanakumar, S/o.Subramaniyan, Vishnu Chamber Bricks, Periyathadagam road, Chinnathadagam	Vishnu Chamber Bricks	Chinna Thadagam
131	Thiru.M.Sureshkumar, S/o.Mayilsamy, MAYIL Chamber Bricks, Kovil Pirivu, Chinnathadagam	MYIL Chamber Bricks	Chinna Thadagam
132	Thiru.Sugumar, INDU Chamber Bricks, Anakatti Mainroad, Chinnathadagam	INDU Chamber Bricks	Chinna Thadagam
133	Thiru.Karunakaran, S.B.K. Chamber Bricks, Anakatti Mainroad, Chinnathadagam	S.B.K. Chamber Bricks	Chinna Thadagam
134	Thiru.Palanisamy, T.P.T Chamber Bricks, Anakatti Mainroad, Chinnathadagam	T.P.T Chamber Bricks	Chinna Thadagam

135	Thiru.Selvaraj, S/o.Ayyasamy, K.M.B Chamber Bricks, Anakatti road, Chinnathadagam	K.M.B Chamber Bricks	Chinna Thadagam
136	Thiru.Kumar, Amman Chamber Bricks, Anakatti Mainroad, Chinnathadagam	Amman Chamber Bricks	Chinna Thadagam
137	Thiru.K.Pandiyar, S/o.Kaliyappan, Subam Chamber Bricks, Anakatti road, Chinnathadagam	Subam Chamber Bricks	Chinna Thadagam
138	Thiru.Govind, S/o.Kasigoundar, K.G.S. Chamber Bricks, Anakatti road, Chinnathadagam	K.G.S. Chamber Bricks	Chinna Thadagam
139	Thiru.K.V.Kumarasam y, Ragam Chamber Bricks, Anakatti road, Chinnathadagam	Ragam Chamber Bricks	Chinna Thadagam
140	Tmt.Sowndammal, W/o.Sabapathy, R.R. Chamber Bricks, Chinnathadagam	R.R. Chamber Bricks	Chinna Thadagam
141	Thiru.C.R.Ramachandr an, C.R.R. Chamber Bricks, Chinnathadagam	C.R.R. Chamber Bricks	Chinna Thadagam
142	Thiru.Raju, S.N.T Chamber Bricks, Chinnathadagam	S.N.T. Chamber Bricks	Chinna Thadagam
143	Thiru.Nagaraj, S/o.Subbaiyan, N.V.K. Chamber Bricks, Chinnathadagam	N.V.K. Chamber Bricks	Chinna Thadagam
144	Thiru.Ashokumar, Ramana Chamber Bricks, Thadagam Pudur, Chinnathadagam	Ramana Chamber Bricks	Chinna Thadagam

145	Thiru.Manokaran, Manju Chamber Bricks, Thudiyalur road, Chinnathadagam	Manju Chamber Bricks	Chinna Thadagam
146	Thiru.Jayaraj, S/o.Rangasamygounda r, J.K.S. Chamber Bricks, Anakatti road, Chinnathadagam	J.K.S. Chamber Bricks	Chinna Thadagam
147	Thiru.Sundaramoorthi, S/o.Narayanasamy, Gowsik Chamber Bricks, Anakatti road, Chinnathadagam	Gowsik Chamber Bricks	Chinna Thadagam
148	Tmt.Kanjana, W/o.Ramachandran, PRK (Arun)Chamber Bricks, Anakatti road, Chinnathadagam	PRK(Arun) Chamber Bricks	Chinna Thadagam
149	Tvl.Sree Kavi Chamber Bricks, Periyathadagam, 11.Veerapandi	Sree (Kavi) Chamber Bricks	Chinna Thadagam
150	Thiru.Pooventhirakum ar, Tvl.MRP Chamber Bricks, 11. Veerapandi, Chinnathadagam	MRP Chamber Bricks	Chinna Thadagam
151	Thiru.Kanagaraj, S/o.Dassappagoundar, Tvl.SUKI Chamber Bricks, 11.Veerapandi, Chinnathadagam	SUKI Chamber Bricks	Chinna Thadagam
152	Tmt.Chandrapraba, W/o.T.V.Selvarajan, Tvl.CSB Chamber Bricks, 11.Veerapandi, hinnathadagam	CSB Chamber Bricks	Chinna Thadagam

153	Thiru.Mugamathu Sabik, S/o.Noormugamathu, Tvl.SNS Bricks, Palanikkuttai, Salayanur, 11.Veerapandi, Chinnathadagam	SNS Bricks	Chinna Thadagam
154	Thiru.Karunaran, Tvl.MCP Chamber Bricks, 589, Anaikatti Road	MCP Chamber Bricks	Chinna Thadagam
155	Tvl.S.K.Chamber Bricks,589, Anaikatti Road	S.K.Chamber Bricks	Chinna Thadagam
156	Thiru.Sivakumar, Tvl.Karthikeya Chamber Bricks, Power House Backside, Chinnathadagam	Karthikeya Chamber Bricks	Chinna Thadagam
157	Thiru.Nantheeshkumar, Tvl.TMB Chamber Bricks, Power House Backside, Chinnathadagam	TMB Chamber Bricks	Chinna Thadagam
158	Thiru.Rajendhiran, S/o. Narayanasamy, Tvl.TRN Chamber Bricks, Near S-Bend, Brindhavan Garden	TRN Chamber Bricks	Chinna Thadagam
159	Thiru.Palanisamy, S/o.Narayanasamy, Tvl.GEMS Chamber Bricks,S.F.No.18/1C & 20/1A, Chinnathadagam	GEMS Chamber Bricks	Chinna Thadagam
160	Thiru.T.T.K.Kathirvel, S/o.Mookappan, Tvl.TTK Chamber Bricks, 11.Veerapandi, Chinnathadagam	TTK Chamber Bricks	Chinna Thadagam

161	Thiru.C.M.Krishnakumar, Tvl.CMK Chamber Bricks, Thanneer Pandal, Thadagam Post	CMK Chamber Bricks	Chinna Thadagam
162	Thiru.Ulakanathan, S/o.Kandiyappan, Tvl.RKK Chamber Bricks, Thadagam Post	RKK Chamber Bricks	Chinna Thadagam
163	Thiru.Rajan, S/o.Rangasamy, Tvl.CSR Chamber Bricks, S.F.No.304 & 306, Puliyamarathottam, Thadagam	CSR Chamber Bricks	Chinna Thadagam
164	Tmt.Chandrapraba, W/o.T.V.Selvarajan, Tvl.CSB Chamber Bricks, 11.Veerapandi, Chinnathadagam	CSB Chamber Bricks	Chinna Thadagam
165	Tvl.JP Chamber Bricks, S.F.No.342/2A2 & 2A3, CRR Thottam, Thadagam	JP Chamber Bricks	Chinna Thadagam
166	Thiru.Rajkumar, Tvl.MKT Chamber Bricks, S.F.No.356, North Street, Chinnathadagam	MKT Chamber Bricks	Chinna Thadagam
167	Thiru.Balamurugan, S/o.Kamanan, Tvl. KBS Chamber Bricks, Anaikatti Road, Thadagam	KBS Chamber Bricks	Chinna Thadagam
168	Thiru.M.Saravanan, S/o.Mariyappan, Tvl.SB Chamber Bricks, 529/2, Chinnathaagam	SB Chamber Bricks	Chinna Thadagam

Xds SR

169	Thiru.Ramesh, Tvl.KTC Chamber Bricks, Anuvavi Koil Pirivu, Chinnathaagam	KTC Chamber Bricks	Chinna Thadagam
170	Thiru.Venkatraj, Tvl.TNS Chamber Bricks, Anuvavi Koil Road, Chinnathaagam	TNS Chamber Bricks	Chinna Thadagam
171	Thiru.Senthil, S/o.Balan, MNK Chamber Bricks, Chinnathadagam	MNK Chamber Brick	Chinna Thadagam
172	Thiru.Kumar, T.K.T Chamber Bricks, Kovil Pirivu, Chinnathadagam	T.K.T. Chamber Bricks	Chinna Thadagam
173	Thiru.TTK.Kathirvel, S/o.Mookappan, Tvl.TTK Chamber Bricks, Thanneer Pandal, Thadagam Post	TTK Chamber Bricks	Chinna Thadagam
174	Thiru.Thangarasu, S/o.Rangasamy, Tvl.TKS Chamber Bricks, Periya Thadagam Road, Periya Thadagam	TKS Chamber Bricks	Chinna Thadagam
175	Tmt.Sasikala, W/o.Jayaprakash, JP Chamber Bricks, CRR Thottam, Chinnathadagam	JP Chamber Bricks	Chinna Thadagam
176	Thiru.M.Sureshkumar, S/o.Mayilsamy, MYIL Chamber Bricks, Chinnathadagam	MYIL Chamber Bricks	Chinna Thadagam
177	Thiru.S.Santhosh Prasad, S/o.Soundarrajan, TMS Chamber Bricks, Veerapandi road,	TMS Chamber Bricks	Chinna Thadagam

178	Thiru.TTR.Kathirvel, S/o.Mookkappan, M/s.TTK Chamber Bricks, Thaneer pandhal, Thadagam post, Chinnathadagam	TTK Chamber Bricks	Chinna thadagam
179	Thiru.Muthukumar, CNM Chamber Bricks, Veerapandi road, Chinnathadagam	CNM Chamber Bricks	Chinna thadagam
180	Thiru.Selvaraj, S/o.Rangeoundar, M.K.S Chamber Bricks, Veerapandi road, Chinnathadagam	MKS Chamber Bricks	Chinna thadagam
181	Thiru.Ravichandran, S/o.MasthanaGouder CMR Chamber Chinnathadagam	CMR Chamber Bricks	Chinna thadagam
182	Thiru.Ponnusamy, S/o.Marapagounder, Tvl.SAT Chamber Bricks, Thadagam	SAT Chamber Bricks	Chinna Thadagam
183	Thiru.Govindaraj, S/o.Kasigoundar, KGS Chamber Bricks, Chinnathadagam	KGS Chamber Bricks	Chinna Thadagam
184	Thiru.Selvaraj, D.S.P.Chamber Bricks, Chinnathadagam;	D.S.P.Cham ber Bricks	Chinna Thadagam
185	Thiru.Raman.G, Vel chamber Bricks, Thanneer panthal, Chinnathadagam	VEL Chamber Bricks	Chinna Thadagam
186	Thiru.Vellingiri, KSB Chamber Bricks, Annaikkatti Road, Chinnathadagam	KSB Chamber Bricks	Chinna Thadagam

22/21

- vi) The photographs taken at the time of closure and sealing of brick kiln units in the areas are enclosed.
- vii) The Assistant Director of Geology and Mining, Coimbatore is carrying out on the assessment of the quantum of brick earth unlawfully stored in each brick kiln units and the assessment of the stocks will be completed within 30 days time.
- viii) After receipt of report from the Assistant Director of Geology and Mining, Coimbatore action will be initiated by the Revenue Divisional Officer concerned against the owners of the brick kiln units in accordance with the provisions of the Mines and Minerals (Development & Regulation) Act, 1957 and Tamil Nadu Minor Mineral Concession Rules, 1959.

8) Copies of notices issued on 19.03.2021, 24.03.2021 and 25.03.2021 in respect of the brick chamber units along with photographs taken at the time of closure of brick chamber units are enclosed.

9) It is informed that, the Brick kiln owner's of one Thiru.Sundarraaj and Thiru.Yuvaraj have obtained interim stay order before the Hon'ble High Court of Madras order dated.21.01.2021 in W.P.Nos. 17676/2020 and 17990/2020 respectively against the Proceedings of the District Collector for closer of their Brick kilns vide Rc.No.47/Mines/2020 dt.21.10.2020 and R.C.no.11/Mines/2020 dt.21.10.2020. Hence it is requested that the above writ petitions may be clubbed into this matter.

10) In view of the above, it is requested that the action taken by the district administration on the closure of 186 chamber kiln functioning in Veerapandi, Thadagam, Somayampalayam, Nanjundapuram and Pannimadai villages in Coimbatore North Taluk, Coimbatore district may be appraised before the Hon'ble Court while filing status report by the Government.

[Signature]
26/3/21
District Collector,
Coimbatore

[Signature]
26/3

Copy to

[Signature] 26/3/21
[Signature] 26/3/21
[Signature] 26/3/21

1. The Principal Chief Conservator of Forests and Chief Wildlife Warden, Department of Forests Govt. of Tamil Nadu, No.1, Jeenis Road, Panagal Buildings, Saidapet, Chennai - 600 015.
2. The Chairman and Managing Director, Tamil Nadu Generation and Distribution Corporation Ltd. (Tangedco), No.144 Anna Salai, Chennai - 600 002.

229

**IN THE HIGH COURT OF JUDICATURE AT MADRAS
(Special Original Jurisdiction)**

W.P.No.28475 of 2019

T.M.S.Rajendran,
S/o.Late Subbiah Gowder,
No.4/15, North Street,
Chinna Thadagam Post,
Coimbatore - 641 108.

...Petitioner

- Vs -

1. The Secretary to Government,
Department of Geology and Mining,
Secretariat,
Chennai - 600 009.
2. The Principal Secretary to
Government,
Department of Housing and Urban
Development,
Secretariat,
Chennai - 600 009 .
3. Director of Geology and Mining,
Thiru Vee Kaa Industrial Estate,
Guindy, Chennai - 600 032.
4. The Director,
Directorate of Town and Country
Planning,
Chengalvarayan Building,
4th Floor, No.802,
Anna Salai,
Chennai - 600 002.
5. The Chairman / Principal Secretary,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai,
Guindy Industrial Estate,
Guindy, Chennai - 600 032.
6. The Chairman and Managing Director,
Tamil Nadu Generation and
Distribution Corporation Ltd.,
(TANGEDCO),
No.144, Anna Salai,
Chennai - 600 002.

h,

Principal Secretary to Government
Industrial Department,
Secretariat, Chennai - 600 009.

126/150

y

Chief Secretary
Government of Tamil Nadu,
Chennai-600 009

- 230
7. Deputy Director of Town and Country Planning,
Colombatore Region,
Dr.Nanjappa Road,
Corporation Shopping Complex,
Colombatore - 641 018. :
 8. The Joint Director of Geology and Mining Department,
Colombatore :
 9. The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
SIDCO Industrial Estate,
Pollachi Main Road,
Colombatore - 641 021. :
 10. The District Collector,
Colombatore district,
Colombatore. :
 11. The Deputy Commissioner of Labour,
Colombatore Region,
Colombatore. :
 12. The Deputy Director of Health Services,
No.268 Race Course Scheme Road,
Colombatore - 641 018. :
 13. The Superintending Engineer,
TANGEDCO, Tatabad,
Colombatore - 641 012. :
- ...Respondents

Status Report filed by the Chief Secretary to Government

I, Rajeev Ranjan, S/o. Prabhu Narayan Roy, aged 59 years working as Chief Secretary to the Government of Tamil Nadu at Fort St. George, Chennai - 600 009 do hereby solemnly affirm and sincerely state as follows:

I am the Chief Secretary to Government of Tamil Nadu and I am well acquainted with the facts of the case from the available records. I have read the affidavit filed by the petitioner in support of the above writ petition. As directed by this Hon'ble Court dated 10.02.2021 in this Writ Petition, I am filing this status report before this Hon'ble Court.

/s/

Principal Secretary to Government
Industries Department,
Secretariat, Chennai - 600 009.

127/150


Chief Secretary
Government of Tamil Nadu
Chennai-600 009

2) It is submitted that this Hon'ble Court by Order dated 06.01.2021 in W.P.No.27356 of 2019 and 28475 of 2019 under para 4 & 5 ordered as follows:-

4. *The State in consultation with the Principal Chief Conservator of Forests will file a report when the matter appears next six weeks hence to indicate how conflict between the large animal and man can be avoided and the right of passage be given to the elephants to move from one tract of land to another in such manner that it does not cause much displacement to humans yet allows the animals the freedom they deserve. A copy of such report should be available to the petitioners at least two days before the matter appeal petition.*
5. *The pendency of these Writ Petitions should not deter the respondent authorities from taking immediate appropriate action against brick kilns which may be operating illegally or without license or in excess of the extent of their area of operation.*

3) It is further submitted that this Hon'ble Court by Order dated 10.02.2021 in W.P.No. 27356 of 2019 and 28475 of 2019 under para 2 & 3 ordered as follows:-

2. *In some of the other matters, the grievances appear to be directed against brick kilns which have mushroomed all over the State and the general refrain is that the local authorities have turned a Nelson's eye to the illegal operations of brick kilns. The official respondents must take immediate remedial measures to ensure that brick kilns function within the parameters set down*


Principal Secretary to Government
Industries Department,
Secretariat, Chennai - 600 009.

128/150


Chief Secretary
Government of Tamil Nadu
Chennai-600 009


232

and upon obtaining license remain confined to the areas demarcated. Burgeoning brick kilns that encroach into forest lands or elephant corridors should be proceeded against without undue delay.

3. These matters will now appear six weeks hence for a status report to be filed by the State through its Chief Secretary upon due coordination between the various departments.

4) It is further submitted that as directed by this Hon'ble Court dated 06.01.2021 and 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019, necessary steps have been taken by the District Administration for closure of brick kilns operating without getting permission from the 10th respondent herein in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai villages of Coimbatore North Taluk, Coimbatore District.

5) It is further submitted that orders have been issued by the 10th respondent vide Rc.No.5329/2021 dated 17.03.2021 directing the Tahsildar, Coimbatore North to close down and seal the Brick Kiln Units unauthorizedly functioning in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai villages in Coimbatore North Taluk, Coimbatore District. The Executive Engineer, TANGEDCO has been directed to disconnect the electricity given to the Brick Kiln Units with immediate effect. Further, the Assistant Director of Geology and Mining, Coimbatore and the District Environmental Engineer, Coimbatore North have been directed to coordinate with the Departments concerned and to submit an action taken report in this regard.


Principal Secretary to Government
Industries Department,
Secretariat, Chennai - 600 099.

129/150

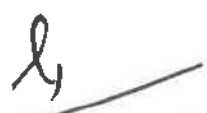

Chief Secretary
Government of Tamil Nadu
Chennai-600 009


233

6) It is further submitted that the Tahsildar, Coimbatore North, the District Environmental Engineer, Coimbatore North, Tamil Nadu Pollution Control Board and the Assistant Director of Geology and Mining, Coimbatore have inspected the areas in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages in Coimbatore North Taluk on 19.03.2021, 24.03.2021 and 25.03.2021 and a total number of 186 brick kiln units operating in the areas without obtaining Registration Certificate from the 10th respondent as required under sub-rule(2) of Rule 19 of the Tamil Nadu Minor Mineral Concession Rules, 1959 and without obtaining necessary permission from the authorities concerned, were banned from carrying out any activities from 19.03.2021 onwards and notices have been properly served/posted in respect of 186 brick kiln units.

7) It is further submitted that 67 brick kiln units in Veerapandi village, 82 brick kiln units in Chinnathadagam village, 10 brick kiln units in Somayampalayam Village, 20 brick kiln units in Nanjundapuram village and 7 brick kiln units in Pannimadai village and thus a total number of 186 brick kiln units were closed by the District Administration and the details are tabulated as follows:-

Sl. No.	Name and address of the owners of the Chamber	Name of the Chamber	Village
1	Thiru.K.Rajan, S/o.Krishnasamy, Yamuna Chamber Bricks, Veerapandi, Salayanur	Yamuna Chamber Bricks	Veerapandi
2	Thiru.Rajkumar, S/o.Selvaraj, Tvl.KRG Chamber Bricks, No.24. Veerapandipudur, 11.Veerapandi	KRG Chamber Bricks	Veerapandi
3	Tvl.KMT Chamber Bricks, DSP Bus Stop, Anaikatti Road, Chinnathadagam, 11.Veerapandi	KMT Chamber Bricks	Veerapandi


Principal Secretary to Government
Industries Department,


Chief Secretary
Government of Tamil Nadu,
Chennai-600 009

4	Thiru Sabari and Thiru Kumar, New S.K.G Chamber, S.F.No.11/1, DSP Stop, 11-Veerapandi	New S.K.G Chamber	Veerapandi
5	Thiru.K.R.Ramakrishnan, S/o.K.R.Ramasamy, KRD Chambers, S.F.No.157/2C, Salangai Bus Stop, 11-Veerapandi	KRD Chamber	Veerapandi
6	Thiru.Nanjan, S/o.Mannan, M.S Chamber, Mangarai, 11- Veerapandi	MS Chamber	Veerapandi
7	Thiru.Saravanan, Kavi Chamber Bricks, Mangarai, Veerapandi	Kavi Chamber Bricks	Veerapandi
8	Thiru.Sundarraaj, V.K.V.Chamber Bricks I, Salaiyanur, Veerapandi	V.K.V.Chamber Bricks - I	Veerapandi
9	Thiru.S.Anandan, S/o.Soundaravadivu, RAJ Chamber Bricks, Veerapandi Road, 11- Veerapandi	RAJ Chamber Bricks	Veerapandi
10	Thiru.K.Chinnasamy, TVS Chamber Bricks, 11.Veerapandi	TVS Chamber Bricks	Veerapandi
11	Thiru.Sundarraaj, VKV Chamber Bricks II, Somayanur, 11.Veerapandi	VKV Chamber Bricks II	Veerapandi
12	Thiru.Sundarraaj, V.K.V.Chamber Bricks III, Somayanur, Veerapandi	VKV Chamber Bricks- III	Veerapandi
13	Thiru.Sundarraaj, VKV Chamber Bricks-IV, Somayanur, 11-Veerapandi	VKV Chamber Bricks - IV	Veerapandi

14	Thiru.Rajan, YBC Chamber Bricks, Veerapandi Pirivu, 11.Veerapandi	YBC Chamber Bricks	Veerapandi
15	Thiru.Jaganathan, S/o.Nanjappagoundar, NKN Chamber Bricks,Mangarai, 11.Veerapandi	NKN Chamber Bricks	Veerapandi
16	Thiru.Rajan, POWER Chamber Bricks, Veerapandipudur, 11. Veerapandi	POWER Chamber Bricks	Veerapandi
17	Thiru.Sivasakthivel, S/o.Jayabal, JBW Chamber Bricks, Veerapandipudur, 11.Veerapandi	JBW Chamber Bricks	Veerapandi
18	Thiru.Dinesh, PKR Chamber Bricks, Mangarai, 11.Veerapandi	PKR Chamber Bricks	Veerapandi
19	Thiru.Ravichandaran, RVS Chamber Bricks,11.Veerapandi	RVS Chamber Bricks	Veerapandi
20	Thiru.Selvaraj, MRT Chamber Bricks, 11.Veerapandi	MRT Chamber Bricks	Veerapandi
21	Thiru.Mahendhiran, S/o.Ramasamy, Vasu Chamber Bricks, 11.Veerapandi	Vasu Chamber Bricks	Veerapandi
22	Tmt.J,Shanthi, W/o.G.P.Chandarasekar, ACB Chamber Bricks, 11.Veerapandi	ACB Chamber Bricks	Veerapandi
23	Thiru.Saravanakumar, Sriram Chamber Bricks, Veerapandi Pirivu, 11.Veerapandi	Sriram Chamber Bricks	Veerapandi
24	Tmt.Krishnaveni, W/o.Erattaimuthu, KNN Chamber Bricks, 11. Veerapandi	KNN Chamber Bricks	Veerapandi

25	Tmt.Poongodi, W/o.Ponnusamy, SMT Chamber Bricks, 11.Veerapandi	SMT Chamber Bricks	Veerapandi
26	Thiru.Murugan, KPM Chamber Bricks, 11.Veerapandi	KPM Chamber Bricks	Veerapandi
27	Thiru.Natarajan, S/o.Nanjappagoundar, NMS Chamber Bricks,11.Veerapandi	NMS Chamber Bricks	Veerapandi
28	Thiru. Santhoshkumar, S/o.Soundarrajan TMS Chamber Bricks, 11. Veerapandi	TMS Chamber Bricks	Veerapandi
29	Tmt.E.Krishnaveni, W/o.Erattaimuthu, Tvl.SKK Chamber Bricks, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	SKK Chamber Bricks	Veerapandi
30	Thiru.Yashvanth, S/o.Govindaraj, Tvl.India Wiregate Chamber Bricks, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	India Wire Gate Chamber Bricks	Veerapandi
31	Thiru.R.Karthick, Tvl.LNT Chamber, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	LNT Chamber	Veerapandi
32	Thiru.Srinivasan, Tvl.A1 Chamber, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	A1 Chamber	Veerapandi
33	Thiru.P.Velligiri, Tvl.VNS Chamber, S.F.No.82/2B, Anaikatti Road, Veerapandi Pirivu, 11.Veerapandi	VNS Chamber	Veerapandi

34	Thiru.Abimanue, S/o.Subramaniam, Tvl.ABI Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	ABI Bricks	Veerapandi
35	Thiru.V.G.Kannapiran, S/o.Gopal, Tvl.Sree Sakthi Chamber Bricks, S.F.No.42C/2C, Veerapandi Pirivu, 11.Veerapandi	Sree Sakthi Chamber Bricks	Veerapandi
36	Thiru.R.Sakthivel, S/o.Ramasamy, Tvl.RSV Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	RSV Chamber Bricks	Veerapandi
37	Thiru.G.Krishnamoorthy, S/o.Gopal, S.F.143/A2B, Tvl.RKG Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	RKG Chamber Bricks	Veerapandi
38	Thiru.Ponnusamy, S/o.Rangasamy, Tvl.VCR Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	VCR Chamber Bricks	Veerapandi
39	Thiru.R.Krishnasamy, S/o.Ramanudalyar, Tvl.RAK Chamber Bricks, Veerapandipudur, 11.Veerapandi	RAK Chamber Bricks	Veerapandi
40	Thiru.Sathyamoorthi, S/o.KK Maruthachalam, Tvl.SGK Chamber Bricks, Veerapandipudur, 11.Veerapandi	SGK Chamber Bricks	Veerapandi
41	Thiru.Ragunathasamy, S/o.T.Ramasamy, BMT Chambers, S.F.Ni,85/32A1, Thailamara Stop, Mangarai	BMT Chamber Bricks	Veerapandi

42	Thiru.Maylisamy, S/o.Palanisamy Goundar, Tvl.TSM Chamber Bricks, Veerapandipudur, 11.Veerapandi	TSM Chamber Bricks	Veerapandi
43	Thiru.Madhankumar, S/o.Marannan, Tvl.CMM Chamber Bricks, Veerapandipudur, 11.Veerapandi	CMM Chamber Bricks	Veerapandi
44	Thiru.Rajamani, S/o.Gopal, Tvl.ABT Chamber Bricks, Veerapandipudur, 11.Veerapandi	ABT Chamber Bricks	Veerapandi
45	Tmt.Eswari, W/o.Krishnasamy, Tvl.APC Chamber Bricks, Veerapandipudur, 11.Veerapandi	APC Chamber Bricks	Veerapandi
46	Thiru.Krishnasamy, S/o.Perumal Goundar, Tvl.SKT Chamber Bricks, Veerapandipudur, 11.Veerapandi	SKT Chamber Bricks,	Veerapandi
47	Tmt.J.Santhi, W/o.G.P.Chandrasekar, Tvl.Anjaneya Chamber Bricks, Anaikatti Road, 11.Veerapandi	Anjaneya Chamber Bricks	Veerapandi
48	Thiru.Shanmugakumaresan Tvl.ASK Chamber Bricks, Anaikatti Road, Mangarai, 11.Veerapandi	ASK Chamber Bricks	Veerapandi
49	Tvl.NIR Chamber Bricks, Chinnathadagam, Veerapandipudur, 11.Veerapandi	NIR Chamber Bricks	Veerapandi
50	Thiru.Kunasekaran, S/o.Dhamotharan, Tvl.ACC Chamber Bricks, S.F.No.1020/2B, Arcade Nadu, Anaikatti	ACC Chamber Bricks	Veerapandi

239

51	Thiru.Surendhiran, S/o.Suppaiyagoudar, Tvl.NCC Chamber Bricks, S.F.No.1027/2, Arcade Nadu, Anaikatti.	NCC Chamber Bricks	Veerapandi
52	Thiru.Jegatheesh, S/o.Balasubramaniam, Tvl.Nithya Chamber Bricks, S.F.No.936, Vadakkalur, Anaikatti	Nithya Chamber Bricks	Veerapandi
53	Thiru.Ranganathan, S/o.Siddhanayudu, Tvl.RCC Chamber Bricks, S.F.No.876, Anaikatti	RCC Chamber Bricks	Veerapandi
54	Thiru.Kunjumon, KSK Chamber, Kandi Via, Anaikatti	KSK Chamber	Veerapandi
55	Thiru.Balusamy, S/o.Rangasamy Goundar, RPB Chamber, S.F.No.774/2, Kondanur, Anaikatti	RPB Chamber Bricks	Veerapandi
56	Thiru.Sundarrajan, S/o.Subbaiyan, Kumar Chambers, Kondanur, Anaikatti	Kumar Chambers	Veerapandi
57	Thiru.Puviyarasu, S/o.Palanisamy, Puvi Bricks, Kondanurpudur, Anaikatti	Puvi Bricks	Veerapandi
58	Thiru.Hariprakash, S/o.K.M.Chinnasamy, Tvl.AAT Chamber Bricks, Veerapandi	AAT Chamber Bricks	Veerapandi
59	Thiru.Nandheesh, S.N.B Chamber Bricks, Near BSNL, Chinnathadagam.	S.N.B.Chamber Bricks	Veerapandi
60	Thiru.Sounthirarajan, Sumathi Chamber Bricks, Mangarai Road, 11.Veerapandi	Sumathi Chamber Bricks	Veerapandi
61	Thiru.Anandan, ABC Chamber Bricks, 11.Veerapandi	ABC Chamber Bricks	Veerapandi

Principal Secretary to Government
Industries Department,
Chennai-600 009.

Chief Secretary
Government of Tamil Nadu,
Chennai-600 009.

136/150

240

62	Tvl. KKG Chamber Bricks, Periya Thadagam Road, Chinnathadagam	KKG Chamber Bricks	Veerapandi
63	Tvl.SUN Chamber Bricks, Anaikatti Road, Chinnathadagam	SUN Chamber Bricks	Veerapandi
64	Tvl.SD Kousik Chamber Bricks, Anaikatti Road, Chinnathadagam	SD Kousik Chamber Bricks	Veerapandi
65	Thiru.Ramasubbu, T.M.T Chamber Bricks, Anakatti Road, Chinnathadagam	T.M.T Chamber Bricks	Veerapandi
66	Thiru.R.Venkatesh, C.V.R Chamber Bricks, Chinnathadagam,.	C.V.R. Chamber Bricks	Veerapandi
67	Thiru.Mahendhiran, A.V.M Chamber Bricks, Anakatti Road, Chinnathadagam	A.V.M.Chamber Bricks	Veerapandi
68	Thiru.Rangasamy, S/o.Ponnusamy Goundar, Tvl.MSK Chamber Bricks, S.F.No.117, 118/1A, Near Mariamman Koil	MSK Chamber Bricks	Nanjunda puram
69	Thiru.Arunkumar, S/o.D.Chandrasekaran, Tvl.INCA Bricks, S.F.No.59/4, Nanjundapuram, Chinnathadagam Gokul Thottam.	INCA Bricks	Nanjunda puram
70	Thiru.R.Palansamy, S/o.Ramukuti Goundar, KNK Chamber Bricks, Nanjundapuram, Chinnathadagam	KNK Chamber Bricks	Nanjunda puram
71	Thiru.Manojkumar, S/o.Subramaniam, Sakthi Chamber Bricks, Varapalayam, Nanjundapuram.	Sakthi Chamber Bricks	Nanjunda puram

Principal Secretary,
Industrial Department,
Secretariat, Chennai - 600 009

137/150

Chief Secretary
Government of Tamil Nadu,
Chennai-600 009

72	Thiru.Pachaimuthu, S/o.Solaimuthur, SPM Chamber Bricks, Nanjundapuram	SPM Chamber Bricks	Nanjunda puram
73	Thiru.Chandra Mohan, S/o.Kandasamy, NCK Chamber Bricks, Nanjundapuram	NCK Chamber Bricks	Nanjunda puram
74	Thiru.Vinothkumar, S/o.J.V.Gopal, SNT Chamber Bricks, Nanjundapuram	SNT Chamber Bricks	Nanjunda puram
75	Thiru.Vinothkumar, S/o.J.V.Gopal, MVN Chamber Bricks, Nanjundapuram	MVN Chamber Bricks	Nanjunda puram
76	Thiru.Murali, S/o.Palanisamy APS Chamber Bricks, Nanjundapuram	APS Chamber Bricks	Nanjunda puram
77	Thiru.Mohanraj, S/o.Palanisamy, RNP Chamber Bricks, Nanjundapuram	RNP Chamber Bricks	Nanjunda puram
78	Thiru.Sukumaran, S/o.Palanisamy, INDU Chamber Bricks, Ramanathapuram, Nanjundapuram	INDU Chamber Bricks	Nanjunda puram
79	Thiru.Sampathkumar, S/o.Velumani, CVS Chamber Bricks, Pappanaickenpalayam, Nanjundapuram	CVS Chamber Bricks	Nanjunda puram
80	Thiru.Ramasamy, S/o.Chinnasamygoundar, AB Chamber Bricks, Pappanaickenpalayam, Nanjundapuram	AB Chamber Bricks	Nanjunda puram
81	Thiru.Narayanasamy, S/o.Appunaudu, LBI Chamber Bricks, Nanjundapuram	LBI Chamber Bricks	Nanjunda puram

82	Thiru.Jaganathan, JB Chamber Bricks, Somayanur, Nanjundapuram	JB Chamber Bricks	Nanjunda puram
83	Thiru.Ravi, S/o.Maruthappagoundar, VMT Chamber Bricks, Nanjundapuram	VMT Chamber Bricks	Nanjunda puram
84	Thiru.R.Ranganathan, S/o.Raj, Tvl.CNA Bricks, Nanjundapuram, Pappanaickenpalayam	CNA Bricks	Nanjunda puram
85	Thiru.Ravi, S/o.Maruthappagoundar, Tvl.New VMT Chamber Bricks, 6/241-4-1A, Nanjundapuram, Near Police Station	NewVMT Chamber Bricks	Nanjunda puram
86	Tmt.Rukmani, W/o.Kandasamy, Tvl.Chandru Chamber Bricks, S.F.No.55/B, Nanjundapuram, Chinnathadagam	Chandru Chamber Bricks	Nanjunda puram
87	Thiru.Magesh S/o.KaruppaKonar MKM Bricks Nanjundapuram	MKM Chamber Bricks	Nanjunda puram
88	Thiru.Maruthachalam, S/o.Kuttiyagoundar, PSM Maruthachalam Chamber Bricks, Kanuvai, Pannimadai	PSM Maruthachalam Chamber Bricks	Pannimadai
89	Thiru.Murugesan, S/o.Chinnegoundar, SMP Murugesan Chamber Bricks, Kanuvai, Pannimadai	SMP Murugesan Chamber Bricks	Pannimadai
90	Thiru.K.Devaraj, S/o.Karuppannagoundar, Tvl.PSK Bricks, 299/2, Pannimadai	PSK Bricks	Pannimadai

91	Thiru.Ramachandran, Tvl.Devi Bricks, S.F.No.209 & 210, Pannimadai Village, 3/161, Pakkumarathottam	DEVI Bricks	Pannimadai
92	Thiru.Saravanakumar, S/o.Duraisamy, Tvl.KAVI Chamber Bricks, Pannimadai Village, Thaliyur Post	Kavi Chamber Bricks	Pannimadai
93	Tvl.MPS Bricks, S.F.No.381/1B, 383/1D, Pannimadai Village, Thaliyur Post	MPS Bricks	Pannimadai
94	Thiru.Kannan, S/o.Sundaram, Tvl.MSV Chamber Bricks, Pannimadai Village, Thaliyur Post.	MSV Chamber Bricks	Pannimadai
95	Tvl.RANI Bricks, S.F.No.311/1A, 5/22, Kalappanaickenpalayam, Somayampalayam	RANI Bricks	Somayam palayam
96	Thiru.S.Rajappan, New Rani Chamber, Kalappanaickenpalayam, Somayampalayam	New Rani chamber	Somayam palayam
97	Thiru.Muhammed Salim, CCW Chamber Bricks, Yamuna Nagar, Somayampalayam	CCW Chamber Bricks	Somayam palayam
98	Thiru.K.R.Rangasamy, KRR Chamber Bricks, Near Together Mill, Kallapanaickenpalayam, Somayampalayam	KRR Chamber Bricks	Somayam palayam
99	Thiru Ramalingam, SKS Chamber Bricks, Kallapanaickenpalayam	SKS Chamber Bricks	Somayam palayam
100	Thiru.Subramaniam S/o.Ramukutty Gounder KRS Chamber Bricks, Kallapanaickenpalayam,	KRS Chamber Bricks	Somayam palayam

Principal Secretary to Government
Industries Department,

Chief Secretary
Government of Tamil Nadu,
Chennai-600 009

140/150

101	Thiru. Yuvaraj, ABW Chamber Bricks, Kallappanaickenpalayam, Somayampalayam	ABW Chamber Bricks	Somayam palayam
102	Thiru Chinnasamy, TVS Chamber Bricks I Bricks, Kallapanaickenpalayam, Somayampalayam	TVS Chamber Bricks I	Somayam palayam
103	Thiru Sampathkumar, TVS Chamber Bricks, Kallapanaickenpalayam, Somayampalayam	TVS Chamber Bricks II	Somayam palayam
104	THiru N.Ponnusamy Vani Chamber Kallapanaickenpalayam	Vani Chamber Bricks	Somayam palayam
105	Thiru.Ponnusamy, S/o.Marapagounder, Tvl.SAT Chamber Bricks, Thadagam	SAT Chamber Bricks	Chinna Thadagam
106	Thiru.Natarajan, S/o.Nanjundagounder, TOP Chamber Bricks.	TOP Chamber Bricks	Chinna thadagam
107	Thiru.Kambaliyappan, M.S.K.Chamber Bricks, Veerapandi Road, Chinnathadagam.	M.S.K Chamber Bricks	Chinna thadagam
108	Thiru.T.N.Palanisamy, S/o.Narayanasamy, GEM Chamber Bricks, Veerapanndi Road, Chinnathadagam	GEM chamber Bricks	Chinna thadagam
109	Thiru.Ravichandran, Lakshmi Chamber Bricks, Chinna Thadagam	Lakshmi Chamber Bricks	Chinna thadagam
110	Thiru.Arivudai nambi, S/o.Murukannagounder, Sumathi Chamber Bricks, Veerapandi Road, Chinnathadagam	Sumathi Chamber Bricks	Chinna thadagam

Principal Secretary to Government
Industries
Secretariat, Chennai - 600 009

141/150

Chief Secretary
Government of Tamil Nadu
Chennai-600 009

111	Thiru.Kengan, S/o.Narayanasamy, N.K.S.Chamber Bricks, Veerapandi Road, Chinnathadagam	N.K.S.Chamber Bricks	Chinna thadagam
112	Thiru.P.Dharmaraj, Ramya Chamber Bricks, Veerapandi Road, Chinnathadagam	Ramya Chamber Bricks	Chinna thadagam
113	Thiru.Devaraj, S/o.Duraisamy, C.S.D Chamber Bricks, Veerapandi Road, Chinnathadagam	C.S.D Chamber Bricks	Chinna thadagam
114	Thiru.Subash, J.J.B Chamber Bricks, Veerapandi Road, Chinnathadagam	J.J.B. Chamber Bricks	Chinna thadagam
115	Thiru.Rajkumar, S/o.Masthannagouder, C.M.R. Chamber Bricks, Veerapandi Road, Chinnathadagam	C.M.R. Chamber Bricks	Chinna thadagam
116	Thiru.Bened Abiragam, STAR Chamber Bricks, Thanneer pandal, Chinnathadagam	STAR Chamber Bricks	Chinna thadagam
117	Thiru.Somasundaram, S/o.Rajachettiyar, R.V.R.Chamber Bricks, Thanneer Pandal, Chinnathadagam	R.V.R Chamber Bricks	Chinna thadagam
118	Thiru.Balasubramani, ASHOK Chamber Bricks, Thaneer pandal, Chinnathadagam	ASHOK Chamber Bricks	Chinna thadagam
119	Thiru.Krishnasamy, S/o.Raj Chettiyar, R.S.K.Chamber Bricks, Anakatti road, Chinnathadagam	R.S.K.Chamber Bricks	Chinna thadagam
120	Thiru.Palanisamy, N.P.K. Chamber Bricks, Kovil Pirivu, Chinnathadagam	N.P.K. Chamber Bricks	Chinna thadagam
121	Thiru.Vasudevan, G.J. Chamber Bricks, Kovil Pirivu, Chinnathadagam	G.J. Chamber Bricks	Chinna thadagam

122	Thiru.Jeganathan, J.K.B Chamber Bricks, Kovil Pirivu, ChInnathadagam	J.K.B Chamber Bricks	Chinna thadagam
123	Thiru.Saravanan, S/o.K.N.Krishnan, MVN Chamber Bricks, Kovil Pirivu, ChInnathadagam	MVN Chamber Bricks	Chinna thadagam
124	Thiru.Karuppasamy, K.R.B Chamber Bricks, Kovil Pirivu, Chinnathadagam	K.R.B Chamber Bricks	Chinna thadagam
125	Thiru.Arivuselvan, A.R.S Chamber Bricks, Anuvavi Kovil Road, Chinnathadagam	A.R.S. Chamber Bricks	Chinna thadagam
126	Thiru.Sambathkumar, MINI Chamber Bricks, Anuvavi Kovil Road, Chinnathadagam	MINI Chamber Bricks Unit I	Chinna thadagam
127	Thiru.Satheeshkumar, S/o.Duraisamy, MINI Chamber Brick, Anakatti Road, Veerapandi.	MINI Chamber Bricks Unit II	Chinna thadagam
128	Thiru.Rajamani, Mani Chamber Bricks, Periyathadagam Road, Chinnathadagam	Mani Chamber Bricks	Chinna thadagam
129	Thiru.Anandakumar, 105 Chamber Bricks, Periya Thadagam Road, Chinnathadagam	105 Chamber Bricks	Chinna thadagam
130	Thiru.Saravanakumar, S/o.Subramaniyan, Vishnu Chamber Bricks, Periyathadagam road, Chinnathadagam	Vishnu Chamber Bricks	Chinna thadagam
131	Thiru.M.Sureshkumar, S/o.Mayilsamy, MAYIL Chamber Bricks, Kovil Pirivu, Chinnathadagam	MYIL Chamber Bricks	Chinna thadagam
132	Thiru.Sugumar, INDU Chamber Bricks, Anakatti Mainroad, Chinnathadagam	INDU Chamber Bricks	Chinna thadagam

247

133	Thiru.Karunakaran, S.B.K. Chamber Bricks, Anakatti Mainroad, Chinnathadagam	S.B.K. Chamber Bricks	Chinna thadagam
134	Thiru.Palanisamy, T.P.T Chamber Bricks, Anakatti Mainroad, Chinnathadagam	T.P.T Chamber Bricks	Chinna thadagam
135	Thiru.Selvaraj, S/o.Ayyasamy, K.M.B Chamber Bricks, Anakatti Road, Chinnathadagam	K.M.B Chamber Bricks	Chinna thadagam
136	Thiru.Kumar, Amman Chamber Bricks, Anakatti Mainroad, Chinnathadagam	Amman Chamber Bricks	Chinna thadagam
137	Thiru.K.Pandiyan, S/o.Kaliyappan, Subam Chamber Bricks, Anakatti Road, Chinnathadagam.	Subam Chamber Bricks	Chinna thadagam
138	Thiru.Govind, S/o.Kasigoundar, K.G.S. Chamber Bricks, Anakatti Road, Chinnathadagam.	K.G.S. Chamber Bricks	Chinna thadagam
139	Thiru.K.V.Kumarasamy, Ragam Chamber Bricks, Anakatti Road, Chinnathadagam	Ragam Chamber Bricks	Chinna thadagam
140	Tmt.Sowndammal, W/o.Sabapathy, R.R.Chamber Bricks, Chinnathadagam	R.R. Chamber Bricks	Chinna thadagam
141	Thiru.C.R.Ramachandran, C.R.R. Chamber Bricks, Chinnathadagam	C.R.R. Chamber Bricks	Chinna thadagam
142	Thiru.Raju, S.N.T Chamber Bricks, Chinnathadagam	S.N.T. Chamber Bricks	Chinna thadagam
143	Thiru.Nagaraj, S/o.Subbalyan, N.V.K. Chamber Bricks, Chinnathadagam	N.V.K. Chamber Bricks	Chinna thadagam

248

144	Thiru.Ashokumar, Ramana Chamber Bricks, Thadagam Pudur, Chinnathadagam	Ramana Chamber Bricks	Chinna thadagam
145	Thiru.Manokaran, Manju Chamber Bricks, Thudiyalur Road, Chinnathadagam	Manju Chamber Bricks	Chinna thadagam
146	Thiru.Jayaraj, S/o.Rangasamygoundar, J.K.S. Chamber Bricks, Anakatti Road Chinnathadagam	J.K.S. Chamber Bricks	Chinna thadagam
147	Thiru.Sundaramoorthi, S/o.Narayanasamy, Gowsik Chamber Bricks, Anakatti Road, Chinnathadagam	Gowsik Chamber Bricks	Chinna thadagam
148	Tmt.Kanjana, W/o.Ramachandran, PRK (Arun)Chamber Bricks, Anakatti Road, Chinnathadagam.	PRK(Arun) Chamber Bricks	Chinna thadagam
149	Tvl.Sree Kavi Chamber Bricks, Periyathadagam, 11.Veerapandi	Sree (Kavi) Chamber Bricks	Chinna thadagam
150	Thiru.Pooventhirakumar, Tvl.MRP Chamber Bricks, 11. Veerapandi, Chinnathadagam	MRP Chamber Bricks	Chinna thadagam
151	Thiru.Kanagaraj, S/o.Dassappagoundar, Tvl.SUKI Chamber Bricks, 11.Veerapandi, Chinnathadagam.	SUKI Chamber Bricks	Chinna thadagam
152	Tmt.Chandrapraba, W/o.T.V.Selvarajan, Tvl.CSB Chamber Bricks, 11.Veerapandi, Chinnathadagam	CSB Chamber Bricks	Chinna thadagam
153	Thiru.Mugamathu Sabik, S/o.Noormugamathu, Tvl.SNS Bricks, Palanikkuttai, Salayanur, 11.Veerapandi, Chinnathadagam	SNS Bricks	Chinna thadagam

h.
Principal Secretary to Government
Industries Department,
Secretariat, Chennai - 600 009.

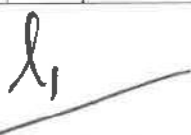
1457/150

h.
Chief Secretary
Government of Tamil Nadu
Chennai-600 009

249

154	Thiru.Karunaran, Tvl.MCP Chamber Bricks, 589, Anaikatti Road	MCP Chamber Bricks	Chinna thadagam
155	Tvl.S.K.Chamber Bricks, 589, Anaikatti Road	S.K.Chamber Bricks	Chinna thadagam
156	Thiru.Sivakumar, Tvl.Karthikeya Chamber Bricks, Power House Backside, Chinnathadagam	Karthikeya Chamber Bricks	Chinna thadagam
157	Thiru.Nantheeshkumar, Tvl.TMB Chamber Bricks, Power House Backside, Chinnathadagam	TMB Chamber Bricks	Chinna thadagam
158	Thiru.Rajendhiran, S/o. Narayanasamy, Tvl.TRN Chamber Bricks, Near S- Bend, Brindhavan Garden	TRN Chamber Bricks	Chinna thadagam
159	Thiru.Palanisamy, S/o.Narayanasamy, Tvl.GEMS Chamber Bricks, S.F.No.18/1C & 20/1A, Chinnathadagam	GEMS Chamber Bricks	Chinna thadagam
160	Thiru.T.T.K.Kathirvel, S/o.Mookappan, Tvl.TTK Chamber Bricks, 11.Veerapandi, Chinnathadagam	TTK Chamber Bricks	Chinna thadagam
161	Thiru.C.M.Krishnakumar, Tvl.CMK Chamber Bricks, Thanneer Pandal, Thadagam Post	CMK Chamber Bricks	Chinna thadagam
162	Thiru.Ulakanathan, S/o.Kandiyappan, Tvl.RKK Chamber Bricks, Thadagam Post	RKK Chamber Bricks	Chinna thadagam
163	Thiru.Rajan, S/o.Rangasamy, Tvl.CSR Chamber Bricks, S.F.No.304 & 306, Puliyamarathottam, Thadagam	CSR Chamber Bricks	Chinna thadagam

164	Tmt.Chandrapraba, W/o.T.V.Selvarajan, Tvl.CSB Chamber Bricks, 11.Veerapandi, Chinnathadagam	CSB Chamber Bricks	Chinna thadagam
165	Tvl.JP Chamber Bricks, S.F.No.342/2A2 & 2A3, CRR Thottam, Thadagam	JP Chamber Bricks	Chinna thadagam
166	Thiru.Rajkumar, Tvl.MKT Chamber Bricks, S.F.No.356, North Street, Chinnathadagam	MKT Chamber Bricks	Chinna thadagam
167	Thiru.Balamurugan, S/o.Kamanan, Tvl. KBS Chamber Bricks, Anaikatti Road, Thadagam	KBS Chamber Bricks	Chinna thadagam
168	Thiru.M.Saravanan, S/o.Mariyappan, Tvl.SB Chamber Bricks, 529/2, Chinnathaagam	SB Chamber Bricks	Chinna thadagam
169	Thiru.Ramesh, Tvl.KTC Chamber Bricks, Anuvavi Koil Pirivu, Chinnathaagam	KTC Chamber Bricks	Chinna thadagam
170	Thiru.Venkatraj, Tvl.TNS Chamber Bricks, Anuvavi Koil Road, Chinnathaagam	TNS Chamber Bricks	Chinna thadagam
171	Thiru.Senthil, S/o.Balan, MNK Chamber Bricks, Chinnathadagam	MNK Chamber Brick	Chinna thadagam
172	Thiru.Kumar, T.K.T Chamber Bricks, Kovil Pirivu, Chinnathadagam	T.K.T. Chamber Bricks	Chinna thadagam
173	Thiru.TTK.Kathirvel, S/o.Mookappan, Tvl.TTK Chamber Bricks, Thanneer Pandal, Thadagam Post.	TTK Chamber Bricks	Chinna thadagam
174	Thiru.Thangarasu, S/o.Rangasamy, Tvl.TKS Chamber Bricks, Periya Thadagam Road, Periya Thadagam.	TKS Chamber Bricks	Chinna thadagam


 Industrial
 Secretariat, Chennai - 600 009.

147/100


 Chief Secretary
 Government of Tamil Nadu
 Chennai-600 009

251


175	Tmt.Sasikala, W/o.Jayaprakash, JP Chamber Bricks, CRR Thottam, Chinnathadagam	JP Chamber Bricks	Chinna thadagam
176	Thiru.M.Sureshkumar, S/o.Mayilsamy, MYIL Chamber Bricks, Chinnathadagam.	MYIL Chamber Bricks	Chinna thadagam
177	Thiru.S.Santhosh Prasad, S/o.Soundarrajan, TMS Chamber Bricks, Veerapandi Road,	TMS Chamber Bricks	Chinna thadagam
178	Thiru.TTR.Kathirvel, S/o.Mookkappan, M/s.TTK Chamber Bricks, Thaneer pandhal, Thadagam post, Chinnathadagam	TTK Chamber Bricks	Chinna thadagam
179	Thiru.Muthukumar, CNM Chamber Bricks, Veerapandi road, Chinnathadagam	CNM Chamber Bricks	Chinna thadagam
180	Thiru.Selvaraj, S/o.Rangeounder, M.K.S Chamber Bricks, Veerapandi road, Chinnathadagam	MKS Chamber Bricks	Chinna thadagam
181	Thiru.Ravichandran S/o.MasthanaGouder CMR Chamber Chinnathadagam	CMR Chamber Bricks	Chinna thadagam
182	Thiru.Ponnusamy, S/o.Marapagounder, Tvl.SAT Chamber Bricks, Thadagam	SAT Chamber Bricks	Chinna Thadagam
183	Thiru.Selvaraj, D.S.P.Chamber Bricks, Chinnathadagam,	D.S.P.Chamber Bricks	Chinna thadagam
184	Thiru.Raman. G, Vel Chamber Bricks, Thanneer Panthal, Chinnathadagam	VEL Chamber Bricks	Chinna thadagam
185	Thiru.Govindaraj, S/o.Kasigounder, KGS Chamber Bricks, Chinnathadagam	KGS Chamber Bricks	Chinna thadagam

186	Thiru Vellingiri, KSB Chamber Bricks, Annakkatti Road, Chinnathadagam.	KSB Chamber Bricks	Chinna thadagam
-----	---	-----------------------	--------------------

8) It is submitted that no person shall transport or store or cause to be transported or stored any mineral otherwise than in accordance with the provisions of the Act and the Rules made thereunder as per sub-section (1A) of Section 4 of the Mines and Minerals (Development & Regulation) Act, 1957. In this connection, the 10th respondent has reported that the Assistant Director of Geology and Mining, Coimbatore is carrying out assessment of the quantum of brick earth unlawfully stored in each brick kiln units in the above said villages and the assessment of the stocks will be completed within 30 days time.

9) It is further submitted that after receipt of report on the assessment of the brick earth stored unlawfully from the Assistant Director of Geology and Mining, Coimbatore, necessary action will be initiated by the Revenue Divisional Officer, Coimbatore North against the owners of the brick kiln units for unlawful storage of brick earth, in accordance with the penal provisions of the Mines and Minerals (Development & Regulation) Act, 1957 and the Tamil Nadu Minor Mineral Concession Rules, 1959.

10) It is further submitted that four weeks time is required for completion of the assessment of the brick earth stored unlawfully in the 186 brick kilns located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai villages of Coimbatore North Taluk, Coimbatore District and therefore it is prayed that four weeks time may be granted for completion of the above said work.


Principal Secretary to Government
Industries Department,
Secretariat, Chennai-600 009.

149/150


Chief Secretary
Government of Tamil Nadu
Chennai-600 009

253

25

11) Under the circumstances stated above, it is therefore most respectfully prayed that the Status Report filed in this Writ Petition may please be taken on record and pass appropriate orders as this Hon'ble Court may deem fit and render justice.

Solemnly affirmed at Chennai on this ----- day of March, 2021 and signed his name in my presence.

150/150
Chief Secretary
Government of Tamil Nadu
Chennai-600 009

BEFORE ME 

Principal Secretary to Government
Industries Department,
Secretariat, Chennai - 600 009.

BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No.119 of 2021(SZ)

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the News item published in Dinamalar Tamil news paper, Chennai Edition Dt. 14.04.2021, under the caption "all over the village is dust land. If deforms the villages Along with lives.

Applicant(s)

- Vs. -

- | | | |
|----|--|---------------|
| 1) | The Chief Secretary to Govt. of Tamil Nadu.
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009 | Respondent(s) |
| 2) | The Secretary to Govt. of Tamil Nadu
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu 600 009. | |
| 3) | The Principal Secretary to Govt. of Tamil
Nadu,
Industries Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009. | |
| 4) | The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600 032. | |
| 5) | State Environment Impact Assessment
Authority,
Government of Tamil Nadu,
Rep. by its member Secretary,
3 rd Floor, Panagal Maaligai,
No.1.Jeenis Road, Saidapet,
Chennai 600 015. | |
| 6) | Department of Geology and Mining,
Rep. by its Commissioner,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai - 600 032. | |

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT

Page No : 1

No of Corns :

EX DISTRICT COLLECTOR
COIMBATORE

14

- 7) The District Collector,
Coimbatore District,
District Collectorate Office,
Collectorate Building,
Coimbatore - 641 018.
- 8) Chinna Thadagam Village Panchayat,
Rep. by its Secretary,
Panchayat Village Office,
Mariyamman Kovil Street,
P.N.Palayam, Coimbatore,
Tamil Nadu - 641 010.
- 9) 24, Veerapandi Village Panchayat,
Rep. by its Secretary,
Panchayat Village Office,
24, Veerapandi Post,
P.N.Palayam, Coimbatore,
Tamil Nadu - 641 108.
- 10) Nanjundapuram Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Nanjundapuram Road,
Thadagam Post, P.N.Palayam,
Coimbatore, Tamil Nadu - 641 108.
- 11) SomayamPalayam Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Kalapanaickanpalayam Opp Bus Stand,
SomayamPalayam Post, P.N.Palayam,
Coimbatore, Tamil Nadu - 641 108.
- 12) Pannimadai Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Pannimadi Post, P.N.Palayam,
Coimbatore, Tamil Nadu - 641 107.
- ... Respondent (s)

STATUS REPORT FILED BY THE 7th RESPONDENT.

I, Tmt.P.S.Leela Alex B.E, Wife of Alex Jagdeep Raja,
Religion Christina, aged 35 years, residing at -----
----- Coimbatore, working as
District Revenue Officer, Coimbatore District do hereby solemnly affirm
and sincerely states as follows:


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :2
No of Corns :


DISTRICT COLLECTOR
COIMBATORE

1) I am filing this status report on behalf of 7th **respondent** herein and I am well acquainted with the facts of this case from the records.

2) It is submitted that the present case has been **Suo Motu** registered by this Tribunal on the basis of the series of articles published in Dinamalar daily Chennai Edition Dt. 12.04.2021 & 13.04.2021 under the captions "தடாகம் பள்ளதாக்கு ... தனி சாம்பாஜியம்" as part of the caption "பார்க்கும் இடமெல்லாம் பள்ளம்... பதறுது உள்ளம்"

3) It is submitted that the following Status report is submitted with regard to steps taken by the District Administration for closure of brick kilns operating in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai villages of Coimbatore North Taluk, Coimbatore District.

4) It is submitted that, various complaint petitions had been received from the public stating that brick kilns functioning in ChinnaThadagam, Veerapandi, Nanjundapuram and Somayampalayam Village Panchayat of Coimbatore North Taluk are operating without obtaining proper permission from the District Collector and requested to stop the brick kiln units from functioning in the said villages.

- i. Based on the complaint petitions, notice had been issued to 186 brick manufacturing units vide Rc.No.10/Mines/2019 dated: 29.10.2019 with a direction to stop all the brick manufacturing processes and also to show cause why action should not be taken against them for the unauthorized brick manufacturing.
- ii. Notice has also been issued by the District Environmental Engineer, Tamil Nadu Pollution Control Board vide its notice dated 21.10.2019 to 183 brick kiln units located in ChinnaThadagam, Veerapandi, Nanjundapuram and Somayampalayam Village Panchayats of Coimbatore North Taluk for operating the brick kiln units without consent of the Board under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987. And also the above brick kiln units were directed to show cause **within 15 days** from the date of receipt of notice as to why penal action should not be initiated against them for operating the brick kiln units without any air

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :3
No of Corns :

DISTRICT COLLECTOR
COIMBATORE

pollution control measures and for having not obtained the valid consent of the Board under Section 21 of the said Act and to issue directions under Section 31A of the Act for closure of the unit and for the stoppage of electricity etc.,

- iii. At this juncture one Thiru.S.Muralidharan has filed a Public Interest Litigation, W.P.No.27356/2019 at the Hon'ble Madras High Court with a prayer to issue a Writ of Mandamus or any other Writs or directions, directing the 1st respondent to identify and secure the elephant corridors in Coimbatore Forest Division with the support of the other respondents.
- iv. Subsequently another Public Interest Litigation, W.P.No.28475/2019 filed by Thiru.TMS.Rajendran before the Hon'ble Madras High Court with a prayer to direct the respondents to take necessary action to close down the illegal brick kilns being operated in all the villages of Veerapandi, ChinnaThadagam, Somayampalayam, Nanjundapuram and Pannimadai panchayats of Coimbatore District within the time frame stipulated by the Hon'ble Court.

5) The Hon'ble First Bench of Madras High Court by Order dated 10.02.2021 in the above W.P.No.27356 of 2019 and 28475 of 2019 under para 2 & 3 ordered as follows:-

2. *In some of the other matters, the grievances appear to be directed against brick kilns which have mushroomed all over the State and the general refrain is that the local authorities have turned a Nelson's eye to the illegal operations of brick kilns. The official respondents must take immediate remedial measures to ensure that brick kilns function within the parameters set down and upon obtaining license remain confined to the areas demarcated. Burgeoning brick kilns that encroach into forest lands or elephant corridors should be proceeded against without undue delay.*
3. *These matters will now appear six weeks hence for a status report to be filed by the State through its Chief Secretary upon due coordination between the various departments.*

6) As directed by the Hon'ble First Bench of Madras High Court dated 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019, 186 brick kiln units were closed down in Veerapandi, ChinnaThadagam, Somayampalayam,

**ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.**

Page No :4
No of Copies :

**DISTRICT COLLECTOR
COIMBATORE**

Nanjundapuram and Pannimadai villages and the action taken by the District Administration for closure of Brick kilns were submitted to the Principal Secretary, Industries Department and accordingly the Chief Secretary to Government has filed action taken report to the Hon'ble High Court of Madras, Chennai.

7) It is submitted that the brick kiln owners against the closure notices dated 19.03.2021 for 186 brick kilns were filed batch cases in W.P.Nos.9606, 9726, 9738, 9741, 9745, 9748/2021 etc.,. In the above batch cases, the Hon'ble High Court, Chennai by its Order dated 30.04.2021 in under para 22, 23, 24 & 25 ordered as follows:-

22. *For the foregoing reasons, without delving much upon the merits and demerits of the other submissions of the learned counsel on either side, excepting incorporating the same hereinabove, this Court is of the opinion that the impugned orders need interference by this Court. Accordingly, the impugned orders are set aside and the District Collector, Coimbatore, who is the competent authority under the statute, shall pass appropriate orders with respect to all these petitioners after affording an opportunity of hearing within a period of four weeks from the date of receipt of a copy of this order. The impugned orders would be treated as notices to the petitioners for appearing before the District Collector. No separate notice in this regard will be issued to the petitioners. The petitioners are at liberty to submit all relevant documents in support of their claim. It is made clear that no further extension of time would be granted to the District Collector to complete the above exercise of passing the appropriate orders qua these petitioners. The District Collector, Coimbatore, shall proceed with the further process based on the web copy of this order, without waiting for the certified copy.*

23. *It is open to the respondents to take any action against the brick kilns, including the petitioners, if it is found that the same has been operated without any license/clearance in the manner known to law. This order would not preclude the authorities in exercising their powers in accordance with law. It is also made clear that the owners of the brick kilns can run the show, if they possess a valid licence and other documents to do so.*



ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.


DISTRICT COLLECTOR
COIMBATORE

- 18
24. *These writ petitions are ordered to the extent indicated above. However, there shall be no order as to costs. Consequently, WMP Nos.11653 and 11786 of 2021 are dismissed and the other connected writ miscellaneous petitions are closed.*
- 25 *Post these writ petitions on 07.06.2021 'for reporting compliance'.*

8) It is further submitted that the Hon'ble High Court, Chennai under operative para 22 of the above order dated 30.04.2021 made it clear that the impugned order would be treated as notices to the petitioners for appearing before the District Collector. Whereas, the petitioners / brick kiln owners did not appear before the District Collector, Coimbatore for hearing. However, in response to the notices dated 19.03.2021, the 112 petitioners / brick kiln owners have submitted their representations through registered post and the same were received in the Collectorate on various dates. Most of the petitioners / brick kiln owners have submitted in their representation that they had remitted the application fee, registration fee and annual brick mineral fee till the year 2021. They have further stated that activities of extracting brick clay from patta lands falling in Hill village do not require clearance from Hill Area Conservation Authority. The petitioners / brick kiln owners have further stated that they have submitted applications before the District Collector, Coimbatore / Assistant Director of Geology and Mining, Coimbatore and requested to grant permit for running the brick kiln units situated at Veerapandi, Chinnathadagam, Nanjundapuram, Somayampalayam, Pannimadai villages in Coimbatore North Taluk, Coimbatore District.

9) It is further submitted that in compliance to the orders passed by the Hon'ble High Court, Chennai and as directed by the District Collector, Coimbatore vide proceedings dated 17.03.2021, the Tahsildar, Coimbatore North, the Assistant Director of Geology and Mining, Coimbatore and the District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore have submitted their reports and findings in respect of 186 brick kiln units located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages in Coimbatore North Taluk, Coimbatore District.


ASSISTANT DIRECTOR
 DEPARTMENT OF GEOLOGY & MINING
 COIMBATORE DISTRICT
 Page No :6
 No of Corns :


DISTRICT COLLECTOR
 COIMBATORE

10) The reports submitted by the Tahsildar, Coimbatore North, the Assistant Director of Geology and Mining, Coimbatore and the District Environmental Engineer, Coimbatore and the 112 explanations submitted by the petitioners / brick kiln owners vide their representation various dates have been examined in detail in accordance with the provisions of the Mines and Minerals (Development & Regulation) Act, 1957, the Tamil Nadu Minor Mineral Concession Rules, 1959 and other relevant Act and Rules and the following were observed:-

- i. Veerapandi, Chinnathadagam, Somayampalayam and Nanjundapuram Villages in Coimbatore North Taluk, Coimbatore District wherein the brick kiln units owned by the petitioners located falls under Hill Villages notified by the Government vide G.O.Ms.No.49 Housing and Urban Development Department, dated 24.03.2003. Therefore, clearance from the Hill Area Conservation Authority has to be obtained for functioning of the brick kiln unit located in the above said four villages. Whereas, the petitioners have not obtained the statutory clearance from the Hill Area Conservation authority in respect of the brick kiln unit located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District.
- ii. Every brick manufacturing unit shall obtain Certificate of Registration issued by the District Collector as required under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, 1959. The registration certificate will be valid for a period of one year only. The petitioners were not in possession of valid Registration Certificate issued by the District Collector in respect of the brick kilns located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages in Coimbatore North Taluk, Coimbatore District. Apart from that the petitioners have not been granted with any quarrying permit for quarrying brick earth from patta lands as required under Rule 19 (2) of Tamil Nadu Minor Mineral Concession Rules, 1959.
- iii. Every brick manufacturing unit shall apply to the District Collector concerned for quarrying brick earth along with a copy of Certificate of Registration issued by the District Collector concerned, a non refundable application fee of Rs.1,500/- and the brick mineral annual


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.


DISTRICT COLLECTOR
COIMBATORE

20
 fee at the rate ranges from 60,000/- to 90,000/- depending upon the number of chambers per kiln per annum. Some of the petitioners/ brick kiln owners have remitted the application fee, Registration fee and brick mineral annual fee for certain years without holding any certification of the registration.

- iv. The petitioners shall submit an application in Form - I in Appendix - IV.A along with the copies of required documents and the application should be complete in all respects as required under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, 1959. In the instant cases, some of the petitioners/ brick kiln owners have submitted applications in the prescribed form in the month of April and May 2021.
- v. On receipt of an application for grant of a quarrying permit, the District Collector, if he sees no valid objection, may grant quarrying permission to the applicant as per clause (b) of sub-rule (2) of Rule 19 of Tamil Nadu Minor Mineral Concession Rules, 1959. In the instant cases, the petitioners have not been granted with quarrying permit for quarrying brick earth in patta lands as required under Rule 19 (2) of Tamil Nadu Minor Mineral Concession Rules, 1959.
- vi. An agreement in non judicial stamp paper in Form - III in Appendix - IVA to the Tamil Nadu Minor Mineral Concession Rules, 1959 shall be executed within 15 days from the date of receipt of the permit from the District Collector as stipulated under Rule 19(2)(c)(v) of the said rules. The permit shall be valid for a period of one year from the date of execution of the agreement. In the instant cases, the petitioners/ brick kiln owners have been neither granted with quarrying permit for quarrying brick earth in patta lands nor executed lease agreement in the prescribed form.

11]. It is further submitted that in compliance to the Common Orders dated 30.04.2021 passed by the Hon'ble High Court, Chennai in Writ Petitions Nos. 9606, 9726, 9738, 9741, 9745, 9748, 9766, 9768, 9774, 9776, 9780, 9781, 9785, 9786, 9790 of 2021 etc., and in view of the observations and findings, the following orders were passed in respect of the brick kiln units


 ASSISTANT DIRECTOR
 DEPARTMENT OF GEOLOGY & MINING
 COIMBATORE DISTRICT.

Page No : 8
 No of Corns :


 DISTRICT COLLECTOR
 COIMBATORE ;

located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District in accordance with the provisions of Mines and Minerals (Development & Regulation) Act, 1957 and Tamil Nadu Minor Mineral Concession Rules, 1959.

- i. Quarrying of brick earth from the non permitted patta lands without obtaining clearance from the Hill Area Conservation Authority and without obtaining permission from the District Collector concerned as required under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, 1959 are to be declared as illegal one. Therefore, functioning of brick kiln units are to be declared as unlawful one and accordingly, quarrying activities carried out by the petitioners for removal of brick earth from patta lands and for consumption in their units located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District has been declared as illegal one contravening the provisions of Section 4(1) and 4(1A) of the MMDR Act, 1957.
- ii. The petitioners/ brick kiln owners were not in possession of valid Registration Certificate issued by the District Collector, Coimbatore in respect of their brick kiln units. Therefore, functioning of the brick kiln units located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District has to be declared as unlawful one and accordingly functioning of the brick kiln units located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District has been declared as unlawful one.
- iii. The petitioners/ brick kiln owners have not obtained Consent to Establish and Consent to operate from the Tamil Nadu Pollution Control Board in respect of their brick kiln unit operated in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District and therefore functioning of brick kiln unit without obtaining necessary Consent to Establish and Consent to Operate is illegal one.


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :9

No. of C.


DISTRICT COLLECTOR
COIMBATORE

- 22
- iv. As the petitioners/ brick kiln owners have not been granted with permit for quarrying brick earth from patta lands as required under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, and the Tahsildar, Coimbatore North has reported that brick earth was stocked in their units and the source of brick earth was not known, the entire quantity of brick earth stocked in the brick kiln units has to be declared as illegally stored one and accordingly the entire quantum of brick earth stocked in the units has been declared as illegally stored one contravening the provisions of Section 4(1A) of the Mines and Minerals (Development & Regulation) Act, 1957.
- v. Whenever any person raises, transports or causes to be raised or transported, without any lawful authority, any mineral from any land, and, for that purpose, uses any tool, equipment, vehicle or any other thing, such mineral tool, equipment, vehicle or any other thing shall be liable to be seized by an officer or authority specially empowered in this behalf as per Section 21(4) of the Mines and Minerals (Development & Regulation) Act, 1957. Accordingly, the Tahsildar, Coimbatore North has been directed to seize the entire quantum of brick earth, finished goods of bricks etc. stocked in the premises of the brick kiln unit as per the powers vested with him under Section 21(4) of Mines and Minerals (Development & Regulation) Act, 1957.
- vi. Any mineral, tool, equipment, vehicle or any other thing seized under sub-section (4), shall be liable to be confiscated by an order of the court competent to take cognizance of the offence under sub-section (1) and shall be disposed of in accordance with the directions of such court as per Section 21(4A) of the Act, 1957. In this connection, the Revenue Divisional Officer, Coimbatore North has been intimated to file complaints before the competent Special Court as per the powers delegated under Section 22 of the Act, 1957 against the petitioners /brick kiln unit owners for the offences committed under Section 21 of the Act, 1957 and for making prayer for confiscation of the finished bricks kept in the premises at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District. The Assistant Director of Geology and Mining,


 ASSISTANT DIRECTOR
 DEPARTMENT OF GEOLOGY & MINING
 COIMBATORE DISTRICT.

Page No :10
 No of Copies :


 DISTRICT COLLECTOR
 COIMBATORE

Coimbatore has been directed to co-ordinate with the Revenue Divisional Officer, Coimbatore North for filing complaints before the competent Court under Section 22 of the Act, 1957 against the brick kiln owners for the offence committed under Section 21 (1) of the Act, 1957.

- vii. The petitioners/ brick kiln owners have stated that they had remitted the application fee, registration fee and annual brick mineral fee and they were permitted to continue operations in the brick kiln units and therefore the activities carried out by them cannot be treated as illegal. In this connection, the alleged remittance of application fee, registration fee and annual brick mineral fee would not confer any rights on the petitioners to run the brick kiln units without any valid registration certificates and permit for quarrying brick earth from patta lands as required under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, 1959. From the above, it is evident that the petitioners have not complied with the statutory requirements as stipulated under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, 1959. Therefore, functioning of brick kiln units in the above said villages has been declared as illegal one, as the petitioners have not been issued with Registration Certificates and also not granted with permit for quarrying brick earth from patta lands as required under Rule 19 (2) of Tamil Nadu Minor Mineral Concession Rules, 1959.
- viii. Whenever any person raises, without any lawful authority, any mineral from any land, the State Government may recover from such person the mineral so raised, or, where such mineral has already been disposed of, the price thereof, and may also recover from such person, rent, royalty or tax, as the case may be, for the period during which the land was occupied by such person without any lawful authority as per Section 21(5) of Mines and Minerals (Development & Regulation) Act, 1957. In the instant cases, the petitioners have illegally quarried brick earth from the non leased out patta lands and consumed in their brick kiln unit located at Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District. Therefore, the Revenue Divisional Officer, Coimbatore North has been requested to take necessary action for recovering cost of mineral and seigniorage fee for the quantum of brick earth illegally

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No : 11

No of Copies

DISTRICT COLLECTOR
COIMBATORE

24
 mined and consumed in their brick kiln units for the periods unlawfully operated, under Section 21(5) of the Mines and Minerals (Development & Regulation) Act, 1957.

- ix. As far as the applications filed by the petitioners / brick kiln unit owners for grant of permit for quarrying brick earth from patta lands are concerned, necessary orders will be passed by the Assistant Director of Geology and Mining separately under Rule 19(2) of Tamil Nadu Minor Mineral Concession Rules, 1959 in accordance with law.

12) It is further submitted that in compliance to the orders passed by the Hon'ble High Court, Chennai dated 30.04.2021 in these Writ Petitions, a total number of 177 brick kiln units located in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District have been closed by the District Collector, Coimbatore as they were not in possession of valid registration certificates and permit for quarrying brick earth from patta lands as required under Rule 19 (2) of Tamil Nadu Minor Mineral Concession Rules, 1959. The village-wise number of brick kiln units closed in Thadagam area of Coimbatore North Taluk, Coimbatore District are tabulated below:-

Sl. No.	Name of the Village	No. of brick kiln units closed
1	Chinnathadagam	83
2	Veerapandi	58
3	Nanjundapuram	19
4	Somayampalayam	10
5	Pannimadai	7
Total		177

13) The details of brick kiln units closed by the District Collector, Coimbatore in the villages of Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District are tabulated as follows:-

ASSISTANT DIRECTOR
 DEPARTMENT OF GEOLOGY & MINING
 COIMBATORE DISTRICT
 Page No : 12
 No of Corns :

DISTRICT COLLECTOR
 COIMBATORE

Name of the Village: Chinnathadagam

Sl. No	Writ petition filed	Name and address of the brick kiln owner / petitioner	Name of location of the brick kiln	Representation Date	District Collector Proceedings No and Date	No. of brick kiln closed
1	9748/2021	Thiru.M.Ponnusamy, S/o.MarappaGounder, 4/244, North Street, ManikuttyThottam, Chinnathadagam, Coimbatore-641108 Cell:93440 50549	SAT Chamber Bricks Unit, II Survey No.263/1,Chinnathadagam	17.05.21	Rc.No.768/ Mines/ 2021 Dated: 13.06.2021	1
2	9766/2021	Thiru.R.Somasundaram RNR Chamber bricks, Thanneerpanthal, Chinnathadagam Coimbatore . Ph.No.9842270094	RNR Chamber Bricks (RVR), Survey No.448A/1B, 491B/2,Chinnathadagam	11.05.21	Rc.No.464/ Mines/ 2021 Dated: 13.06.2021	1
3	9774/2021	Thiru.R.Rajamani, S/o.Rangasamy D.No.1/18, NGGO Colony, Coimbatore Cell:93632 67116	MANI Chamber Bricks, S.F.No.559/1 Chinnathadagam	13.05.21	Rc.No.474/ Mines/ 2021 Dated: 13.06.2021	1
4	9776/2021	Tmt.S.Kavitha, W/o.P.Subramaniam, D.No.4/50-2, Ramanathapuram, Chinnathadagam, Coimbatore-641108 Cell:93631 22666	SK Chamber Bricks S.F.No.589/3B & 589/4C Chinnathadagam	17.05.21	Rc.No.465/ Mines/ 2021 Dated: 13.06.2021	1
5	9780/2021	Thiru.R.Krishnasamy, S/o.R.N.Raju, RSK Chamber Bricks (Unit I & II)S.F.No. 491/B2, 574/2 & 576/A2, Anaikatty Road, Thanneerpanthal, Chinnathadagam, Coimbatore - 641108 Cell:98422 55404.	RSK Chamber Bricks (Unit I & II), Survey No. 491/B2, 574/2 & 576/A2,Chinnathadagam.	17.05.21	Rc.No.471/ Mines/ 2021 Dated: 13.06.2021	2
6	9781/2021	Thiru.P.Subramaniam, S/o.R.N.Palanisamy, INDU Chamber Bricks- Unit -II,4/50-2, Ramanathapuram, Chinnathadagam Post, Coimbatore-641108 Cell:93631 22666	INDU Chamber Bricks- Unit -II S.F.No. 337/3, 341/3 Chinnathadagam	17.05.21	Rc.No.469/ Mines/ 2021 -1 Dt: 13.06.21	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :13
No of Corns :

DISTRICT COLLECTOR
COIMBATORE

7	9785/ 2021	Selvi.D.Ramya, D/o. P.Dharmaraj, 2/223, Veerapandipudur main road, Coimbatore -641108, Cell: 9360755599.	Ramya Chamber Bricks S.F.592/1, 593/2, 594A/2& 594/B1 Chinnathadagam	17.05.21	Rc.No.776/ Mines/ 2021 Dated: 13.06.2021	1
8	9785/ 2021	Thiru.P.Dharmaraj, S/o.Perumalsamygoudar, 2/223, Veerapandipudur main road, Coimbatore Cell: 9360755599.	RAMYA Chamber Bricks, Survey No. 26/1B, 28/1A, 188/2 & 188/3, Chinnathadagam	17.05.21	Rc.No.468/ Mines/ 2021 Dated: 13.06.2021	1
9	9790/ 2021	Thiru.V.Sampathkumar, S/o.Velappa Naidu D.No.5/1,46, ThiruvalluvarNagar, Chinnathadagam, Coimbatore-641108 Cell:93631 22555	MINI Chamber Bricks Unit - I, S.F.No.596/1 & 597/A1 Chinnathadagam	17.05.21	Rc.No.467/ Mines/ 2021 Dt: 13.06.21	1
10	9790/ 2021	Thiru.V.Sampathkumar, S/o.Velappa Naidu MINI Chamber BricksUnit- I,D.No.5/1,46, Thiruvalluvar Nagar Chinnathadagam, Coimbatore-641108 Cell:93631 22555	MINI Chamber Bricks Unit- I, Survey No.555/1,Chinnat hadagam	24.05.21	Rc.No.775/ Mines/ 2021 Dated: 13.06.2021	1
11	9791/ 2021	Thiru.T.N.Palanisamy, S/o.Narayanasamy, GEM Chamber Bricks , 2/1, Chinnathadagam, Coimbatore-641108 Cell:9842258233.	GEM Chamber Bricks,Survey No.18/1B, 19/1 & 19/2, Chinnathadagam	17.05.21	Rc.No.777/ Mines/ 2021 Dated: 13.06.2021	1
12	9794/ 2021	J.Jaganathan, S/o.R.Subramaniam, 2/109, Thadagam road, Somayanur post, Nanjundapuram, Coimbatore - 641108	CIVIL Chamber Bricks (JKB) S.F.No.542/2 Chinnathadagam	17.05.21	Rc.No.472/ Mines/ 2021 Dated: 13.06.2021	1
13	9829/ 2021	R.Selvaraj, S/o.Rangegoundar, 2/166A, Mariammankovil street, Chinnathadagam, Coimbatore-641108	MKS Chamber Bricks SF.187/1 Chinnathadagam	12.05.21	Rc.No.698/ Mines/ 2021 Dated: 13.06.2021	1
14	9837/ 2021	Thiru.S.Nagarajan, S/o.SubbaiyaGounder, D.No.4/550B, Ramakrishna Nagar, Palanigoundan Pudhur, K.Vadamadurai, Coimbatore-641017 Cell:99521 66185	NVK Chamber Bricks, S.F.No.492/1 Chinnathadagam	12.05.21	Rc.No.483/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :14

No of Corns :

DISTRICT COLLECTOR
COIMBATORE

15	9857/ 2021	Thiru.P.Shanmugasundram, S/o.K.Palanisamy, 4/199, North street, Manikuttythottam, Chinnathadagam Coimbatore-641108	PAT Chamber Bricks, SF.35/1B & 39 Chinnathadagam	19.05.21	Rc.No.476/ Mines/ 2021 Dt: 13.06.21	1
16	9867/ 2021	Thiru.R.Sivakumar, S/o.Raman, D.No.1/255, Thadagam Main Road,Chinnathadagam,Coi mbatore - 641108,Cell:9994515050.	SRI KARTHIKEYA Chamber Bricks, Survey No. 446/1 & 492/2, Chinnathadagam.	-	Rc.No.478/ Mines/ 2021-1 Dated: 13.06.2021	1
17	9875/ 2021	D.Devaraj, S/o.Duraisamy, 2/392, 24 Veerapandi main road, Chinnathadagam, Coimbatore-641108	CSD Chamber Bricks, S.F.No.26/1A, 24/1 & 28/1C, Chinnathadagam	12.05.21	Rc.No.479/ Mines/ 2021 Dated: 13.06.2021	1
18	9973/ 2021	Thiru.K.Ganesan, S/o.kaniappan, D.No.33, Perumal Nagar, P&T Colony, Goundanpalayam Coimbatore-641030 Cell:93453 45315	KKG Chamber Bricks S.F.No.533/2 Chinnathadagam	17.05.21	Rc.No.499/ Mines/ 2021 Dated: 13.06.2021	1
19	10084 / 2021	Thiru.Saravanakumar, S/o.Subramaniam, 2/117, Mariammankovilstreet, Chinnathadagam, Coimbatore-641108	Vishnu Chamber Bricks S.F.No.535/1 & 632/B1 Chinnathadagam	19.05.21	Rc.No.507/ Mines/ 2021 Dated: 13.06.2021	1
20	10133 / 2021	Thiru.R.Subash, S/o.Rajendran, JJB Chamber Bricks, 2/400, VeerapandiRaod, Chinnathadagam, Thadagam post, Coimbatore-641108	JJB Chamber Bricks S.F.No.34/1A, 34/1C Chinnathadagam	17.05.21	Rc.No.509/ Mines/ 2021 Dated: 13.06.2021	1
21	10141 / 2021	V.Raju, S/o.N.Venkitasamy, 8/72, J.N.Palayam, Thopampatti Post, Coimbatore-641017 Cell:9364458448	SNT Chamber, Survey No.336, Chinnathadagam	-	Rc.No.692/ Mines/ 2021 Dt: 13.06.21	1
22	10144 / 2021	Thiru.S.Nandhieshkumar, S/o.Sundarrajan, D.No.2/36, MariyammanKovil Street, Chinnathadagam, Coimbatore -641108, Cell: 8838943501.	TMB Chamber Bricks, Survey No. 494/1 & 495/2, Chinnathadagam	-	Rc.No.478/ Mines/ 2021 Dated: 13.06.2021	1

23	10148 / 2021	Thiru.M.Ramanji, S/o.Manikkam, D.No.27, Thaneer Pandal, Chinnathadagam, Coimbatore -641108, Cell: 9940006077.	MRV Chamber Bricks (VEL Chamber Bricks), Survey No. 469/3 & 470/2, Chinnathadagam		Rc.No.513/ Mines/ 2021 Dated: 13.06.2021	1
24	10320 / 2021	Thiru.R.Palanisamy, S/o.R.Rangasamy TPT Chamber Bricks, D.No.4/85, North Street, Chinnathadagam, Coimbatore -641108 Ph.No9894429768.	TPT Chamber Bricks, S.F.No.574/2, 576/A2 Chinnathadagam	19.04.21	Rc.No.573/ Mines/ 2021 Dated: 13.06.2021	1
25	10330 / 2021	Thiru.C.M.Krishnakumar, S/o.N.Mooguragowder, Veerapandipudur Road,Chinnathadagam, Coimbatore-641108 Cell:9360560986.	CMK Chamber Bricks,S.F.No.35/ 1A, Chinnathadagam	04.05.21 & 21.05.21	Rc.No.542/ Mines/ 2021 Dated: 13.06.2021	1
26	10702 / 2021	Thiru.V.Kambaliyappan, S/o.Venkatraman S.F. 3, 5/2 & 6/2 D.no.3/220G, BalajiGarden, Chinnathadagam, Coimbatore-641108 Cell:91595 65663	MSK Chamber Bricks, Survey No.3, 5/2 & 6/2, Chinnathadagam.	17.05.21	Rc.No.555/ Mines/ 2021 Dated: 13.06.2021	1
27	10723 / 2021	Thiru.K.Rajkumar, S/o.Karaiyagounder, 6/200-1, North Street, 22, Nanjundapuram, Chinnathadagam, Coimbatore-641108 Cell:9344855808	MKT Chamber Bricks, Survey No.356, Chinnathadagam		Rc.No.546/ Mines/ 2021 Dt: 13.06.21	1
28	10743 / 2021	S.Chandrapraba, W/o.T.V.Selvaraj, 5/171, Thiruvalluvar Nagar, Anaikatti main road.	CSB Chamber Bricks SF.574/1A, 574/1B & 574/1C	17.05.21	Rc.No.608/ Mines/ 2021 Dt: 13.06.21	1
29	10764 / 2021	Thiru.K.Govindaraj, S/o.Kasi (a) Sennan KGS Chamber Bricks, S.F.No.584/2 & 586/2A D.No.2/440, ThiruvalluvarNagar Nanjundapuram, Coimbatore-641108 Cell:9787903201	KGS Chamber bricks Unit - I, Survey No.581/2, Chinnathadagam	17.05.21	Rc.No.535/ Mines/ 2021 Dated: 13.06.2021	1
30	10788 / 2021	Thiru.P.C.Sampathkumar, S/o.Chinnasamy, No.67, Periyannan Nagar, TVS Nagar, Edayarpalayam, Coimbatore - 641025.	CSP Chamber Bricks S.F.no.19/2 Chinnathadagam	17.05.21	Rc.No.552/ Mines/2021 Dated:13.06 .2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT

DISTRICT COLLECTOR
COIMBATORE

31	10796 / 2021	Thiru. A. Ramesh, S/o. Angannathaver, KTC Chamber Bricks, D.No. 4/188-C, North Street, Chinnathadagam, Thadagam Post, Coimbatore-641108 Cell: 9994810099	KTC Chamber Bricks (Old Name: SR Chamber Bricks), Survey No. 530/3, Chinnathadagam.	17.05.21	Rc.No. 532/ Mines/ 2021 Dated: 13.06.2021	1
32	10851 / 2021	M.C. Vijayakumar, S/o Chinnasamy, 95, Kumaran Avenue Phase-II, NGGO Colony, K. Vadmathurai, Coimbatore-641025 Cell: 9344837399	Amman Kumar Chamber Bricks, Survey No. 575- B/1, Chinnathadagam.	-	Rc.No. 568/ Mines/ 2021 Dated: 13.06.2021	1
33	10964 / 2021	Thiru. P. Ramasubbu, S/o. Pothiraj Naidu D.No. 5/381/V1, Viveganandar Street, Kanuvai, Somayampalayam Chinnathadagam, Coimbatore-641108 Cell: 99449 34490.	TMT Chamber Bricks S.F.No. 575B/1 Chinnathadagam	21.05.21	Rc.No. 567/ Mines/ 2021 Dated: 13.06.2021	1
34	10969 / 2021	Thiru. M. Kathirvel Kumar, S/o. Mookappan, TTK Chamber Bricks Unit- II, D.No. 2/393A, 24, Veerapandi Main Road, Chinnathadagam, Coimbatore-641108 Cell: 9965070707.	TTK Chamber Bricks, Survey No. 27/2, 37, Chinnathadagam	-	Rc.No. 622/ Mines/ 2021 Dated: 13.06.2021	1
35	11058 / 2021	Thiru. M. Ravichandran, S/o. Masthannagowder, D.No. 2/90, Marriyamman Kovil Street, Chinnathadagam, Coimbatore -641108, Cell: 9345262963.	CMR Chamber Bricks, S.F.No: 54/1C and 54/1B Chinnathadagam	-	Rc.No. 558/ Mines/ 2021 Dated: 13.06.2021	1
36	11089 / 2021	Thiru. T. Vellingiri, S/o. Thirumurthy Mudaliar, KSB Chamber Bricks, Opp. Ulavar Santhai, Vadavalli, Coimbatore -641041, Cell: 9361021190.	KSB Chamber Bricks, Survey No. 519/2, 3, 520B/1A, 1B, 3, 521, 522A/1A, 1B, 3, 523B/1A, 1B, 524A/1B, Chinnathadagam	-	Rc.No. 618/ Mines/ 2021 Dated: 13.06.2021	1
37	11090 / 2021	Thiru. Sundaramoorthy S/o. Narayanasamy kovil Pirivu, Anaikatti Road Chinnathadagam, Coimbatore -641108	SD Gowshik Chamber Bricks, S.F.No. 605/1B Chinnathadagam	-	Rc.No. 755/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No : 17

No of Corns

DISTRICT COLLECTOR
COIMBATORE

38	11158 / 2021	Thiru.C.N.Muthukumar, S/o.U.Nanjunda Gowder, D.No.2/447, Veerapandi Road,S.F.No.50/1C, CNM Chamber Bricks, Thadagam (Post), Coimbatore -641108, Cell: 9940006077.	CNM Chamber Bricks 50/1C, Chinnathadagam		Rc.No.544/ Mines/ 2021 Dated: 13.06.2021	1
39	11245 / 2021	Tmt.J.Sasikala, W/o.Jayaprakash, D.No.5/275, Thiruvalluvar Nagar,Chinnathadagam, Coimbatore -641108, Cell: 9442158444.	JP Chamber Bricks, S.F.No.342/1A,Ch innathadagam.	12.05.21	Rc.No.530/ Mines/ 2021 Dated: 13.06.2021	1
40	11247 / 2021	Thiru.N.Kengan, S/o.Narayanasamy, No.18, Siva Nagar, TVS Nagar Opposite, Edayarpalayam, Coimbatore North, Coimbatore -641025	N.K.S.Chamber Bricks SF.No.7/1 Chinnathadagam	21.05.21	Rc.No.564/ Mines/ 2021 Dated: 13.06.2021	1
41	11253 / 2021	Thiru.M.Kathirvel Kumar, S/o.Mookappan, D.No.2/393A, 24.Veerapandi Main Road.	TTK Chamber Bricks - Unit I S.F.No.602/1, 602/1A	13.05.21	Rc.No.781/ Mines/ 2021 Dt: 13.06.21	1
42	11255 / 2021	Tmt.R.Kanchana, W/o.Ramachandran, D.No.2/402 B Veerapandi Road,Thadagam Post, Chinnathadagam Coimbatore-641108 Cell:9751383766.	PRK Chamber Bricks S.F.No.589/1, 589/4A Chinnathadagam	17.05.21	Rc.No.557/ Mines/ 2021 Dt: 13.06.21	1
43	11262 / 2021	Thiru.K.V.Kumarasamy, S/o.Velappamudaliyar, 1/26, OorGounder street, Maruthapuram(Po),cbe- 641046Cell: 9894785899	New Ragam, S.F.No.572, Chinnathadagam		Rc.No.540/ Mines/ 2021 Dated: 13.06.2021	1
44	11286 / 2021	Thiru.C.S.Selvarajan, S/o.Subaiya Gowder, DSP Chamber Bricks, SV Colony, Veerapandi, Thadagam, Coimbatore -641108, Cell: 9585571222	DSP Chamber Bricks, Survey No. 623/1, 624/1B, 625/1B, 49/1 & 49/2. Chinnathadagam.	19.05.21	Rc.No.624/ Mines/ 2021 Dated: 13.06.2021	1
45	11302 / 2021	Thiru.R.Ravichandran, S/o.Ramachandran, D.No.91, Raja Annamalai Road, Saibaba Mission, Coimbatore North, Coimbatore - 641011.	Lakshmi Chamber Bricks (V.B.I), Survey No.14/1A, 1B, 14/2 & 13/3A, 3B, 3C 3D, Chinnathadagam	24.05.21	Rc.No.533/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :18
No of Corns :

DISTRICT COLLECTOR
COIMBATORE

46	11314 / 2021	Thiru.Jaganathan, S/o.Nanjappagoundar, NKN Chamber Bricks, G.N.Mills Post, Coimbatore - 641029	NKN Chamber Bricks S.F.No.574/2 B, 576/2, Chinnathadagam.	19.05.21	Rc.No.556/ Mines/ 2021 Dated: 13.06.2021	1
47	11323 / 2021	S.Arivuchelvan, C/o.ARS Chamber Bricks,Periyathadagam road,Chinnathadagam post,Coimbatore-641108	ARS Chamber Bricks , Survey No. 539/1A, Chinnathadagam.	17.05.21	Rc.No.625/ Mines/ 2021 Dt: 13.06.21	1
48	11324 / 2021	Thiru.R.Palanisamy, S/o.Rangasamy, D.No.4/188-B, North Street,Chinnathadagam, Coimbatore - 641108 Cell:98947 00031	SRI VINAYAGAR Chamber Bricks, S.F.No. 527/1, Chinnathadagam	17.05.21	Rc.No.574/ Mines/ 2021 Dated: 13.06.2021	1
49	11334 / 2021	Tmt.K.Devika, S/o.W/o.Karunakaran D.No.2/5, Ramasamy Pillai Street,Vadavalli, Coimbatore-641041 Cell:98422 21190	SPK Chamber Bricks S.F.No.589/4B1 Chinnathadagam	12.05.21	Rc.No.578/ Mines/ 2021 Dated: 13.06.2021	1
50	11346 / 2021	Thiru.G.Vasudevan, S/o.S.Gunasekaran, 1/277, Bank Street, Chinnathadagam Post, Coimbatore -641108. Cell: 93444 21022	GJ Chamber Bricks, Survey No.530/1, Chinnathadagam.	17.05.21	Rc.No.536/ Mines/ 2021 Dated: 13.06.2021	1
51	11357 / 2021	Thiru.C.M.Rajkumar, S/o.Myilsamy, Sf.No.29/1, 24, Veerapandi Road,Chinnathadagam, Coimbatore-641108 Ph.No.9367758158	CMR Chamber Bricks S.F.No.29/1, 30/2B Chinnathadagam	17.05.21	Rc.No.617/ Mines/ 2021 Dated: 13.06.2021	1
52	11359 / 2021	Thiru.R.Rajan, S/o.Rangasamy Gowder, Puliyamarathottam, Chinnathadagam, Coimbatore-641108	CSR Chamber Bricks SF.No.304 & 306 Chinnathadagam	17.05.21	Rc.No.782/ Mines/ 2021 Dated: 13.06.2021	1
53	11373 / 2021	Thiru.R.Kumar, S/o.Rangasamy, D.No.4/46, North Street, Chinnathadagam Coimbatore-641108 Cell:87370 50505	TKT Chamber Bricks S.F.No.516 Chinnathadagam	13.05.21	Rc.No.566/ Mines/ 2021 Dated: 13.06.2021	1
54	11375 / 2021	Thiru.R.Ashok Kumar, S/o.T.Rangasamy 7/103, Annaiillam, Chinnathadagam, Coimbatore -641108.	ASHOK Chamber Bricks, S.F.No.442/2B1 Chinnathadagam	17.05.21	Rc.No.770/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No : 19

DISTRICT COLLECTOR
COIMBATORE

55	11395 / 2021	Thiru.K.Saravanan, S/o.K.N.Krishnan, 2/440, Veerapandi Road, Chinnathadagam, Coimbatore-641108	MVN Bricks S.F.no.88/3 & 87/2 Chinnathadagam	13.05.21	Rc.No.689/ Mines/ 2021 Dt: 13.06.21	1
56	11403 / 2021	Thiru.K.Pandian, S/o.Kaliappan D.No.7/491, Ragavendra Nagar,Nanjundapuram, Coimbatore-641108 Cell:8098978649	SUBAM Chamber Bricks, S.F.No.565/2, Chinnathadagam	17.05.21	Rc.No.528/ Mines/ 2021 Dt: 13.06.21	1
57	11409 / 2021	Tmt.D.Revathi, W/o.R.Baskaran, CRRThottam, Chinnathadagam, Coimbatore- 641108Cell:7904225900	RKT Chamber BricksS.F.No.342/ 2A3 Chinnathadagam	17.05.21	Rc.No.538/ Mines/ 2021 Dt: 13.06.21	1
58	11410 / 2021	S.Chandrapraba, W/o.T.V.Selvaraj, 5/171, Thiruvalluvar Nagar,Anaikatti main road,Chinnathadagam, Coimbatore-641108 Cell:9363261644	CSB Chamber Bricks Unit-I, Survey No. 447A/3, Chinnathadagam	17.05.21	Rc.No.780/ Mines/ 2021 Dt: 13.06.21	1
59	11413 / 2021	Thiru.A.Selvaraj, S/o.K.N.Ayyasamy, 15/32-A,Kondanurpudhur, 24 Veerapndi, Anaikatti North, Coimbatore - 641108, Cell:9842282629	KMB Chamber Bricks, Survey No. 579 & 580, Chinnathadagam.	17.05.21	Rc.No.579/ Mines/ 2021 Dated: 13.06.2021	1
60	11415 / 2021	Thiru.M.Ponnusamy, S/o.MarappaGounder 4/244, North Street, ManikuttyThottam, Chinnathadagam, Coimbatore-641108 Cell:93440 50549	SAT Chamber Bricks S.F.No.439/1A2B Chinnathadagam	-	Rc.No.636/ Mines/ 2021 Dt: 13.06.21	1
61	11417 / 2021	Thiru.M.Karuppusamy, S/o.Marudhaiyagowder, D.No.1/269, Thadagam Main Road, Chinnathadagam, Coimbatore -641108, Cell: 9442158444.	JP Chamber Bricks, S.F.No:342/2A2, Chinnathadagam.	-	Rc.No.529/ Mines/ 2021 Dated: 13.06.2021	1
62	11418 / 2021	Thiru.N.Rajendran, S/o.Balan, D.No.2/525-1, Birunthavan 1st Street, Thiruvalluvar Nagar, Somaiyanur, Nanjundapuram, Coimbatore -641108, Cell: 9585767913.	TRN Chamber Bricks, S.F.No:172/1B, 173/1A, 49/4 & 12/1 , Chinnathadagam	17.05.21	Rc.No.633/ Mines/ 2021 Dt: 13.06.21	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :20
No of Corns :

DISTRICT COLLECTOR
COIMBATORE

63	11435 2021	Thiru.S.Santhoshkumar S/o.soundarrajan TMS Chamber Bricks Chinnathadagam, Coimbatore. Cell:98422 16786	TMS Chamber Bricks , Survey No.5/1 & 6/1, Chinnathadagam	17.05.21	Rc.No.751/ Mines/ 2021 Dt: 13.06.21	1
64	11435 / 2021	Thiru.T.S.Santhoshkumar, S/o.Soundarrajan D.No.2/ 11, Tank Street, Chinnathadagam Coimbatore-641108 Cell:93666 93677	TMS Chamber Bricks Survey No.618/1A1, 1A2, 619/2A1 & 2A2 Chinnathadagam	-	Rc.No.571/ Mines/ 2021 Dt: 13.06.21	1
65	11449 / 2021	M.Sureshkumar, S/o.Mayilsamy, 3/214, Thada gam Pudur, Chinnathadagam, Coimbatore.	MYIL Chamber Bricks S.F.No.513/1A & 514A/2A Chinnathadagam	13.05.21	Rc.No.630/ Mines/ 2021-1 Dt: 13.06.21	1
66	11449 / 2021	Thiru.M.Sureshkumar, S/o.Mayilsamy,3/214, ThadagamPudur,Chinnath adagam, Coimbatore - 641108 Cell:9364288424	Myl Chamber Bricks Unit II, Survey No. 498/2,Chinnathad agam.	13.05.21	Rc.No.630/ Mines/ 2021 - 2 Dated: 13.06.2021	1
67	11546 / 2021	Thiru.M.Saravanan, S/o.Mariappan, SB Chamberbricks, D.No.420, Gandhi Street, Kanuvai,Chinnathadagam, Coimbatore -641108. Cell:9344292066	SB Chamber Bricks Survey No.529/1, 529/2 Chinnathadagam	-	Rc.No.627/ Mines/ 2021 Dt: 13.06.21	1
68	-	Tmt.A.Easwari, W/o.Arivudainambi, D.No.5/589-B-1 Namitha Garden, Kanuvai, Somayaimpalayam, Coimbatore - 641108.	ASP Chamber Bricks, Survey No.7/1, 6/2, 6/1, 5/1, 5/2 & 13/1A1, Chinnathadagam	21.05.21	Rc.No.539/ Mines/ 2021 Dt: 13.06.21	1
69	-	Thiru.N.Natarajan, S/o.Nanjundagoundar, South street, Chinnathadagam, Coimbatore -641108	TOP Chamber Bricks S.F.No.28/1B Chinnathadagam	-	Rc.No.769/ Mines/ 2021 Dt: 13.06.21	1
70	-	Tmt.SenthilThilagam, W/o.K.C.Jaganathan, AB Chamber Bricks, 1/34,Pappanaickenpalayam, Thadagam Post, Coimbatore-641108.	AB Chamber Bricks, S.F.No.792/1B & 791/1A2 Chinnathadagam	25.05.21	Rc.No.560/ Mines/ 2021 Dt: 13.06.21	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :21

No. of Cases

DISTRICT COLLECTOR
COIMBATORE

34	71	Thiru.R.Mahendran S/o.Rangasamy Gowder, Anakatti Main road, Kovilpirivu, Chinnathadagam Coimbatore -641108, Cell:98436 33225	AVM chamber Bricks S.F.No. 502B/1A Chinnathadagam		Rc.No.761/ Mines/ 2021 Dated: 13.06.2021	1
	72	Thiru.V.Jayaraj, S/o.Veeraiyagounder, JKS Chamber Bricks, Anakatti Main Road, Chinnathadagam, Cell: 9585530216.	JKS Chamber Bricks, S.F.No.502B/1B, Chinnathadagam		Rc.No.773/ Mines/ 2021 Dated: 13.06.2021	1
	73	Thiru.A.Ananthraj, S/o.AngamuthuGounder, 105 Chamber Bricks Periyathadagam Road, Chinnathadagam Coimbatore -641108. Cell:97860 60060	105 Chamber Bricks S.F.No.559/2 Chinnathadagam		Rc.No.774/ Mines/ 2021 Dated: 13.06.2021	1
	74	Tmt.S.Soundammal, W/o. Sabapathy, D.No.14/2, SMR layout, G.N.Mills Post, Coimbatore Cell: 9750306999.	RR Bricks, S.F.No. 2/1 Chinnathadagam	19.05.21	Rc.No.778/ Mines/ 2021 Dated: 13.06.2021	1
	75	Thiru.K.Govindaraj, S/o.Kasi (a) Sennan D.No.2/440, Thiruvalluvar Nagar Nanjundapuram, Coimbatore-641108 Cell:9787903201	KGS Chamber Bricks, S.F.No.584/2 & 586/2A Chinnathadagam	17.05.21	Rc.No.534/ Mines/ 2021 Dated: 13.06.2021	1
	76	Thiru.R.Venkatesh, S/o.Rangasamy Naidu, CVR Chamber Bricks Old Bank Street, Chinnathadagam Coimbatore -641108. Cell:94430 58273.	CVR Chamber Bricks, Survey No.338/1, Chinnathadagam		Rc.No.760/ Mines/ 2021 Dated: 13.06.2021	1
	77	Thiru.A.Sivakumar S/o.ArusamyGounder, TKT Chamber Bricks (S.F.No.529/2), AnuvaviKovilpirivu, Chinnathadagam,	TKT Chamber Bricks, Survey No.529/2, Chinnathadagam		Rc.No.784/ Mines/ 2021 Dated: 14.06.2021	1
	78	Thiru.Thennarasu S/o.Natarajan SUN Chamber Bricks Kovilpirivu, Chinnathadagam Coimbatore Cell: 93451 02699	SUN Chamber Bricks, Survey No.502B/1B, Chinnathadagam		Rc.No.754/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR,
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :22
No of Corns :

DISTRICT COMMISSIONER
COIMBATORE

79		Thiru.N.Manokaran, S/o.Nanjundagowder, MANJU Chamber Bricks, Old Bank Street, Chinnathadagam, Coimbatore North. Mobile No. 9362949292.	MANJU Bricks, Survey No.309/1A, Chinnathadagam		Rc.No.772/ Mines/ 2021 Dated: 13.06.2021	1
80		Thiru.Asokkumar, RAMANA Chamber Bricks, ThadagamPudur, Chinnathadagam, Coimbatore North. Mobile No. 9344053155.	RAMANA Chamber Bricks, Survey No.309/1B, Chinnathadagam.		Rc.No.771/ Mines/ 2021 Dated: 13.06.2021	1
81		Thiru.M.Kathirvellkumar, S/o.N.Mookapan, D.No.2/393A, 24, Veerapandi Road, TTK Chamber Bricks, S.F.No:32/3, 49/3 & 48/1B, Chinnathadagam. Coimbatore -641108, Cell: 9965070707.	TTK Chamber Bricks, Survey No. 32/3, 49/3 & 48/1B, Chinnathadagam.		Rc.No.783/ Mines/ 2021 Dated: 13.06.2021	1
82		Thiru.G.Bennet Abraham, S/o.G.Gunapal, No.18, Thadagam Road, Kavundampalayam, Coimbatore - 641025. Ph.No.9894722887	Star Chamber Bricks, Survey No.448A/1A, Chinnathadagam	13.05.21	Rc.No.616/ Mines/ 2021 Dated: 13.06.2021	1
Name of the Village : Veerapandi						
83	9606/ 2021	Thiru.Sundarraaj, S/o.Karuppanna Gowder, V.K.V.Chamber Bricks I, Somayanur post, Chinnathadagam, Coimbatore - 641108	VKV Chamber Bricks, survey No.529/1, 2, 3, 530/1A and 530/2B, Veerapandi	24.05.21	Rc.No.456/ Mines/ 2021 Dated: 01.06.2021	4
84	9862/ 2021	Thiru.Mayilsamy, S/o.Palanisamygoundar, 2/390, 24 Veerapandi, Chinnathadagam, Coimbatore - 641108	TSM Chamber Bricks, S.F.No.236/1 & 352, 24 Veerapandi		Rc.No.477/ Mines/ 2021 Dated: 13.06.2021	
85	9880/ 2021	Tmt.Eswari, W/o.Krishnasamy, D.No.1/96, 11 Veerapandi, Chinnathadagam, Coimbatore. Cell: 9865845413	APC Chamber Bricks, S.F.No.168/4A, Veerapandi Village	17.05.21	Rc.No.695/ Mines/ 2021 Dated: 13.06.2021	1

36

86	9994/ 2021	Tmt.E.Krishnaveni, D/o.Erattaimuthu, KNN Chamber Brick, D.No,2/398, Mariammankovil street, Chinnathadagam, Coimbatore-641108 Cell: 9626649033	KNN Chamber Bricks, S.F.No.34C, Veerapandi.		Rc.No.505/ Mines/ 2021 Dt: 13.06.21	1
87	10003 / 2021	Thiru.Kumar, S/o.Palanisamy, New S.K.G Chamber, S.F.No.11/1, 2/382, MariyammanKovil Street, Chinnathadagam, Coimbatore.	New S.K.G Chamber, S.F.No.11/1, Veerapandi.		Rc.No.506/ Mines/ 2021 Dated: 13.06.2021	1
88	10139 / 2021	Tmt. Vijayalakshmi, W/o.Muruganandham, KPM Chamber Bricks, 1/172-A, South street, Chinnathadagam, Coimbatore 641108.	KPM Chamber Bricks, Survey No.34B2, Veerapandi.	24.05.21	Rc.No.510/ Mines/ 2021 Dated: 13.06.2021	1
89	10256 / 2021	Thiru.V.G.Kannapiran, S/o.Gopal, 1593-B, Sri Sakthi House, Velandipalayam, Cbe - 641025	Sri Sakthi Bricks S.F.No.42B/2C, 24 Veerapandi	13.05.21	Rc.No.526/ Mines/ 2021 Dated: 13.06.2021	1
90	10327 / 2021	Thiru.C.Selvaraj, S/o. Chinnasamy, MRT Chamber Bricks,3/166, VeerapandiPudur, 24 Veerapandi, Cbe- 641108	MRT Chamber Bricks. S.F.No. 194/2A, Veerapandi.	24.05.21	Rc.No.543/ Mines/ 2021 Dt: 13.06.21	1
91	10332 / 2021	Thiru.P.Velligiri, S/o.Palanisamy, 4/86, North Street, Chinnathadagam, , Coimbatore - 641108	VNS Chamber Bricks S.F.No.82/2B 24 Veerapandi	04.05.21	Rc.No.787/ Mines/ 2021 Dt: 13.06.21	1
92	10383 / 2021	Thiru.M.N.MohammedShafic S/o.A.M.Noor Mohammed, D.No.60-A , Bilal Estate, Lorry Pettai (Back side) South Ukkadam Coimbatore-641001 Cell:99422 60860	SNS Chamber Bricks, Survey No.540/1A1, Veerapandi Village	10.05.21	Rc.No.779/ Mines/ 2021 Dated: 13.06.2021	1
93	10599 / 2021	Thiru.R.Mahendran, S/o.Ramasamy, No.32, Abbas Garden, ChinnaduraiThottam, Thadagam Road, Coimbatore - 641025.	Vasu Chamber Bricks, Survey No.172/1 & 173/1, Veerapandi	24.05.21	Rc.No.736/ Mines/ 2021 Dated: 13.06.2021	1


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.


Page No :24

No of Corns :


DISTRICT COLLECTOR
COIMBATORE

94	10698 / 2021	Thiru.R.Sakthivel, S/o.Ramasamy, Tvl.RSV Chamber Bricks, Anaikatti Road, Mangaraj, 11.Veerapandi	RSV Chamber Bricks, S.F.No.85/1, 85/2, Veerapandi.		Rc.No.569/ Mines/ 2021 Dt: 13.06.21	1
95	10716 / 2021	Thiru.B.Senthil, S/o.Balan, D.No.2/525-1, Birunthavan 1st Street, Thiruvalluvar Nagar, Somaiyanur,, Nanjundapuram, Coimbatore -641108, Cell: 9585767913.	MNK Chamber Brick, S.F.No. 576/2A, Veerpandi		Rc.No.549/ Mines/ 2021 Dated: 13.06.2021	1
96	10799 / 2021	Thiru.K.R.Ramakrishnan, S/o.K.R.Ramasamy, KRD Chamber Brick, Door.No.4/4, Murugan Nagar, Kavundampalayam, Coimbatore -641030.	KRD Chamber Bricks, Survey No.157/2C, Veerapandi.		Rc.No.610/ Mines/ 2021 Dated: 13.06.2021	1
97	10927 / 2021	Thiru.D.Sathishkumar, S/o.Duraisamy, Tvl.KMT Chamber Bricks, D.No.4/6, North Street, Chinnathadagam, Coimbatore -641108	KMT Chamber Bricks, S.F.no.633, 634, 13 & 14/1, Veerapandi.		Rc.No.541/ Mines/ 2021 Dt: 13.06.21	1
98	10940 / 2021	Thiru.G.Krishnamoorthi, S/o.Gopalan, RGK Chamber Brick, D.No.159/8, Thadagam road, Edaiyarpalayam Post, Coimbatore - 641025	RGK Chamber Bricks,S.F.No.143 A/2B & 145A/3A,Veerapa ndi.	17.05.21	Rc.No.531/ Mines/ 2021 Dt: 13.06.21	1
99	10942 /2021	Thiru.D.Kanagaraj, S/o.Dasappagowder, D.No.2/100, MariammanKovil Street, Chinnathadagm, Coimbatore-641108 Cell:93441 23522	SUKI Chamber Bricks, S.F.No.214/1 Veerapandi	17.05.21	Rc.No.559/ Mines/ 2021 Dated: 13.06.2021	1
100	10948 /2021	Tmt.P.Kalamani W/o. Prabhakaran RVS Chamber Bricks 24, VeerapandiPudur Veerapandi Post, Coimbatore - 641108	RVS Chamber Bricks, S.F.No.217/2C, Veerapandi.	17.05.21	Rc.No.740/ Mines/ 2021 Dated: 13.06.2021	1


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.


DISTRICT COLLECTOR
COIMBATORE

101	10981 /2021	Thiru.R.Thangaraj, S/o.Rangasamy TKS Chamber Bricks, D.No.2/468-8, Thiruvalluvar Nagar, Somayanur Coimbatore-641108 Cell:99438 36210.	TKS Chamber Bricks, Survey No.627/2B, Veerapandi.	-	Rc.No.614/ Mines/ 2021 Dated: 15.06.2021	1
102	11018 /2021	Thiru.N.Krishnamoorthy, S/o.Nataraj, D.No.3/310, Dhaliyur, NAM Nagar, Pannimadai Coimbatore-641 017, Cell: 9843755288.	KAVI BRICKS WORKS (Sree Kavi) Chamber Bricks, S.F.No. 633, 634, veerapandi	17.05.21	Rc.No.615/ Mines/ 2021 Dated: 13.06.2021	1
103	11152 /2021	Thiru.Madhankumar, S/o.Marannan, Tvl.CMM Chamber Bricks, 2/39, MariyammanKovil Street, Chinnathadagam, CBE- 641108	CMM Chamber Bricks S.F.No.236/2 24.Veerapandi	12.05.21	Rc.No.537/ Mines/ 2021 Dated: 13.06.2021	1
104	11266 /2021	S.Soundaravadiivu, W/o. S.Ananthan, 4/17, North Street, Chinnathadagam, Cbe- 641108	RAJ Chamber Bricks, S.F.No.5B, 7B, Veerapandi	17.05.21	Rc.No.623/ Mines/ 2021 Dated: 13.06.2021	1
105	11311 /2021	Thiru.R.Ponnusamy, S/o.C.Rangasamy, D.No.8/25, Siva Nagar, TVS Nagar, Edayarpalayam, Coimbatore-641108 Cell:9363106033.	VCR Chamber Bricks (PBC), Survey No.376/2A, 2B, Veerapandi.	21.05.21	Rc.No.563/ Mines/ 2021 Dated: 13.06.2021	1
106	11332 /2021	Thiru.D.Shanmuga Kumaresan, S/o.R.Duraisamy, 4/127-1, Ramanathapuram, Nanjundapuram, Coimbatore -641108.	ASK Chamber Bricks, Survey No. 631/2 & 632/2B1, Veerpandi.	-	Rc.No.591/ Mines/ 2021 Dated: 13.06.2021	1
107	11355 /2021	Thiru.R.Poovendrakumar, S/o.Rangasamy, MRP Chamber Bricks, D.No.4/189, North Street, Chinnathadagam, Coimbatore-641108 Cell:9787588998.	MRP Chamber Bricks, S.F.No.220, 221/3, Veerapandi	17.05.21	Rc.No.738/ Mines/ 2021 Dated: 13.06.2021	1
108	11365 /2021	Tmt.J.Santhi, W/o.G.P.Chandrasekar, Tvl.Anjaneya Chamber Bricks, Anaikatti Road, 11.Veerapandi	Anjaneya Chamber Bricks, S.F.No. 8A3 & 8B3, Veerapandi.	-	Rc.No.757/ Mines/ 2021 Dated: 13.06.2021	1


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :26
No of Corns :


DISTRICT COLLECTOR
COIMBATORE

109	11368 / 2021	Thiru.T.S.Venkatraj, S/o.Sree Ranga Chettiar, 3/280 Y7, Sowdambiga Nagar, Thanneer Pandul, Chinnathadagam, CBE- 641108 Cell : 9363244466.	TNS Chamber Bricks, S.F.No.608/1, 608/2, 610/1A, & 610/1B, 24 veerapandi.	17.05.21	Rc.No.565/ Mines/ 2021 Dated: 13.06.2021	1
110	11383 / 2021	Thiru.R.Karthick, S/o. Rajappan, 3/84, Tvl.LNT Chamber, Veerapandi Chinnathadagam, cbe - 641 108	LNT Chamber Bricks, S.F.No.35 24 Veerapandi	17.05.21	Rc.No.756/ Mines/ 2021 Dt: 13.06.21	1
111	11391 / 2021	Thiru.K.Rajan, Yamuna Chamber Bricks, D.No.1/11, Nanjappan Street, Maruthapuram, BU Post, Coimbatore-641046.	Yamuna Chamber Bricks, Survey No. 532/2B & 533/1, Veerapandi.	-	Rc.No.748/ Mines/ 2021 Dated: 13.06.2021	2
112	11405 / 2021	Thiru.Sivasakthivel, S/o.Jayabal, JBW Chamber Bricks, Veerapandipudur, 11.Veerapandi	JBW Chamber Bricks, S.F.No.215/1B, Veerapandi.	24.05.21	Rc.No.730/ Mines/ 2021 Dated: 13.06.2021	1
113	11407 / 2021	Thiru.R.Saravanakumar/ Lessee SKT Chamber Bricks D.No.6/62, North street, 22, Nanjundapuram, Thadgam, Coimbatore-641108 Cell.8098508384 Thiru.P.krishnasamy/ Land Owner S/o. Perumal Goundar, D.No.3/10, East street Veerapandipudur, Chinnathadagam, Coimbatore - 641108	SKT Chamber Bricks,S.F.No.247 /1 & 250/1, Veerapandi	17.05.21	Rc.No.547/ Mines/ 2021 Dt: 13.06.21	1
114	11408 / 2021	Thiru.N.Natarajan, S/o.T.Nanjundagoudar, D.No.3/133, 24 Veerapandi, Chinnathadagam Coimbatore - 641 108	NMS Chamber Bricks, S.F.No.166/1C, Veerapandi	17.05.21	Rc.No.732/ Mines/ 2021 Dated: 13.06.2021	1
115	11411 / 2021	Thiru.R.Raghunadhasamy, S/o.Ramasamy BMT Chamber Bricks (S.F.No.85/3A2)D.No.2/110- 11A, Sree Sai Nagar, Pannimadai, Coimbatore. Cell:94882 04733	BMT Chamber Bricks, Survey No.85/3A2, Veerapandi.	17.05.21	Rc.No.634/ Mines/ 2021-1 Dt: 13.06.21	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

DISTRICT COLLECTOR
COIMBATORE

116	11412 / 2021	Thiru.D.Saravanankumar, S/o. Duraisamy, 6/129 Dhaliyur, Pannimadai, Cbe - 641017	Kavi Chamber Bricks, S.F. No.234/1, 233/1, 24,Veerapandi.	-	Rc.No.788/ Mines/ 2021 Dated: 13.06.2021	
117	11424 / 2021	Thiru.Sathyamoorthi, S/o. K.K.Maruthachalam, Tvl.SGK Chamber Bricks, 1, Bharathi nagar, Velandipalayam, Ediyarpalayam, CBE - 641025	SGK Chamber Bricks, S.F.No.168, 164 & 275/1, 24.Veerapandi.	24.05.21	Rc.No.721/ Mines/ 2021 Dated: 13.06.2021	1
118	11472 / 2021	Thiru.P.Krishnasamy, S/o.A.Ponnusamy, Power Bricks, D.No.3/8, 24, VeerpandiPudur, Chinnathadagam, Coimbatore - 641108.	Power Chamber Bricks, S.F.No.249/1B and 249/1C, Veerapandi.	17.05.21	Rc.No.575/ Mines/ 2021 Dated: 13.06.2021	1
119	11557 / 2021	Thiru.M.Natarajan S/o.Moonguragowder, D.No.3/112, VeerapandiPudur Coimbatore -641108.	NTR Chamber Bricks, Survey No. 214/2A & 215/1A,	19.05.21	Rc.No.554/ Mines/ 2021 Dated: 13.06.2021	1
120	11939 / 2021	Thiru.B.Jagadesh, S/o.Balasubramaniam, D.No.14/5A, Thiruvalluvar Street, SMPalayam, GN Mills, Coimbatore.	Nithya Chamber Bricks S.F.No.936 Veerapandi Village	24.05.21	Rc.No.553/ Mines/ 2021 Dated: 13.06.2021	1
121	-	Thiru.Sampathkumar, TVS Chamber Bricks, Mangarai Road, 11, Veerapandi, Coimbatore. Ph: 90470 11490	TVS Chamber Bricks, S.F.No.189, 190 & 193/2, Veerapandi	-	Rc.No.498/ Mines/ 2021 Dt: 13.06.21	1
122	-	Thiru.Saravanakumar, Sriram Chamber Bricks, VeerapandiPirivu, Veerapandi Village, Coimbatore - 641108	Sri Ram Chamber Bricks , S.F.No.36/4, Veerapandi.	-	Rc.No.749/ Mines/ 2021 Dt: 13.06.21	1
123	-	Tmt.Poongodi, W/o.Ponnusamy, SMT Chamber Bricks, 11.Veerapandi, Coimbatore.	SMT Chamber Bricks S.F.No.157/1A Veerapandi	-	Rc.No.723/ Mines/ 2021 Dt: 13.06.21	1
124	-	Thiru.Rajkumar, S/o.Selvaraj, Tvl. KRG Chamber Bricks, , Veerapandipudur, Veerapandi, Coimbatore - 641108	KRG Chamber Bricks S.F.No.173/1,169 Veerapandi Village.	-	Rc.No.737/ Mines/ 2021 Dt: 13.06.21	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

Page No :28

No of Corns :

DISTRICT COLLECTOR
COIMBATORE

125	-	Thiru.P.Puviyarasu, S/o.Palanisamy Puvi Bricks, Kandivazhi, Anaikatti Road.	Puvi Bricks, S.F.No.744/1 Veerapandi	-	Rc.No.753/ Mines/ 2021 Dt: 13.06.21	1
126	-	Thiru.G.Rajamani, S/o.K.Gopal, ABT Chamber Bricks, Veerapandipudur, 11, Veerapandi, Coimbatore	ABT Chamber Bricks S.F.No.231/2 Veerapandi	-	Rc.No.726/ Mines/ 2021 Dated: 13.06.2021	1
127	-	Thiru.D.Gunasekaran, S/o.Dhamotharan, 28, Siva nagar, TVS Nagar West, Ediyarpalayam, CBE - 641025	ACC Chamber Bricks S.F.no.1020/4, 2A & 2B 24.Veerapandi	24.05.21	Rc.No.551/ Mines/ 2021 Dated: 13.06.2021	1
128	-	Thiru.S.Srinivasan, S/o.shanmugam,A1 Chamber Bricks, Anaikatti Road, Veerapandi,Coimbatore	A1 Chamber Bricks,S.F.No.70/ 1A1Veerapandi	-	Rc.No.750/ Mines/ 2021 Dated: 13.06.2021	1
129	-	Thiru.K.Rajendran, S/o.A.Krishanasamy, 5A,K.K.Pudur, Velandipalayam, CBE - 641025	Kumar Bricks S.F.No.946/1A1 24.Veerapandi	28.04.21	Rc.No.758/ Mines/ 2021 Dated: 13.06.2021	1
130	-	Thiru.M.Hariprakash, S/o.N.Mohan, D.No.136, Ganga garden, Samylyer new street, Coimbatore -641001. Cell:9842285866.	Veerapandi Village -Survey No. 800-A - Ganga Brick Works	-	Rc.No.739/ Mines/ 2021 Dated: 13.06.2021	1
131	-	Thiru.K.Ganesan, S/o.kaniappan, KKG Chamber Bricks Perumal Nagar,P&T Colony, Goundanpalayam Coimbatore-641030 Cell:93453 45315.	KKG Chamber Bricks, Survey No.632/1A,632/1 B & 616/2, Veerapandi.	-	Rc.No.785/ Mines/ 2021 Dated: 14.06.2021	1
132	-	Thiru.S.Surendiran, S/o.R.Subbaiyan, NCC Chamber Bricks, Aarnattukadu, Anaikatti Road, Coimbatore. Cell:75399 19390	NCC Chamber Bricks, Survey No.1026,Veerapan di.	-	Rc.No.752/ Mines/ 2021 Dated: 13.06.2021	1
133	-	Thiru.R.Krishnasamy, S/o.RamanUdayar, RAK Chamber Bricks, Veerapandipudur, 11, Veerapandi.	RAK Chamber Bricks, S.F.No.162/2, Veerapandi.	-	Rc.No.720/ Mines/ 2021 Dated: 13.06.2021	1

~~ASSTANT DIRECTOR~~
DEPARTMENT OF GEOLOGY & MINES
COIMBATORE DISTRICT.

DISTRICT COLLECTOR
COIMBATORE

134	-	Thiru.Nanjan, S/o.Mannan, MS Bricks, Mangarai, 11- Veerapandi, 9751935948.	MS Bricks, Survey No.381, Veerapandi.	-	Rc.No.759/ Mines/ 2021 Dated: 13.06.2021	
135	9847/ 2021	Tmt.E.Krishnaveni, D/o.Irraitaimuthu, No.34C, Veerapandipirivu, Chinnathadagam, Coimbatore-641108 Cell: 9626649033	SKK Chamber Bricks, S.F.No. 210, Veerapandi.	-	Rc.No.734/ Mines/ 2021 Dated: 13.06.2021	1
136	-	Thiru.S.Ranganathan, S/o.Siddanaidu, D.No.27/2, NavaIndia, Peelamedu, Coimbatore. Cell: 9842223229.	RCC Chamber Bricks, Survey No. 876/1 & 876/2, Veerapandi.	-	Rc.No.545/ Mines/ 2021 Dated: 13.06.2021	1
Name of the Village: Nanjundapuram						
137	9726/ 2021	Thiru.G.Vinodkumar, S/o.J.V.Gopal, 5/325, Sri murugan nagar, K.Vadamadurai post, Coimbatore.	SNT Chamber Bricks S.F.no.47/1, 47/2 Nanjundapuram.	17.05.21	Rc.No.511 / Mines/ 2021 Dt: 13.06.21	1
138	9738/ 2021	Thiru.K.C.Jaganathan, S/O.Chinnasamy Gounder, 1/40, Somayanur Post, Chinnathadagam via, Coimbatore-641108 Cell:93642 42442	JB Chamber Bricks S.F.No.824/1 Nanjundapuram	25.05.21	Rc.No.486 / Mines/ 2021 Dated: 13.06.202 1	1
139	9741/ 2021	Thiru.A.Narayanasamy, S/o.C.Abbu Naidu, old no.1137, New No.490, Thadagam road, R.S.Puram, Coimbatore-641002, Cell: 9344691900	LBI Chamber, Survey No. 286/1, 286/2 & 382/5, Nanjundapuram	17.05.21	Rc.No.485/ Mines/ 2021 Dt: 13.06.21	1
140	9748/ 2021	Thiru.N.K.Chandramohan, S/o.N.C.Kandasamy, 6/242, 22 Nanjundapuram, ChinnaThadagam, Coimbatore.	NCK Bricks S.F.No.57/1A3A 09.Nanjundapura m	17.05.21	Rc.No.463/ Mines/ 2021 Dated: 13.06.2021	1
141	9748/ 2021	Thiru.C.Arunkumar, D.No.43, Mousuvanna Street, Erode - 638001, Ph.No.9994011117	INCA Bricks S.F.No.59 09.Nanjundapura m	15.05.21	Rc.No.765/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT


Page No :30
No of Corns :

DISTRICT COLLECTION
COIMBATORE

43

142	9768/ 2021	Thiru. S.Pachaimuthu, S/o.P.Solaimuthu, 555/1, Ganesh Nagar Extension, Gandhi Nagar, G.N.Mills (Post), Coimbatore - 641029.	SPM Bricks S.F.No.68/1 09.Nanjundapura m	17.05.21	Rc.No.473/ Mines/ 2021 Dated: 13.06.2021	1
143	9781/ 2021	Thiru. P.Subramaniam, S/o.R.N.Palanisamy, Ramanathapuram, Chinnathadagam Post, Coimbatore-641108 Cell:93631 22666	INDU Chamber Bricks - Unit I, Survey No.206/2B2, Nanjundapuram.	17.05.21	Rc.No.469/ Mines/ 2021 Dt: 13.06.21	1
144	9800/ 2021	Thiru. M.Ravi, S/o. MaruthappaGounder, NEW VMT Chamber Bricks, Nanjundapuram, Chinnathadagam, Coimbatore-641108 Cell:93448 55403	NEW VMT Chamber Bricks, Survey No.65/4 & 69/4, Nanjundapuram.	17.05.21	Rc.No.767/ Mines/ 2021 Dt: 13.06.21	1
145	9800/ 2021	Thiru. M.Ravi, S/o. MaruthappaGounder, VMT Chamber Bricks, S.F.No.117 & 118/1A Nanjundapuram, Chinnathadagam, Coimbatore. Cell:93448 55403	VMT Chamber Bricks, Survey No.117 & 118/1A, Nanjundapuram.	17.05.21	Rc.No.461/ Mines/ 2021 Dt: 13.06.21	1
146	9805/ 2021	Thiru. P.Mohanraajan, S/O.R.N.Palanisamy, RNP Chamber Bricks, 4/50, Ramanathapuram, Chinnathadagam Post, Coimbatore-641108 Cell:93605 92459	RNP Chamber Bricks S.F.No.205 Nanjundapuram	17.05.21	Rc.No.693/ Mines/ 2021 Dated: 13.06.2021	1
147	9841/ 2021	Thiru. V.Sampathkumar, S/o.C.Velumani, D.No.6, Ambal Nagar, Manikarampalayam, Ganapathy Post, Coimbatore -641006. Mobile No.9842215838	CVS Bricks, Survey No.254, Nanjundapuram.	17.05.21	Rc.No.482/ Mines/ 2021 Dt: 13.06.21	1
148	9851/ 2021	Thiru. G.Mohankumar, S/o.J.V.Gopal, MVN Chamber Bricks, 5/325, Sri murugannagar, K.Vadamadurai Post, Cbc - 641017	MVN Chamber Bricks, S.F.No.47/4A, Nanjundapuram.	17.05.21	Rc.No.481/ Mines/ 2021 Dt: 13.06.21	1


ASSISTANT DIRECTOR
 DEPARTMENT OF GEOLOGY & MINING
 COIMBATORE DISTRICT.


 DISTRICT COLLECTOR
 COIMBATORE

44 149	10571 / 2021	Thiru.P.Rangasamy S/o.Ponnusamy Gowder, MSK Chamber Bricks 128/1, Nanjundapuram Coimbatore -641108. Cell:99445 56899	MSK Chamber Bricks, Survey No.128/1, Nanjundapuram.	-	Rc.No.762/ Mines/ 2021 Dt: 13.06.21	
150	11232 / 2021	Thiru.N.K.Mahesh , S/o.Karuppakonar, 18/340-A, Annaimirthananthakonar, TVS Nagar, Coimbatore.	MKM Chamber Bricks S.F.No. 793/1 Nanjundapuram	19.05.21	Rc.No.576/ Mines/ 2021 Dated: 13.06.2021	1
151	11432 / 2021	Tmt.K.Rukmani, W/o.N.C.Kandasamy, Tvl.Chandru Chamber Bricks, 6/242, 22 Nanjundapuram, Coimbatore.	Chandru Chamber Bricks S.F.No.58/1A Nanjundapuram Coimbatore North Taluk	17.05.21	Rc.No.548/ Mines/ 2021 Dt: 13.06.21	1
152	-	Tmt.N.Premalatha, W/o.Nandagopal, CNA Chamber Bricks, S.F.No.288/1 & 288/2, Nanjundapuram Coimbatore, Cell-99449 36703.	CNA Chamber Bricks S.F.No.288/1 & 288/2 Nanjundapuram	-	Rc.No.709/ Mines/ 2021 Dated: 13.06.2021	1
153	-	Thiru.S.Manojkumar, S/o.Subramaniyam, SAKTHI Chamber Bricks, Varappalayam Road, Nanjundapuram Coimbatore, Cell-86082 88888	SAKTHI Chamber Bricks S.F.No.582/1B Nanjundapuram	-	Rc.No.764/ Mines/ 2021 Dated: 13.06.2021	1
154	-	Thiru.R.Palanisamy,KNK Chamber Bricks, S.F.No.287,Nanjundapuram, Coimbatore North. Cell. 98422 49476.	KNK Chamber Bricks, Survey No.287, Nanjundapuram.	-	Rc.No.763/ Mines/ 2021 Dated: 16.06.2021	1
155	-	Thiru.V.Gunasekaran, S/o.C.M.Vellingiri TVT (old APS) Chamber Bricks (S.F.No.46/1). D.No.5/6, North Street, Chinnathadgam, Cbe-108 Cell:94439 34034.	TVT (Old APS) Chamber Bricks, Survey No.46/1, Nanjundapuram.	17.05.21	Rc.No.597/ Mines/ 2021 Dated: 13.06.2021	1
Name of the Village: Somayampalayam						
156	9745/ 2021	Thiru.A.Yuvaraj, S/o.K.RArumugam, ABW Chamber Bricks , S.F.No.451/1 & 452/1B, kavundampalayam, Coimbatore - 641030, Cell: 9842238122.	ABW Chamber Bricks, Survey No. 451/1 & 452/1B , Somayampalayam.	-	Rc.No.460/ Mines/ 2021 Dt: 13.06.21	1

45

157	9960/ 2021	Thiru.K.J.Mohammed Ali, S/o.Jeyeni, No.3/656, Yamuna nagar, Somayampalayam, Coimbatore -641108, Cell: 9442603162.	CCW Chamber Bricks, Survey No. 485/3C ,Somayampalayam	21.05.21	Rc.No.704/ Mines/ 2021 Dated: 13.06.2021	1
158	9963/ 2021	Tmt.R.Subbulakshmi, W/o.Ramalingam, SKS Chamber Bricks, 4/24, Kalappanaickenpalayam, Somayampalayam, Coimbatore - 641108	SKS Chamber Bricks, Survey No. 422/2A, 422/2B, Somayampalayam	21.05.21	Rc.No.497/ Mines/ 2021 Dt: 13.06.21	1
159	9965/ 2021	Thiru.K.Chinnasamy, S/o.KalikuttyGounder, TVS Chamber Bricks, 5/1, Kalappanaicken palayam, Somayam palayam, Cbe -108.	TVS Chamber Bricks S.F.No.422/1A2 Somayampalayam		Rc.No.498/ Mines/ 2021-1 Dt: 13.06.21	1
160	9975/ 2021	Thiru.R.Subramaiam, S/o.RamukuttiGounder, KRS Chamber Bricks, 4/1-A, Kalappanaickenpalayam, Kanuvai, Somayampalayam, Coimbatore - 641108.	KRS Chamber Bricks, Survey No.467/1, 2A, Somayampalayam.	21.05.21	Rc.No.501/ Mines/ 2021 Dated: 13.06.2021	1
161	9976/ 2021	Thiru.P.Subramaniam, S/o.Pazhanigownder, No.259, Kanuvai, Somayampalayam, Coimbatore -641108	RANI Bricks S.F.No.311/1 & 312/1 Somayampalayam	21.05.21	Rc.No.502/ Mines/ 2021 Dated: 13.06.2021	1
162	9978/ 2021	Thiru.N.Ponnusamy, S/O.Nanjukutty Gownder, 4/117, Vadavalli Road Yamuna Nagar, Somayampalayam Coimbatore-641108 Cell:93448 30321.	Vani Bricks S.F.No. 490/3B Somayampalayam	21.05.21	Rc.No.503/ Mines/ 2021 Dated: 13.06.2021	1
163	-	Thiru.K.R.Rangasamy, KRR Chamber Bricks, Near Together Mill, Kallapanaickenpalayam, Somayampalayam	KRR Chamber Bricks, S.F.No.474/1A Somayampalayam		Rc.No.688/ Mines/ 2021 Dt: 13.06.21	1
164	-	Thiru.S.Rajappan, S/o.Subramaniam, No.4/119/A, Kalappanaickenpalayam, Somayampalayam, Coimbatore -641108.	New Rani Chamber Bricks, Survey No. 450/1A, Somayampalayam.	21.05.21	Rc.No.500/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

DISTRICT COLLECTOR
COIMBATORE

165	-	Thiru.S.Sathish Kumar, S/o.Sompath, D.No.1/4, Kallappanaicken palayam, Somayampalayam, Coimbatore -641108, Cell:9952104422.	TVS Traders, Survey No. 427/1C, Somayampalayam.	-	Re.No.504/ Mines/ 2021 Dated: 13.06.2021	1
156	9745/ 2021	Thiru.A.Yuvaraj, S/o.K.RArumugam, ABW Chamber Bricks , S.F.No.451/1 & 452/1B, kavundampalayam, Coimbatore - 641030, Cell: 9842238122.	ABW Chamber Bricks, Survey No. 451/1 & 452/1B , Somayampalayam.	-	Re.No.460/ Mines/ 2021 Dt: 13.06.21	1
157	9960/ 2021	Thiru.K.J.Mohammed Ali , S/o.Jeyeni, No.3/656, Yamuna nagar, Somayampalayam, Coimbatore -641108, Cell: 9442603162.	CCW Chamber Bricks, Survey No. 485/3C ,Somayampalayam	21.05.21	Re.No.704/ Mines/ 2021 Dated: 13.06.2021	1
158	9963/ 2021	Tmt.R.Subbulakshmi, W/o.Ramalingam, SKS Chamber Bricks, 4/24, Kalappanaicken palayam, Somayampalayam, Coimbatore - 641108	SKS Chamber Bricks, Survey No. 422/2A, 422/2B, Somayampalayam	21.05.21	Re.No.497/ Mines/ 2021 Dt: 13.06.21	1
159	9965/ 2021	Thiru.K.Chinnasamy, S/o.KalikuttyGounder, TVS Chamber Bricks, 5/1, Kalappanaicken palayam, Somayampalayam, Coimbatore - 641108.	TVS Chamber Bricks S.F.No.422/1A2 Somayampalayam	-	Re.No.498/ Mines/ 2021-1 Dt: 13.06.21	1
160	9975/ 2021	Thiru.R.Subramaiam, S/o.RamukuttiGounder, KRS Chamber Bricks, 4/1-A, Kalappanaicken Palayam, Kanuvai, Somayampalayam, Coimbatore - 641108.	KRS Chamber Bricks, Survey No.467/1, 2A, Somayampalayam.	21.05.21	Re.No.501/ Mines/ 2021 Dated: 13.06.2021	1
161	9976/ 2021	Thiru.P.Subramaniam, S/o.Pazhanigownder, No.259, Kanuvai, Somayampalayam, Coimbatore -641108	RANI Bricks S.F.No.311/1 & 312/1 Somayampalayam Coimbatore North Taluk	21.05.21	Re.No.502/ Mines/ 2021 Dated: 13.06.2021	1

ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

DISTRICT COLLECTOR
COIMBATORE

47

162	9978/ 2021	Thiru.N.Ponnusamy, S/O.Nanjukutty Gownder, 4/117, Vadavalli Road Yamuna Nagar, Somayampalayam Coimbatore-641108 Cell:93448 30321.	Vani Bricks S.F.No. 490/3B Somayampalayam	21.05.21	Rc.No.503/ Mines/ 2021 Dated: 13.06.2021	1
163	-	Thiru.K.R.Rangasamy, Near Together Mill, Kallappanaickenpalayam, Somayampalayam	KRR Chamber Bricks, S.F.No.474/1A Somayampalayam	-	Rc.No.688/ Mines/ 2021 Dt: 13.06.21	1
164	-	Thiru.S.Rajappan,S/o.Subr amaniam,No.4/119/A, Kalappanaickenpalayam,So mayampalayam, Coimbatore -641108.	New Ranl Chamber Bricks, Survey No. 450/1A, Somayampalayam.	21.05.21	Rc.No.500/ Mines/ 2021 Dated: 13.06.2021	1
165	-	Thiru.S.Sathish Kumar, S/o.Sampath, D.No.1/4, Kallappanaickenpalayam, Somayampalayam, Coimbatore -641108, Cell:9952104422.	TVS Traders, Survey No. 427/1C, Somayampalayam.	-	Rc.No.504/ Mines/ 2021 Dated: 13.06.2021	1
Name of the Village:Pannimadai						
166	9786/ 2021	Thiru.K.Ramachandran, S/o.Krishnasamy, No.3/161,Pakkumarathotta m, Pannimadai, Cell: 9842285845	Devi Bricks, Survey No.209/1A, 210/1 & 212/1 ,Pannimadai.	13.05.21	Rc.No.470/ Mines/ 2021 Dt: 13.06.21	1
167	11381 / 2021	Thiru.D.Saravanankumar, S/o. Duraisamy, 6/129 Dhaliyur, Pannimadai, Cbe - 641017, Cell: 9787668888.	Kavi Chamber Bricks S.F. No.385 Pannimadai	-	Rc.No.593/ Mines/ 2021 Dated: 13.06.2021	1
168	11509 / 2021	Thiru.R.Mageswaran, S/o.Ramasamy, No.6/280, Thaliyur, Pannimadai, Coimbatore -641017, Cell: 9751060020.	MPS Bricks, Survey No.381/1B & 383/1D, Pannimadai.	17.05.21	Rc.No.628/ Mines/ 2021 Dated: 13.06.2021	1
169	-	Thiru.K.Devaraj, S/o.Karuppanakonar, Pannimadai, Coimbatore North.	PSK Bricks, S.F.No.272/1, Pannimadai.	-	Rc.No.707/ Mines/ 2021 Dated: 13.06.2021	1

~~ASSISTANT DIRECTOR~~
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

11
DISTRICT COLLECTOR
COIMBATORE


48 170	-	Thiru.S.Kannan, S/o.Sundaram, Pannimadai, Coimbatore -641017, Cell: 9994602444.	MSV Chamber Bricks, Survey No.273, Pannimadai.	-	Rc.No.706/ Mines/ 2021 Dated: 13.06.2021	1
171	-	Thiru.C.Murugesan, SMP Chamber Bricks, Pannimadai, Coimbatore North,Cell: 9443359101.	SMP Chamber Bricks, Survey No.513/1, 514/1 & 514/2, Pannimadai.	-	Rc.No.716/ Mines/ 2021 Dated: 13.06.2021	1
172	-	Thiru.Maruthachalam, S/o.Kuttyagounder, Pannimadai, Cell: 9360722022.	PSM Chamber Bricks, Survey No.482/1A & 482/2	-	Rc.No.717/ Mines/ 2021 Dated: 13.06.2021	1

14) It is submitted that, in the order passed by the District Collector, Coimbatore dated 13.06.2021, the provision for appeal has also been provided to the petitioners/ brick kiln owners to appeal before the Director of Geology and Mining, Guindy, Chennai-32 within 30 days from the date of communication of the order as per sub-rule(2) of rule 36- C of Tamil Nadu Minor Mineral Concession Rules, 1959.

15) It is further submitted that the process of assessment of the quantum of brick earth unlawfully stored in brick kiln units is not possible with available manpower, since the assessment area is wide range (approximately 50 square kilometer) and all the brick kilns were scatteredly situated. Hence it was already requested by the District Collector to the Director of Geology and Mining, Chennai vide Rc.650/Mines/2020 dated 08.04.2021 that an Expert Committee along with latest equipment may be deputed for assessing the quantum of brick earth unlawfully stored in the above brick kiln units.

16) It is submitted that in this regard the Hon'ble National Green Tribunal, Southern Zone, Chennai has ordered that to ascertain the real nature of the things going on in Thadagam valley and area and how this activities are being regulated, the Tribunal has ordered to appoint a joint committee comprising of (1) The District Collector, Coimbatore District (2) a senior Officer from the Tamil Nadu state Environment Impact Assessment Authority (TNSEIAA), designated by its Chairman (3) a Senior Officer from Tamil Nadu Pollution Control Board (TNPCB) Designated by its Chairman (4) a Senior officer from Department of geology and Mining deputed by its Commissioner to inspect the area in question and submit a factual as well as action taken report, if there is any violation found.


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.


DISTRICT COLLECTOR
COIMBATORE


17) It is further submitted that the above committee was directed to submit the report to this Tribunal on or before 16.07.2021 by e-filing in the form of Searchable PDF/OCR supportable PDF and not in the form Image PDF along with necessary hard copies to be produced as per Rules.

18) It is further submitted that, since the Department of Geology and Mining is nodal agency for coordination and for proving necessary logistics for this purpose, the Tamil Nadu State Environmental Impact Assessment Authority (TNSEIAA) and the Chairman, Tamil Nadu Pollution Control Board (TNPCB) were requested by the Director of Geology and mining vide Rc.No.681/MM1/2021 dated 05.07.2021 to nominate an officer from their departments as a member in the joint committee for conducting field inspection.

In the view of above reasons, it is humbly prayed that the Hon'ble Tribunal may be pleased to accept the status report and allow filing the joint committee report before the National Green Tribunal, Chennai (SZ) based on final orders in Writ petition Nos.27356 of 2019 and 28475 of 2019 pending before the Hon'ble First Bench of Madras High Court, Chennai.

BEFORE ME


DISTRICT COLLECTOR
COIMBATORE


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.


50

VERIFICATION

Tmt.P.S.Leela Alex B.E, Wife of Alex Jagodeep Raja,
Religion Christian, aged 35 years, residing at -----
----- Coimbatore,
working as District Revenue Officer, Coimbatore District do hereby
verify that the contents of above report are true to the best of my
Knowledge through records.

Verified at Coimbatore on this 15 day of July 2021


DISTRICT COLLECTOR
COIMBATORE


ASSISTANT DIRECTOR
DEPARTMENT OF GEOLOGY & MINING
COIMBATORE DISTRICT.

லாரியில் செங்கல் கடத்திய 2 பேர் கைது

கோவை, ஜூன் 17: கோவையில் கோர்ட் உத்தரவு காரணமாக செங்கல் சூளைகள் இயங்க தடை விதிக்கப்பட்டுள்ளது. செம்மண் எடுக்க, செங்கல் உற்பத்தி செய்ய, விற்பனை செய்ய கூடாது என எச்சரிக்கப்பட்டுள்ளது. இந்நிலையில் நேற்று மாலை வீரபாண்டி பிரிவு பகுதியில் செங்கல் ஏற்றிய லாரி ஒன்று சென்றது. அந்த பகுதி பொதுமக்கள் தடாகம் போலீசாருக்கு தகவல் தெரிவித்தனர். போலீசார் அங்கே சென்று செங்கல் லோடு ஏற்றி சென்ற லாரியை

பிடித்து பறிமுதல் செய்தனர். லாரி ஓட்டிய சின்னதடாகம் பகுதியை சேர்ந்த கருப்புசாமி (40), கூலி தொழிலாளி குனியமுத்தூர் சுகுணாபுரம் பகுதியை சேர்ந்த கருப்புசாமி (20) ஆகியோரை கனிம பொருட்கள் அனுமதியின்றி எடுத்து சென்றதாக வழக்கு பதிவு செய்து கைது செய்தனர். லாரி உரிமையாளர் பரசுராமன், செங்கல் சூளை உரிமையாளரான வீரபாண்டி பகுதியை சேர்ந்த கார்த்திக் என்பவரை தேடி வருகின்றனர். இவர்கள்

கனிம பொருட்கள் கடத்தலில் தொடர்ந்து ஈடுபட்டு வருவதாக அந்த பகுதியை சேர்ந்த சுற்றுச்சூழல் அமைப்பினர் புகார் தெரிவித்துள்ளனர். முறைகேடாக செங்கல் உற்பத்தி செய்து அதை சட்ட விரோதமாக கடத்தி விற்பனை செய்து வருகின்றனர். கனிம வளத்துறை மற்றும் வருவாய்த்துறையினர் முறைகேடாக செங்கல் உற்பத்தி செய்பவர்கள் மீது நடவடிக்கை எடுக்க வில்லை என சுற்றுச்சூழல் அமைப்பினர் தெரிவித்தனர்.

‘போலீஸ்கிட்ட சொல்லுவியா?’

லை

ரக



ார்பில்,
ப்பாளர்
சிங்கை
னந்தம்,

பாலா
கோள்
படுத்து

செய்த சாரல்

பல்லூர் அணையின், 100 அடி உயரத்தில், நேற்றைய நிலவரப்படி, 82.25 அடி நீர்மட்டம் இருந்தது. அணைக்கு விளாடிக்கு, 50 கனஅடி நீர்வாத்து இருந்தது.

30°C
23°C

வழி பெய்ய வாய்ப்பு.

கோவையில் இரு தினங்களாக மழை ஏற்று குறைந்து, அகில தட்சதிரத்தின் தாக்கம் அதிகரித்து வருகிறது. இடம்: கோவை ஸ்டேட் பேங்க் ரோடு.

கேள்வி கேட்க யாருமில்லை!

தொண்டாமுத்தூர் வட்டாரத்தில் நடக்கிறது செம்மண் கொள்ளை • அதிகாரிகளுக்கு பாவம், 'தெரியவில்லை'

ஆலாந்துறை, மே 26-
தொண்டாமுத்தூர் வட்டாரத்தில், செங்கல் குளைகளுக்காக, அனுமதி யின்றி செம்மண் வெட்டி யெடுத்து, மரம் நபர்கள் களியடித்து வருகின்றனர். இது நன்கு தெரிந்தும் நடவடிக்கை எடுக்காத அதிகாரிகள் மீது, இப்பகுதி மக்கள் புகார் தெரிவித்துள்ளனர்.

கோவை தடாகம் பகுதியில், நூற்றுக்கும் மேற்பட்ட செங்கல் குளைகள் செயல்பட்டு வந்தன. இந்த குளைகளுக்காக, விவசாய நிலங்களில் இருந்து செம்மண் எடுக்கப்பட்டது.

ஒரு கட்டத்தில், எவ்வீத அனுமதியும் இன்றி, 50 அடி ஆழமாக தோண்டி மண் எடுத்தனர். அரசு விதிகள் கார்ப்பில் பற்றித்தோடு மட்டுமல்லாமல், சுற்றுச்சூழலுக்கும், வனவிலங்குகளுக்கும் பாதிப்பு ஏற்படும் வகையில், மண் கொள்ளை மாறியது.

இதுகுறித்து பலரும், நிதிமன்றத்தில் வழக்கு தொடுத்தனர். இத்தலை



காளிமங்கலத்தில், வணப்பகுதியை ஒட்டியுள்ள பட்டா நிலத்தில், அனுமதியின்றி, பொக்கலை இயந்திரத்தை பயன்படுத்தி, மண் எடுத்து வருகின்றனர். • தே.சி.பி., இயந்திரத்தின் மூலம் லாரிகளில் மண் ஏற்றி கொண்டு செல்லப்படுகிறது.

வில், தீக்கோட்ட உத்தரவுபடி, கடத்தாண்டு, மாசி மாதம் தடாகம் பகுதியில் அனுமதியின்றி, விதிகளை மீறியும் இயங்கி வந்த, 197 செங்கல் குளைகள், மாவட்ட நிர்வாக அதிகாரிகள் எவ்வகையில் பட்டா இடம், தடாகத்தில் செங்கல் குளைகளின் ராஜலியம் முடிவுக்கு வந்தது.

இதாபதிய குளைகள்!
இத்தலைமீள், கோவை

வின் மேற்கு புறநகர் பகுதியான, தொண்டாமுத்தூர் வட்டாரத்தில், கடத்த ஆண்டு முதல், 10க்கும் மேற்பட்ட புதிய செங்கல் குளைகள் உருவாகியுள்ளன. இந்த செங்கல் குளைகள், எவ்வீத அனுமதியும் பெறாமல் செயல்பட்டு வருகின்றன.

இத்தலைமீள், ஆலாந்துறை மைய அடுத்த காலி மங்கலம் கிராமத்தில்,

வணப்பகுதியை ஒட்டியுள்ள பட்டா நிலத்தில், எவ்வீத அனுமதியும் பெறாமல், மரம் நபர்கள் சிலர் பொக்கலை மற்றும் களாய் பயன்படுத்தி, செம்மண் வெட்டி எடுத்து வருகின்றனர்.

செம்மண் ஏற்றி செல்லும் லாரிகள், காளிமங்கலம், முளரிமங்கலம், வடிவேலம்பாளையம்,

புதுவாட்டி சாலையில், இரவும், பகலுமாக பறந்து வருவதாக, அப்பகுதி மக்கள் புகார் தெரிவித்துள்ளனர். தற்போது, 15 அடிக்கு ஆழமாக தோண்டி மண் எடுத்துள்ளனர்.

இதனால், சுற்றுச்சூழல் பாதிக்கப்படுவதோடு, இந்த இடம் வளப்பகுதியை ஒட்டியுள்ளதால், வன விலங்குகளுக்கும் ஆபத்து ஏற்படும்

நிலை உள்ளது. **எதுவும் தெரியாத அதிகாரிகள்**
இரவு, பகலாக செம்மண் கொள்ளை நடக்கும் போதும், எவ்வீத நடவடிக்கையும் எடுக்காமல், களியடித்துவரும், வருவாய்துறையும் கண்டும் காணாமல் உள்ளது. அரசியல் கட்சிகளின் ஆதரவுடன், நடக்கும்

இத்தகைய செயல்களுக்கு மண் கொள்ளைகளுக்கு அதிகாரிகளும் 'கவனிப்பு' நடக்கிறது. இதே நிலை தொடர்ந்தால், அடுத்த தடாகமாக, தொண்டாமுத்தூர் வட்டாரம் மாற்றப்படும் என்று எச்சரிக்கின்றனர் இப்பகுதி மக்கள்.

இதுகுறித்து, ஆலாந்துறை வருவாய் அலுவலர் முத்துசிடுவ்வாணி டம் கேட்டபோது, 'மண்

எடுக்க வாருக்கும் அனுமதி கொடுக்கவில்லை. புதிய செங்கல் குளைகளுக்கு மண் கொடுக்கவில்லை, மண் எடுப்பது குறித்து விசாரிக்கிறோம்,' என்றார்.

விசாரிப்பது மட்டுமல்ல; மண் எடுப்பதையும், விதிகளை மீறி புதிய பொக்கல் குளைகள் உருவாவதையும் தடுக்க வேண்டும்.

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.119 of 2021(SZ)**

IN THE MATTER OF:

Tribunal on its own motion Suo Motu based on the News item published in Dinamalar Tamil news paper,
Chennai Edition Dt. 14.04.2021, under the caption "all over the village is dust land. If deforms the villages
Along with lives.

...

Applicant(s)

- Vs. -

- 1) The Chief Secretary to Govt. of Tamil Nadu.
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009
- 2) The Secretary to Govt. of Tamil Nadu
Department of Environment & Forests,
Govt. Secretariat, Fort St. George,
Chennai, Tamil Nadu 600 009.
- 3) The Principal Secretary to Govt. of Tamil Nadu,
Industries Department,
Govt. Secretariat, Fort St. George
Chennai, Tamil Nadu 600 009.
- 4) The Chairman,
Tamil Nadu Pollution Control Board,
No.76, Anna Salai, Guindy,
Chennai, Tamil Nadu 600 032.
- 5) State Environment Impact Assessment Authority,
Government of Tamil Nadu,
Rep. by its member Secretary,
3rd Floor, Panagal Maaligai,
No.1.Jeenis Road, Saidapet,
Chennai 600 015.

...

Respondent(s)

- 6) Department of Geology and Mining,
Rep. by its Commissioner,
Alandur Road, Guindy Industrial Estate,
Guindy, Chennai – 600 032.
 - 7) The District Collector,
Coimbatore District,
District Collectorate Office,
Collectorate Building,
Coimbatore – 641 018.
 - 8) Chinna Thadagam Village Panchayat,
Rep. by its Secretary,
Panchayat Village Office,
Mariyamman Kovil Street,
P.N.Palayam, Coimbatore,
Tamil Nadu – 641 010.
 - 9) 24, Veerapandi Village Panchayat,
Rep. by its Secretary,
Panchayat Village Office,
24, Veerapandi Post,
P.N.Palayam, Coimbatore,
Tamil Nadu – 641 108.
 - 10) Nanjundapuram Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Nanjundapuram Road,
Thadagam Post, P.N.Palayam,
Coimbatore, Tamil Nadu – 641 108.
 - 11) SomayamPalayam Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Kalapanaickanpalayam Opp Bus Stand,
SomayamPalayam Post, P.N.Palayam,
Coimbatore, Tamil Nadu – 641 108.
 - 12) Pannimadai Village Panchayat,
Rep. by its Secretary,
Village Panchayat Office,
Pannimadi Post, P.N.Palayam,
Coimbatore, Tamil Nadu – 641 107.
- ... Respondent (s)

STATUS REPORT FILED BY THE 7th RESPONDENT

I, G.S.Sameeran, Son of T.K.Sureshkumar, Religion Hindu, aged 35 years, working as the District Collector, Coimbatore residing at Collector's Bungalow, No.267, Race Course, Coimbatore District do hereby solemnly affirm and sincerely states as follows:

2) I am the 7st **respondent** herein and I am filing this report on behalf of the Joint Committee and I am well acquainted with the facts of this case from the records.

3) It is submitted that the present case has been Suo Motu registered by this Tribunal on the basis of the series of articles published in Dinamalar daily Chennai Edition Dt. 12.04.2021 & 13.04.2021 under the captions "தடாகம் பள்ளதாக்கு ... தனி சாம்பராஜ்யம்!" as part of the caption "பார்க்கும் இடமெல்லாம் பள்ளம்... பதறுது உள்ளம்!"

4) It is respectfully submitted that regarding the Tadagam Brick Kilns, One Thiru.S.Muralidharan & Thiru.T.M.S Rajendran has filed a Public Interest Litigation, W.P.No.27356/2019 & W.P.No.28475/2019 before the Hon'ble First Bench of Madras High Court and the Hon'ble First Bench has passed Orders to close down the brick kiln units in the subject area and as directed by the Hon'ble First Bench 186 brick kiln units were closed down and action taken by the District Administration for closure of Brick Kilns were submitted by the Chief Secretary to Government to the Hon'ble High Court of Madras, Chennai.

5) It is submitted that, aggrieved by the closure order passed by the Team of Officials, the individual brick kiln owners have filed individual writ petitions in W.P.Nos.9606, 9726, 9738, 9741, 9745, 9748/2021 etc., batch cases challenging the above said closure order. In the above batch cases, the Hon'ble High Court, Chennai by its Order dated 30.04.2021 in under para 22 ordered as follows:-

22. *For the foregoing reasons, without delving much upon the merits and demerits of the other submissions of the learned counsel on either side, excepting incorporating the same hereinabove, this Court is of the opinion that the impugned orders need interference by this Court. Accordingly, the impugned orders are set aside and the District Collector, Coimbatore, who is the competent authority under the statute, shall pass appropriate orders with respect to all these petitioners after affording an opportunity of hearing within a period of four weeks from the date of receipt of a copy of this order. The impugned orders would be treated as notices to the petitioners for appearing before the District Collector. No separate notice in this regard will be issued to the petitioners. The petitioners are at liberty to submit all relevant documents in support of their claim. It is made clear that no further extension of time would be granted to the District Collector to complete the above exercise of passing the appropriate orders qua these petitioners. The District Collector, Coimbatore, shall proceed with the further process based on the web copy of this order, without waiting for the certified copy.*

6) Further it is submitted that, in compliance to the orders passed by this Hon'ble Court dated 30.04.2021 in these Writ Petitions, a total number of 177 brick kiln units located in Veerapandi, Chinnathadagam, Somayampalayam, Nanjundapuram and Pannimadai Villages, Coimbatore North Taluk, Coimbatore District have been closed by District Collector, Coimbatore.

7) It is further submitted that in the matter of the Writ Petition No.28475 of 2019 filed by T.M.S.Rajendran the Hon'be High Court of Madras was appraised about the action taken for the closure of illegal brick kilns in the Thadagam area and the formation of committee to determine the damages caused out of the operation of the illegal brick kilns and therefore, prayed the dismissal of the Writ Petition as infructuous. At this juncture, the Hon'ble High Court of Madras in its order dated 09.12.2021 dismissed the case as follows;

6. *We have considered the submissions made by the parties and find that insofar as the prayer nos. i) and ii) are concerned, it has already been satisfied in view of the closure of the illegal brick kilns. Since closure has been made, question of electricity supply to it does not arise. The issue that now remains*

is in respect of the constitution of a committee to assess the damages done to the ecology and general public.

7. *Learned Additional Government Pleader appearing for the Stated has made a submission regarding the constitution of the committee. Thus, even the last prayer in the writ petition gets satisfied. Moreover, as per Sections 14 and 15 of the Act of 2010, jurisdiction for it lies with the National Green Tribunal.*
8. *In view of the above, we are disposing of this writ petition rendering it to be infructuous so far as the closure of the illegal brick kilns is concerned and insofar as constitution of a committee for the assessment of damages due to operation of the illegal brick kilns is concerned, if the petitioner has any grievance, he can avail remedy before the National Green Tribunal.*

8) It is respectfully submitted that the Hon'ble National Green Tribunal, Southern Zone, Chennai in its own Suo Motu registered O.A.No. 119 of 2021 based on the series of articles published in Dinamalar daily News paper, Chennai Edition Dated 12.04.2021 & 13.04.2021 has directed to constitute a committee and to submit the report on or before 16.07.2021.

9) Further it is submitted that, as per the order of the Hon'ble National Green Tribunal Southern Zone, Chennai dated 04.06.2021, a committee has been formed comprising the following officers,

- i) The District Collector, Coimbatore
- ii) District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore North.
- iii) Assistant Environmental Engineer, State level Impact Assessment Authority (SEIAA), Chennai.
- iv) Regional Joint Director, Department of Geology and Mining, Tiruchirappalli Region.

10) It is respectfully submitted that, the above said committee along with District Revenue officer, Coimbatore, Revenue Divisional Officer, Coimbatore North, Tahsildar, Coimbatore North, Revenue Inspector and Village Administrative Officers concerned have inspected the subject area on 07.08.2021.

11) It is submitted that, the Hon'ble National Green Tribunal by its order dated 22.09.2021 has ordered as follows:-

10. *In the meantime, the Tamil Nadu Pollution Control Board, Department of Mining and Geology and also the District Collector, Coimbatore are directed to file independent statement regarding the action taken for the violations noted by them and submit a report to this Tribunal.*
11. *In order to ascertain the damage caused to the environment, we feel that instead of appointing NEERI for this purpose, we can include a Senior Scientist from CPCB, Regional Office, Chennai as one of the committee member and they can conduct the study and submit a report and if they feel that further study is required, then we will consider those aspect at that time. The committee along with the officer deputed from CPCB is directed to inspect and ascertain the damage caused to environment and also the remedial measures to be taken to remediate the situation and submit a further report as directed."*

12) It is submitted that the committee was hence reconstituted as follows:-

- i) The District Collector, Coimbatore
- ii) District Environmental Engineer, Tamil Nadu Pollution Control Board, Coimbatore North.
- iii) Assistant Environmental Engineer, State level Impact Assessment Authority (SEIAA), Chennai.
- iv) Regional Joint Director, Department of Geology and Mining, Tiruchirappalli Region.
- v) Senior Scientist, Central Pollution Control Board (CPCB), Regional Office, Chennai

13) Further, it is submitted that, a meeting was conducted on 07.10.2021 with a senior Scientist from Central Pollution Control Board (CPCB), Regional Office, Chennai through video conference and discussed the subject matter and decided to convene a meeting with committee members. Hence, a meeting was conducted on 26.10.2021 at Collectorate, Coimbatore. In this meeting, all the committee members participated except the Assistant Executive Engineer, SEIAA, Chennai.

14) It is respectfully submitted that, during the meeting, the scientist, CPCB has pointed out to obtain certain details from the respective departments to assess the damage due to mining activities. In this regard, the following are being assessed:

- (i) Impact on the Ground water if any due to the mining activities & details of the river courses such as stream, Odai, etc and their impact in flow disturbance, if any due to mining activities in the subject areas has been requested from the Chief engineer, Chennai with copy marked to the PWD, Ground water division, Coimbatore regarding the data on the ground water depletion, water quality effect etc., vide District Collector Rc.No.825/Mines/2021 dated 10.11.2021. In this regard, the Assistant Executive Engineer, WRO, Coimbatore has furnished a reply vide his letter in Rc.No.1(a)/Misc/AEC/2021/Kovai dated 04.01.2022.
- (ii) Impact on the agriculture activities, if any due to mining activities in the subject areas such as name of crops cultivated, crop wise yield loss due to mining (year wise) with survey number & name of the land owner, affected area & Government notified compensation amount crop wise has been requested from the Revenue Authorities vide District Collector Rc.No.825/Mines/2021 dated 10.11.2021 and the same is received.
- (iii) Survey to carry out the mining activities in entire subject areas such as river courses, stream, Odai, drain etc., leased land, patta land, poramboku land etc., to assess the quantum of mining carried out legally & illegally and notified/prescribed penalty for illegal mining has been requested from Revenue Divisional officer, Coimbatore North Taluk vide District Collector Rc.No.650/Mines/2021 dated 13.09.2021. The above said survey work has been completed in around 600 survey fields in

Chinnathadagam, Veerapandi, Nanjundapuram, Somayampalayam and Pannimadai Villages. Currently, the voluminous and time consuming post-survey works such as compilation of data, verification of the results, generation of maps, etc., are in process. The detailed conclusive report would be furnished before the Hon'ble National Green Tribunal (SZ), Chennai after the completion of the above said post survey works.

In the view of above reasons, it is humbly prayed that the Hon'ble National Green Tribunal (SZ), Chennai may pleased to accept the status report and grant 3 months time period for the submission of final report and render justice.



DISTRICT COLLECTOR

✓
5/1/22



Proceeding No. T2/TNPC /F.24093/Brick kiln/59/CBN/2019, dated: 25.07.2022

Sub TNPCB – Brick Kiln Units – M/s. [redacted], Thadagam Village, Coimbatore North Taluk, Coimbatore District – Hon'ble National Green Tribunal Order dated 13.05.2022 in O.A.No.119 of 2021 – Compliance of the Hon'ble NGT order – Directions under Section 5 of Environment Protection Act, 1986 to remit Environmental Compensation – Regarding

Ref

1. Hon'ble Madras High Court Order dated 06.01.2021 and 10.02.2021 in W.P.No.27356 of 2019 and 28475 of 2019
2. Hon'ble National Green Tribunal Order dated 13.05.2022 in O.A.No.119 of 2021

Whereas, during the year 2011, around 122 brick kiln units were identified by the officials of TNPCB, Coimbatore and were issued with show cause notices for carrying out operation without obtaining consent of TNPCB. Similarly, during the year 2016, based on the news item published in the newspaper, six more brick kiln units were identified and were issued with show cause notices for carrying out operation without obtaining consent of TNPCB. Later, as 185 brick kilns (including your brick kiln unit) were found to be functioning in the Thadagam valley, Show Cause Notices was issued to all the brick kiln units on various dates during the year 2019 and 2020 for operating without consent of TNPCB. In continuation to that, based on the Hon'ble Madras High Court Orders 1st cited, your brick kiln unit of M/s [redacted] was issued with closure direction for carrying out operation without obtaining Registration Certificate from the District Collector and without obtaining necessary permission from the District Collector as required under Sub-Rule (2) of Rule 19 of the Tamil Nadu Minor Mineral Concession Rules, 1959.

Whereas, the Hon'ble National Green Tribunal vide its Order 2nd cited has passed an order as follows

Para No.3

"In this regard, Learned Counsel appearing for the Pollution Control Board would submit that they have to undertake the exercise of assessing the damages as per the formula based on the Central Pollution Control Board guidelines and requested atleast four weeks' time for the same."

Para No.5

Therefore, what remains to be decided is to the environmental compensation that the authorities may slap on the brick kiln owners, who are doing the illegal brick kiln activity.

Para no. 6

13th respondent is the Coimbatore District Brick Manufacturers Associates, when questioned the Learned Counsel appearing for the Association mentioned that there are about 180 members in their association, though few of them do not own brick kiln on the elephant corridor. Be that as it may, in the event the Pollution Control Board is going to assess the damages and impose the penalty and compensation, we expect the Association to take up the responsibility of paying the same."

Whereas, Central Pollution Control Board has formulated the methodology to assess and recover compensation under "CPCB Methodology for assessing Environmental

Compensation and Action Plan to utilize the fund" for following cases as per the NGT(PB) order dated:03.08.2018 in O.A.No.593/2017

- a) Discharges in violation of consent conditions, mainly prescribed standards/consent limits.
- b) Not complying with the directions issued such as direction for closure due to non installation of OCEMS, non adherence to the action plans submitted etc.,
- c) Intentional avoidance of data submission or data manipulation by tampering the Online Continuous Emission / Effluent Monitoring systems.
- d) Accidental discharges lasting for short durations resulting into damage to the environment.
- e) Intentional discharges to the environment – land, water and air resulting into acute injury or damage to the environment.
- f) Injection of treated / partially treated / untreated effluents to ground water.

It is evident that the unit has caused environmental damage by intentionally emitting toxic gases into the environment causing air pollution and moreover, the Hon'ble NGT has directed TNPCB to assess the damages and impose the penalty and compensation.

Under these circumstances, as per the CPCB methodology for assessing Environmental Compensation, you are liable to pay the Environmental Compensation. Environmental Compensation formulae = $PI \times N \times R \times S \times LF$ where

Pollution Index (PI) – 50; Number of days (N) for which violation took place – 514 days.
Factor in Rupees (R) – Rs.250/-; Scale of operation (S) – 0.5; Location Factor (LF) – 1.0

Hence, Environmental Compensation = $50 \times 514 \times 250 \times 0.5 \times 1.0 = \text{Rs.32.125/-}$ (in

Lakhs)

**Environmental Compensation calculated for 514 days is Rs.32.125/- (in Lakhs)
(Rupees Thirty Two Lakhs Twelve Thousand and Five Hundred only)**

Now, therefore, in view of the above facts, you are hereby directed to show cause within 15 days from the date of receipt of this notice as to why environmental compensation computed as above should not be imposed against your brick kiln unit of [REDACTED]

under Section 5 of the Environmental Protection Act, 1986 and as per the guidelines issued by the CPCB for the violations caused by the unit as mentioned above.

It is informed that non receipt of any reply within 15 days from the date of receipt of this notice will be construed that you have no satisfactory explanation to offer for the above said contraventions and further action will be initiated on merits in accordance with law.

The receipt of the proceedings shall be acknowledged.

[Signature]
For Chairperson

[Signature]
25/11/20



TAMIZAHA VIVASAIKAL SANGAM

தமிழக விவசாயிகள் சங்கம்



31, வடக்கு தோட்டம், இடிகரை அஞ்சல், கோயமுத்தூர் - 641022.

அலைபேசி : 94434 77803, 99438 68806

V.Venugopal (a) Velu Naicker

11.04.2021

State Secretary

பெறுநர்

உயர்திரு.மாவட்ட ஆட்சித்தலைவர் அவர்கள்
கோவை மாவட்ட ஆட்சியர் அலுவலகம்,
கோயமுத்தூர் - 641018.

பொருள் : HACA, ECO ZONE, தடாகம் பள்ளத்தாக்கு பகுதியில் சட்ட
விரோதமாக செயல்படும் செங்கல் தொழிற்சாலைகள் சம்பந்தமாக

ஐயா

வணக்கம், தடாகம் சுற்று வட்டார பகுதியில் 200க்கும் மேற்பட்ட சட்ட
விரோத செங்கல் தொழிற்சாலைகளின் நடவடிக்கைகளால் அப்பகுதியில்
விவசாய நிலம், வினோபா தான பூமி, பஞ்சமி நிலம், கோயில் நிலம்,
பழங்குடியினர் நிலம், வருவாய்த்துறைக்கு சொந்தமான நீர் நிலைகள்,
பள்ளவாரிகள், குட்டைகள், புறம்போக்கு நிலங்கள், 'மலையடிவார விளைநிலங்கள்
என்று அனைத்து விதமான விவசாய நிலங்களில் விதி மீறி சுமார் 9500
ஏக்கருக்கு மேல் 50 அடி முதல் 130 அடி வரை வளமிக்க செம்மண், களிமண்,
வண்டல் மண் தோண்டி எடுக்கப்பட்டிருக்கின்றன. ஒவ்வொரு செங்கல்
தொழிற்சாலைகளிலும் அரசு விதி மீறி மலையளவிற்கு செம்மண் குவியல்
குவிக்கப்பட்டுள்ளன.

கடந்த 10.02.2021ம் தேதி உயர்நீதிமன்ற உத்தரவினடிப்படையிலும்,
மாவட்ட ஆட்சியரின் 19.03.2021ம் தேதி ஆணையின்படியும் 186 செங்கல்
தொழிற்சாலைகள் மூடுதல் உத்தரவும், மின் இணைப்பு துண்டிப்பும் செங்கல்
தொழிற்சாலைகள் இயக்குவதை தடை விதித்துள்ளனர்.

ஆனால் அப்பகுதியில் இனியும் சில செங்கல் குளைகள்/தொழிற்சாலைகள்
விடுபட்டுள்ளன நெ.23 சின்னதடாகம், 24 வீரபாண்டி, 22 நஞ்சண்டாபுரம் இந்த
மூன்று ஊராட்சிப்பகுதியில் விதி மீறி செயல்படும் செங்கல்
தொழிற்சாலைகளுக்கு மூடுதல் உத்தரவும் மின் இணைப்பு துண்டிப்பும் செங்கல்

தொழிற்சாலைகளுக்கு மூடுதல் உத்தரவும் மின் இணைப்பு துண்டிப்பும் செங்கல் தொழிற்சாலை இயக்க தடையும் அறிவிப்பாணைகள் வழங்கப்படவில்லை என்பதை தங்களின் மேலான பார்வைக்கு தெரியப்படுத்துகிறோம்.

அறிவிப்பாணைகள் வழங்கிய செங்கல் தொழிற்சாலைகளில் தொழிலாளர் குடியிருப்பு மின் இணைப்புகள், அலுவலக மின் இணைப்புகள் துண்டிக்கப்படவில்லை. அந்த மின் இணைப்புகளை பயன்படுத்தி இரவு 10 மணிக்கு மேல் அதிகாலை 4 மணிவரை உற்பத்தி செய்து வைக்கப்பட்டள்ள செங்கற்களை டிப்பர் லாரிகள் மூலம் லோடு ஏற்றி வெளிச்சந்தைகளுக்கு சட்டவிரோதமாக எடுத்துச் செல்கின்றனர்.

ஒவ்வொரு செங்கல் தொழிற்சாலைகளிலும் சட்ட விதி மீறி இருப்பு வைக்கப்பட்டுள்ள ஆயிரக்கணக்கான யூனிட் செம்மண்களை JCB, HITACHI, போன்ற கனரக வாகனங்களை வைத்து சமன் செய்து வருகின்றனர்.

பல்வேறு முறை கோவை மாவட்ட கனிம வளத்துறை, வருவாய்துறை (கோவை வடக்கு வட்டாட்சியர்) சின்னத்தடாகம், நஞ்சுண்டாபுரம், வீரபாண்டி, சோமையம்பாளையம், பன்னிமடை ஆகிய வருவாய் கிராம நிர்வாக அலுவலர்கள், துடியலூர் R.I. கோவை வடக்கு தாசில்தார் (T.மகேஷ்குமார்) கனிமவளத்துறை உதவி இயக்குனர், கனிம வளத்துறை இணை இயக்குனர் (A.கலைச்செல்வன்) ஆகியோரிடம் முறையிட்டும் எவ்வித நடவடிக்கையும் எடுக்கப்படவில்லை. இவர்கள் தடாகம் பள்ளத்தாக்கு பகுதியில் இயங்கும் சட்ட விரோத கனிமவளக் கொள்ளையர்களுக்கு உடந்தையாக செயல்படுகின்றனர் என்பதை தங்களின் மேலான கவனத்திற்கு தெரியப்படுத்துகிறோம்.

மேற்கு தொடர்ச்சி மலையடிவாரப்பகுதியில் விவசாய நிலங்களை பாழ்படுத்தியும், நீர்வழிப்பாதைகளை முற்றிலும் சீரழித்து, மிகப் பெரிய அளவில் சுமார் (1,80,000) ஒரு லட்சத்து எண்பதாயிரம் ஆயிரம் கோடிக்கு மேல் கனிம வளங்களை அரசு அனுமதியின்றி கொள்ளையடித்த கனிம வளக் கொள்ளையர்கள் மீதும் அதற்கு உறுதுணையாக செயல்பட்ட தடாகம் பள்ளத்தாக்குப் பகுதி கிராம நிர்வாக அலுவலர்கள் மற்றும் துடியலூர் R.I. கோவை வடக்கு தாசில்தார் (T.மகேஷ்குமார்) கனிமவளத்துறை உதவி இயக்குனர், கனிம வளத்துறை இணை இயக்குனர் (A.கலைச்செல்வன்) ஆகியோர்கள் மீது துறை ரீதியான நடவடிக்கை மேற்கொள்ள வேண்டுகிறோம்.

கனிம வளம் என்பது அரசாங்கத்தின் உடைமை (சொத்து) என்று உயர்நீதிமன்ற நீதியரசர்கள் பல அறிவிப்புகளையும் உத்தரவுகளையும் பிறப்பித்துள்ளனர். தமிழக அரசு G.O.எண்.135/2009, G.O.எண்.170/2020 போன்ற பல்வேறு ஆணைகளையும் பிறப்பித்தும், நீதிமன்றம் மற்றும் தமிழக அரசு உத்தரவுகளுக்கு எதிராக பல்லாயிரம் கோடி மதிப்புள்ள கனிம வளங்களை தடாகம் பள்ளத்தாக்கு பகுதியில் கொள்ளையடித்து அரசுக்கு இழப்பீடு ஏற்படுத்தியும், இயற்கை வளங்களை அழித்தும் வருங்காலங்களில் மனித இனமே அப்பகுதியில் வாழத்தகுதியில்லாத நிலமாக மாற்றியுள்ளனர் என்பதை தங்களின் மேலான கவனத்திற்கு தெரியப்படுத்துகிறோம்.

தடாகம் பள்ளத்தாக்கு பகுதியில் மிகப்பெரிய அளவில் கனிம வளங்கள் தோண்டி எடுக்கப்பட்ட புலங்களையும், சட்ட விதி மீறி குவித்து வைக்கப்பட்டுள்ள செம்மண் குவியல்களை மதிப்பீடு செய்து தக்க தண்டத்தீர்வை விதித்தும், சிறு கனிம விதிகளின்படி குற்றவியல் நடவடிக்கை மேற்கொள்ளுமாறும் இனிவரும் காலங்களில் இயற்கை எழில் சூழ் பகுதியான தடாகம் பள்ளத்தாக்கு பகுதியில் கனிம வளக் கொள்ளை நடைபெறா வண்ணம் பாதுகாத்து, நீர் வழி பாதைகளை மீண்டும் செப்பணிட்டு கௌசிகா நதி, சங்கனூர் ஓடை ஆகியவற்றின் மூலம் மழை காலங்களில் நீர் செல்லும் வகையில் வழிவகை செய்து கொடுக்குமாறு தாழ்மையுடன் கேட்டுக்கொள்கிறோம்.

விடுபட்ட செங்கல் சூளைகளின் பெயர் பட்டியல் :

23 Chinathadagam Village Panchayat


1. Myil Brick -U III- Myilsamy - Thadagam North Side, near SAT Chamber
2. SKG Brick Kilns - S.Jayakumar S/o.Somappan North Side, Thadagam
3. TPT - Brick Kiln - Palanisamy S/o.Rangasamy, Thadagam, North Side.
4. TVT -Brick Kiln - V.Gunasekaran S/o.Vellingiri, Thadagam, North Side.
5. SBT - Brick Kiln - Parasuramen S/o.Somappan North Burial Ground
6. NKS Brick Kiln - Nataraj S/o.Duraisamy North Side, Thadagam, near SAT
7. NKS Brick Kiln - Chinnaraj S/o.Duraisamy North Side, Thadagam, near SAT
8. TAB Brick kiln - (Police) M.Senthilkumar S/o.Myilsamy, Thaneerpandal, (S)Palani Kuttai, Itteri Road.
9. TAB Brick kiln - (Jail-W) M.Ramesh S/o.Myilsamy, Thaneerpandal, (S)Palani Kuttai, Itteri Road.
10. Brick kiln - Kanagaraj North Burial ground, Thadagam
11. Brick kiln - Ramya Unit III, P.Dharmaraj, Thadagam North
12. TKT Brick kiln - Kumar S/o.Rangasamy Unit II, Velmurugan Thottam near North Burial Ground Thadagam.
13. Arun Brick kiln Srinivasan S/o.Vellappa Naidu Unit II Thadagam (N)
14. Nimi Brick N.Rajan S/o.Nataraj Anaikatti Road, 24 Veerapandi

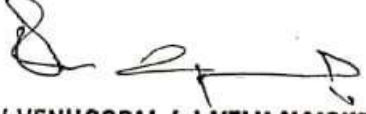
22 Nanjundapuram Village panchayat

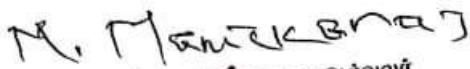
01. TPT Brick Kiln Palanisamy S/o.Rangasamy (J.P. Thottam)
Nanjundapuram (N)
02. Indu Brick Kiln Suku (a) Subramaniam Varapalayam, Thadagam,
Ramanathapuram near.
03. Brick kiln Cable Radhakrishnan S/o.Subbaiya Gowder Somaiyanur
South, Mariamman kovil near.

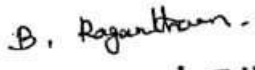
24 Veerapandi Village panchayat

01. RNK Brick kiln P.Ayyasamy S/o.Papan Special Sub Inspector of Police,
Thadagam station. Thailamara Bus stop near, Mangarai Road.
02. EBC Brick kiln C.P.Duraisamy S/o.Ponnaiya Gowder Mangarai Road,
Opp.Ragam Chamber
03. Brick kiln Babu S/o.Subbaiyan Mangarai Road, near Ragam Chamber
04. AVB Brick kiln Nagaraj, Periya Thadagam
05. Brick kiln M.Ravi S/o.Marimuthu Mangarai Road, . Thailamara Bus
stop, South side.
06. VRC Brick kiln Rangasamy Gowder 24, Veerapandi pudur.
07. JDR Brick Kiln Jayaseelan S/o.Deveraj Rtd.Teacher, 24 Veerapandi
pudur.


THADAGAM S. GANESH
 SOCIAL ACTIVIST
 17, MAIN ROAD, (NPR) GOVT. HR. SEC. SCHOOL,
 CHINNATHADAGAM (PO), COIMBATORE - 641 108.
 CELL: 97944 55111, 99422 67000


V. VENUGOPAL (a) VELU NAICKER
 State Secretary
 Thamizaha Vivasaiikal Sangam
 Coimbatore - 22.


M. மாணிக்கராஜ் சமூக ஆர்வலர்
 3/266, மடத்தூர்,
 காத்தடை மருத்துவமனை பின்புறம்,
 22 நஞ்சுண்டபுறம் ஊராட்சி,
 விண்ணத்தபாகம் (PO), கோவை - 641108.
 Cell: 97870 44636


கௌசிகா நதி உழவர் குழு
 11, குறிஞ்சி இல்லம், 6-வது வீதி
 ராமானுஜ நகர், இடிகரை
 கோயம்புத்தூர் - 641 022.
 அலைபேசி: 94881 54414, 99949 70092
 மின்னஞ்சல்: ulavarkuzhu@gmail.com





PRASHANT SURVEYS

(ADVANCED LAND SURVEY & CONSULTANCY)

• DPR • Mobile LiDAR • NSV • UAV • GPR • DGPS

ISO 9001 : 2015 Certified

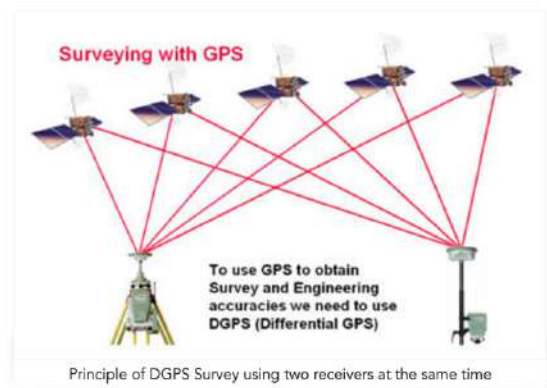
[About Us](#) ▾ [Mapping Technologies](#) ▾ [Our Services](#) ▾ [Testimonials](#) [Photo Gallery](#) [Careers](#) [Events & Conferences](#) [Download](#) ▾ [Contact Us](#)

DGPS base / RTK Survey for Ground Control Points (GCP's)

[Home](#) / [Our Services](#)

A Differential Global Positioning System (DGPS) is an enhancement to the Global Positioning System (GPS) which provides improved location accuracy, in the range of operations of each system, from the 15-meter nominal GPS accuracy to about 1-3 cm in case of the best implementations.

Each DGPS uses a network of fixed ground-based reference stations to broadcast the difference between the positions indicated by the GPS satellite system and known fixed positions. These stations broadcast the difference between the measured satellite pseudo ranges and actual (internally computed) pseudo ranges, and receiver stations may correct their pseudo ranges by the same amount. The digital correction signal is typically broadcast locally over ground-based transmitters of shorter range.



Ground control points (GCP's) are locations on the surface of our planet with a known X,Y (e.g. latitude and longitude) and Z (e.g. height above mean sea level in meters). In order to use GCPs in the ortho-rectification process, or for any Survey application, they need to be extremely accurate. One cannot collect them with a low-priced handheld global positioning system (GPS) unit or with a smart phone. What is required is a survey-grade GPS unit which is often referred to as a differential GPS unit. These units work by locking on to multiple GPS satellites in space that then triangulate your position on the ground. The longer you wait, the more accurate your position will be calculated as more satellites lock onto the unit. The position of each GPS satellite is then verified and corrected by a series of ground stations that monitor their orbit, velocity and direction of movement, usually called as post processing of the DGPS observations using a suitable software.

Post-processing is used in Differential GPS to obtain precise positions of unknown points by relating them to known points such as survey markers. The GPS measurements are usually stored in computer memory in the GPS receivers, and are subsequently transferred to a computer running the GPS post-processing software. The software computes baselines using simultaneous measurement data from two or more GPS receivers.

The baselines represent a three-dimensional line drawn between the two points occupied by each pair of GPS antennas. The post-processed measurements allow more precise positioning, because most GPS errors affect each receiver nearly equally, and therefore can be cancelled out in the calculations. Differential GPS measurements can also be computed in real time by some GPS receivers if they receive a correction signal using a separate radio receiver, for example in Real Time Kinematic (RTK) surveying or navigation.

Real-Time Kinematic (RTK) positioning is a satellite navigation technique used to enhance the precision of position data derived from satellite-based positioning systems (global navigation satellite systems, GNSS) such as GPS, GLONASS, Galileo, NavIC and BeiDou. It uses measurements of the phase of the signal's carrier wave in addition to the information content of the signal and relies on a single reference station or interpolated virtual station to provide real-time corrections, providing up to centimeter-level accuracy. With reference to GPS in particular, the system is commonly referred to as carrier-phase enhancement, or CPGPS.

"Prashant Surveys" owns 15 numbers of Survey grade, dual frequency Trimble & Leica RTK DGPS (Differential Global Positioning system) receivers viz. Leica GS14, Trimble R8, 5800 & 4800 receivers for establishing the precise Ground Control Points (GCP's) upto the accuracy of ± 5 mm on the ground. All the GCP's are observed in static mode for sufficient duration as per industry standards, by triangulation method, in order to obtain the best results. The control points can also be obtained by RTK method for projects requiring ortho rectification of satellite images, requiring relatively lesser accuracy about 2 to 5 cm.

The post processing of collected DGPS static observation data is done by using required Datum / projection and suitable post processing software's like Leica Geo Office, Leica Infinity, Trimble Business Centre or sometimes AUSPOS which is a free online GPS data processing facility provided by Geoscience Australia. The processed points data (Pt. ID., Latitude, Longitude, Elevation, X, Y, Z) is submitted in various formats like MS Excel, AutoCAD dwg files, pdf files, Google KML files as per the requirements of the client.



भारत का राजपत्र

The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 125]

नई दिल्ली, शुक्रवार, जनवरी 15, 2016/पौष 25, 1937

No. 125]

NEW DELHI, FRIDAY, JANUARY 15, 2016/ PAUSA 25, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 15 जनवरी, 2016

का. आ. 141(अ).—एक प्ररूप अधिसूचना, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) की अपेक्षानुसार अधिसूचना, सं. का.आ. 1533 (अ) तारीख 14 सितम्बर, 2006 में कतिपय और संशोधन करने के लिए सं. का.आ. 2588 (अ) तारीख 22 सितम्बर, 2014 द्वारा प्रकाशित की गई थी, उन सभी व्यक्तियों से जिनके उससे प्रभावित होने की संभावना है उक्त अधिसूचना के राजपत्र की प्रतियां जनता को उपलब्ध होने की तारीख से साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे;

और उक्त राजपत्र की प्रतियां जनता को 22 सितम्बर, 2015 को उपलब्ध करा दी गई थीं ;

और केन्द्रीय सरकार द्वारा पूर्वोक्त वर्णित प्ररूप अधिसूचना पर प्राप्त सुझावों या आक्षेपों पर सम्यक्तः विचार किया गया है ;

और दीपक कुमार आदि बनाम हरियाणा राज्य और अन्य आदि के मामले में माननीय उच्चतम न्यायालय के 2009 की विशेष अनुमति याचिका (सि) सं. 19628-19629 तारीख 27 फरवरी, 2012 में आई.ए.सं. 12-13, के आदेश के अनुसरण में खनन पट्टे के क्षेत्र पर विचार किए बिना लघु खनिजों के खनन के लिए पूर्व पर्यावरणीय अनापत्ति अब आज्ञापक हो गई है ;

और माननीय उच्चतम न्यायालय के पूर्वोक्त आदेश के अनुसरण में ऐसे मामले जिनके लिए पूर्व पर्यावरणीय अनापत्ति अभिप्राप्त करना अपेक्षित हो गया है, सारवान रूप से बह गए है ;

और माननीय राष्ट्रीय हरित अधिकरण ने बालू खनन के मामले में 13 जनवरी, 2015 के अपने आदेश द्वारा समूह में लघु खननों के खनन पट्टे की पर्यावरणीय अनापत्ति के लिए नीति बनाने का निदेश दिया है ;

और राज्य सरकारों ने लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति की प्रक्रिया को सुव्यवस्थित बनाने के लिए अभ्यावेदन दिए है ;

और पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय ने राज्य सरकारों के साथ परामर्श से भरणीय बालू खनन के लिए मार्गदर्शक सिद्धांत तैयार किए है जिसमें क्लस्टर के लिए पर्यावरणीय निकासी के उपबंधों, जिला

पर्यावरण संघात निर्धारण प्राधिकरण के ब्यौरे दिए गए हैं और सूचना प्रौद्योगिकी और सूचना प्रौद्योगिकी समर्थित सेवाओं का स्रोत से गंतव्य तक खनन की गई सामग्रियों को ट्रेक करने में समर्थ होने में उपयोग करने का वर्णन किया गया है ;

अतः, अब, केन्द्रीय सरकार पर्यावरण संरक्षण नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए उक्त अधिसूचना में निम्नलिखित संशोधन करती है, अर्थात् :-

उक्त अधिसूचना में,-

(क) पैरा 2 में, "उक्त अनुसूची में" शब्दों के पश्चात् निम्नलिखित शब्द अंतःस्थापित किए जाएंगे, अर्थात् :-

"और जिला स्तर पर उक्त अनुसूची में लघु खनिजों के खनन के लिए 'ख2' प्रवर्ग के अधीन आने वाले मामलों के लिए जिला पर्यावरण संघात निर्धारण प्राधिकरण (डीईआईएए)";

(ख) पैरा 3 के पश्चात् निम्नलिखित पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"3क. जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण :-

(1) केन्द्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन जिला स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण (जिसे इसमें इसके पश्चात् डीईआईएए कहा गया है) का गठन किया जाएगा जो चार सदस्यों के मिलकर बनेगा जिसके अंतर्गत अध्यक्ष और सदस्य सचिव है।

(2) जिला मजिस्ट्रेट या जिला कलक्टर डीईआईएए का अध्यक्ष होगा।

(3) राज्य के संबंधित जिला मुख्यालय का उप प्रभागीय मजिस्ट्रेट या उप प्रभागीय अधिकारी डीईआईएए का सदस्य सचिव होगा।

(4) डीईआईएए के अन्य दो सदस्य सबसे ज्येष्ठ प्रभागीय वन अधिकारी और एक विशेषज्ञ होंगे। विशेषज्ञ को, यथास्थिति, प्रभाग के प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किया जाएगा। पात्रता मानदंड को पूरा करने वाले विशेषज्ञ की पदावधि और अर्हताएं इस अधिसूचना के परिशिष्ट 7 में दी गई हैं।

(5) डीईआईएए के ऐसे सदस्य जो संबंधित राज्य सरकार या संघ राज्य क्षेत्र प्रशासन के सेवारत अधिकारी हैं सिवाय विशेषज्ञ सदस्य के पदेन सदस्य होंगे।

(6) जिला स्तरीय विशेषज्ञ निर्धारण समिति जिसे इसमें इसके पश्चात् डीईएसी कहा गया है ग्यारह सदस्यों से मिलकर बनेगी जिसके अंतर्गत एक अध्यक्ष और एक सदस्य सचिव है।

(7) संबंधित राज्य सरकार के जिले या संघ राज्यक्षेत्र प्रशासन में सबसे ज्येष्ठ कार्यपालक इंजीनियर, सिंचाई विभाग डीईएसी का अध्यक्ष होगा।

(8) खनन और भूविज्ञान विभाग में सहायक निदेशक या उप निदेशक या जिले का भूविज्ञानी डीईएसी का उस क्रम में सदस्य सचिव होगा।

(9) राज्य प्रदूषण नियंत्रण बोर्ड या समिति का प्रतिनिधि, जिले में सबसे ज्येष्ठ उप प्रभागीय अधिकारी (वन) सुदूर संवेदन विभाग या भूविज्ञान विभाग या राज्य भूजल विभाग का प्रतिनिधि, एक व्यवसायिक स्वास्थ्य विशेषज्ञ या चिकित्सा अधिकारी को जिला मजिस्ट्रेट या जिला कलक्टर द्वारा नामनिर्दिष्ट किया जाएगा, जिला परिषद् से इंजीनियर और, यथास्थिति, प्रभागीय आयुक्त या मुख्य वन परिरक्षक द्वारा नामनिर्दिष्ट किए जाने वाले तीन विशेषज्ञ सदस्य डीईएसी के अन्य सदस्य होंगे। पात्रता मानदंड को पूरा करने वाले विशेषज्ञ की पदावधि और अर्हताएं इस अधिसूचना के परिशिष्ट 7 में दी गई हैं।

(10) डीईएसी के ऐसे सदस्य जो संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के सेवारत अधिकारी हैं सिवाय विशेषज्ञ सदस्य के पदेन सदस्य होंगे।

(11) जिला मजिस्ट्रेट या जिला कलक्टर किसी अभिकरण को डीईआईएए के सचिवालय के रूप में कार्य करने के लिए अधिसूचित करेंगे और डीईएसी उनको कानूनी कृत्यों के लिए सभी वित्तीय और लोजिस्टिक सहायता प्रदान करेगी।

(12) डीईआईएए और डीईएसी समय-समय पर यथासंशोधित इस अधिसूचना में विनिर्दिष्ट प्रक्रिया का अनुसरण करेंगे और शक्तियों का प्रयोग करेंगे।

(13) डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेगी और अध्यक्ष प्रत्येक दशा में एक मत पर पहुंचने का प्रयास करेगा और यदि सहमति नहीं होती है तो बहुमत का मत अभिभावी होगा।";

(ग) पैरा 4 में उप पैरा (III) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(IV) 'ख2' प्रवर्ग की पांच हेक्टेयर से कम या उसके बराबर लघु खनिज के खनन से संबंधित परियोजनाओं के लिए डीईआईए से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी। डीईआईए अपने विनिश्चय को इस अधिसूचना के लिए यथागठित डीईएसी की सिफारिशों पर आधारित करेगी।";

(घ) पैरा 5 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

"5. स्क्रीनिंग, स्कोपिंग और निर्धारण समितियां :-

केन्द्रीय सरकार में वहीं विशेषज्ञ निर्धारण समितियां (ईएसी) राज्य या संघ राज्य स्तर पर एसईएसी और जिला स्तर पर डीईएसी प्रवर्ग 'क', 'ख1', 'ख2', प्रवर्ग की परियोजनाओं या कार्यकलापों की स्क्रीनिंग, स्कोपिंग और निर्धारण तथा क्रमशः पांच हेक्टेयर से कम या उसके बराबर लघु खनिजों के खनन पट्टे की 'ख2' प्रवर्ग की परियोजनाओं की स्क्रीनिंग, स्कोपिंग और निर्धारण करेगी। ईएसी, एसईएसी और डीईएसी प्रत्येक मास कम से कम एक बार बैठक करेंगी।

(क) ईएसी की संरचना परिशिष्ट 6 में दिए अनुसार होगी। राज्य या संघ राज्य स्तर पर एसईएसी का गठन केन्द्रीय सरकार द्वारा संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से उसी प्रकार किया जाएगा। जिला स्तर पर डीईएसी का गठन केन्द्रीय सरकार द्वारा पैरा 3क में दी गई संरचना के अनुसार किया जाएगा।

(ख) केन्द्रीय सरकार संबंधित राज्य सरकारों या संघ राज्यक्षेत्र प्रशासनों की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक से अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेगी।

(ग) ईएसी और एसईएसी का प्रत्येक तीन वर्ष के पश्चात् पुनर्गठन किया जाएगा।

(घ) संबंधित ईएसी, एसईएसी और डीईएसी के प्राधिकृत सदस्य उस परियोजना या कार्यकलाप से संबंधित स्थल का जिसके लिए स्क्रीनिंग या स्कोपिंग या निर्धारण के प्रयोजनों के लिए पर्यावरणीय निकासी की ईप्सा की गई है। परियोजना प्रस्तावक जो निरीक्षण के लिए आवश्यक सुविधाएं उपलब्ध कराएगा, को कम से कम सात दिन की पूर्व सूचना देकर निरीक्षण कर सकेंगे।

(ङ) ईएसी, एसईएसी और डीईएसी सामूहिक उत्तरदायित्व के सिद्धांत पर कार्य करेंगे। अध्यक्ष प्रत्येक दशा में एक मत पर पहुंचने का प्रयास करेगा और यदि सहमति नहीं होती है तो बहुमत का मत अभिभावी होगा।";

(ड) पैरा 6 के स्थान पर निम्नलिखित पैरा रखा जाएगा, अर्थात् :-

"(6) पूर्व पर्यावरणीय अनापत्ति (ईसी) के लिए आवेदन :-

कोई संनिर्माण कार्यकलाप करने या भूमि को तैयार करने या परियोजना प्रस्तावक द्वारा स्थल पर खनन करने से पूर्व सभी मामलों में पूर्व पर्यावरणीय अनापत्ति की ईप्सा करने वाला आवेदन परियोजना प्रस्तावक द्वारा परियोजना के लिए प्रस्तावित स्थल (स्थलों) की पहचान या कार्यकलापों जिनसे आवेदन संबंधित है की पहचान करने के पश्चात् इसके साथ उपाबद्ध प्ररूप 1 और अनुपूरक प्ररूप 1क, यदि लागू हों, जैसा परिशिष्ट 2 में दिया गया है, में किया जाएगा और प्रवर्ग 'ख2' परियोजनाओं के अधीन पांच हेक्टेयर तक लघु खनिजों के खनन के लिए प्ररूप1ड में किया जाएगा। परियोजना प्रस्तावक आवेदन के साथ पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति प्ररूप 1, प्ररूप 1क और प्ररूप1ड के साथ प्रस्तुत करेगा; और संनिर्माण परियोजनाओं या कार्यकलापों की दशाओं (अनुसूची की मद 8) अवधारणा योजना की एक प्रति पूर्व साध्यता रिपोर्ट के स्थान पर प्रस्तुत की जाएगी।";

(च) पैरा 7 में,-

(I) उप पैरा (I) में शीर्ष "I प्रक्रम (1)-स्क्रीनिंग : ", विद्यमान उप पैरा को उप पैरा "(क)" के रूप में पुनः अक्षरांकित किया जाएगा और इस प्रकार अक्षरांकित उप पैरा के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(ख) परिशिष्ट 9 में यथाविनिर्दिष्ट मामलों को पूर्व पर्यावरणीय अनापत्ति से छूट प्रदान की जाएगी।";

(II) उप पैरा 7(II) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"7 (iii) बालू खनन या नदी तट खनन और अन्य लघु खनिजों के खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार

करना :

(क) खनन या नदी तट खनन और अन्य लघु खनिजों के खनन के लिए जिला सर्वेक्षण रिपोर्ट तैयार करने की विहित प्रक्रिया परिशिष्ट 10 में दी गई है।

(ख) लघु खनिजों के खनन जिसके अंतर्गत समूह अवस्थिति भी है, के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट 11 में दी गई है।";

(ख) पैरा 8 में,-

(i) "ईएसी या एसईएसी" अक्षरों और शब्द के स्थान पर "ईएसी या एसईएसी या डीईएसी" शब्द और अक्षर रखे जाएंगे ;

(ii) "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(ज) पैरा 9 में, उप पैरा (I) में, -

"विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(झ) पैरा 10 में, उप पैरा (III) के पश्चात् निम्नलिखित उप पैरा अंतःस्थापित किया जाएगा, अर्थात् :-

"(iv) बालू खनन या नदी तट खनन और मानीटरी की विहित प्रक्रिया परिशिष्ट 12 में दी गई है।";

(ञ) पैरा 11 में,-

"विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द जहां-जहां वे आते हैं, के स्थान पर "विशेषज्ञ मूल्यांकन समिति या राज्य स्तरीय विशेषज्ञ मूल्यांकन समिति या जिला स्तरीय विशेषज्ञ मूल्यांकन समिति" शब्द रखे जाएंगे ;

(ट) अनुसूची में,-

(I) मद 1(क) और उससे संबंधित प्रविष्टियों के स्थान पर निम्नलिखित मद और प्रविष्टियां रखी जाएगी, अर्थात् :-

(1)	(2)	(3)	(4)	(5)
"1(क)	(i) खनिजों का खनन	गैर कोयला खनन पट्टे के संबंध में ≥ 50 खनन पट्टा क्षेत्र कोयला खनन पट्टे के संबंध में > 150 खनन पट्टा क्षेत्र खनन क्षेत्र तक विचार किए बिना अज़बेस्टो	गैर कोयला खनन पट्टे के संबंध में < 50 खनन पट्टा क्षेत्र कोयला खनन पट्टे के संबंध में ≤ 150 खनन पट्टा क्षेत्र	सिवाय निम्नलिखित के साधारण शर्तें लागू होंगी: (i) प्रवर्ग 'ख2' लघु खनिजों के खनन (25 हेक्टेयर खनन पट्टा क्षेत्र तक) के लिए परियोजना या कार्यकलाप ; (ii) अंतरराज्यीय सीमा के लेखें नदी

	<p>(ii) पिच्छल पाइप लाईनें (कोयला लिगनाइट और अन्य अयस्क) जो राष्ट्रीय उद्यानों या अभ्यारण्यों या कोरल रीफ, पारिस्थितिकी संवेदी क्षेत्रों से गुजरती है।</p>	<p>का खनन सभी परियोजनाएं।</p>	<p>तट खनन परियोजनाएं। टिप्पण : (1) खनिज के पूर्वक्षण को छूट दी गई है।”; (2) लघु खनिजों जिसके अंतर्गत समूह अवस्थिति है, के खनन के लिए पर्यावरणीय अनापत्ति की विहित प्रक्रिया परिशिष्ट 11 में दी गई है।”; (3) ऐसे खनन पट्टे जिन्होंने पर्यावरण निकासी, पर्यावरण संघात निर्धारण अधिसूचना, 1994 और पर्यावरण संघात निर्धारण अधिसूचना, 2006 के अधीन अभिप्राप्त की है, के लिए नई पर्यावरणीय अनापत्ति नवीकरण के दौरान प्राप्त करने की अपेक्षा नहीं होगी परंतु यह कि परियोजना के पास विधिमान्य और विद्यमान पर्यावरणीय अनापत्ति हो।</p>
--	---	-------------------------------	--

(ठ) परिशिष्ट 6 के पश्चात् निम्नलिखित परिशिष्ट अंतःस्थापित किए जाएंगे, अर्थात् :-

"परिशिष्ट 7"

(पैरा 3क देखें)

डीईआईए और डीईएसी में विशेषज्ञों की अर्हताएं और निबंधन

- 1. अर्हता :** व्यक्ति के पास कम से कम (I) संबंधित विषय में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण होना चाहिए जिसकी परिणति एम.ए. या एम.एस.सी. डिग्री के रूप में हों या (II) इंजीनियरी/प्रौद्योगिकी/अभिन्यास विषय की दशा में उस क्षेत्र में विहित व्यवहारिक प्रशिक्षण के साथ चार वर्ष का औपचारिक प्रशिक्षण पाठ्यक्रम जिसकी परिणति बी.टेक./बी.ई./बी.आर्क. डिग्री के रूप में या (III) अन्य व्यवसायिक डिग्री (अर्थात् एम.बी.ए. आदि) जिसमें कुल पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण और विहित व्यवहारिक प्रशिक्षण अंतर्बलित हों या (IV) विहित शिक्षता/आर्टिकल शिप और संबंधित व्यवसायिक संगमों द्वारा संचालित परीक्षा उत्तीर्ण (अर्थात् चार्टर्ड एकाउंटेंसी) या (V) विश्वविद्यालय डिग्री के पश्चात् विश्वविद्यालय या सेवा अकादमी (अर्थात् एम.बी.ए./एम.पी.ए.) आदि के पश्चात् दो वर्ष का औपचारिक प्रशिक्षण। व्यक्ति व्यवसायियों का चयन करते समय उनके द्वारा अपने संबंधित क्षेत्रों में अर्जित अनुभव का ध्यान रखा जाएगा।
- 2. विशेषज्ञ :** पूर्वोक्त पात्रता मानदंड को पूरा करने वाला व्यवसायी जिसके पास संबंधित क्षेत्र में कम से कम दस वर्ष का अनुभव हो या कम से कम पांच वर्ष के सुसंगत अनुभव के साथ संबंधित क्षेत्र में उन्नत डिग्री (अर्थात् पी.एच.डी.)।
- 3. आयु :** सत्तर वर्ष से कम। तथापि किसी दिए गए क्षेत्र में विशेषज्ञों की अनुपलब्धता या कमी की दशा में अधिकतम आयु को पचहत्तर वर्ष तक अनुज्ञात किया जा सकेगा।
- 4. क्षेत्र :** खनन, भूविज्ञान, जल विज्ञान, सुदूर संवेदन पर्यावरण क्वालिटी, पर्यावरण संघात निर्धारण प्रक्रिया, जोखिम निर्धारण, जीव विज्ञान, समुद्र विज्ञान, वाणिकी और वन्य जीवन, पर्यावरण अर्थशास्त्र, जैव विभिन्नता और नदी पारिस्थितिकी।
- 5. पदावधि :** विशेषज्ञ सदस्यों की अधिकतम पदावधि दो पदावधियों में तीन वर्ष होगी।
- 6. विशेषज्ञ सदस्य को उसकी पदावधि की समाप्ति से पूर्व बिना कारण और उचित जांच के नहीं हटाया जाएगा।**

परिशिष्ट 8
(पैरा 6 देखें)
प्ररूप 1ड

पांच हेक्टेयर से कम और उसके बराबर प्रवर्ग 'ख2' के अधीन लघु खनिजों के खनन के लिए आवेदन

(I) मूल सूचना

- (i) खनन पट्टा स्थल का नाम :
- (ii) अवस्थिति/स्थल (जीपीएस समन्वयक):
- (iii) खनन पट्टे का आकार (हेक्टेयर):
- (iv) खनन पट्टे की क्षमता (टीपीए):
- (v) खनन पट्टे की कालावधि :
- (vi) परियोजना की अनुमानित लागत:
- (vii) संपर्क सूचना:

पर्यावरण संवेदनशीलता

क्रम सं.	क्षेत्र	किलोमीटर में दूरी / ब्यौरे
1.	निकटतम रेल या संबंधित नदी, उप नदी, नाले आदि के ऊपर पुल से परियोजना की दूरी	

2.	अवसंरचना प्रसुविधा से दूरी रेलवे लाईन राष्ट्रीय राजमार्ग राज्य राजमार्ग प्रमुख जिला सड़क कोई अन्य सड़क वैद्युत पारेषण लाईन खंभा या टावर नहर या चैक बांध या जलाशय या झील या तालाब पेयजल पंप हाउस के लिए अन्तर्ग्रहण सिंचाई नहर पंपों के लिए अन्तर्ग्रहण	
3.	अंतरराष्ट्रीय अभिसमयों, राष्ट्रीय या स्थानीय विधान के अधीन अपनी पारिस्थितिकी, भूदृश्य, सांस्कृतिक या अन्य संबंधित मूल्य के लिए संरक्षित क्षेत्र	
4.	ऐसे क्षेत्र जो पारिस्थितिकी कारणों से महत्वपूर्ण या संवेदनशील हैं—आर्द्रभूमि, जलमार्ग या अन्य जल निकाय, तटीय क्षेत्र, जीव मंडल, पर्वत, वन	
5.	प्राणी या वनस्पति प्रजातियों के उनके प्रजनन, घोंसलों, चराई, आराम के लिए सर्दियों में, प्रवास के लिए इस्तेमाल किए जाने वाले संरक्षित, महत्वपूर्ण या संवेदनशील क्षेत्र	
6.	अंतर्देशीय, तटीय, समुद्री या भूगर्भीय जल	
7.	राज्य, राष्ट्रीय सीमाएं	
8.	पब्लिक द्वारा मनोरंजन या अन्य पर्यटन, धार्मिक स्थलों तक पहुंच के लिए उपयोग किए जाने वाले मार्ग या सुविधाएं	
9.	रक्षा संस्थापन	
10.	गहन जनसंख्या या निर्मित क्षेत्र, निकटतम मानव पर्यावास से दूरी	
11.	मानव निर्मित संवेदनशील भू-उपयोग के अधिभोग में क्षेत्र (अस्पताल, स्कूल, पूजास्थल, सामुदायिक सुविधाएं)	
12.	ऐसे क्षेत्र जिनमें महत्वपूर्ण उच्च क्वालिटी या दुर्लभ स्रोत विद्यमान है (भूजल स्रोत, भू-स्रोत, वानिकी, कृषि, मछली उद्योग, पर्यटन, खनिज)	
13.	ऐसे क्षेत्र जिनमें पहले से ही प्रदूषण या पर्यावरण नुकसान हुआ है (ऐसे क्षेत्र जहां विद्यमान विधि पर्यावरणीय मानकों से परे कार्य किया गया है)	
14.	ऐसे क्षेत्र जो प्राकृतिक संकटों के प्रति अति संवेदनशील हैं जिससे परियोजना द्वारा पर्यावरणीय समस्याएं उपस्थित हो सकती हैं (भूकंप, अवतलन, भूस्खलन, अवक्षयन, बाढ़ या अत्यधिक या प्रतिकूल जलवायु परिवर्तन)	
15.	क्या प्रस्तावित खनन स्थल के लिए भूजल रिचार्ज के लिए विदर/ दरार के पास अवस्थित है	
16.	क्या प्रस्ताव में निम्नलिखित विनियमों या अधिनियमों के अधीन अनुमोदन या निकासी अंतर्वलित है, अर्थात्:— (क) वन (परिरक्षण) अधिनियम, 1980;	

	(ख) वन्यजीव (संरक्षण) अधिनियम, 1972; (ग) तटीय विनियमन जोन अधिसूचना, 2011. यदि हां, तो उनके ब्यौरे और परिस्थिति दी जानी है।	
17.	अंतर्वलित वन भूमि (हेक्टेयर)	
18.	क्या परियोजना और/या भूमि जिसमें परियोजना स्थापित किए जाने के लिए प्रस्तावित है, के विरुद्ध कोई मुकद्दमेबाजी लंबित है ? (क) न्यायालय का नाम (ख) वाद संख्या (ग) न्यायालय के आदेश या निदेश, यदि कोई हों और उनकी प्रस्तावित परियोजना के लिए संगतता।	

**(नाम और पते के साथ परियोजना
प्रस्तावक के हस्ताक्षर)**

परिशिष्ट 9

[पैरा 7 (I)(ख) देखें]

कतिपय मामलों में पर्यावरणीय अनापत्ति की अपेक्षा से छूट

निम्नलिखित मामलों को पूर्व पर्यावरणीय अनापत्ति की अपेक्षा नहीं होगी, अर्थात् :—

1. साधारण मिट्टी या बालू की कुम्हारों द्वारा मिट्टी के घड़े, लैंप, खिलौने आदि बनाने के लिए उनकी प्रथाओं के अनुसार निकासी।
2. मिट्टी की टाइलें बनाने वालों द्वारा जो मिट्टी की टाइलें बनाते हैं, के लिए साधारण मिट्टी या बालू की निकासी।
3. किसानों द्वारा बाढ़ के पश्चात् कृषि भूमि से बालू के जमाव को हटाना।
4. ग्राम पंचायत में अवस्थित स्रोतों से बालू और साधारण मिट्टी को वैयक्तिक उपयोग या ग्राम में सामुदायिक कार्य के लिए प्रथा के अनुसार खनन।
5. सामुदायिक कार्य जैसे ग्रामीण तालाबों या टैंकों से गाद हटाना, महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार और गारंटी स्कीमों, अन्य सरकारी प्रायोजित स्कीमों तथा सामुदायिक प्रयामों द्वारा ग्रामीण सड़कों, तालाबों, बांधों का संनिर्माण।
6. बांधों, मेड़ों, बैराजों, नदी और नहरों की उनके अनुरक्षण तथा आपदा प्रबंधन के प्रयोजन के लिए तलमार्जन और गाद निकालना।
7. गुजरात में गुजरात सरकार की तारीख 14 फरवरी, 1990 की अधिसूचना सं.जीयू/90(16)/एमसीआर-2189 (68)/5-सीएचएच द्वारा बंजारा और ओड द्वारा बालू के पारंपरिक उपजीविका कार्य।
8. सिंचाई या पेयजल के लिए कुंओं की खुदाई।
9. ऐसे भवनों की नींव के लिए खुदाई जिनके लिए पूर्व पर्यावरणीय अनापत्ति अपेक्षित नहीं है।
10. जिला कलक्टर या जिला मजिस्ट्रेट के आदेश पर किसी नहर, नाला, ड्रेन, जल निकास आदि में होने वाली दरार को भरने के लिए साधारण मिट्टी या बालू का उत्खनन ताकि किसी आपदा या बाढ़ जैसी स्थिति से निपटा जा सके।
11. ऐसे कार्यकलाप जिन्हें राज्य सरकार द्वारा विधान या नियमों के अधीन पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकारी की सहमति से गैर खननकारी कार्यकलाप घोषित किया है।

परिशिष्ट - 10**[पैरा 7 (III) (क) देखें]****जिला सर्वेक्षण रिपोर्ट तैयार करने के लिए प्रक्रिया**

जिला सर्वेक्षण रिपोर्ट तैयार करने का मुख्य उद्देश्य निम्नलिखित का सुनिश्चय करना है :

भूमिवृद्धि या जमाव के क्षेत्रों की पहचान जहां खनन को अनुज्ञात किया जा सकता है ; और अपक्षरण के क्षेत्रों की पहचान तथा उसकी अवसंरचना, ढांचों और संस्थापनों से निकटता जहां खनन को प्रतिषिद्ध किया जाना चाहिए तथा फिर से भराव की वार्षिक दर की संगणना तथा क्षेत्र में खनन के पश्चात् भराव के लिए अनुज्ञात समय ।

रिपोर्ट का निम्नलिखित ढांचा होगा :

1. प्राकृतिक
2. जिले में खनन कार्यकलापों पर विहंगम दृष्टि
3. अवस्थिति, क्षेत्र और विधिमान्यता का कालावधि के साथ जिले में खनन पट्टों की सूची
4. पिछले तीन वर्षों के दौरान ग्राम स्वामिस्व या राजस्व के ब्यौरे
5. पिछले तीन वर्षों के दौरान बालू या बजरी के उत्पादन के ब्यौरे
6. जिले की नदियों में तलछटों के जमाव की प्रक्रिया
7. जिले का सामान्य प्रोफाइल
8. जिले में भूमि के उपयोग का पैटर्न : वन, कृषि, उद्यान कृषि, खनन आदि
9. जिले की भू-भौगोलिकी
10. वर्षा : मास-वार
11. जियोलोजी और खनिज संपदा

उपरोक्त के अतिरिक्त, रिपोर्ट में निम्नलिखित अंतर्विष्ट होगा :

(क) नदी या धाराओं का जिलावार ब्यौरा और बालू के अन्य स्रोत ।

(ख) जिलावार बालू या पत्थरों की उपलब्धता या समग्र संसाधन ।

(ग) जिलावार बालू के विद्यमान खनन पट्टों के ब्यौरे तथा समग्र ।

डीईआईएए द्वारा जिले में जियोलोजी विभाग या मिंचाई विभाग या वन विभाग या लोक निर्माण विभाग या भूजल बोर्ड या सुदूर संवेदन विभाग या खनन विभाग आदि की सहायता से एक सर्वेक्षण किया जाएगा ।

मुख्य नदियों के विवरण सहित निकासी प्रणाली

क्रम सं.	नदी का नाम	निकासी क्षेत्र (वर्ग कि.मी.)	जिले में निकासी किया गया % क्षेत्र

महत्वपूर्ण नदियों और धाराओं की मुख्य विशेषताएं :

क्रम सं.	नदी या धारा का नाम	जिले में कुल दूरी (कि.मी. में)	उद्गम का स्थान	उद्गम पर ऊंचाई

खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (कि.मी. में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज संभावना (मीट्रिक टन में) (कुल खनिज संभावना का 60%)

खनिज संभावना

बोल्डर (एमटी)	बजरी (एमटी)	बालू (एमटी)	कुल खनन योग्य खनिज संभावना (एमटी)

वार्षिक जमाव

क्रम सं.	नदी या धारा	खनिज छूट के लिए सिफारिश किया गया नदी या धारा का भाग	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की लंबाई (कि.मी. में)	खनिज छूट के लिए सिफारिश किए गए क्षेत्र की औसत चौड़ाई (मीटर में)	खनिज छूट के लिए सिफारिश किया गया क्षेत्र (वर्ग मीटर में)	खनन योग्य खनिज संभावना (मीट्रिक टन में) (कुल खनिज संभावना का 60%)
जिले के लिए योग						

उप प्रभागीय मजिस्ट्रेट सिंचाई विभाग से अधिकारियों, राज्य प्रदूषण नियंत्रण बोर्ड या समिति, वन विभाग जियोलोजी या खनन अधिकारी से मिलकर बनने वाली उप प्रभागीय समिति ऐसे प्रत्येक स्थल का भ्रमण करेगी जिसके लिए पर्यावरणीय अनापत्ति के लिए आवेदन किया गया है और खनन के लिए या खनन का प्रतिषेध करने के लिए स्थल की उपयोगिता पर सिफारिश करेगी।

खनिज संभावना की संगणना के लिए अंगीकृत विधि :

खनिज संभावना की संगणना क्षेत्र की जांच और नदी या धाराओं के आवाह क्षेत्र की जियोलोजी के आधार पर की जाती है। स्थल की स्थिति और अवस्थिति के अनुसार खनन योग्य खनिजों की गहराई को परिभाषित किया जाता है। किसी नदी या धारा में खनिजों को हटाने के क्षेत्र का विनिश्चय जियो-मोर्फोलोजी और अन्य कारकों पर निर्भर करता है। यह किसी विशिष्ट नदी या धारा में क्षेत्र का पचास प्रतिशत से साठ प्रतिशत तक हो सकता है। उदाहरण के लिए कुछ पहाड़ी राज्यों में खनिज संघटक जैसे बोल्डर, नदी से बजरी, बालू को एक मीटर की गहराई तक स्रोत खनिज माना जा सकता है। अन्य संघटक जैसे क्ले और गाद को किसी विशिष्ट नदी या धारा की खनिज संभावना की संगणना करते समय अपशिष्ट के रूप में अपवर्जित किया जाता है।

जिले में प्रत्येक लघु खनिज के लिए जिला सर्वेक्षण रिपोर्ट पृथक् रूप से तैयार की जाएगी और इसके प्रारूप को कोलेक्टोरेट में इसकी प्रति को रखते हुए पब्लिक डोमेन में रखा जाएगा तथा इसे जिले की वेबसाइट पर इक्कीस दिन के लिए पोस्ट किया जाएगा। प्राप्त की गई टिप्पणियों पर विचार किया जाएगा और उपयुक्त पाए जाने पर उन्हें डीईआईएए द्वारा छः मास के भीतर अंतिम रूप दी जाने वाली अंतिम रिपोर्ट में शामिल किया जाएगा।

जिला सर्वेक्षण रिपोर्ट पर्यावरणीय अनापत्ति रिपोर्टों को तैयार करने और परियोजनाओं के मूल्यांकन के लिए आवेदन का आधार होगी। रिपोर्ट को प्रत्येक पांच वर्ष में अद्यतन किया जाएगा।

परिशिष्ट - 11

[पैरा 7 (III) (ख) देखें]

समूह सहित लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति की प्रक्रिया

समूह अवस्थिति सहित लघु खनिजों के खनन के लिए पर्यावरणीय अनापत्ति के लिए निम्नलिखित नीति का अनुसरण किया जाएगा :-

- (1). राज्यों (वर्णीय बालू खनन मार्गदर्शक सिद्धांत) द्वारा उपलब्ध कराया गया डाटा उपदर्शित करता है कि लघु खनिजों के लिए अधिकांश खनन पट्टे पांच हेक्टेयर से कम पट्टा क्षेत्र के लिए है। यह भी रिपोर्ट किया गया है कि पहाड़ी राज्यों में पांच हेक्टेयर से अधिक नदी के भाग को प्राप्त करना बहुत असामान्य है। इसलिए लघु खनिजों के लिए पट्टे का आकार जिसके अंतर्गत नदी बालू खनन है, का अवधारण राज्यों द्वारा उनकी परिस्थितियों के आधार पर किया जाएगा।
- (2). लघु खनिजों का अधिकांशतः खनन समूहों में है। पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को समस्त समूह के लिए तैयार करने की आवश्यकता है ताकि सभी संभावित बाधकताओं को लिया जा सके। इन रिपोर्टों में समूह की वहन क्षमता, परिवहन और संबंधित मुद्दे पुनः भराव और रिचार्ज मुद्दों, समूह क्षेत्र का भूजलीय अध्ययन शामिल होगा। पर्यावरणीय संघात निर्धारण या पर्यावरणीय प्रबंधन योजना को राज्य या राज्य द्वारा नामनिर्दिष्ट अभिकरण या परियोजना प्रस्तावकों द्वारा समूह में या समूह के समर्थकों द्वारा तैयार किया जाएगा।
- (3). संपूर्ण समूह के लिए एक लोक परामर्श होगा जिसके पश्चात् समूह के लिए अंतिम अंतिम पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना रिपोर्ट तैयार की जाएगी।
- (4). पर्यावरण अनापत्ति के लिए आवेदन किया जाएगा और उसे व्यष्टिक परियोजना प्रस्तावक को जारी किया जाएगा। समूह में व्यष्टिक पट्टा धारक उसी पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना का पर्यावरणीय अनापत्ति के लिए आवेदन करने में उपयोग कर सकते हैं। समूह पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को आवश्यकता के अनुसार महत्वपूर्ण परिवर्तनों को ध्यान में रखते हुए अद्यतन किया जाएगा।
- (5). पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को उस समूह में प्रत्येक पर्यावरण अनापत्ति में उपदर्शित किया जाएगा और डीईएसी, एसईएसी और ईएसी यह सुनिश्चित करेंगे कि पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना से न्यूनीकरण उपाय अध्ययन को व्यष्टिक परियोजना प्रस्तावकों की उस समूह में पर्यावरणीय अनापत्ति में उपदर्शित किया जाए।
- (6). किसी समूह का तब निर्माण किया जाएगा जब किसी पट्टे की सीमाओं के बीच दूरी किसी अन्य पट्टे की सीमा से किसी एक समान खनिज क्षेत्र में 500 मीटर से कम हो।
- (7). प्ररूप 1ड, पूर्व साध्यता रिपोर्ट और लघु खनिजों के खनन के लिए प्रवर्ग 'ख2' परियोजना प्रवर्ग के लिए खनन योजना को रजिस्ट्रीकृत अर्हित व्यक्ति या भारत की क्वालिटी परिषद् के प्रत्ययित सलाहकारों, राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यय बोर्ड द्वारा तैयार किया जाएगा। प्रवर्ग 'क' और प्रवर्ग 'ख1' परियोजनाओं के लिए पर्यावरण संघात निर्धारण या पर्यावरण प्रबंधन योजना को भारत की क्वालिटी परिषद् के प्रत्ययित सलाहकारों, राष्ट्रीय शिक्षा और प्रशिक्षण प्रत्यय बोर्ड द्वारा तैयार किया जाएगा।
- (8). एसईआईएए के पास डीईआईएए पर पर्यवेक्षणीय आधिकारिता होगी और डीईआईएए के विनिश्चयों की एसईआईएए द्वारा किसी विद्यमान विधि के उपबंधों पर प्रतिकूल प्रभाव डाले बिना समीक्षा की जाएगी।

लघु खनिजों जिसके अंतर्गत समूह स्थिति है की पर्यावरणीय निकासी के लिए अपेक्षाओं का स्कीमटाइज्ड प्रस्तुतीकरण

पट्टे का क्षेत्र (हेक्टेयर)	परियोजना का प्रवर्ग	ईआईए / ईएमपी की अपेक्षा	लोक सुनवाई की अपेक्षा	ईसी की अपेक्षा	जो ईआईए / ईएमपी तैयार कर सकता है	ईसी के लिए कौन आवेदन करेगा	ईसी का मूल्यांकन/ अनुदत्त करने के लिए प्राधिकारी	ईसी की अनुपालना की मानीटरी करने के लिए प्राधिकारी
व्यष्टिक खनन पट्टे के आधार पर बालू खनन और अन्य लघु खनिजों के खनन के लिए ईसी प्रस्ताव								
0 – 5ha	'ख2'	प्ररूप – 1एम, पीएफआर और अनुमोदित खनन योजना	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएमसी/ डीईआईएमए	डीईआईएमए एमआईएमए एमपीसीबी सीपीसीबी एमओईएफसीसी एमओईएफएफ द्वारा नामनिर्देशित अभिकरण
> 5 ha और < 25 ha	'ख2'	प्ररूप –1, पीएफआर और अनुमोदित खनन योजना तथा ईएमपी	नहीं	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएमसी / एमआईएमए	
≥ 25ha और < 50ha	'ख1'	हां	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएमसी/ सीआईएमए	
≥ 50 ha	'क'	हां	हां	हां	परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएमसी/ एमओईएफसीसी	
समूह स्थिति में बालू, खनन और अन्य लघु खनिज खनन के लिए ईसी प्रस्ताव								
5 ha तक खनन पट्टे का समूह क्षेत्र	'ख2'	प्ररूप –1, पीएफआर और अनुमोदित खनन योजना तथा ईएमपी	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	डीईएमसी/ डीईआईएमए	एमओईएफसीसी द्वारा नामनिर्दिष्ट डीईआईएमए एमआईएमए एमपीसीबी सीपीसीबी अभिकरण
> 5 ha तक खनन पट्टे का	'ख2'	प्ररूप –1, पीएफआर और	नहीं	हां	राज्य, राज्य अभिकरण, परियोजना	परियोजना प्रस्तावक	डीईएमसी/ डीईआईएमए	

समूह क्षेत्र और < 25 ha बिना किसी व्यक्ति पट्टे के > 5 ha		अनुमोदित खनन योजना तथा समूह में सभी पट्टों के लिए एक ईएमपी			प्रस्तावकों का समूह, परियोजना प्रस्तावक		
व्यक्ति पट्टा आकार < 50ha हेक्टेयर के साथ ≥ 25 से खनन पट्टे का समूह	'ख1'	हां	हां	हां	राज्य, राज्य अधिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	सीईएसी/ एमईआईए
≥ 50ha से किसी व्यक्ति पट्टे के आकार का कोई समूह	'क'	हां	हां	हां	राज्य, राज्य अधिकरण, परियोजना प्रस्तावकों का समूह, परियोजना प्रस्तावक	परियोजना प्रस्तावक	ईएसी/ एमओईएफसीसी

परिशिष्ट - XII

[पैरा 10 (iv) देखें]

बालू खनन या नदी तट खनन की मानीटरी की प्रक्रिया

1. परिवहन अनुज्ञा पत्र के सुरक्षा अभिलक्षण नीचे दिए अनुसार है :

- (क) भारतीय बैंक संगम द्वारा अनुमोदित चुंबकीय स्याही अक्षर पहचान (एमआईसीआर) कोड पेपर पर मुद्रित
- (ख) विशिष्ट ब्रारकोड
- (ग) विशिष्ट त्वरित प्रतिक्रिया (क्यूआर) कोड
- (घ) फ्यूजिटिव इंक पृष्ठभूमि
- (ङ) अदृश्य इंक चिन्ह
- (च) वायड पैटओग्रेफ
- (छ) वॉटरमार्क

2. खनन पट्टा स्थल पर अपेक्षा :

- (क) छोटे आकार का प्लाट (5 हेक्टेयर तक): एंडरायड आधारित स्मार्ट फोन
- (ख) बड़े आकार के प्लाट (5 हेक्टेयर से अधिक): सीसीटीवी कैमरा, पर्सनल कंप्यूटर (पीसी), इंटरनेट कनेक्शन, पावर बैकअप
- (ग) खनन पट्टा स्थल का पहुंच नियंत्रण
- (घ) इस्तेमाल किए गए वाहन के ट्रेलर के आयतन के आधार पर खनन किए गए खनिज के भार को तोलने के लिए प्रबंध या अनुमानित भार ।

3. परिवहन अनुज्ञापत्र या रसीद की स्कैनिंग और उसे सर्वर पर अपलोड करना :

- (क) वेबसाइट: खनन स्थल पर रसीद की स्कैनिंग, बारकोड स्कैनर और कंप्यूटर के माध्यम से सॉफ्टवेयर का इस्तेमाल करके की जा सकती है ;
- (ख) एंडरायड अनुप्रयोग : खनन स्थल पर स्कैनिंग, स्मार्ट फोन का उपयोग करके एंडरायड अनुप्रयोग द्वारा की जा सकती है । इसके लिए सिमकार्ड पर इंटरनेट की उपलब्धता की अपेक्षा होगी ;
- (ग) एसएमएस : सर्वर पर परिवहन अनुज्ञापत्रों या रसीद को मोबाइल फोन के माध्यम से एसएमएस भेजकर अपलोड किया जाएगा । एक बार परिवहन अनुज्ञापत्र या रसीद को अपलोड करने पर अपनी विधिमान्यता की अवधि के साथ एक विशिष्ट बीजक कोड सृजित हो जाता है ।

4. प्रणाली का प्रस्तावित कार्यकरण :

राज्य खनन विभाग को परिवहन अनुज्ञापत्र या रसीद को ऊपर पैरा 1 में उपदर्शित सुरक्षा अभिलक्षणों के साथ मुद्रित करना चाहिए और उन्हें जिला कलक्टर के माध्यम से पट्टा धारक को जारी किया जाएगा । एक बार इन परिवहन अनुज्ञापत्रों या रसीदों को जारी करने के पश्चात् उन्हें खनन पट्टा क्षेत्र के विरुद्ध सर्वर पर अपलोड किया जाएगा । प्रत्येक रसीद अधिमानतः पूर्व नियत मात्रा के साथ होनी चाहिए ताकि जारी की गई रसीदों के लिए कुल मात्रा का अवधारण किया जा सके ।

जब परिवहन अनुज्ञापत्र या रसीद का बारकोड स्कैन हो जाता है और बीजक का सृजन कर दिया जाता है जिससे विशिष्ट बारकोड का इस्तेमाल होता है और उसकी विधिमान्यता के समय को सर्वर पर अभिलिखित कर दिया जाता है । ताकि खनन की गई सामग्री के परिवहन के सभी व्यौरों को सर्वर पर रखा जा सके और परिवहन अनुज्ञापत्र या रसीद का पुनः इस्तेमाल नहीं किया जा सके ।

5. मार्ग पर जांच :

खनन किए गए खनिजों को ले जाने वाले यानों की जांच करने के प्रयोजन के लिए तैनात कर्मचारिवृंद को परिवहन अनुज्ञापत्र या रसीद की वेबसाइट, एंडरायड अनुप्रयोग और एसएमएस का उपयोग करके उन्हें स्कैन करने की स्थिति में होना चाहिए ।

6. यानों का खराब हो जाना :

यान के खराब होने की दशा में परिवहन अनुज्ञापत्र या रसीद की विधिमान्यता का चालक द्वारा यान के खराब हो जाने की रिपोर्ट करने के लिए विशिष्ट फोरमेट में एसएमएस भेजकर विस्तार किया जाएगा । सर्वर इस सूचना को रजिस्टर करेगा और खराब होने को रजिस्टर करेगा । राज्य एक काल सेंटर की भी स्थापना कर

सकता है जो ऐसे यानों के खराब होने को रजिस्टर कर सकता है तथा वैधता की अवधि का विस्तार कर सकता है। यान के पश्चात्कर्त्ती ठीक होने की भी इसी प्रकार सर्वर या काल सेंटर में रिपोर्ट की जानी चाहिए।

7. यानों की ट्रैकिंग :

यान के स्रोत से गंतव्य तक के मार्ग को जांच बिंदुओं, आरएफआईडी टैगों और जीपीएस ट्रैकिंग के माध्यम से ट्रैक किया जा सकता है।

8. चौकसी या रिपोर्ट सृजन और कार्रवाई समीक्षा :

प्रणाली दैनिक उठाई रिपोर्ट, यान लोग या इतिहास, आबंटन के विरुद्ध उठाई और कुल उठाई जैसे विभिन्न पैरामीटरों पर प्राधिकारियों को आवधिक रिपोर्ट विकसित करने में समर्थ करेगी। प्रणाली का उपयोग आटोमेल या एसएमएस सृजित करने के लिए किया जा सकता है। इससे जिला कलक्टर या जिला मजिस्ट्रेट सभी सुसंगत ब्यौरे प्राप्त करने में समर्थ होंगे और इससे प्राधिकारी किसी अनियमितता में लिप्त पाए गए किसी स्थल से स्कैनिंग सुविधा को रोकने में समर्थ होंगे। जब भी कोई प्राधिकारी अवैध बालू का परिवहन करने वाले किसी यान को अंतररुद्ध करता है तो वह सर्वर पर रजिस्ट्रीकृत हो जाएगा और अधिकारी के लिए की गई कार्रवाई पर रिपोर्ट करना आज्ञापक होगा। प्रत्येक अंतररुद्ध किए गए यान को ट्रैक किया जाएगा।

खनन किए गए खनिज, पर्यावरणीय अनापत्त शर्तों और पर्यावरण प्रबंधन योजना के प्रवर्तन की मानीटरी का डीईआईएए, एसईआईएए और राज्य प्रदूषण नियंत्रण बोर्ड या समिति द्वारा सुनिश्चित किया जाएगा। ऊपर परकल्पित मानीटरी इंतजामों को तीन मास से पूर्व लागू किया जाएगा। पर्यावरणीय अनापत्ति शर्तों के प्रवर्तन की मानीटरी केन्द्रीय प्रदूषण नियंत्रण बोर्ड, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय तथा इस प्रयोजन के लिए मंत्रालय द्वारा नामनिर्दिष्ट अभिकरण द्वारा किया जाएगा।”।

[सं. जेड-11013/98/2014-आईए-II (एम)]

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र, असाधारण, भाग II, खंड 3, उपखंड (ii) में का.आ. सं. 1533 (अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और उनका पश्चात्कर्त्ती संशोधन निम्नलिखित संख्याओं द्वारा किया गया :-

1. का.आ. 1737(अ) तारीख 11 अक्टूबर 2007;
2. का.आ. 3067(अ) तारीख 1 दिसंबर 2009;
3. का.आ. 695(अ) तारीख 4 अप्रैल 2011;
4. का.आ. 2896(अ) तारीख 13 दिसम्बर 2012;
5. का.आ. 674(अ) तारीख 13 मार्च 2013;
6. का.आ. 2204(अ) तारीख 19 जुलाई 2013;
7. का.आ. 2555(अ) तारीख 21 अगस्त 2013;
8. का.आ. 2559(अ) तारीख 22 अगस्त 2013;
9. का.आ. 2731(अ) तारीख 9 सितंबर 2013;

- 10 का.आ. 562(अ) तारीख 26 फरवरी 2014;
11. का.आ. 637(अ) तारीख 28 फरवरी 2014;
12. का.आ. 1599(अ) तारीख 25 जून 2014;
13. का.आ. 2601(अ) तारीख 7 अक्टूबर 2014;
14. का.आ. 2600(अ) तारीख 9 अक्टूबर 2014
15. का.आ. 3252(अ) तारीख 22 दिसम्बर 2014;
16. का.आ. 382(अ) तारीख 3 फरवरी, 2015;
17. का.आ. 811(अ) तारीख 23 मार्च, 2015;
18. का.आ. 996(अ) तारीख 10 अप्रैल 2015;
19. का.आ. 1142(अ) तारीख 17 अप्रैल 2015;
20. का.आ. 1141(अ) तारीख 29 अप्रैल 2015;
21. का.आ. 1834(अ) तारीख 6 जुलाई 2015;

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
NOTIFICATION

New Delhi, the 15th January, 2016

S.O. 141(E).—Whereas in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986), a draft notification for making certain amendments in the Environment Impact Assessment Notification, 2006, issued *vide* number S.O. 1533(E), dated the 14th September 2006, was published under sub-rule (3) of rule (5) of the Environment (Protection) Rules, 1986, *vide* number S.O. 2588(E), dated 22nd September, 2015, inviting objections and suggestions from all persons likely to be affected thereby, within a period of sixty days from the date of publication on which copies of Gazette containing the said notification were available to the public;

And whereas, copies of said notification were made available to the public on 22nd September 2015;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

And whereas, in pursuance to the order of Hon'ble Supreme Court dated the 27th February, 2012 in I.A. No.12-13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009, in the matter of Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals irrespective of the area of mining lease;

And whereas, as a result of the above said Order of Hon'ble Supreme Court, the number of cases which are now required to obtain prior environmental clearance has increased substantially;

And whereas, the Hon'ble National Green Tribunal, *vide* its order dated the 13th January, 2015 in the matter regarding sand mining has directed for making a policy on environmental clearance for mining leases in cluster for minor minerals;

And whereas, the State Governments have represented for streamlining the process of environmental clearance for mining of minor mineral;

And whereas, the Ministry of Environment, Forest and Climate Change in consultation with State Governments has prepared Guidelines on Sustainable Sand Mining detailing the provisions on environmental clearance for cluster, creation of District Environment Impact Assessment Authority and proper monitoring of sand mining using information technology and information technology enabled services to track the mined out material from source to destination;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following amendments in the said notification, namely:-

In the said notification,-

(a) in paragraph 2, after the words “in the said Schedule”, the following words shall be inserted, namely:-

“and at District level, the District Environment Impact Assessment Authority (DEIAA) for matters falling under Category ‘B2’ for mining of minor minerals in the said Schedule”;

(b) after paragraph 3, the following paragraph shall be inserted, namely:-

“3 A. District Level Environment Impact Assessment Authority:-

- (1) A District Level Environment Impact Assessment Authority hereinafter referred to as the DEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of four members including a Chairperson and a Member-Secretary.
- (2) The District Magistrate or District Collector shall be the Chairperson of the DEIAA.
- (3) The Sub-Divisional Magistrate or Sub-Divisional Officer of the district head quarter of the concerned district of the State shall be the Member-Secretary of the DEIAA.
- (4) The other two members of the DEIAA shall be the senior most Divisional Forest Officer and one expert. The expert shall be nominated by the Divisional Commissioner of the Division or Chief Conservator of Forest, as the case may be. The term and qualifications of the expert fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (5) The members of the DEIAA who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert member.
- (6) The District Level Expert Appraisal Committee hereinafter referred to as the DEAC shall comprise of eleven members, including a Chairman and a Member-Secretary.
- (7) The senior most Executive Engineer, Irrigation Department in the district of respective State Governments or Union territory Administration shall be the Chairperson of the DEAC.
- (8) The Assistant Director or Deputy Director of the Department of Mines and Geology or District Mines Officer or Geologist of the district shall be the Member-Secretary of the DEAC in that order.
- (9) A representative of the State Pollution Control Board or Committee, senior most Sub-Divisional Officer (Forest) in the district, representative of Remote Sensing Department or Geology Department or State Ground Water Department, one occupational health expert or Medical Officer to be nominated by the District Magistrate or District Collector, Engineer from Zila Parishad, and three expert members to be nominated by the Divisional Commissioner or Chief Conservator of Forest, as the case may be, shall be the other members of the DEAC. The term and qualifications of the experts fulfilling the eligibility criteria are given in Appendix VII to this notification.
- (10) The members of the DEAC who are serving officers of the concerned State Government or the Union territory Administration shall be *ex-officio* members except the expert members.
- (11) The District Magistrate or District Collector shall notify an agency to act as Secretariat for the DEIAA and the DEAC and shall provide all financial and logistic support for their statutory functions.
- (12) The DEIAA and DEAC shall exercise the powers and follow the procedure as specified in the said notification, as amended from time to time.
- (13) The DEAC shall function on the principle of collective responsibility and the Chairman shall endeavor to reach a consensus in each case and if consensus cannot be reached, the view of the majority shall prevail.”;

(c) in paragraph 4, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The ‘B2’ Category projects pertaining to mining of minor mineral of lease area less than or equal to five hectare shall require prior environmental clearance from DEIAA. The DEIAA shall base its decision on the recommendations of DEAC, as constituted for this notification.”;

(d) for paragraph 5, the following paragraph shall be substituted, namely:-

“5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government, SEACs at the State or Union territory level and DEAC at the district level shall screen, scope and appraise projects or activity in category ‘A’, ‘B1 and B2’ and ‘B2’ projects for mining of minor minerals of lease area less than and equal to five hectare respectively. EAC, SEACs and DEACs shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union

territory Administration with identical composition. DEAC at the district level shall be constituted by the Central Government as per the composition given in paragraph 3 A.

(b) The Central Government may with the prior concurrence of the concerned State Governments or the Union territory Administration constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost.

(c) The EAC and SEAC shall be reconstituted after every three years.

(d) The authorised members of the EAC, SEACs and DEACs concerned, may inspect any site connected with the project or activity in respect of which the prior environmental clearance is sought for the purpose of screening or scoping or appraisal with prior notice of at least seven days to the project proponent who shall provide necessary facilities for the inspection.

(e) The EAC, SEACs and DEACs shall function on the principle of collective responsibility. The Chairperson shall endeavor to reach a consensus in each case and if consensus cannot be reached the view of the majority shall prevail.”;

(e) for paragraph 6, the following paragraph shall be substituted, namely:-

“6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made by the project proponent in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II after the identification of prospective site (s) for the project and/or activities to which the application relates; and in Form 1M for mining of minor minerals up to five hectare under Category ‘B2’ projects, as given in Appendix VIII, before commencing any construction activity, or preparation of land, or mining at the site by the project proponent. The project proponent shall furnish along with the application, a copy of the pre-feasibility project report, in addition to Form 1, Form 1A, and Form 1M; and in case of construction projects or activities (item 8 of the Schedule), a copy of the conceptual plan shall be provided instead of pre-feasibility report.”;

(f) in paragraph 7,-

(i) in sub-paragraph (i), under the heading “I. Stage (1)- Screening:”, the existing sub-paragraph shall be lettered as sub-paragraph “(A)” and after sub-paragraph as so lettered, the following sub-paragraph shall be inserted, namely:-

“(B) The cases as specified in Appendix IX shall be exempted from prior environmental clearance.” ;

(ii) after sub-paragraph 7 (ii), the following sub-paragraph shall be inserted, namely:-

“7 (iii) Preparation of District Survey Report for Sand Mining or River Bed Mining and Mining of other Minor Minerals:

(a) The prescribed procedure for preparation of District Survey Report for sand mining or river bed mining and mining of other minor minerals is given in Appendix X.

(b) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;

(g) in paragraph 8,-

(i) for the letters and word “EAC or SEAC”, the words and letters “EAC or SEAC or DEAC” shall be substituted;

(ii) for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee” wherever they occur, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(h) in paragraph 9, in sub-paragraph (i),-

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(i) in paragraph 10, after sub-paragraph (iii), the following sub-paragraph shall be inserted, namely:-

“(iv) The prescribed procedure for sand mining or river bed mining and monitoring is given in Appendix XII.”;

(j) in paragraph 11, -

for the words “Expert Appraisal Committee or State Level Expert Appraisal Committee”, the words “Expert Appraisal Committee or State Level Expert Appraisal Committee or District Level Expert Appraisal Committee” shall be substituted;

(k) in the Schedule,-

(i) for item 1 (a) and the entries relating thereto, the following item and entries shall be substituted, namely:-

(1)	(2)	(3)	(4)	(5)
“1(a)	(i) Mining of minerals	≥50 ha of mining lease area in respect of non-coal mine lease >150 ha of mining lease area in respect of coal mine lease Asbestos mining	<50 ha of mining lease area in respect of non-coal mine lease ≤150 ha of mining lease area in respect of coal mine lease	General Conditions shall apply except: (i) for project or activity of mining of minor minerals of Category ‘B2’ (up to 25 ha of mining lease area); (ii) River bed mining projects on account of inter-state boundary.

		irrespective of mining area		<p>Note:</p> <p>(1) Mineral prospecting is exempted.”;</p> <p>(2) The prescribed procedure for environmental clearance for mining of minor minerals including cluster situation is given in Appendix XI.”;</p> <p>(3) The mining leases which have obtained environmental clearance under Environment Impact Assessment Notification, 1994 and Environment Impact Assessment Notification, 2006 shall not require fresh environmental clearance during renewal provided the project has valid and subsisting environmental clearance.</p>
	(ii) Slurry pipelines (coal lignite and other ores) passing through national parks or sanctuaries or coral reefs, ecologically sensitive areas.	All projects.		

(I) after Appendix VI, the following appendices shall be inserted, namely:-

“APPENDIX VII

(See paragraph 3 A)

Qualifications and terms for the Experts in DEIAA and DEAC

- Qualification:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA or M Sc Degree or (ii) in case of Engineering/ Technology/ Architectural discipline, 4 years formal training course together with prescribed practical training in the field leading to a B. Tech/ B.E./ B. Arch. Degree, or (iii) Other professional degree (e.g. MBA etc.) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/ article ship and pass examinations conducted by the concerned professional associations (e.g. Chartered Accountancy) or (v) a University degree, followed by two years of formal training in a University or Service Academy (e.g. MBA/MPA etc.). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.
- Expert:** A professional fulfilling the above eligibility criteria with at least 10 years of relevant experience in the field or with an advanced degree (e.g. Ph. D) in a concerned field with at least 5 years of relevant experience.
- Age:** Below 70 years. However, in the event of non-availability of paucity of experts in a given field, the maximum age of a member may be allowed up to 75 years.
- Fields:** Experts in Mining, Geology, Hydrology, Remote Sensing, Environment Quality, Environment Impact Assessment Process, Risk Assessment, Life Sciences, Marine Sciences, Forestry and Wildlife, Environmental Economics, Bio-diversity, and River Ecology.

5. **Tenure:** The maximum tenure of expert members shall be for two terms of three years each.
6. The Expert Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

APPENDIX VIII
(See paragraph 6)
FORM 1 M

APPLICATION FOR MINING OF MINOR MINERALS UNDER CATEGORY 'B2' FOR LESS THAN AND EQUAL TO FIVE HECTARE

(II) Basic Information

- (viii) Name of the Mining Lease site:
- (ix) Location / site (GPS Co-ordinates):
- (x) Size of the Mining Lease (Hectare):
- (xi) Capacity of Mining Lease (TPA):
- (xii) Period of Mining Lease:
- (xiii) Expected cost of the Project:
- (xiv) Contact Information:

Environmental Sensitivity

Sl. No.	Areas	Distance in kilometer / Details
1.	Distance of project site from nearest rail or road bridge over the concerned River, Rivulet, Nallah etc.	
2.	Distance from infrastructural facilities Railway line National Highway State Highway Major District Road Any Other Road Electric transmission line pole or tower Canal or check dam or reservoirs or lake or ponds In-take for drinking water pump house Intake for Irrigation canal pumps	
3.	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value	
4.	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests	
5.	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration	
6.	Inland, coastal, marine or underground waters	
7.	State, National boundaries	
8.	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas	
9.	Defence installations	
10.	Densely populated or built-up area, distance from nearest human habitation	
11.	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)	
12.	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)	
13.	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)	
14.	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)	

15.	Is proposed mining site located over or near fissure / fracture for ground water recharge	
16.	Whether the proposal involves approval or clearance under the following Regulations or Acts, namely:- (a) The Forest (Conservation) Act, 1980; (b) The Wildlife (Protection) Act, 1972; (c) The Coastal Regulation Zone Notification, 2011. If yes, details of the same and their status to be given.	
17.	Forest land involved (hectares)	
18.	Whether there is any litigation pending against the project and/or land in which the project is propose to be set up? (a) Name of the Court (b) Case No. (c) Orders or directions of the Court, if any, and its relevance with the proposed project.	

(Signature of Project Proponent
Along with name and address)

APPENDIX – IX

[See paragraph 7(i) (B)]

EXEMPTION OF CERTAIN CASES FROM REQUIREMENT OF ENVIRONMENTAL CLEARANCE

The following cases shall not require prior environmental clearance, namely:-

1. Extraction of ordinary clay or sand, manually, by the Kumhars (Potter) to prepare earthen pots, lamp, toys, etc. as per their customs.
2. Extraction of ordinary clay or sand, manually, by earthen tile makers who prepare earthen tiles.
3. Removal of sand deposits on agricultural field after flood by farmers.
4. Customary extraction of sand and ordinary earth from sources situated in Gram Panchayat for personal use or community work in village.
5. Community works like de-silting of village ponds or tanks, construction of village roads, ponds, bunds undertaken in Mahatama Gandhi National Rural Employment and Guarantee Schemes, other Government sponsored schemes, and community efforts.
6. Dredging and de-silting of dams, reservoirs, weirs, barrages, river, and canals for the purpose of their maintenance, upkeep and disaster management.
7. Traditional occupational work of sand by Vanjara and Oads in Gujarat *vide* notification number GU/90(16)/MCR-2189(68)/5-CHH, dated the 14th February, 1990 of the Government of Gujarat.
8. Digging of well for irrigation or drinking water.
9. Digging of foundation for buildings not requiring prior environmental clearance.
10. Excavation of ordinary earth or clay for plugging of any breach caused in canal, nala, drain, water body, etc., to deal with any disaster or flood like situation upon orders of District Collector or District Magistrate.
11. Activities declared by State Government under legislations or rules as non-mining activity with concurrence of the Ministry of Environment, Forest and Climate Change, Government of India.

APPENDIX - X

[See paragraph 7 (iii) (a)]

PROCEDURE FOR PREPARATION OF DISTRICT SURVEY REPORT

The main objective of the preparation of District Survey Report (as per the Sustainable Sand Mining Guideline) is to ensure the following:

Identification of areas of aggradations or deposition where mining can be allowed; and identification of areas of erosion and proximity to infrastructural structures and installations where mining should be prohibited and calculation of annual rate of replenishment and allowing time for replenishment after mining in that area.

The report shall have the following structure:

1. Introduction
2. Overview of Mining Activity in the District
3. The List of Mining Leases in the District with location, area and period of validity
4. Details of Royalty or Revenue received in last three years
5. Detail of Production of Sand or Bajari or minor mineral in last three years
6. Process of Deposition of Sediments in the rivers of the District
7. General Profile of the District
8. Land Utilization Pattern in the district: Forest, Agriculture, Horticulture, Mining etc.

9. Physiography of the District
 10. Rainfall: month-wise
 11. Geology and Mineral Wealth

In addition to the above, the report shall contain the following:

- (a) District wise detail of river or stream and other sand source.
 (b) District wise availability of sand or gravel or aggregate resources.
 (c) District wise detail of existing mining leases of sand and aggregates.

A survey shall be carried out by the DEIAA with the assistance of Geology Department or Irrigation Department or Forest Department or Public Works Department or Ground Water Boards or Remote Sensing Department or Mining Department etc. in the district.

Drainage system with description of main rivers

S. No.	Name of the River	Area drained (Sq. Km)	% Area drained in the District

Salient Features of Important Rivers and Streams:

S. No.	Name of the River or Stream	Total Length in the District (in Km)	Place of origin	Altitude at Origin

Portion of the River or Stream Recommended for Mineral Concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)

Mineral Potential

Boulder (MT)	Bajari (MT)	Sand (MT)	Total Mineable Mineral Potential (MT)

Annual Deposition

S. No.	River or Stream	Portion of the river or stream recommended for mineral concession	Length of area recommended for mineral concession (in kilometer)	Average width of area recommended for mineral concession (in meters)	Area recommended for mineral concession (in square meter)	Mineable mineral potential (in metric tonne) (60% of total mineral potential)
Total for the District						

A Sub-Divisional Committee comprising of Sub-Divisional Magistrate, Officers from Irrigation department, State Pollution Control Board or Committee, Forest department, Geology or mining officer shall visit each site for which environmental clearance has been applied for and make recommendation on suitability of site for mining or prohibition thereof.

Methodology adopted for calculation of Mineral Potential:

The mineral potential is calculated based on field investigation and geology of the catchment area of the river or streams. As per the site conditions and location, depth of minable mineral is defined. The area for removal of the mineral in a river or stream can be decided depending on geo-morphology and other factors, it can be 50 % to 60 % of the area of a particular river or stream. For example in some hill States mineral constituents like boulders, river born Bajri, sand up

to a depth of one meter are considered as resource mineral. Other constituents like clay and silt are excluded as waste while calculating the mineral potential of particular river or stream.

The District Survey Report shall be prepared for each minor mineral in the district separately and its draft shall be placed in the public domain by keeping its copy in Collectorate and posting it on district's website for twenty one days. The comments received shall be considered and if found fit, shall be incorporated in the final Report to be finalised within six months by the DEIAA.

The District Survey Report shall form the basis for application for environmental clearance, preparation of reports and appraisal of projects. The Report shall be updated once every five years.

APPENDIX - XI

[See paragraph 7 (iii) (b)]

PROCEDURE FOR ENVIRONMENTAL CLEARANCE FOR MINING OF MINOR MINERALS INCLUDING CLUSTER

The following policy shall be followed for environmental clearance of mining of minor minerals including cluster situation:-

- (1). The data provided by the States (Sustainable Sand Mining Guidelines) shows that most of the mining leases for minor minerals are of lease area less than 5 hectare. It is also reported that in hill States getting a stretch in river with area more than 5 hectare is very uncommon. So the size of lease for minor minerals including river sand mining will be determined by the States as per their circumstances.
- (2). The mining of minor minerals is mostly in clusters. The Environment Impact Assessment or Environment Management Plan are required to be prepared for the entire cluster in order to capture all the possible externalities. These reports shall capture carrying capacity of the cluster, transportation and related issues, replenishment and recharge issues, geo-hydrological study of the cluster area. The Environment Impact Assessment or Environment Management Plan shall be prepared by the State or State nominated Agency or group of project proponents in the Cluster or the project proponent in the cluster.
- (3). There shall be one public consultation for entire cluster after which the final Environment Impact Assessment or Environment Management Plan report for the cluster shall be prepared.
- (4). Environmental clearance shall be applied for and issued to the individual project proponent. The individual lease holders in cluster can use the same Environment Impact Assessment or Environment Management Plan for application for environmental clearance. The cluster Environment Impact Assessment or Environment Management Plan shall be updated as per need keeping in view any significant change.
- (5). The details of cluster Environment Impact Assessment or Environment Management Plan shall be reflected in each environmental clearance in that cluster and DEAC, SEAC, and EAC shall ensure that the mitigative measures emanating from the Environment Impact Assessment or Environment Management Plan study are fully reflected as environmental clearance conditions in the environmental clearance's of individual project proponents in that cluster.
- (6). A cluster shall be formed when the distance between the peripheries of one lease is less than 500 meters from the periphery of other lease in a homogeneous mineral area.
- (7). Form 1M, Pre-Feasibility Report and mine plan for Category 'B2' projects for mining of minor minerals shall be prepared by the Registered Qualified Person or Accredited Consultants of Quality Council of India, National Accreditation Board for Education and Training. The Environment Impact Assessment or Environment Management Plan for Category 'A' and Category 'B1' projects shall be prepared by the accredited consultants of Quality Council of India, National Accreditation Board for Education and Training.
- (8). The SEIAAs shall have supervisory jurisdiction over the DEIAAs and decisions of DEIAA shall be reviewed by the SEIAA without prejudice to any provisions under any existing law.

Schematic Presentation of Requirements on Environmental Clearance of Minor Minerals including cluster situation

Area of Lease (Hectare)	Category of Project	Requirement of EIA / EMP	Requirement of Public Hearing	Requirement of EC	Who can prepare EIA/ EMP	Who will apply for EC	Authority to appraise/ grant EC	Authority to monitor EC compliance
EC Proposal of Sand Mining and other Minor Mineral Mining on the basis of individual mine lease								
0 – 5ha	'B2'	Form –1M, PFR and Approved Mine Plan	No	Yes	Project Proponent	Project Proponent	DEAC/ DEIAA	DEIAA SEIAA SPCB CPCB MoEFCC Agency

> 5 ha and < 25 ha	'B2'	Form –I, PFR and Approved Mine Plan and EMP	No	Yes	Project Proponent	Project Proponent	SEAC / SEIAA	nominated by MoEFCC
≥ 25ha and < 50ha	'B1'	Yes	Yes	Yes	Project Proponent	Project Proponent	SEAC/ SEIAA	
≥ 50 ha	'A'	Yes	Yes	Yes	Project Proponent	Project Proponent	EAC/ MoEFCC	
EC Proposal of Sand Mining and other Minor Mineral Mining in cluster situation								
Cluster area of mine leases up to 5 ha	'B2'	Form –IM, PFR and Approved Mine Plan	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	DEIAA SEIAA SPCB CPCB MoEFCC Agency nominated by MoEFCC
Cluster area of Mine leases > 5 ha and < 25 ha with no individual lease > 5 ha	'B2'	Form –I, PFR and Approved Mine Plan and one EMP for all leases in the Cluster	No	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	DEAC/ DEIAA/	
Cluster of mine leases of area ≥ 25 hectares with individual lease size < 50ha	'B1'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	SEAC/ SEIAA	
Cluster of any size with any of the individual lease ≥ 50ha	'A'	Yes	Yes	Yes	State, State Agency, Group of Project Proponents, Project Proponent	Project Proponent	EAC/ MoEFCC	

APPENDIX - XII

[See paragraph 10 (iv)]

PROCEDURE FOR MONITORING OF SAND MINING OR RIVER BED MINING

1. The security feature of Transport Permit shall be as under:

- (a) Printed on Indian Banks' Association (IBA) approved Magnetic Ink Character Recognition (MICR) Code paper.
- (b) Unique Barcode.
- (c) Unique Quick Response (QR) code.
- (d) Fugitive Ink Background.
- (e) Invisible Ink Mark.
- (f) Void Pantograph.
- (g) Watermark.

2. Requirement at Mine Lease Site:

- (a) Small Size Plot (Up to 5 hectare): Android Based Smart Phone.

- (b) Large Size Plots (More than 5 hectare): CCTV camera, Personal Computer (PC), Internet Connection, Power Back up.
- (c) Access control of mine lease site.
- (d) Arrangement for weight or approximation of weight of mined out mineral on basis of volume of the trailer of vehicle used.

3. Scanning of Transport Permit or Receipt and Uploading on Server:

- (a) Website: Scanning of receipt on mining site can be done through barcode scanner and computer using the software;
- (b) Android Application: Scanning on mining site can be done using Android Application using smart phone. It will require internet availability on SIM card;
- (c) SMS: Transport Permit or Receipt shall be uploaded on server even by sending SMS through mobile. Once Transport Permit or Receipt get uploaded, an unique invoice code gets generated with its validity period.

4. Proposed working of the system:

The State Mining Department should print the Transport Permit or Receipt with security features enumerated at Paragraph 1 above and issue them to the mine lease holder through the District Collector. Once these Transport Permits or Receipts are issued, they would be uploaded on the server against that mine lease area. Each receipt should be preferably with pre-fixed quantity, so the total quantity gets determined for the receipts issued.

When the Transport Permit or Receipt barcode gets scanned and invoice is generated, that particular barcode gets used and its validity time is recorded on the server. So all the details of transporting of mined out material can be captured on the server and the Transport Permit or Receipt cannot be reused.

5. Checking On Route:

The staff deployed for the purpose of checking of vehicles carrying mined mineral should be in a position to check the validity of Transport Permit or Receipt by scanning them using website, Android Application and SMS.

6. Breakdown of Vehicle:

In case the Vehicle breakdown, the validity of Transport Permit or Receipt shall be extended by sending SMS by driver in specific format to report breakdown of vehicle. The server will register this information and register the breakdown. The State can also establish a call centre, which can register breakdowns of such vehicles and extend the validity period. The subsequent restart of the vehicle also should be similarly reported to the server or call centre.

7. Tracking of Vehicles:

The route of vehicle from source to destination can be tracked through the system using check points, RFID Tags, and GPS tracking.

8. Alerts or Report Generation and Action Review:

The system will enable the authorities to develop periodic report on different parameters like daily lifting report, vehicle log or history, lifting against allocation, and total lifting. The system can be used to generate auto mails or SMS. This will enable the District Collector or District Magistrate to get all the relevant details and shall enable the authority to block the scanning facility of any site found to be indulged in irregularity. Whenever any authority intercepts any vehicle transporting illegal sand, it shall get registered on the server and shall be mandatory for the officer to fill in the report on action taken. Every intercepted vehicle shall be tracked.

The monitoring of mined out mineral, environmental clearance conditions and enforcement of Environment Management Plan will be ensured by the DEIAA, SEIAA and the State Pollution Control Board or Committee. The monitoring arrangements envisaged above shall be put in place not later than three months. The monitoring of enforcement of environmental clearance conditions shall be done by the Central Pollution Control Board, Ministry of Environment, Forest and Climate Change and the agency nominated by the Ministry for the purpose.”

[No. Z-11013/98/2014-IA-II (M)]

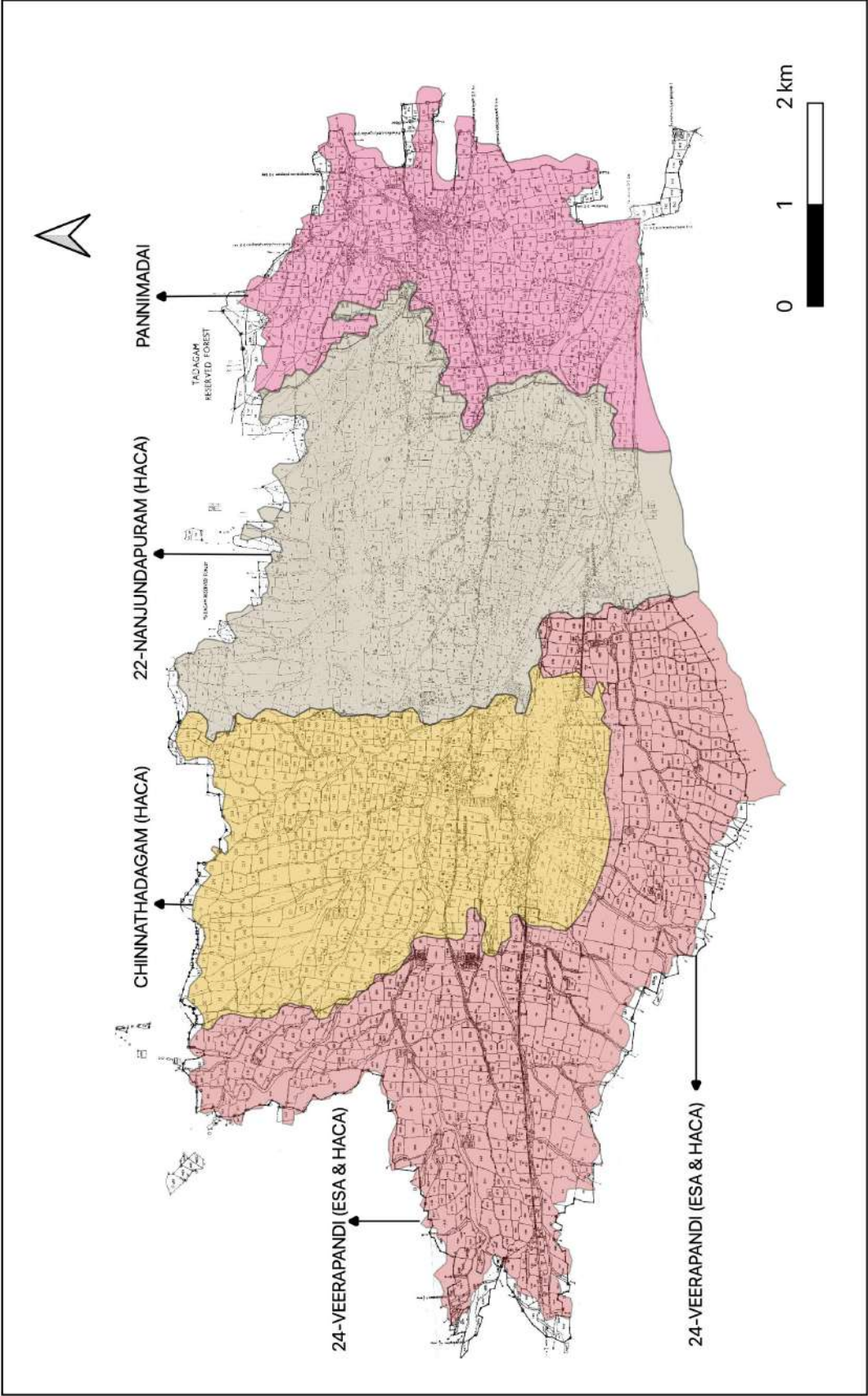
MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) *vide* number S.O. 1533 (E), dated the 14th September, 2006 and subsequently amended *vide* the following numbers :-

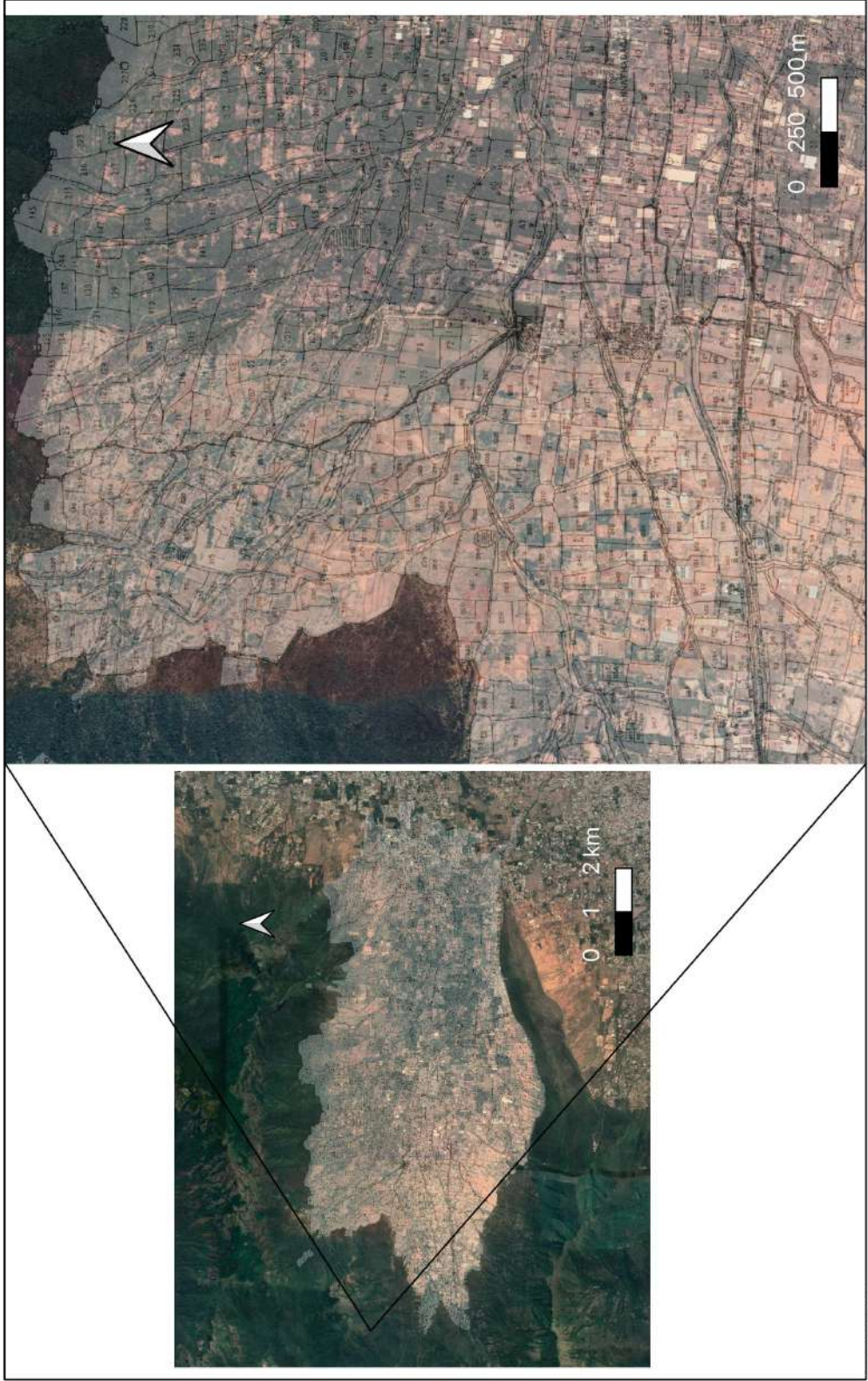
ANNEXURE - II

DOCUMENTS RELATED TO THE VERIFICATION OF
THE RESULTS OF DGPS SURVEY

**JOINED CADASTRAL MAP OF 4 REVENUE VILLAGES OF THADAGAM VALLEY
SHOWING SURVEY FIELD NUMBERS**

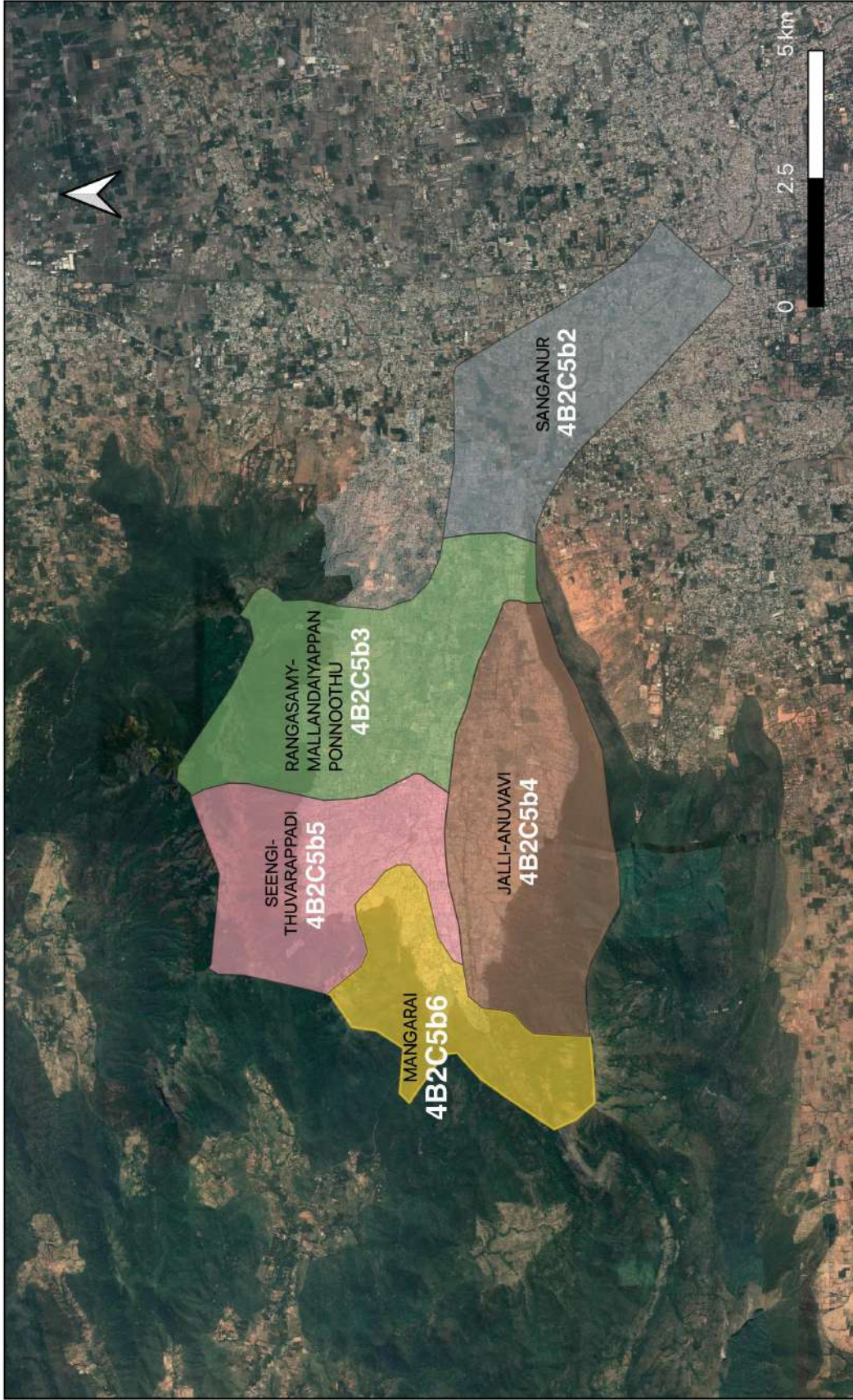


TRANSPARENT CADASTRAL MAP WITH S.F. NUMBERS LAYERED OVER GOOGLE EARTH SATELLITE MAP
SHOWING THE NATURE OF THE TERRAIN OF THADAGAM VALLEY BELOW



Saandhu-08'22

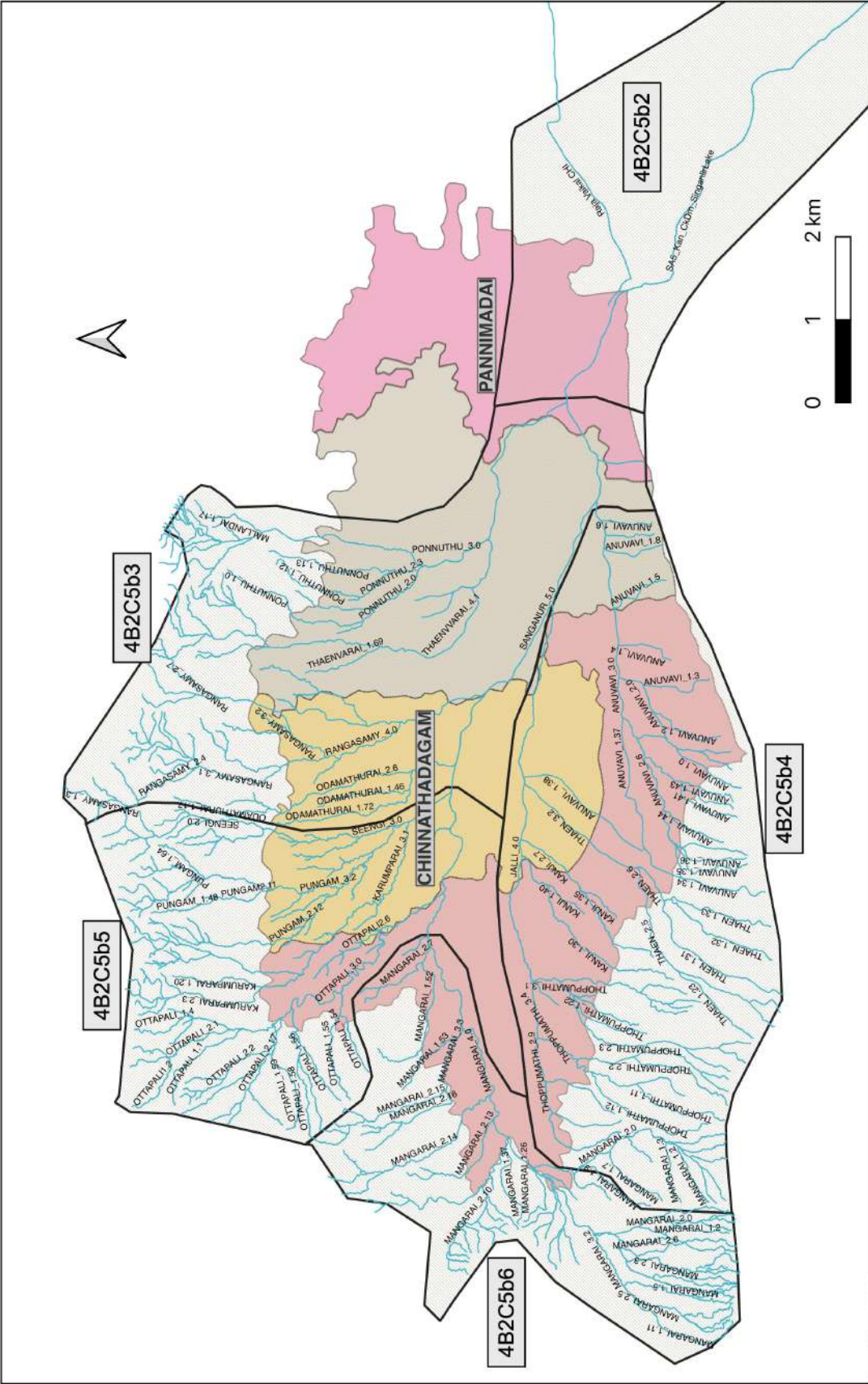
MICRO-WATERSHEDS OF SANGANUR STREAM IN THADAGAM VALLEY



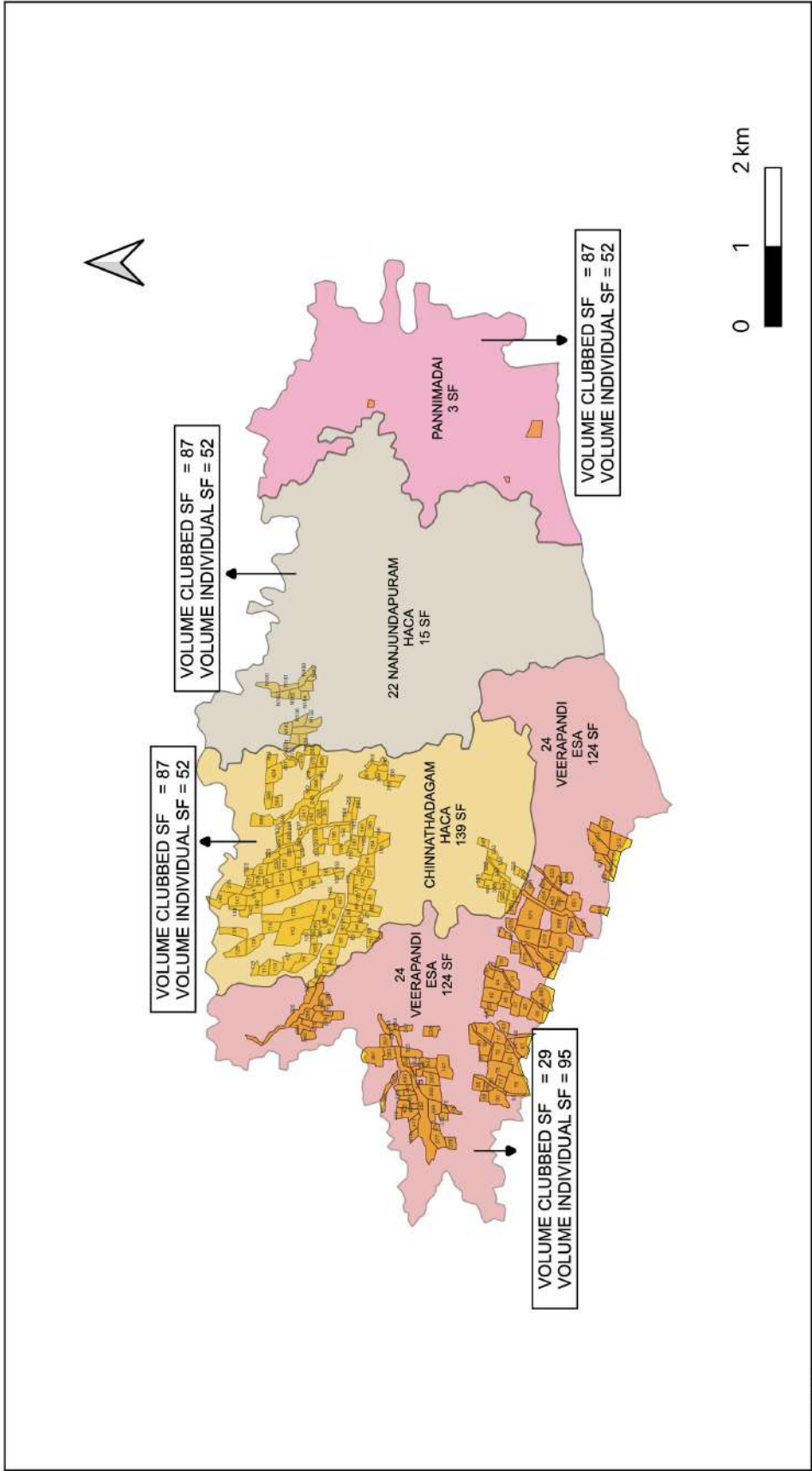
Saandhu-08'22

Microwatershed Codes given by "Soil and Land Use Survey of India, in "Microwatershed Atlas of India" available at: <https://slusi.dacnet.nic.in/mwanew.html>

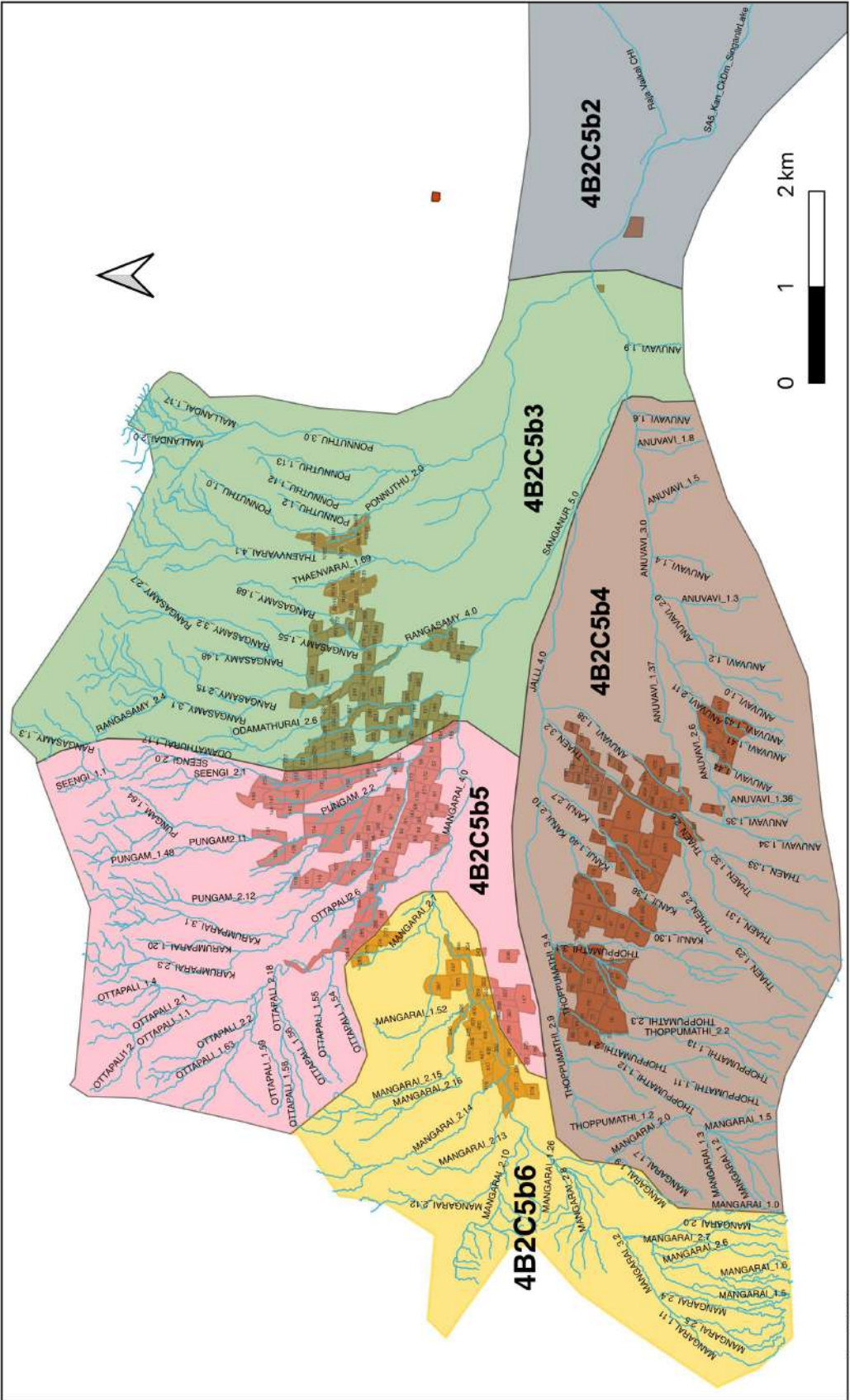
STREAMS OF THADAGAM VALLEY SEEN THROUGH THE BOUNDARIES OF MICROWATERSHEDS AND THE REVENUE VILLAGES



MAP OF JOINT COMMITTEE'S DGPS SURVEYED QUARRIES SHOWING THE NUMBER OF SURVEY FIELDS WITH CLUBBED VOLUMES OF THEIR SUB FIELDS



JOINT COMMITTEE'S DGPS SURVEYED QUARRIES DEPICTED IN THE MICROWATERSHED AND STREAM NETWORK MAP



Saandhu-08'22

CHINNATHADAGAM - COMPARISON OF JC DGPS VOLUME VALUES WITH QGIS							
QRY-SF	xCentroid	yCentroid	QRY_TYPE	JC_VOLUME	QGIS_VOLUM	Q>J_VOLUME	Q>J_TIMES
54	76.8577023	11.0880608	PT-ST	73981	102335	28354	1.38
56	76.8565147	11.0890633	PT-ST	59011	40726	-18285	0.69
57	76.8563464	11.0878185	PT-ST	7602	103475	95873	13.61
61	76.8534783	11.0877953	PT-ST	41870	161800	119930	3.86
69	76.8492267	11.0875777	PT-ST	22665	138810	116145	6.12
71	76.8483931	11.0876374	PT-ST	23128	47846	24718	2.07
77	76.8452314	11.0930516	PT-ST	6471	210784	204313	32.57
79	76.8459779	11.095491	PT-ST	35026	225365	190339	6.43
80	76.8461206	11.0926294	PT-ST	8801	37510	28709	4.26
81	76.8471587	11.0923364	PT-ST	10819	66519	55700	6.15
82	76.8485241	11.0911629	PT-ST	56856	197354	140498	3.47
83	76.849187	11.0896381	PTA	15570	32569	16999	2.09
84	76.850023	11.0893026	PTA	78138	111119	32981	1.42
85	76.8509818	11.0892503	PTA	47396	20092	-27304	0.42
87	76.8515896	11.0877812	PTA	109545	32918	-76627	0.3
88	76.8521848	11.0876039	PTA	24326	96906	72580	3.98
89	76.8522491	11.0896229	PT-ST	46007	30386	-15621	0.66
90	76.851579	11.0899115	PT-ST	51665	28135	-23530	0.54
91	76.850904	11.0905265	PT-ST	54986	35183	-19803	0.64
92	76.8499294	11.0909279	PT-ST	66533	20525	-46008	0.31
94	76.849744	11.0927622	PT-ST	36013	22359	-13654	0.62
96	76.8493888	11.093823	PTA	3681	39769	36088	10.8
97	76.8512802	11.091902	PT-ST	76545	100250	23705	1.31
98	76.8504176	11.093158	PTA	4469	8395	3926	1.88
99	76.8502158	11.0940521	PTA	5059	113759	108700	22.49
100	76.8494132	11.0947587	PTA	559	57291	56732	102.49
102	76.8485838	11.0942475	PTA	6476	23601	17125	3.64
103	76.8474987	11.0940835	GOVT-VARI PORAMBOKE	55928	88827	32899	1.59
107	76.8461256	11.0968532	PT-ST	8325	169754	161429	20.39
110	76.8454015	11.0986524	PTA	61258	206922	145664	3.38
113	76.8496016	11.0966059	PT-ST	91701	831690	739989	9.07
114	76.8500932	11.0991644	PT-ST	76935	271811	194876	3.53
117	76.8452574	11.0998803	PTA	7858	196201	188343	24.97
119	76.8451747	11.1009133	PT-ST	11896	77005	65109	6.47
128	76.8473957	11.1029529	PT-ST	2253	276765	274512	122.84
129	76.8482369	11.1010933	PT-ST	63147	215317	152170	3.41
131	76.8495631	11.1032782	PT-ST	2458	605582	603124	246.37
142	76.8519795	11.1014308	PT-ST	8729	255494	246765	29.27
146	76.8532991	11.1048718	PTA	98785	634646	535861	6.42
147	76.8531865	11.102929	PT-ST	37803	226918	189115	6
148	76.8523295	11.1029054	PTA	32655	39838	7183	1.22
149	76.853233	11.1009615	PT-ST	98785	210548	111763	2.13
150	76.8538936	11.0983107	PT-ST	84184	511951	427767	6.08
153	76.8517347	11.0965258	PT-ST	314873	1680369	1365496	5.34
158	76.8554316	11.0940728	PT-ST	8066	18341	10275	2.27
159	76.8549013	11.095686	PT-ST	13498	164598	151100	12.19
160	76.85641	11.0952443	PT-ST	46707	715101	668394	15.31
161	76.8564017	11.0927923	PT-ST	74076	29931	-44145	0.4
162	76.8566054	11.0913767	PT-ST	12655	44545	31890	3.52
163	76.8560266	11.091241	GOVT-VARI PORAMBOKE	65591	54327	-11264	0.83
165	76.8536455	11.0920146	PT-ST	27431	15317	-12114	0.56
166	76.8520436	11.0930353	PT-ST	28352	369079	340727	13.02
167	76.8530893	11.0911937	PT-ST	25371	143807	118436	5.67
170	76.8531596	11.0894274	PT-ST	58091	97274	39183	1.67
171	76.8540102	11.0889906	PTA	11272	48262	36990	4.28
172	76.8551793	11.0886192	PT-ST	10896	275647	264751	25.3

173	76.8550412	11.089961	PT-ST	18631	121938	103307	6.54
180	76.8586023	11.0896347	PT-ST	47612	54298	6686	1.14
181	76.8597901	11.0895306	PT-ST	232	37046	36814	159.68
182	76.8596117	11.0887851	PTA	16478	26448	9970	1.61
184	76.8594743	11.0874617	PT-ST	33797	74872	41075	2.22
185	76.8594632	11.0862775	PT-ST	40176	24511	-15665	0.61
186	76.8604655	11.086449	PT-ST	59467	51870	-7597	0.87
190	76.8616621	11.0877241	PT-ST	882	80014	79132	90.72
191	76.8614783	11.0886268	PT-ST	16260	86798	70538	5.34
193	76.8611833	11.089896	GOVT-VARI PORAMBOKE	11909	28475	16566	2.39
194	76.8614501	11.0906034	PT-ST	14780	27643	12863	1.87
196	76.8591181	11.0910629	PT-ST	2385	111431	109046	46.72
198	76.8605228	11.0918345	PT-ST	37134	147940	110806	3.98
200	76.8614099	11.093594	GOVT-VARI PORAMBOKE	33082	357500	324418	10.81
201	76.8603507	11.0935451	PT-ST	58031	221818	163787	3.82
202	76.8589252	11.0935213	PT-ST	10455	62474	52019	5.98
208	76.8592165	11.0978597	GOVT-VARI PORAMBOKE	9600	150475	140875	15.67
209	76.8593094	11.0959742	PT-ST	61858	51348	-10510	0.83
210	76.8585092	11.0958172	PT-ST	10781	39603	28822	3.67
211	76.8575127	11.0960207	PT-ST	17223	41612	24389	2.42
212	76.8576741	11.0972034	PT-ST	50794	233874	183080	4.6
213	76.855751	11.097849	PT-ST	94648	130015	35367	1.37
214	76.8544534	11.1007186	PT-ST	48974	262133	213159	5.35
215	76.8545627	11.1035428	PT-ST	3070	427812	424742	139.35
217	76.8553214	11.1015559	PT-ST	7769	134438	126669	17.3
218	76.8554397	11.1005647	PT-ST	76404	112809	36405	1.48
219	76.8556818	11.0993925	PTA	34118	50317	16199	1.47
220	76.8570332	11.098759	PT-ST	93802	126317	32515	1.35
221	76.8566732	11.1002235	PT-ST	21500	238234	216734	11.08
222	76.856473	11.1015962	PT-ST	7769	9749	1980	1.25
225	76.8580885	11.0990176	PT-ST	45452	47203	1751	1.04
226	76.8589547	11.0972989	PT-ST	48064	46283	-1781	0.96
232	76.8600576	11.0980398	PT-ST	7740	19465	11725	2.51
233	76.8611029	11.097991	PTA	5415	63124	57709	11.66
234	76.8614888	11.0972298	PT	12347	43366	31019	3.51
235	76.860311	11.0972541	PT-ST	56665	51512	-5153	0.91
237	76.8611984	11.0955501	PT-ST	750	10090	9340	13.45
240	76.8626055	11.0976707	PT-ST	17095	133412	116317	7.8
241	76.8632154	11.0952702	PTA	27954	65635	37681	2.35
242	76.8627706	11.0944342	PT-ST	27954	65846	37892	2.36
243	76.8647508	11.0943128	PT-ST	19816	856662	836846	43.23
245	76.8631783	11.0936145	PT-ST	90677	195948	105271	2.16
246	76.8633449	11.0928963	PT-ST	33310	244046	210736	7.33
256	76.8641513	11.0898507	PTA	309	2124	1815	6.87
260	76.8627259	11.0902989	PT-ST	21154	38651	17497	1.83
261	76.8637112	11.0893778	PT-ST	10805	94705	83900	8.76
269	76.8665464	11.0852169	PT-ST	8323	45871	37548	5.51
338	76.8672009	11.0848278	PT-ST	47621	50004	2383	1.05
339	76.8675298	11.0863886	PTA	1739	140616	138877	80.86
340	76.8685113	11.0861336	PT-ST	37463	34226	-3237	0.91
350	76.86896	11.0871015	PT-ST/GOVT LAND	29055	15209	-13846	0.52
351	76.8678447	11.0877669	PT-ST	29509	200813	171304	6.81
361	76.8681569	11.0933586	PT-ST	12273	12448	175	1.01
362	76.8691753	11.0931891	PTA	7655	52703	45048	6.88
369	76.8705278	11.0942599	PTA	6829	74182	67353	10.86
372	76.8695687	11.096721	GOVT-VARI PORAMBOKE	21202	30492	9290	1.44
373	76.8694516	11.0956092	PT-ST	5788	39562	33774	6.84
375	76.8692017	11.0941353	PTA	18731	57931	39200	3.09
376	76.8679073	11.0943819	PT-ST	8599	14033	5434	1.63

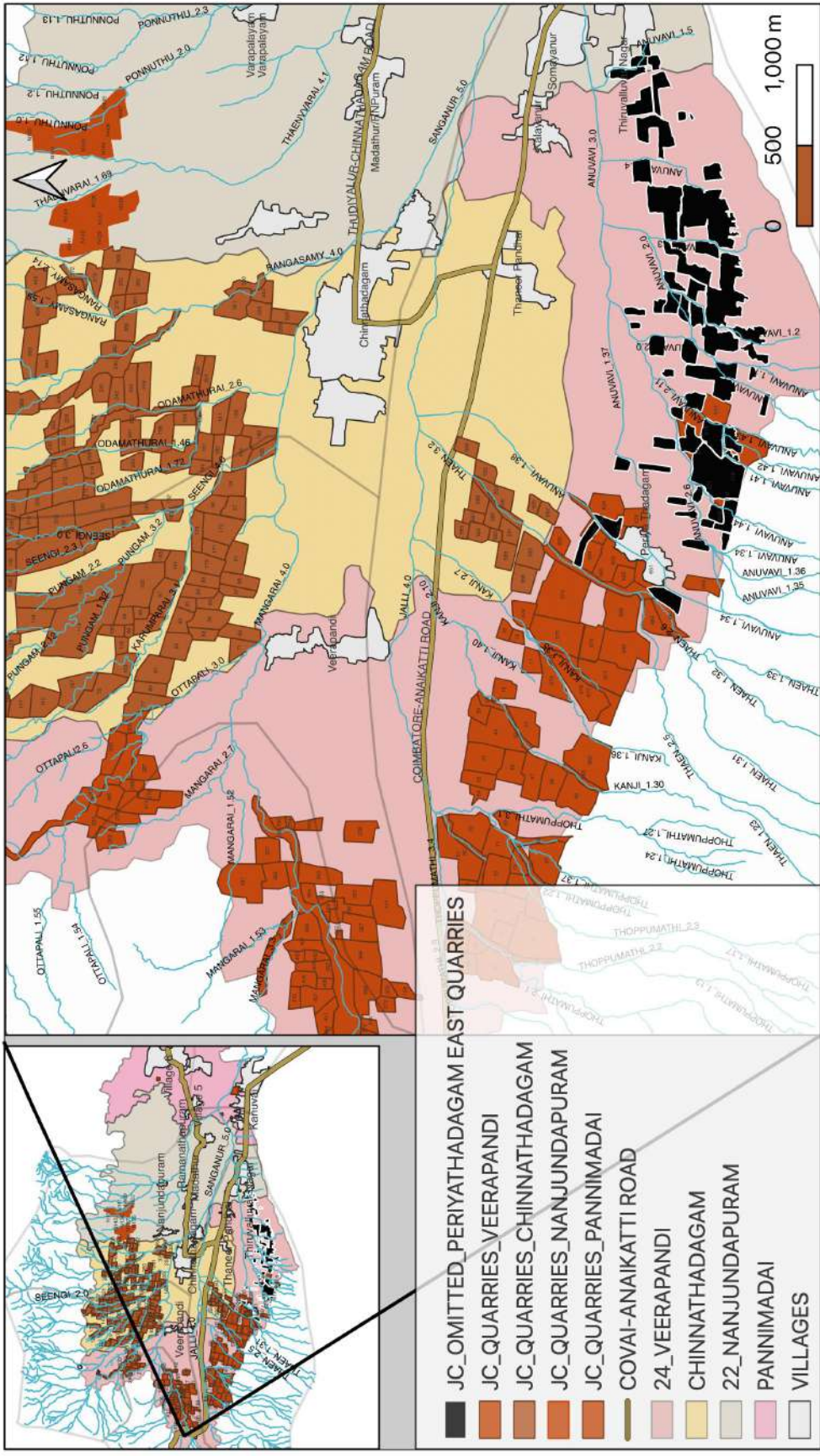
380	76.8666276	11.0938589	PT-ST	70985	130007	59022	1.83
382	76.8654142	11.0945134	PT-ST	9147	70151	61004	7.67
389	76.8623844	11.1001156	PT-ST	12368	323383	311015	26.15
393	76.8652672	11.0992629	PT-ST	20557	222451	201894	10.82
394	76.8645792	11.0983285	PT-ST	5592	74235	68643	13.28
401	76.8689557	11.0970262	PT-ST	12459	68155	55696	5.47
403	76.8693182	11.0989227	PT-ST	5422	70410	64988	12.99
404	76.8677974	11.0986697	PT-ST	26235	171232	144997	6.53
549	76.8596972	11.0748011	PTA	3193	76154	72961	23.85
550	76.8583091	11.0737695	PT-ST	24109	86704	62595	3.6
552	76.8570011	11.0730148	PT-ST	15186	7657	-7529	0.5
556	76.8564311	11.0710636	PTA	14257	14296	39	1
562	76.8559449	11.0702885	PTA	2811	55492	52681	19.74
565	76.8536965	11.0712812	PT-ST	9027	168326	159299	18.65
566	76.8521972	11.0716922	PTA	3556	97848	94292	27.52
580	76.8535265	11.0726587	PTA	75209	98498	23289	1.31
581	76.8548713	11.0724507	PT-ST	6474	10758	4284	1.66
582	76.8557321	11.0733907	PT-ST	10099	9265	-834	0.92
583	76.8546845	11.0732342	PTA	3122	2422	-700	0.78
584	76.8548622	11.0741837	PTA	25021	37451	12430	1.5
585	76.8550072	11.0751343	PTA	3457	10893	7436	3.15
587	76.8557258	11.0744804	PTA	6633	4025	-2608	0.61
588	76.8567085	11.074201	PT-ST	30076	33579	3503	1.12
590	76.8562472	11.072906	PT-ST	3282	32369	29087	9.86
				4410969	18727383	14288060	4.25
	PTA=PATTA	PT-ST= PATTA - STREAM BANK					
	ALL VOLUME CALCULATED IN CUBIC METERS						
	24- VEERAPANDI - COMPARISON OF JC DGPS VOLUME VALUES WITH QGIS						
Qry_SF	xCentroid	yCentroid	Qry_Type	JC_Volume	QGIS_VOLUM	Q>J_VOLUME	Q>J_TIMES
15	76.8488995	11.0720462	PT-ST	4976	18721	13745	3.76
16	76.8492554	11.0727467	PT-ST	30706	13870	-16836	0.45
17	76.8475034	11.071248	PT-ST	13746	165509	151763	12.04
19	76.8459055	11.0728261	PT-ST	7772	41842	34070	5.38
21	76.8439339	11.071572	PT-ST	82902	260524	177622	3.14
22	76.8434999	11.0719958	GVT-VARI-PORAMBOKE	9932	71827	61895	7.23
23	76.8451961	11.0736041	GVT-VARI-PORAMBOKE	8712	27703	18991	3.18
39	76.8447382	11.0742277	PT-ST	26614	40472	13858	1.52
44	76.8435202	11.0732794	PT-ST	196999	212640	15641	1.08
45	76.842032	11.0739688	PTA	50683	124510	73827	2.46
46	76.841499	11.0723658	PTA	24866	159409	134543	6.41
47	76.8409736	11.0712373	PT-ST	49024	88624	39600	1.81
48	76.8406687	11.0701547	PT-ST	49787	95993	46206	1.93
49	76.839859	11.0687808	PT-ST	42629	356876	314247	8.37
54	76.8400513	11.0742484	PTA	3618	40176	36558	11.1
55	76.8408334	11.0742444	PTA	15951	96084	80133	6.02
63	76.8384327	11.0726069	PT-ST	35572	102231	66659	2.87
66	76.8373283	11.0709265	GOVT-VARI-PORAMBOKE	6523	48253	41730	7.4
67	76.836182	11.0704688	PT-ST	8674	228530	219856	26.35
70	76.8380332	11.074686	PT-ST	16705	120107	103402	7.19
71	76.837163	11.0732027	PT-ST	78174	46818	-31356	0.6
72	76.8354771	11.073303	PTA	60589	107129	46540	1.77
73	76.8359962	11.0720806	PT-ST	32493	31187	-1306	0.96
74	76.835762	11.071398	GOVT-VARI-PORAMBOKE	63707	55349	-8358	0.87
75	76.8342182	11.0715825	PT-ST	75983	461486	385503	6.07
76	76.8317329	11.0712011	PT-ST	72287	697804	625517	9.65
77	76.8320667	11.0729793	PT-ST	80202	96765	16563	1.21

78	76.83338	11.0733258	PT-ST	62799	331555	268756	5.28
79	76.8347915	11.0749053	PT-ST	17921	40762	22841	2.27
80	76.8368521	11.0749154	KARADU	6462	104236	97774	16.13
81	76.836619	11.0754316	KARADU	95147	406387	311240	4.27
85	76.8317625	11.0755547	PT-ST	1022	127175	126153	124.44
88	76.8303535	11.0748833	PTA	12515	35039	22524	2.8
89	76.8313992	11.0744891	PT-ST	11759	36748	24989	3.13
90	76.8301657	11.0733478	PT-ST	59387	184453	125066	3.11
91	76.8318882	11.0742047	GOVT-VARI-PORAMBOKE	46371	200758	154387	4.33
92	76.8305461	11.0711933	GOVT-VARI-PORAMBOKE	9195	60252	51057	6.55
138	76.8288259	11.0784571	PTA	15475	12808	-2667	0.83
147	76.8337638	11.0794569	PTA	8498	149360	140862	17.58
238	76.8379302	11.0809264	PTA	11261	143536	132275	12.75
242	76.8383041	11.0837674	PTA	67496	26805	-40691	0.4
254	76.8384428	11.0848551	PT-ST	3297	14780	11483	4.48
255	76.8384527	11.0854751	PT-ST	3814	20696	16882	5.43
256	76.8380397	11.085595	PT-ST	76867	116359	39492	1.51
257	76.8368636	11.0861261	PT-ST	16870	74083	57213	4.39
273	76.8400906	11.092714	PTA	21114	14446	-6668	0.68
274	76.8396408	11.0927548	PTA	49208	194687	145479	3.96
275	76.8388556	11.0945142	PT-ST	35753	129837	94084	3.63
280	76.8375721	11.0949589	PT-ST	925	84112	83187	90.93
284	76.8386027	11.095853	PT-ST	12101	146993	134892	12.15
285	76.8399717	11.094984	PT-ST	69283	51362	-17921	0.74
286	76.8406247	11.0936769	PT-ST	28693	29848	1155	1.04
287	76.8415794	11.0929924	PT-ST	20391	64929	44538	3.18
302	76.844133	11.0936605	PT-ST	26630	59054	32424	2.22
303	76.8425307	11.094721	PT-ST	49208	192930	143722	3.92
309	76.8400632	11.096392	GOVT-VARI-PORAMBOKE	66405	1353841	1287436	20.39
353	76.8354463	11.0832535	PT-ST	86575	242659	156084	2.8
354	76.8344132	11.0837938	PT-ST	38997	27770	-11227	0.71
355	76.8340439	11.0829416	PT-ST	9873	11400	1527	1.15
357	76.8343546	11.0812459	PTA	42130	106049	63919	2.52
358	76.8334156	11.0815698	PT-ST	9673	84616	74943	8.75
359	76.8335541	11.0827252	PT-ST	34520	6687	-27833	0.19
362	76.8320545	11.0821238	PTA	12534	1379	-11155	0.11
367	76.8324586	11.0808742	PTA	28260	107601	79341	3.81
368	76.8308917	11.0809312	PT-ST	14020	370243	356223	26.41
369	76.82889	11.0806723	PT-ST	27669	222120	194451	8.03
370	76.8289179	11.0794263	PTA	13175	14006	831	1.06
372	76.8280852	11.0795449	PTA	4952	17890	12938	3.61
374	76.826905	11.080469	PT-ST	8483	33615	25132	3.96
377	76.8254835	11.0802301	PT_ST	3185	249594	246409	78.37
378	76.8250118	11.0787516	PTA	43688	40852	-2836	0.94
382	76.8287489	11.0822275	PT-ST	84981	2642899	2557918	31.1
383	76.8354333	11.0856913	PT-ST	5000	134266	129266	26.85
387	76.8351118	11.0875206	PT-ST	165968	279618	113650	1.68
395	76.8325321	11.0851302	GOVT-VARI-PORAMBOKE	7761	31045	23284	4
396	76.8303805	11.0862254	GOVT-POR-BHOOMIDAN	20477	104404	83927	5.1
400	76.8324707	11.0839232	PT-ST	61165	83565	22400	1.37
401	76.8314455	11.0840547	PT-ST	25572	51568	25996	2.02
402	76.8308518	11.0834797	PT-ST	18046	46549	28503	2.58
403	76.830857	11.0844874	PT-ST	11822	30829	19007	2.61
404	76.8301612	11.0833967	PT-ST	52560	75848	23288	1.44
405	76.8295459	11.0841235	PT-ST	60850	11301	-49549	0.19
406	76.8292951	11.0829649	PT-ST	4914	15821	10907	3.22
407	76.8284988	11.0834793	GOVT-POR-BHOOMIDAN	32524	115202	82678	3.54
410	76.8284831	11.084654	PTA	15362	43927	28565	2.86
416	76.8259518	11.082959	PT-ST	14090	56861	42771	4.04

417	76.8273967	11.0828896	PT-ST	63784	108019	44235	1.69
613	76.8617213	11.0608276	PT-ST	52713	218449	165736	4.14
615	76.8595869	11.0593265	PT-ST	24156	531249	507093	21.99
616	76.8605766	11.0613592	PT-ST	3477	373848	370371	107.52
617	76.8594635	11.06181	PT-ST	47398	518811	471413	10.95
618	76.8579373	11.0598877	PT-ST	17265	282144	264879	16.34
619	76.8567887	11.0602324	PTA	2330	114048	111718	48.95
620	76.8557343	11.0606531	PT-ST	0	32841	32841	
621	76.8574574	11.0612007	PT-ST	17648	403876	386228	22.89
635	76.8561079	11.066982	PT-ST	39613	172144	132531	4.35
636	76.8549764	11.0662942	PT-ST	1381	38802	37421	28.1
639	76.8555696	11.0653229	PT-ST	1058	87082	86024	82.31
649	76.8518214	11.0615764	PT-ST	39613	158286	118673	4
651	76.8527079	11.0645119	GOVT-VARI-PORAMBOKE	30934	146081	115147	4.72
652	76.8523156	11.0660466	PT-ST	38819	91114	52295	2.35
653	76.8532164	11.0666324	PT-ST	33924	385773	351849	11.37
654	76.8535113	11.0679568	PT-ST	17758	72387	54629	4.08
655	76.8547678	11.0677067	PT-ST	12713	24192	11479	1.9
656	76.855354	11.0674124	PT-ST	8614	65743	57129	7.63
659	76.8543474	11.0696234	PT-ST	3601	13610	10009	3.78
660	76.8522736	11.0673928	GOVT-VARI-PORAMBOKE	41162	742517	701355	18.04
661	76.8498596	11.0635861	CONDITION-PT-ST	13176	187068	173892	14.2
664	76.849819	11.0644406	PT-ST	2128	197976	195848	93.03
668	76.8502813	11.0662103	PT-ST	93296	153148	59852	1.64
669	76.8481959	11.0660602	PT-ST	32805	584335	551530	17.81
671	76.8467135	11.0670998	PT-ST	41205	529208	488003	12.84
672	76.8485458	11.0678694	PTA	87224	31770	-55454	0.36
673	76.8464234	11.0701238	PT-ST	175741	272556	96815	1.55
674	76.8513062	11.0694874	PT-ST	168809	885634	716825	5.25
675	76.8490288	11.0697753	PT-ST	41549	471708	430159	11.35
676	76.8502501	11.0716821	PT-ST	35342	129205	93863	3.66
677	76.8459903	11.0678935	PT-ST	33186	568215	535029	17.12
678	76.8459055	11.0684616	PT-ST	42343	802627	760284	18.96
682	76.8418768	11.0680045	PT-ST	70289	697340	627051	9.92
683	76.840813	11.0684502	GOVT PALLA VARI	59994	50945	-9049	0.85
				4409567	23745894	19211638	5.39
22 NANJUNDAPURAM - COMPARISON OF JC DGPS VOLUME VALUES WITH QGIS							
QRY_SF	xCentroid	yCentroid	QUARY_TYPE	JC_VOL	QGIS_VOL	Q>J_VOLUME	Q>J_TIMES
N135	76.8736433	11.0940985	PTA	29170	136567	107397	5
N136	76.8738058	11.0956469	PT-ST	21581	118542	96961	5
N137	76.8728105	11.0952844	PTA	1774	143259	141485	81
N139	76.8717435	11.095334	PTA	29217	74914	45697	3
N140	76.871776	11.0962599	PTA	19547	69976	50429	4
N141	76.8710277	11.0968698	PT-ST	1393	66354	64961	48
N143	76.8730007	11.0972296	PT-ST	4248	273762	269514	64
N160	76.8778885	11.0990742	PT-ST	20842	248616	227774	12
N161	76.877779	11.0969377	PT-ST	52638	56541	3903	1
N162	76.8769318	11.097782	PT-ST	21611	201398	179787	9
N163	76.877001	11.0961887	PT-ST	45493	131226	85733	3
N164	76.876788	11.095069	PT-ST	15190	46738	31548	3
N407	76.8788596	11.0942593	PT-ST	22312	36840	14528	2
N408	76.877829	11.0948132	PT-ST	26738	104339	77601	4
N409	76.8790354	11.0948672	GOVT.VARI PORAMBOKE	23961	245206	221245	10
				335715	1954278	1618563	5.82

PANNIMADAI - COMPARISON OF JC DGPS VOLUME VALUES WITH QGIS							
QRY_SF	xCentroid	yCentroid	QUARY_TYPE	JC_VOLUME	QGIS_VOLUM	Q>J_VOLUME	Q>J_TIMES
272	76.9104338	11.0873264	PTA	20088	31260	11172	2
455	76.9016118	11.0718169	PT-ST	2429	7263	4834	3
481	76.9073671	11.0685757	PT-ST	11738	100410	88672	9
				34255	138933	104678	4.06
COMPARISON OF JC DGPS VOLUME VALUES WITH QGIS IN 4 VILLAGES							
QRY_SF	xCentroid	yCentroid	QUARY_TYPE	JC_VOLUME	QGIS_VOLUM	Q>J_VOLUME	Q>J_TIMES
C.THA				4410969	18727383	14288060	4.25
VEERA				4409567	23745894	19336327	5.39
NANJ				335715	1954278	161563	5.82
PAN				34255	138933	104678	4.06
				9190506	44566488	33890628	4.85

THE 44 OMITTED QUARRIES EAST OF PERIYATHADAGAM VILLAGE
BY THE JOINT COMMITTEE'S DGPS SURVEY TEAM



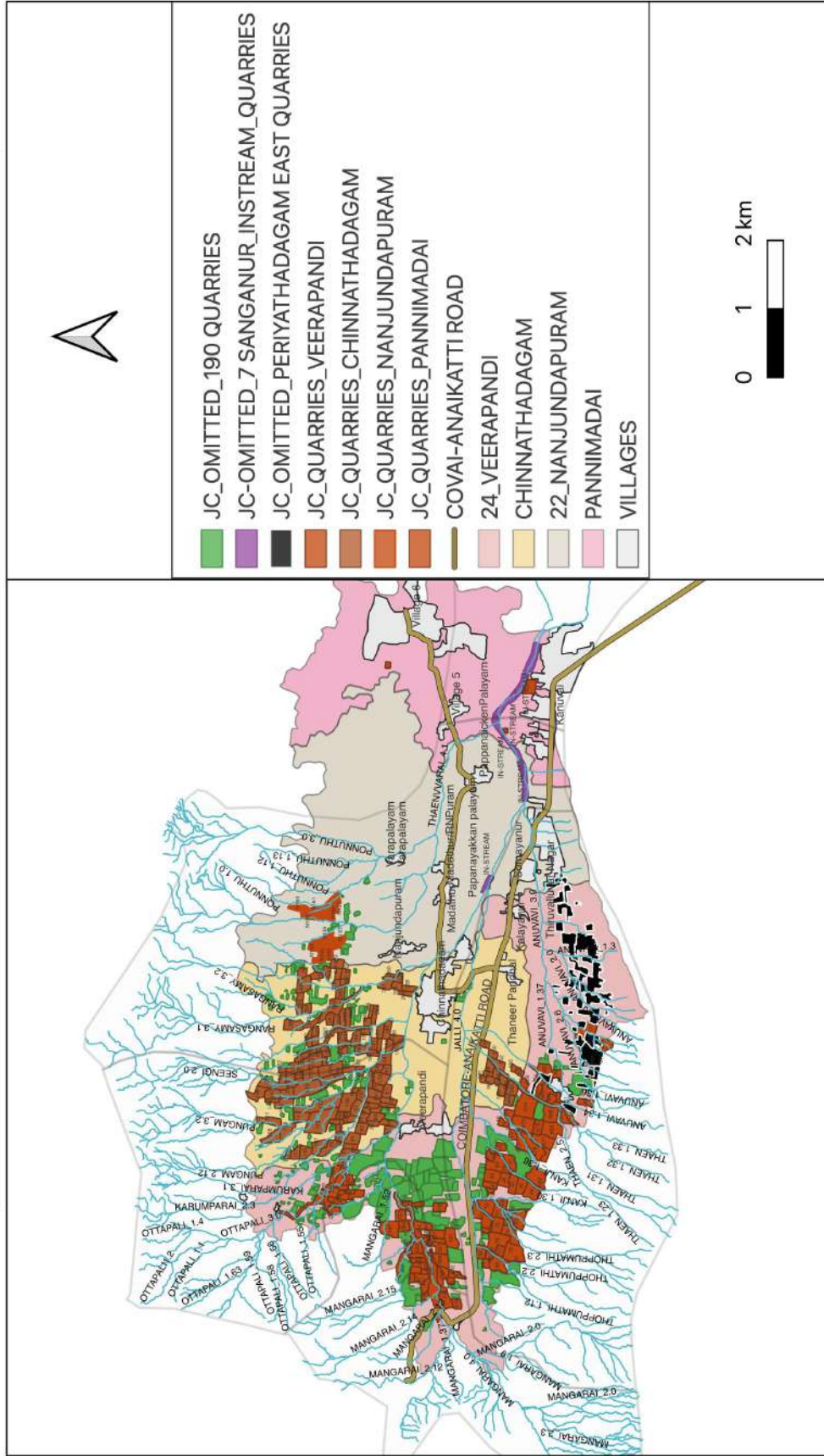
JC_OMITTED_PERIYATHADAGAM_EAST_QUARRIES

NAME	xCentroid	yCentroid	AREA	VOLUME	Depth
1	76.8815528	11.0650193	6938	8778	1.27
2	76.8822053	11.0646145	4606	9922	2.15
3	76.8814913	11.0641472	6259	24167	3.86
4	76.8808941	11.0657126	13398	17001	1.27
5	76.877503	11.0641145	34417	224580	6.53
6	76.8753142	11.0648727	17025	67990	3.99
7	76.8727905	11.0612169	92671	900244	9.71
8	76.8732626	11.0635381	50267	170193	3.39
9	76.8688285	11.0608444	99621	1743958	17.51
10	76.8710587	11.0627873	4632	21840	4.72
11	76.8656274	11.0587689	27297	312540	11.45
12	76.8685705	11.0619709	10267	51102	4.98
13	76.8690384	11.0631964	9738	15456	1.59
14	76.8678141	11.0632426	12030	15470	1.29
15	76.8674538	11.0625682	9415	59101	6.28
16	76.8671193	11.061877	11076	70532	6.37
17	76.8676587	11.0639787	5982	2914	0.49
18	76.8656604	11.0606621	30858	207017	6.71
19	76.863558	11.0607831	45751	402362	8.79
20	76.8650425	11.062294	13691	53965	3.94
21	76.863783	11.0587577	3260	6499	1.99
22	76.8620015	11.0580808	5643	12744	2.26
23	76.8654101	11.0641051	12567	30032	2.39
24	76.867348	11.0653684	6038	23555	3.9
25	76.8665533	11.0653289	2874	3524	1.23
26	76.8752296	11.0609258	11223	96082	8.56

27	76.8784316	11.0626296	3059	11665	3.81
28	76.8783904	11.062095	859	5362	6.24
29	76.8799534	11.0639051	16417	108670	6.62
30	76.8791422	11.0648784	19990	19903	1
31	76.8638421	11.0634764	3441	9055	2.63
32	76.8622561	11.0619904	11990	76251	6.36
33	76.8602471	11.0609794	22837	79466	3.48
34	76.8600221	11.0599512	12482	129695	10.39
35	76.8591147	11.0599393	3132	32758	10.46
36	76.8580927	11.0607757	77274	1355685	17.54
37	76.8599921	11.0622903	16272	82504	5.07
38	76.8615899	11.062973	5601	6344	1.13
39	76.8569335	11.0618511	5321	29712	5.58
40	76.8556958	11.0601933	17131	41834	2.44
41	76.8558124	11.0608491	8966	26753	2.98
42	76.8543043	11.060352	4797	8822	1.84
43	76.8552884	11.0613497	4431	9694	2.19
44	76.855825	11.0624843	5100	15846	3.11
45	76.8565763	11.0630318	5954	8182	1.37
46	76.8598508	11.0637237	9990	21541	2.16
47	76.8584592	11.0642903	8224	21487	2.61
48	76.8586742	11.0661152	7536	19427	2.58
49	76.8552014	11.066783	14552	105788	7.27
50	76.8541996	11.0681971	15557	23932	1.54
51	76.8708793	11.061274	12477	5302	0.42
52	76.064077	76.851246	8569	102971	12.1
53	76.8540823	11.0619926	9486	116039	12.23
			878989	7026256	

	Volume in Cubic Meters = 878989				
	Area in Square Meters = 7026256				
	Average Depth in Meters = 7.99				

OTHER OMITTED 190 QUARRIES AND THE OMITTED 7 INSTREAM QUARRIES
BY THE JOINT COMMITTEE'S DGPS SURVEY TEAM



Saandhu-08'22

JC_OMITTED_OTHER 190 QUARRIES

NAME	xCentroid	yCentroid	QUARY_TYPE	AREA	QGIS_VOLUM	DEPTH
v1	76.8547077	11.0608811	PT-ST	26849	184478	6.87
v2	76.8541539	11.0626191	PT-ST	58183	419187	7.2
v3	76.8569637	11.0618294	PT-ST	5910	38851	6.57
v4	76.8562779	11.0630346	PT-ST	20482	131497	6.42
v5	76.8567813	11.065301	PT-ST	12325	89032	7.22
v6	76.8586891	11.0661062	PT-ST	7336	20286	2.77
v7	76.8572696	11.0670449	PT	12942	44437	3.43
v8	76.8579973	11.0667022	PT	3321	29	0.01
v9	76.8506301	11.0677364	PT-ST	31398	133084	4.24
v10	76.854311	11.0721956	PT-ST	92138	414919	4.5
v11	76.8451905	11.0713293	PT-ST	137778	2822410	20.49
v12	76.8380726	11.0703609	PT-ST	34166	333966	9.77
v13	76.8402453	11.0751571	PT-ST	16899	97774	5.79
v14	76.8297925	11.0710246	PT-ST	14739	130807	8.87
v15	76.8282211	11.0726516	PT-ST	71485	752912	10.53
v16	76.8298031	11.075633	PT-ST	22520	124521	5.53
v17	76.8261238	11.0745339	PT-ST	34818	105514	3.03
v18	76.8215481	11.075069	PT	1493	4878	3.27
v19	76.8260898	11.07892	PT-ST	6201	9375	1.51
v20	76.8272019	11.0778704	PT	3799	2856	0.75
v21	76.8274476	11.0790562	PT-ST	11903	18306	1.54
v22	76.8353621	11.0789266	PT	6446	20066	3.11
v23	76.8359782	11.0783169	PT	15631	34192	2.19
v24	76.8351849	11.0808752	PT	9793	20201	2.06
v25	76.836298	11.0815615	PT-ST	51885	247919	4.78
v26	76.8370667	11.0813448	PT-ST	5803	16637	2.87
v27	76.8385112	11.0822925	PT	13649	31070	2.28
v28	76.8387903	11.0808475	PT	7508	38173	5.08
v29	76.8401852	11.0819783	PT	58748	227085	3.87
v30	76.8340207	11.0749382	PT	7010	44299	6.32
v31	76.8353311	11.0759191	PT-ST	10276	8223	0.8
v32	76.8330482	11.0771735	PT-ST	2779	8288	2.98
v33	76.8337223	11.0770615	PT-ST	1354	937	0.69
v34	76.8342214	11.077761	PT	3223	11938	3.7
v35	76.8331828	11.0754008	PT-ST	4865	18362	3.77

v36	76.8371559	11.0837645	PT-ST	23022	70628	3.07
v63	76.825811	11.0837854	PT-ST	5993	22357	3.73
c36	76.8603429	11.095722	PT-ST	1550	466	0.3
v37	76.8401747	11.0857146	PT-ST	47098	77472	1.64
v38	76.8420795	11.0754658	PT	8794	33433	3.8
v39	76.842854	11.0753467	PT	6310	22669	3.59
v40	76.8434464	11.0752328	PT	4122	13980	3.39
v41	76.8461819	11.075261	PT-ST	35147	195133	5.55
v42	76.8413019	11.0763813	PT	5914	11642	1.97
v43	76.8392719	11.0791831	PT	17697	107517	6.08
v44	76.8600975	11.0802491	PT	4057	2311	0.57
v45	76.8406983	11.0788486	PT	10187	30688	3.01
v46	76.8409942	11.0797978	PT	26751	87147	3.26
v47	76.8423634	11.079224	PT-ST	32185	110942	3.45
v48	76.8396758	11.0762777	PT-ST	13143	33221	2.53
v49	76.8407918	11.0757481	PT	506	1057	2.09
v50	76.8436522	11.0805271	PT	47369	133812	2.82
v64	76.829584	11.085762	PT-ST	41941	355850	8.48
v51	76.8456605	11.0803061	PT-ST	67815	266500	3.93
v52	76.8417536	11.0815636	PT	21750	13297	0.61
v53	76.8415794	11.083609	PT	25625	121822	4.75
v54	76.8420206	11.0826174	PT	11728	34571	2.95
v55	76.8427508	11.0817549	PT	7011	18871	2.69
v56	76.8436117	11.0828692	PT	40181	174848	4.35
v57	76.8432491	11.0842628	PT	20511	34983	1.71
v58	76.8426383	11.0851404	PT	17839	71263	3.99
v59	76.8411533	11.0844258	PT	13348	27641	2.07
v60	76.8393926	11.0839121	PT	25101	29750	1.19
v61	76.8314783	11.0788629	PT	42529	200507	4.71
v62	76.8415803	11.086562	PT-ST	16683	25546	1.53
v62	76.8437362	11.0866312	PT-ST	42487	203158	4.78
v93	76.840002	11.0976972	PT-ST	8697	27346	3.14
v65	76.8339534	11.0855564	PT-ST	23002	155670	6.77
v66	76.8340236	11.0878434	PT-ST	3171	1337	0.42
v67	76.8273372	11.0845734	PT	804	1309	1.63
v68	76.826511	11.0849747	PT-ST	67791	996649	14.7
v69	76.8371183	11.0884298	PT-ST	34582	140689	4.07

v70	76.8305441	11.0875989	PT-ST	2318	436	0.19
v71	76.8223111	11.0827034	PT-ST	20562	197032	9.58
v72	76.8413056	11.087897	PT-ST	21868	39295	1.8
v73	76.8390734	11.0881864	PT-ST	37365	156691	4.19
v74	76.8424086	11.0886045	PT-ST	15036	31572	2.1
v94	76.8391972	11.097604	PT	2349	10120	4.31
v75	76.8440412	11.0907097	PT-ST	107358	1351991	12.59
v76	76.846376	11.0883513	PT-ST	41928	121994	2.91
v77	76.8401519	11.0896155	PT-ST	56125	336702	6
v78	76.8416185	11.091853	PT	3758	12270	3.27
v79	76.8406847	11.0919864	PT	5836	13479	2.31
v80	76.8377831	11.092571	PT-ST	62254	303873	4.88
v81	76.8370966	11.0970247	PT-ST	27266	184320	6.76
v82	76.8357026	11.0972614	PT	4135	11009	2.66
v83	76.836097	11.0980137	PT-ST	1849	4036	2.18
v84	76.8361641	11.0993935	PT-ST	6334	71589	11.3
v85	76.8377761	11.1001132	PT-ST	8240	54427	6.61
v86	76.8386667	11.1016695	PT	2182	6709	3.07
v87	76.8386014	11.1008659	PT	906	1178	1.3
v88	76.8391891	11.1004412	PT-ST	679	2125	3.13
v89	76.8385155	11.0994674	PT	8826	11126	1.26
v90	76.8409043	11.09735	PT-ST	4855	9133	1.88
v91	76.8419653	11.0969925	PT-ST	4621	18533	4.01
v92	76.8405169	11.0971897	PT	3371	9309	2.76
v95	76.8426662	11.0951845	PT-ST	8604	11265	1.31
v96	76.8539718	11.0848888	PT-ST	10038	20223	2.01
v97	76.850909	11.0865503	PT-ST	4398	9677	2.2
v98	76.8500467	11.0873234	PT-ST	13209	28547	2.16
v99	76.8430735	11.0965048	PT-ST	14829	25642	1.73
v100	76.8435694	11.0987301	PT-ST	10857	52782	4.86
v101	76.844255	11.0971506	PT	3176	11997	3.78
v102	76.8462401	11.097173	PT-ST	4332	13112	3.03
v103	76.8463981	11.0980621	PT	5028	13561	2.7
v104	76.8435948	11.1000113	PT-ST	779	4161	5.34
v105	76.8428106	11.1002982	PT-ST	1469	5517	3.76
v106	76.8422888	11.1009805	PT-ST	784	2676	3.41
v107	76.8413756	11.1023211	PT-ST	1457	445	0.31

v108	76.8424215	11.1021433	PT-ST	4672	14929	3.2
v109	76.8446675	11.1016989	PT-ST	1456	1715	1.18
v110	76.8484819	11.1046467	PT-ST	8642	72231	8.36
v111	76.8446932	11.0947387	PT-ST	7925	19340	2.44
v112	76.8486286	11.0950688	PT	6479	8573	1.32
v113	76.8474477	11.0980881	PT	2896	7178	2.48
c1	76.8659943	11.0779942	PT-ST	13722	16019	1.17
c2	76.8674167	11.0768878	PT-ST	6292	1521	0.24
c3	76.8506988	11.1006602	PT-ST	15184	67403	4.44
c4	76.8503887	11.1016534	PT	2733	14314	5.24
c5	76.8519561	11.1034965	PT	1782	3334	1.87
c6	76.8521912	11.0988741	PT-ST	5540	29994	5.41
c7	76.8521152	11.0995853	PT-ST	4087	9954	2.44
c8	76.8530354	11.0967203	PT-ST	21890	191577	8.75
c21	76.8577625	11.0924411	PT	3988	19451	4.88
c9	76.8541813	11.0949118	PT	3595	9534	2.65
c10	76.8538012	11.09411	PT-ST	2800	25722	9.19
c11	76.8546038	11.0930969	PT-ST	12182	95574	7.85
c12	76.8554465	11.0925851	PT-ST	2520	10478	4.16
c13	76.8549306	11.091609	PT-ST	9592	24190	2.52
c14	76.8546686	11.0908313	PT-ST	12210	96493	7.9
c15	76.8562434	11.0905087	PT-ST	2130	768	0.36
c16	76.8449608	11.1045809	PT	1423	2698	1.9
c17	76.8463077	11.1045367	PT-ST	941	2274	2.42
c18	76.8463731	11.0999232	PT	4406	15644	3.55
c19	76.8533492	11.093698	PT-ST	1416	2165	1.53
c20	76.8508991	11.0880642	PT	8142	6310	0.77
c22	76.8575172	11.0931268	PT-ST	9852	69659	7.07
c23	76.8585094	11.0946572	PT-ST	26521	190501	7.18
c24	76.8588568	11.0928228	PT-ST	2501	1181	0.47
c25	76.8590544	11.0923901	PT-ST	5572	530	0.1
c26	76.8592781	11.099319	PT-ST	14529	66119	4.55
c27	76.8591918	11.1008288	PT-ST	3854	8190	2.13
c28	76.857321	11.1027934	PT-ST	3490	3976	1.14
c29	76.8569972	11.1036977	PT-ST	5717	22995	4.02
c30	76.8553137	11.1030682	PT-ST	2124	2130	1
c31	76.8554844	11.103653	PT-ST	1106	265	0.24

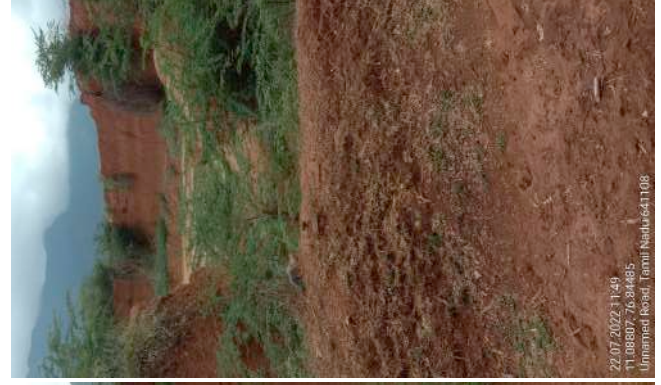
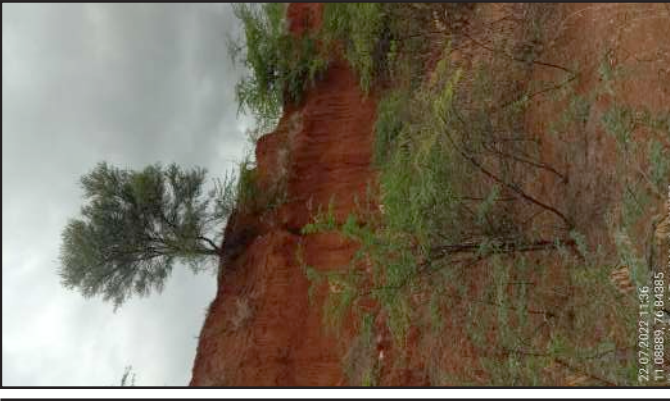
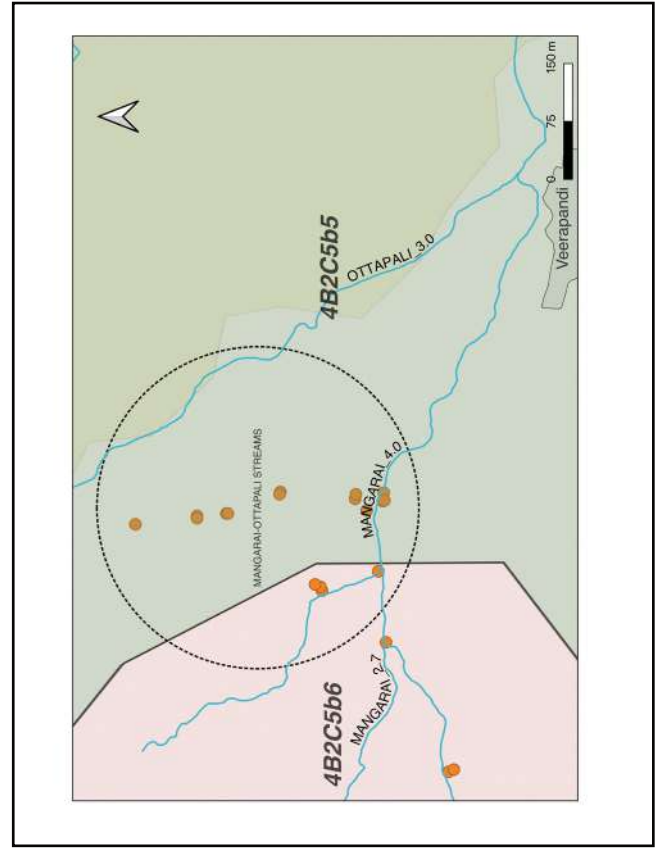
c32	76.8556269	11.1043675	PT-ST	1127	1943	1.72
c33	76.8571426	11.1011443	PT-ST	4583	11586	2.53
c34	76.8543436	11.1035713	PT-ST	2979	10076	3.38
c35	76.8637863	11.0969072	PT-ST	4451	2915	0.65
c37	76.8635646	11.0922304	PT-ST	12609	132741	10.53
c38	76.8633144	11.0915334	PT	8527	22283	2.61
c39	76.8644361	11.0910894	PT	8032	31655	3.94
c40	76.8656234	11.0916585	PT	1386	3019	2.18
c41	76.8644314	11.0905137	PT	2952	1653	0.56
c42	76.8645752	11.094649	PT-ST	9545	49112	5.15
c43	76.8658605	11.0969991	PT	28400	211685	7.45
c44	76.86689	11.0970242	PT-ST	7185	24746	3.44
c45	76.866873	11.100091	PT	3696	16208	4.39
c46	76.8670063	11.1010334	PT	854	1400	1.64
c47	76.8661668	11.1015843	PT	1809	2413	1.33
c48	76.8662096	11.1008527	PT	3138	6484	2.07
c49	76.8648662	11.1016412	PT-ST	5920	34733	5.87
c50	76.8647508	11.1031437	PT	3554	18974	5.34
c51	76.8660281	11.1031792	PT-ST	10294	89818	8.73
c52	76.8703019	11.0992897	PT-ST	13985	33281	2.38
c53	76.8698132	11.1001204	PT-ST	7402	15189	2.05
c54	76.8698391	11.1009896	PT-ST	1550	9706	6.26
c55	76.8700741	11.0968716	PT-ST	1429	2468	1.73
c56	76.870354	11.0959894	PT-ST	8229	39499	4.8
c57	76.8666234	11.0931655	PT-ST	7153	34126	4.77
c58	76.8668295	11.0923064	PT-ST	5163	25704	4.98
c59	76.8671682	11.0905376	PT-ST	4097	48	0.01
c70	76.8673685	11.0899586	PT-ST	1152	9	0.01
c71	76.8649637	11.0927608	PT-ST	2892	3903	1.35
c72	76.8649919	11.0921502	PT	3342	4591	1.37
c73	76.8640669	11.0941536	PT	1624	8264	5.09
c74	76.8641865	11.0948448	PT	949	1642	1.73
c75	76.8659374	11.0999661	PT	2827	2928	1.04
c76	76.8696011	11.0919039	PT	2076	1372	0.66
n1	76.8721625	11.0935879	PT	2685	242	0.09
n2	76.8728809	11.0931447	PT	8450	37862	4.48
n3	76.8721184	11.0931159	PT	4988	981	0.2

ANNEXURE - III

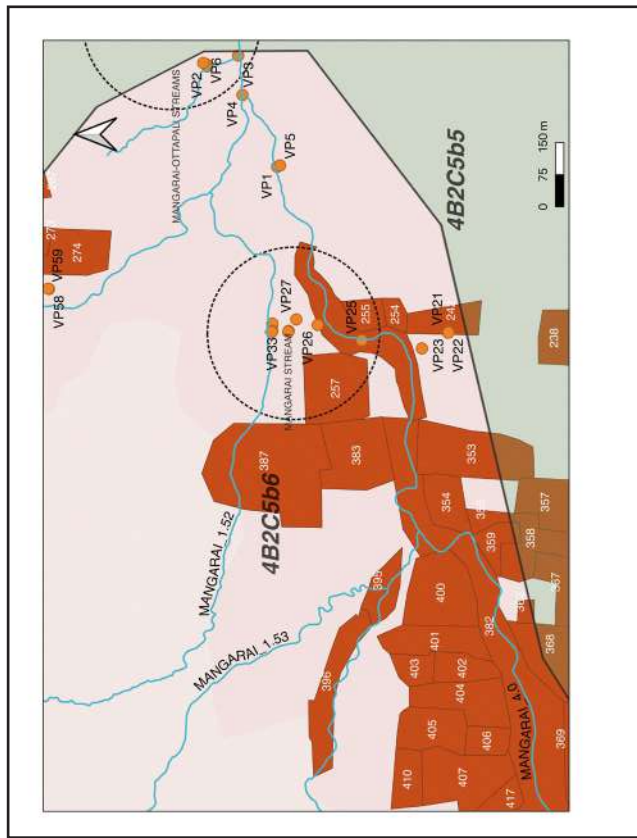
GROUND TRUTH VERIFICATION OF DAMAGES

MAPS & IMAGES

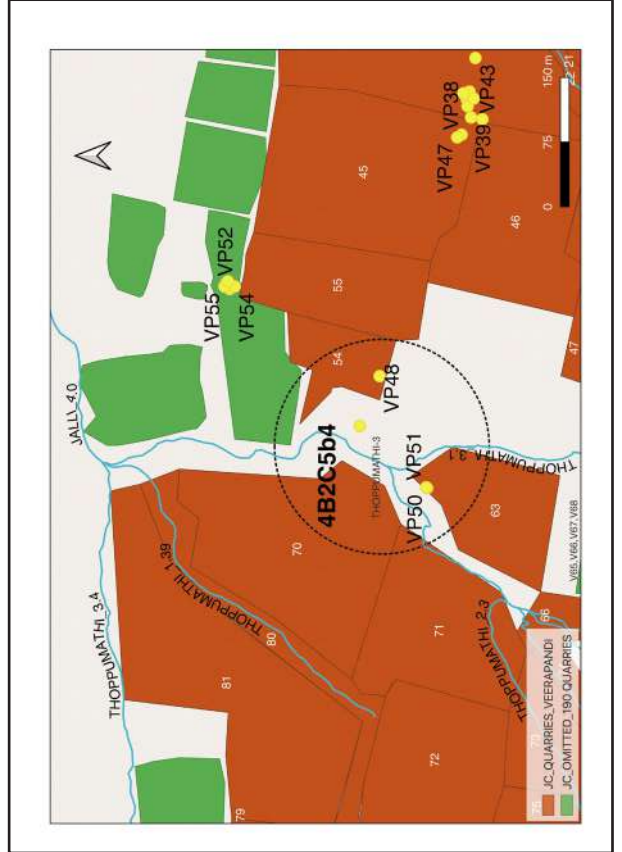
DAMAGED STREAM NAME	Mangarai - 4 Ottapali - 3
MICRO WATERSHED	4B2C5b6-4B2C5b5 Border
STREAM BANK / IN STREAM	Stream Bank/ In Stream
LOCATION CO-ORDINATES	11.088217,76.842517
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE	No
DGPS TEAM: YES/NO	
POSSIBLE S.F.NUMBERS	V-269



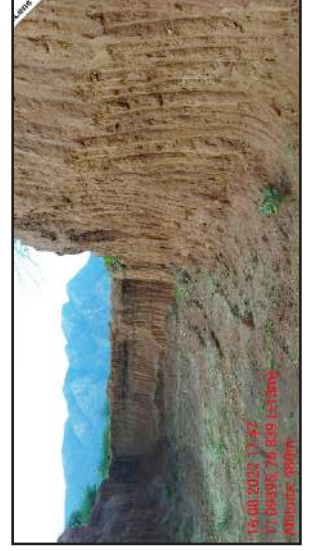
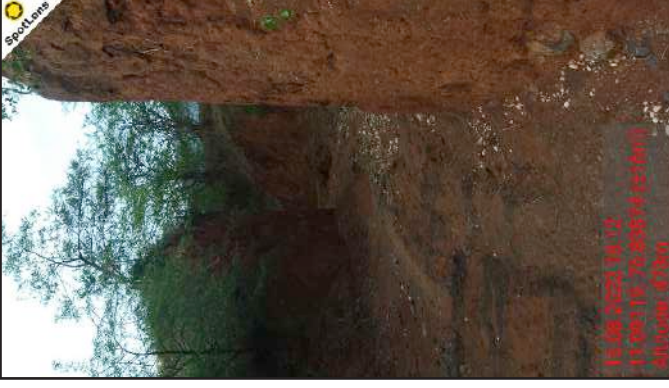
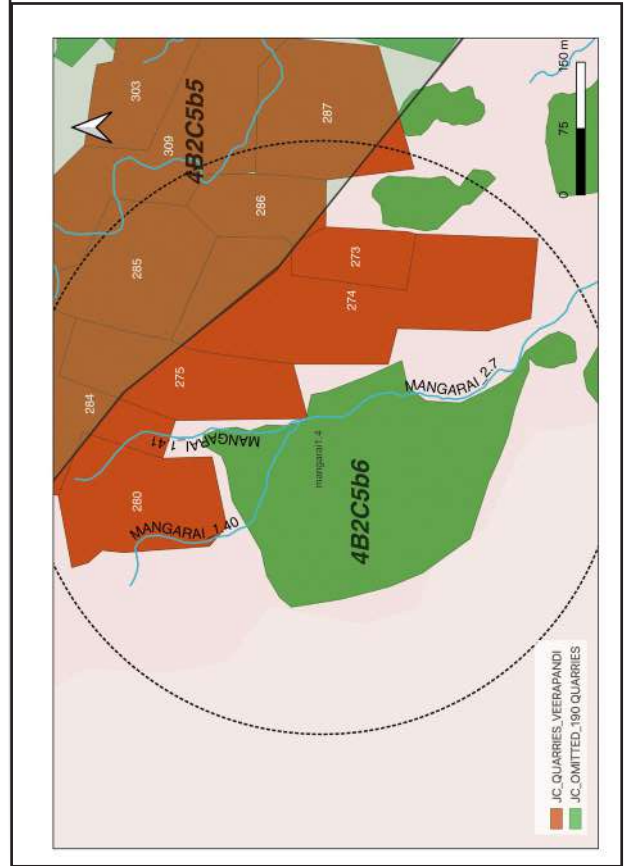
DAMAGED STREAM NAME	Mangarai - 1.52 - First Order Mangarai -4, Pond
MICRO WATERSHED	4B2C5b6
STRAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.087046,76.839313
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	YES PARTIALLY/ V256 - GOVT.VARI PORAMBO- KE - MANGARAI-4
POSSIBLE S.F.NUMBERS	V-262,263,264, 256



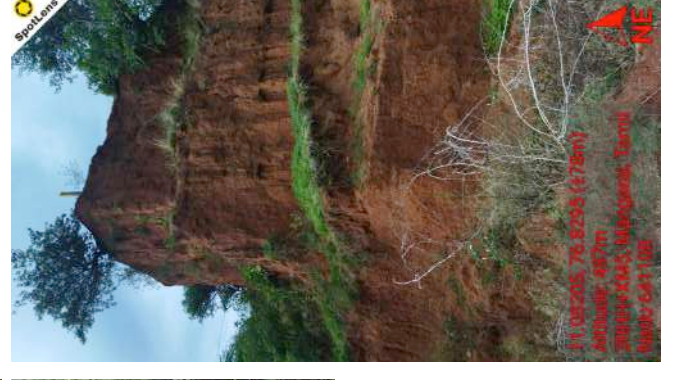
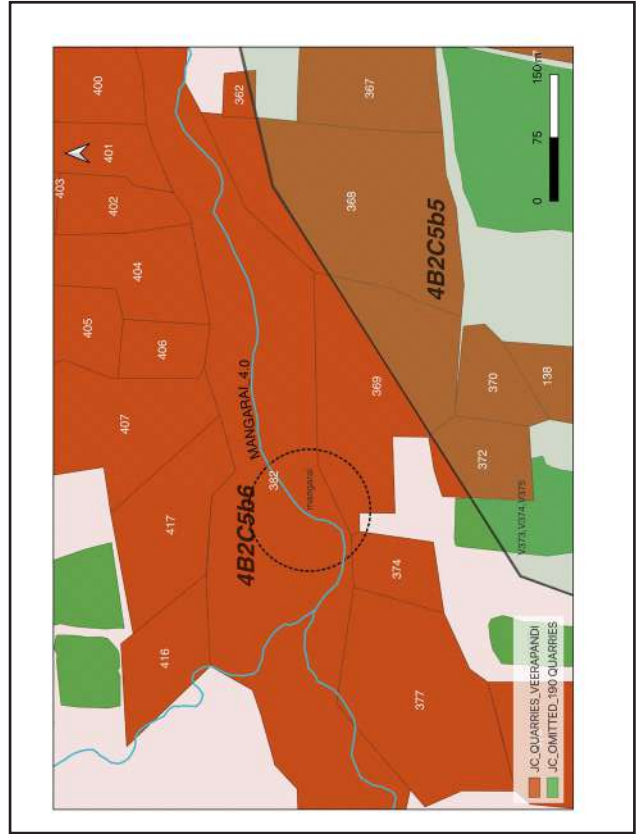
DAMAGED STREAM NAME	Thoppumathi - 3.1
MICRO WATERSHED	4B2C5b4
STREAM BANK / IN STREAM	Stream Bank / Instream
LOCATION CO-ORDINATES	11.073467,76.838955
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE	Partially. V69 Left out.
DGPS TEAM: YES/NO	
POSSIBLE S.F.NUMBERS	V-69,63,62,70,53



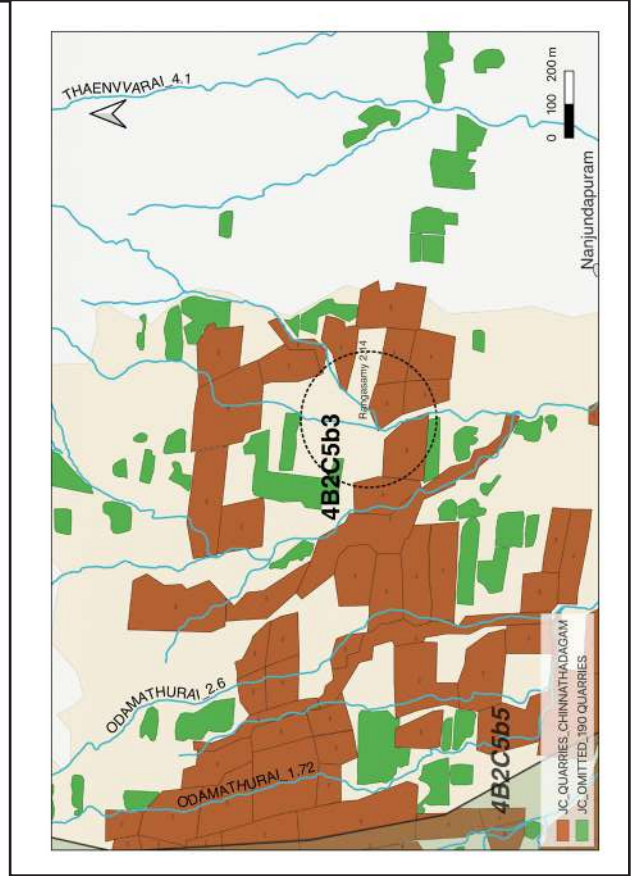
DAMAGED STREAM NAME	Mangarai - 1.4 - First Order Mangarai - 2.7, 4B2C5b6
MICRO WATERSHED	4B2C5b6
STREAM BANK / IN STREAM	Stream Bank/ Instream
LOCATION CO-ORDINATES	11.093074,76.838627
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	PARTIAL SURVEY IN THE EAST
POSSIBLE S.F.NUMBERS	V275,279,280,279,276



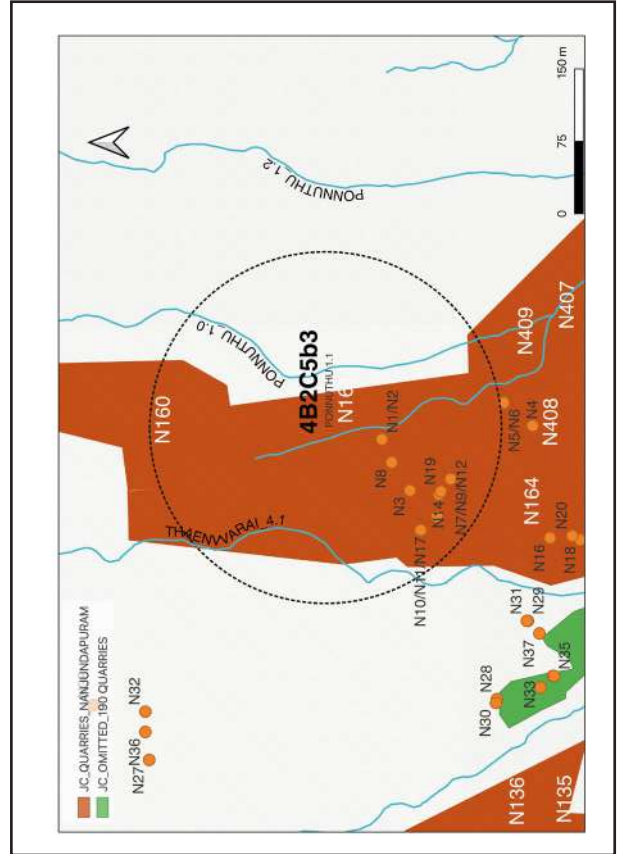
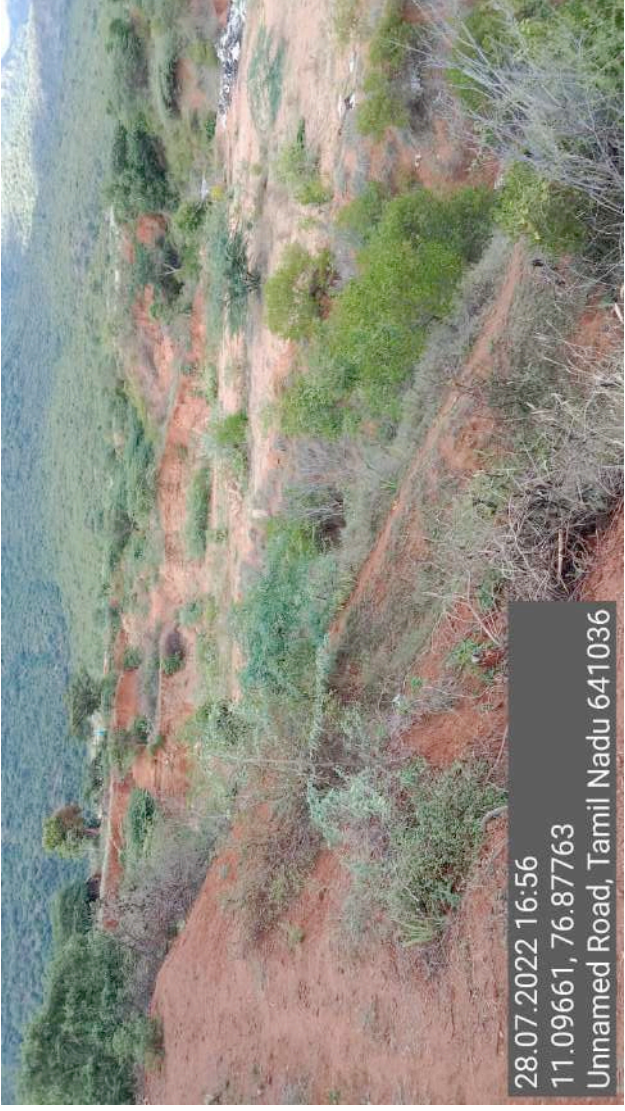
DAMAGED STREAM NAME	Mangarai -4
MICRO WATERSHED	4B2C5b6
STREAM BANK / IN STREAM	Stream Bank/ Instream
LOCATION CO-ORDINATES	11.08131,76.82748
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	YES PARTIALLY/ V256 - GOVT.VARI PORAMBO- KE - MANGARAI-4
POSSIBLE S.F.NUMBERS	V-262,263,264, 256



DAMAGED STREAM NAME	Rangasamy 2.14
MICRO WATERSHED	4B2C5b3
STREAM BANK / IN STREAM	Stream Bank/Instream
LOCATION CO-ORDINATES	11.09475,76.86775
REVENUE VILLAGE	Chinnathadagam
ESA/HACA	HACA
SURVEYED BY JOINT COMMITTEE	YES PARTIALLY
DGPS TEAM: YES/NO	
POSSIBLE S.F.NUMBERS	C376

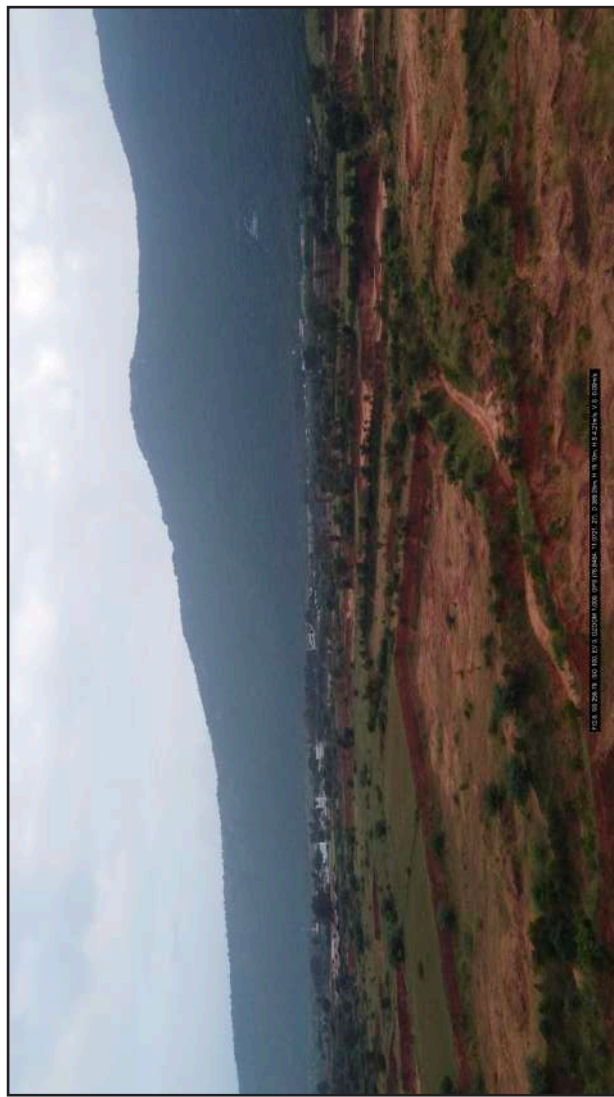
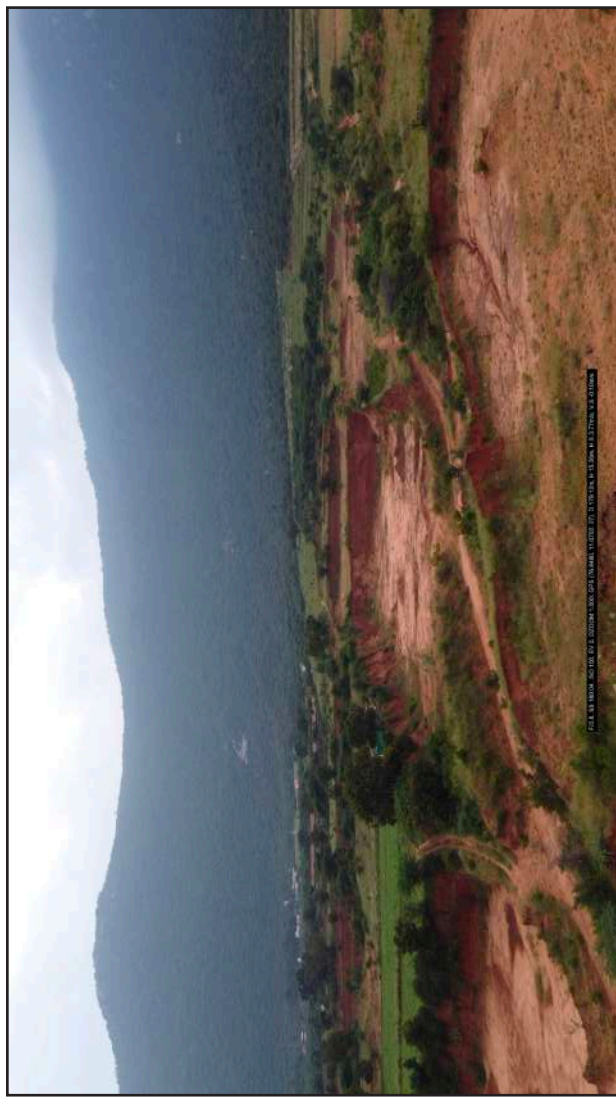


DAMAGED STREAM NAME	Ponnuthu 1.1
MICRO WATERSHED	4B2C5b3
STREAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.09661,76.87763
REVENUE VILLAGE	22-Nanjundapuram
ESA/HACA	HACA
SURVEYED BY JOINT COMMITTEE	YES
DGPS TEAM: YES/NO	
POSSIBLE S.F.NUMBERS	N161,163

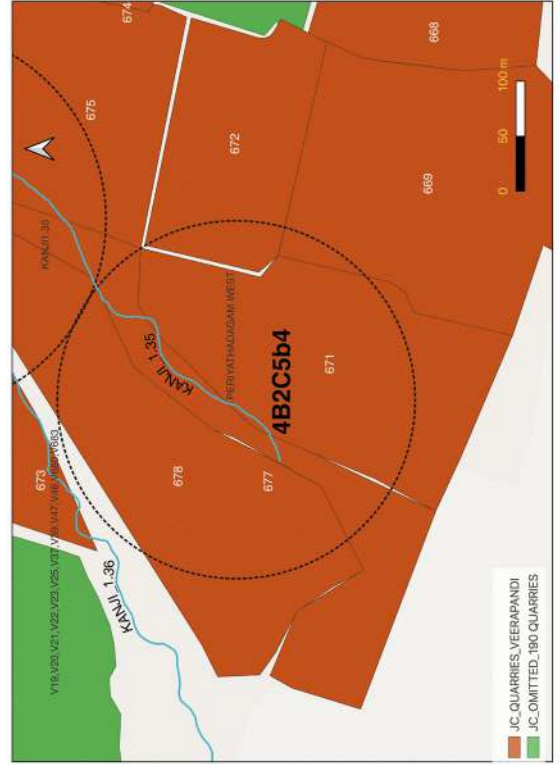


CSB FLYASH HEAVY VEHICLES ARE USING THIS STREAM

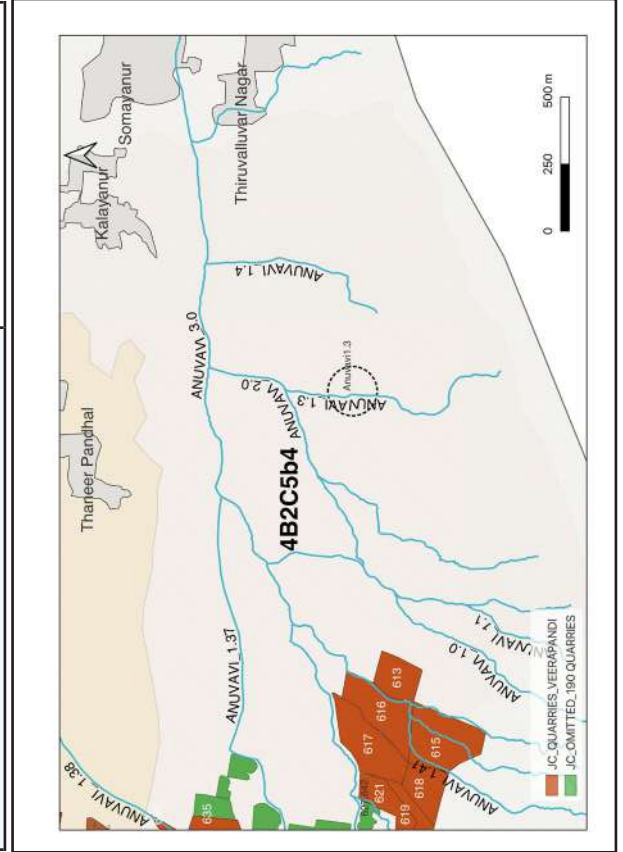
DAMAGED STREAM NAME	Kanji 1.36
MICRO WATERSHED	4B2C5b4
STREAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.0702,76.8480
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	YES PARTIALLY. V17, V675, V677 have Quarries here.
POSSIBLE S.F.NUMBERS	V-262,263,264, 256

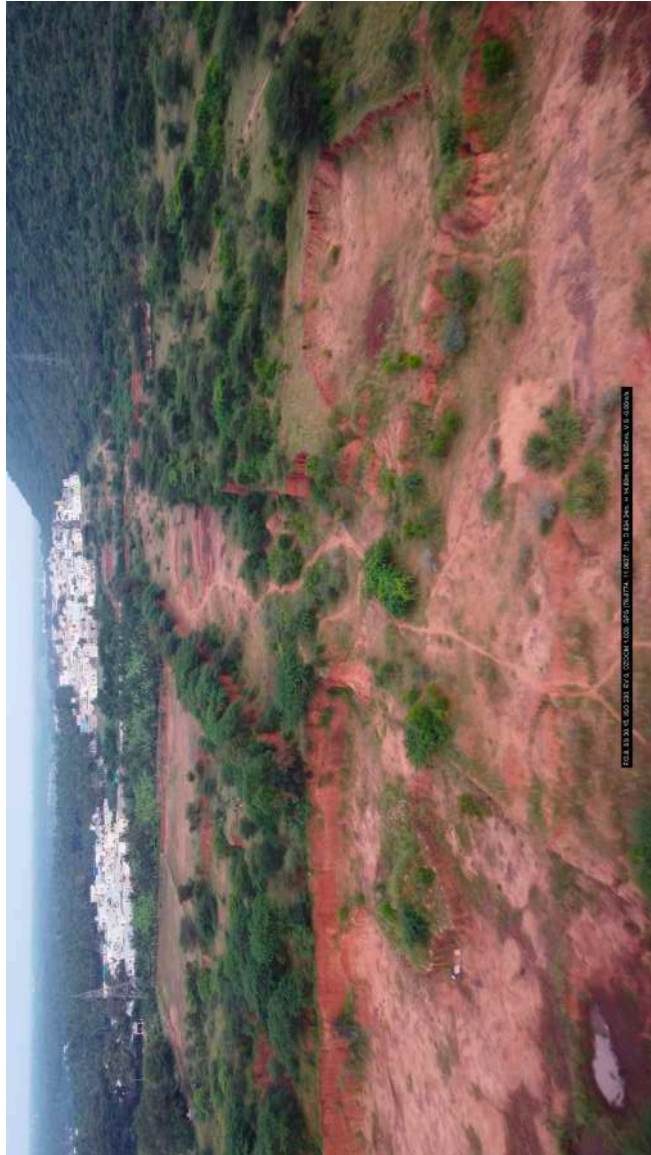


DAMAGED STREAM NAME	Kanji 1.35
MICRO WATERSHED	4B2C5b4
STRAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.087046,76.839313
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	YES
POSSIBLE S.F.NUMBERS	V-672, 677, 678

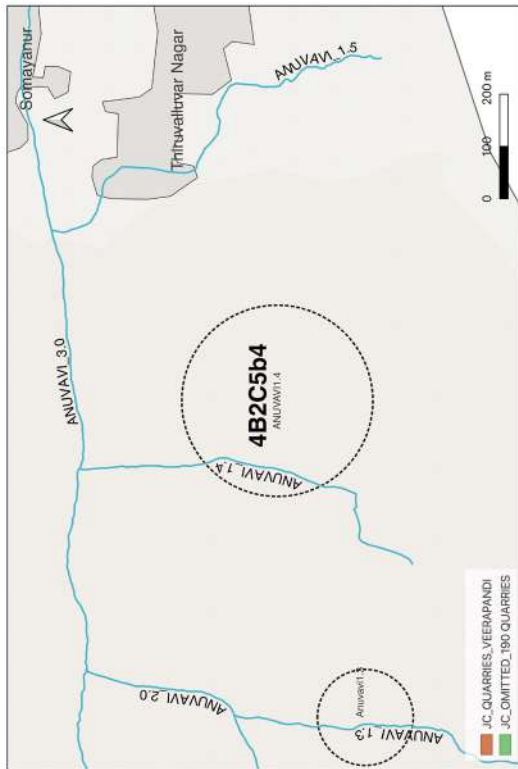


DAMAGED STREAM NAME	Anuvavi 1.3
MICRO WATERSHED	4B2C5b4
STREAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.0620,76.8718
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	NO. THIS IS THE PERI-YATHADAGAM EAST AREA DGPS SURVEY OMITTED 44 QUARRIES
POSSIBLE S.F.NUMBERS	V-551,563

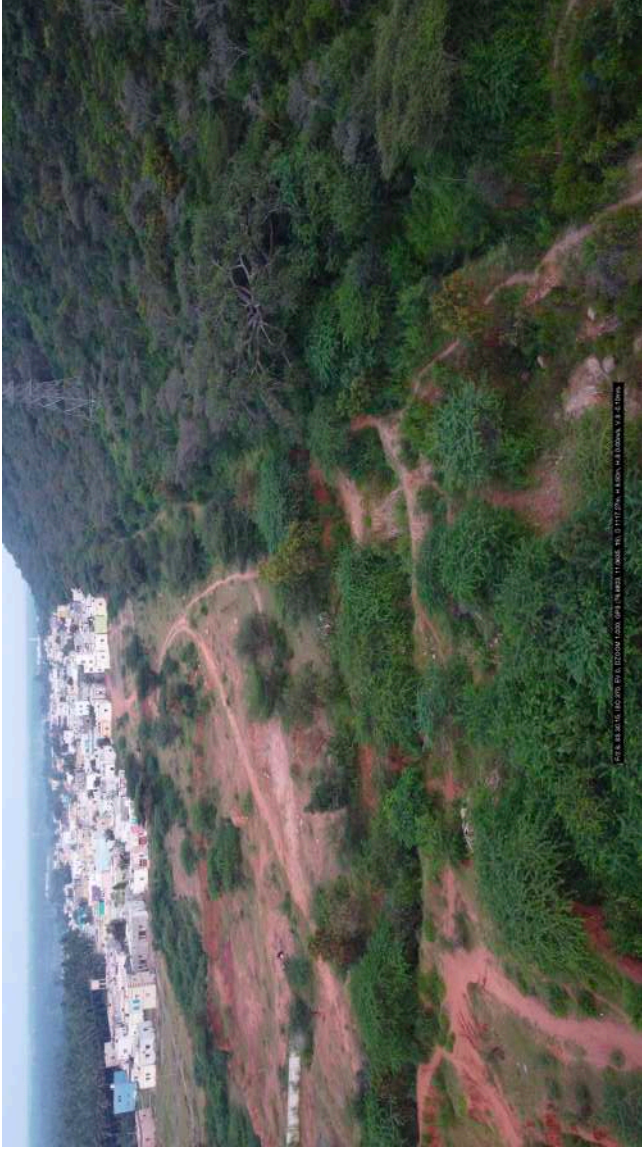
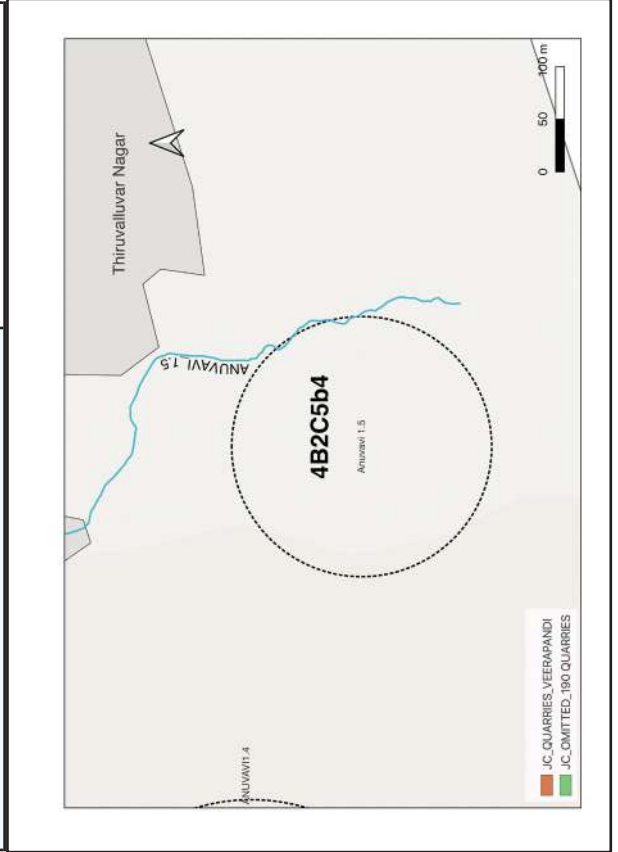




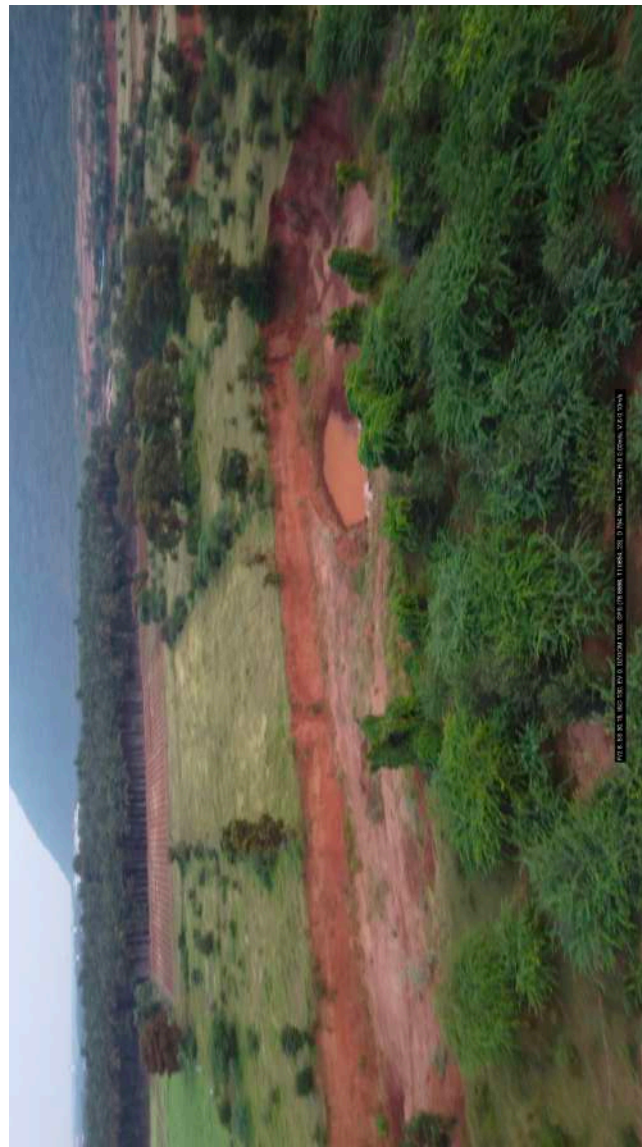
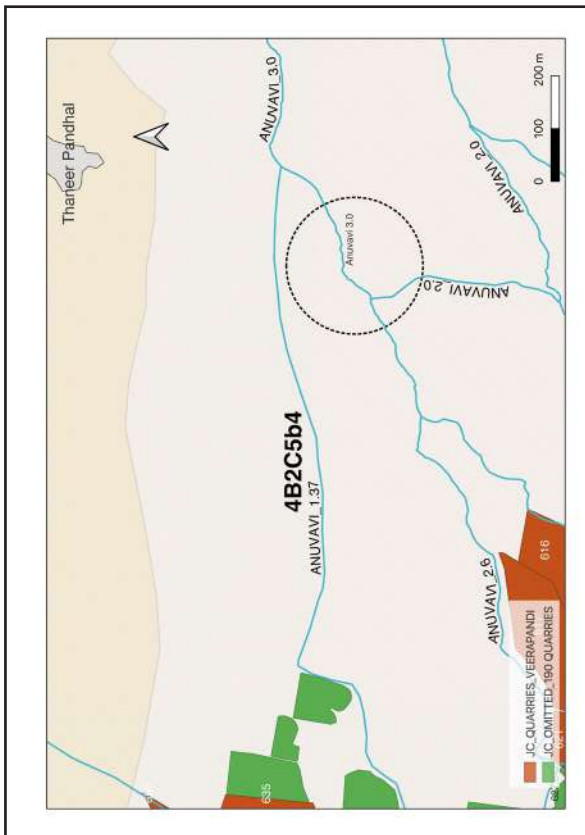
DAMAGED STREAM NAME	Anuvavi 1.4
MICRO WATERSHED	4B2C5b4
STRAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.0637,76.8774
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	NO. THIS IS THE PERI-YATHADAGAM EAST AREA DGPS SURVEY OMITTED 44 QUARRIES
POSSIBLE S.F.NUMBERS	V-262,263,264, 256



DAMAGED STREAM NAME	Anuvavi 1.5
MICRO WATERSHED	4B2C5b4
STRAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.0635,76.8803
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE DGPS TEAM: YES/NO	NO. THIS IS THE PERI-YATHADAGAM EAST AREA DGPS SURVEY OMITTED 44 QUARRIES
POSSIBLE S.F.NUMBERS	V-508,509,511



DAMAGED STREAM NAME	Anuvavi 3.0
MICRO WATERSHED	4B2C5b4
STREAM BANK / IN STREAM	Stream Bank
LOCATION CO-ORDINATES	11.0650,76.8660
REVENUE VILLAGE	24 Veerapandi
ESA/HACA	ESA & HACA
SURVEYED BY JOINT COMMITTEE	NO. THIS IS THE PERI-
DGPS TEAM: YES/NO	YATHADAGAM EAST
	AREA DGPS SURVEY
	OMITTED 44 QUARRIES
POSSIBLE S.F.NUMBERS	V-576,578, 598



**BEFORE THE NATIONAL GREEN
TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

O.A No. 119 of 2021 (SZ)

**OBJECTIONS TO JOINT
COMMITTEE REPORT FILED
BY RESPONDENTS 14 TO 16**

**Mr.Roshan Atiq
Counsel for R 14-1**

9884866988